Fourth Series, No.37

Thursday, April 10, 1969
Chaitra 20, 1891(Saka)

# LOK SABHA DEBATES

Seventh Session
(Fourth Lok Sabha)

सत्यमेव जयते

LOK SABHA SECRETARIAT
New Delhi

## CONTENTS

*No. 37—Thursday, April 10, 1969/Chaitra 20, 1891 (Saka)*


| | Columns |
|---|---|
| Oral Answers to Questions— | |
| *Starred Questions Nos. 991 to 993 and 995 to 997 ... | 1-32 |
| Written Answers to Questions— | |
| Starred Questions Nos. 994 and 998 to 1020 ... ... | 32-53 |
| Unstarred Questions Nos. 5856 to 5946, and 5948 to 5984 ... | 53-164 |
| Re. Situation in Calcutta ... ... ... ... | 164-66 |
| Papers Laid on the Table ... ... ... ... | 166-67 |
| Statement re. strike by Doctors of Delhi Hospitals | |
| Shri K.K. Shah ... ... ... | 166-67 |
| Motion Under Rule 388 re-Constitution (Twenty-second Amendment) Bill | 167-78 |
| Constitution (Twenty-second Amendment) Bill—*Introduced* | 178-80 |
| Demands for Grants | 181-326 |
| Ministry of Food, Agriculture, Community Development and Cooperation ... ... ... | 181-326 |
| Shri Ramesh Chandra Vyas ... ... ... | 181-87 |
| Shri N. R. Patil ... ... ... | 195-98 |
| Shri K. N. Pandey ... ... ... | 187-95 |
| Shri Mahant Digvijai Nath ... ... ... | 198-206 |
| Shri Bedabrata Barua ... ... ... | 206-10 |
| Shri K. M. Koushik ... ... ... | 210-17 |
| Shri K. Suryanarayana ... ... ... | 217-22 |
| Dr. Karni Singh ... ... ... | 222-25 |
| Shri Achal Singh ... ... ... | 225-30 |
| Shri Sharda Nand ... ... ... | 230-37 |
| Shri B. D. Deshmukh ... ... ... | 237-43 |
| Shri Raghuvir Singh Shastri ... ... ... | 243-51 |
| Shri G. S. Mihra ... ... ... | 251-51 |
| Shri Jyotirmoy Basu ... ... ... | 257-63 |
| Shri Ahmad Aga ... ... ... | 264-73 |
| Shri Gunanand Thakur ... ... ... | 273-84 |
| Shri Chengalraya Naidu ... ... ... | 283-88 |
| Shri Meeth Lal Meena ... ... ... | 288-94 |
| Shri Balgovind Verma ... ... ... | 294-30 |
| Shri S. M. Krishna ... ... ... | 301-04 |


*The sign+marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

| | | Columns |
|---|---|---|
| Shri Shivajirao S. Deshmukh | ... | 304-06 |
| Shri Shinkre | ... | 306-09 |
| Shri Mudrika Sinha | ... | 310-15 |
| Shri Y. A. Prasad | ... | 315-18 |
| Shri Yamuna Prasad Mandal | ... | 318-20 |
| Shri Vishwa Nath Pandey | ... | 320-23 |
| Shri Bhaljibhai Parmar | ... | 323-26 |

# LOK SABHA

*Thursday, April 10, 1969/*
*Chaitra 20, 1891 (Saka)*

*The Lok Sabha met at Eleven of the Clock.*

[MR. SPEAKER *in the Chair*]

## ORAL ANSWERS TO QUESTIONS

### Handling of Agricultural Produce in the Co-operative Sector

*991. SHRI SITARM KESRAI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether it is a fact that there is a scheme under the consideration of Government to entrust the work of marketing agricultural produce in the hands of the Cooperative Sector; and

(b) the quantity of agricultural produce handled by the Cooperative Sector at present, item-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY): (a) There is no specific scheme under consideration of the Central Government.

(b) During 1967-68 cooperative year, the cooperative sector handled agricultural produce valued at Rs. 462 crores of which foodgrains accounted for Rs. 163 crores and sugarcane Rs. 180 crores. The quantity of foodgrains handled by the cooperative sector during the year was 2.4 million tonnes. The quantity of sugarcane handled through sugar factories was 6.36 million tonnes. Other principal items handled were cotton valued approximately at Rs. 55 crores, oil-seeds Rs. 8 crores, fruits and vegetables Rs. 10 crores and plantation crops Rs. 15 crores.

**श्री सीता राम केसरी** : हमारे मंत्री महोदय ने अभी एक सेमिनार में अपने भाषण में कहा था कि चौथी पंच वर्षीय योजना के अन्तिम साल में 8 मिलियन टन ग्रेन और 5 मिलियन टन फल और कौटन का डील करेंगे। इन्होंने अपने भाषण में यह भी कहा था कि आप इस देश के अन्दर बहुत बड़ी संख्या में कोआपरेटिव सोसायटीज़ स्थापित करेंगे, जिनके द्वारा आप ग्रेन का इतना बड़ा डील कर सकेंगें। अध्यक्ष महोदय, आप यह भी जानते हैं कि कोआपरेटिव सोसायटीज के संम्बन्ध में भी उसी तरह के भ्रष्टाचार और गोलमाल की शिकायतें आप के पास भी हैं, हमारे पास भी हैं और लोगों के पास भी हैं। मैं सरकार से जानना चाहता हूं कि आप ग्रहस्थ किसानों से डायरेक्ट ग्रेन लेकर कोअपरेटिव्ज के द्वारा जो डील करेंगे, उस से देश के छोटे छोटे व्यापारी, दुकानदार, जिनकी संख्या करीबन 30 लाख है, इफेक्टेड होंगे, इन व्यापारियों के लिये आप क्या सोच रहे हैं? चौथी पंचवर्षीय योजना के अन्तिम साल तक जितना काम आप करना चाहते हैं, क्या आप उतना काम पूरा कर सकेंगे?

SHRI M. S. GURUPADASWAMY: By the end of the Fourth Plan it is supposed to handle about Rs. 900 crores worth of agricultural products through marketing societies. We also propose to identify certain societies in the intensive agricultural area and strengthen them so that they can take up the inreased load that may be there in those areas. We have proposed to build strong marketing cooperative societies in those areas. Besides, the existing schemes will be continued in other areas also in the Fourth Plan. As I said we are trying to remove the structural weaknesses and also financial disabilities......

SHRI RANGA : What about corruption?

SHRI M. S. GURUPADASWAMY : And other malpractices of the marketing societies and I may inform the hon. Member that we have so far more than 3000 primary marketing societies.

**श्री सीता राम केसरी**: आपने कोआपरेटिव मूवमेंट किसानों में चलाया, लेकिन फेल कर गया, कोआपरेटिव फार्म न इंडस्ट्रीज में हैं और न किसानों में हैं। अब जो स्कीम ग्राप लायेगें उस से 30 लाख दुकानदार, जो किसानों से तिलहन लाते हैं, ग्राउण्ड-नट लाते हैं, ग्रेन लाते हैं, फल लाते हैं ग्रौर बाजारों में बेचते हैं, अब जब आप सीधे किसानों से सामान खरीदेंगे तों इन का काम बन्द हो जायगा। मैं स्वयं कोआपरेटिव मूवमेंट का समर्थक हूं, लेकिन ये जो 30 लाख दुकानदार अनएपलायड हो जायेंगे, इनके लिये आपके पास क्या योजना है, ये कैसे एम्पलायड होंगे ?

SHRI M. S. GURUPADASWAMY : There is a large scope for private traders also. But this question refers to marketing societies and the amount of agricultural produce handled by the marketing societies is quite small still. Therefore, my friend need not have any apprehension about the displacement of private traders or private people in this regard. So far as the working of the marketing societies is concerned we have already proposed various steps to the State Government and cooperatives so that in the Fourth plan these societies may be consolidated and strengthened.

SHRI RANGA: In view of the admitted prevalence of inefficiency, mismanagement, corruption and partisanship and politics in the sphere, especially of cooperative marketing, where it is much more difficult to manage than in case of a cooperative credit society, may I know whether Government have considered the advisability of helping the State Governments with whatever service capacity the Government of India have developed to ensure better efficiency and better working on a non-partisanship basis, of these cooperative societies, and also seeing to it that they would not be given a monopoly, but they would really be expected to compete with private traders for better production and produce ?

SHRI M. S. GURUPADASWAMY : We have suggested a number of steps to the State Government so that these marketing societies may be strengthened. Among the steps that we have suggested to them are steps like these; we have told them to start what are called promotional and assessment cell at the apex level. We also give them subsidy for creating cadres for managerial and other posts and a pool of key personnel. We participate in all these measures and more so that marketing societies may become viable and they may function more effectively in future.

SHRI RANGA : The other part of my question was whether they will function as competitors with private enterprise so that producers will be able to get better prices, while these two will be competing one with the other.

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM): We have taken action in this regard, where they are regulated markets as in Punjab and Haryana. 80 per cent is taken by the Food Corporation or the Government agency and the cooperative marketing society and 20 per cent is left for the private trade. And the private traders also participate in the Auction. Therefore the interests of the farmers are protected. But apart from the two commodities wheat and rice, as the House is aware, there are other foodgrains which are free and that is a protection to the farmer as there is competition between these two sectors.

SHRI R. BARUA: May I know whether Government is aware that lack of storage accommodation and facilities and inefficient managerial personnel are the main reasons why we face such difficulties in respect of the cooperative marketing

societies? What does the Government propose to do in this regard?

SHRI M. S. GURUPADASWAMY: About storage facilities, it is true that the facilities are small. We have schemes to give subsidy and loans to marketing societies to start godown facilities. We also give assistance for creation of cadres so that the societies may be independent of Government control.

श्री जगेश्वर यादव : अध्यक्ष महोदय, जो सहकारी समितियां क्रय-बिक्रय के लिये कायम की गई हैं, मैं देखता हूं कि उन से किसानों को कोई मुनाफा नहीं हो रहा है। ये सब चोर समितियां हैं, चोर सहकारी संस्थायें हैं। इन के सुपरवायइजर और इंस्पैक्टर इनका सारे का सारा मुनाफा खा जाते हैं, किसानों के नाम से दूसरों को कर्ज दे देते हैं और इस तरह से वह रुपया अपने यहां रख लेते हैं। इन से किसान ज्यादा कर्जदार होते जा रहे हैं और उनको कुछ भी मुनाफा नहीं मिलता है। इन संस्थाओं से किसानों को कोई फायदा नहीं हो रहा है। में जानना चाहता हूं कि सरकार इन के बारे में क्या सोच रही है।

SHRI M. S. GURUPADASWAMY: If there are malpractices in the co-operative society, the law is there. The State Government has to take steps in this regard and the Registrar has got ample powers to deal with the situation...... (*Interruptions*). If there are specific instances ef embezzlement or misappropriation or any other malpractice and if the hon. Member draws our attention to them, certainly we will take action...... (*Interruptions*).

SHRI P. VENKATASUBHAIAH: Of course, the Minister has been out-lining many steps which have been taken to strengthen co-operatives in order to serve the public better by giving better prices to the producers and making available goods at a reasonable price to the consumers and trying, as far as possible, to avoid taking more profits. In this process, may I know whether a time has come when, with the progressive expansion of these maketing societies, the small traders and people who are engaged in these things have to go out of their profession? If that is so, does the Government envisage some scheme by which they can as well take the talents and services of these people so that there may be an integrated programme? If these people could be absorbed in them, the marketing societies can be better organised, strengthened and run on efficient lines in which case they can serve the public better.

SHRI M. S. GURUPADASWAMY: One of the goals of these marketing societies is to involve the primary growers in these societies so that they get adequate price for their produce. We want to eliminate the middlemen. If there are petty traders who are going to be eliminated from the field as a result of the marketing operations of these societies, then there are various other avenues open to these traders. But I say that the main purpose of the marketing societies is to provide various services and particularly better prices for the produce of the primary growers.

SHRI P. VENKATASUBBAIAH: My question was in what manner you will be able to utilise the services of these people who will otherwise be thrown out of their profession?

SHRI M. S. GURUPADASWAMY: That time has not come... (*Interruptions*). In future, if such a thing arises, then I suggest there are various other coopera tive activities that they can take up in villages. But the essential purpose of giving better price to the primary growers cannot in any way be given up. There are various co-operative institutions which these traders can join.

**Pak anti-India propaganda televised from Lahore**

\+

*992. DR. SUSHILA NAYAR:
SHRI K. LAKKAPPA:
SHRI A. SREEDHARAN:

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that anti-India propaganda is televised by Pakistan from Lahore for the last so many years ;

(b) if so, whether it is also a fact that Indian Television sets which are functioning in Amritsar and adjoining border areas near Lahore are seeing and listening to such Pakistan televised programmes ;

(c) whether the Government of India propose to ban television sets at those places ; and

(d) if not, the reasons therefor and what other adequate steps Government propose to take to meet the situation ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, Sir.

(b) Yes, Sir. There are 17 television sets in Punjab on which programmes telecast by Lahore station can be viewed.

(c) No, Sir.

(d) It is not possible under the existing law. Besides, Government do not think any useful purpose would be served by such a ban.

DR. SUSHILA NAYAR : In view of the fact that very damaging propaganda is being continuously done by Pakistan and some of that is also being fed toour people, would the Government tell us what other ways they have in mind to couteract their doing and poisonous propaganda ? Will they think and giving some goond television programmes on their own to the people of these places who are now seeing and listening to the Pakistani propaganda.

SHRI I. K. GUJRAL : In this area we do not have a television station and therefore the question of giving better programmes does not arise. So far as Pakistan's doing this poisonous propaganda is concerned, we have great faith in the stout-mindedness of our people in this area.

DR. SUSHILA NAYAR : It is very good to have faith in the sound commonsense of our people. But we know that a lot of our people are very innocent and gullible and that is the reason why we are thinking of putting a ban on some of these rag newspapers that feed poisonous and communal propaganda to our people. Television is a far more potent means of propaganda. Is it not necessary to see that our people's minds are not poisoned by this potent weapon, and that this weapon used for something better and more useful than to test the soundness of their judgment, as the Minister says ?

SHRI I. K. GUJRAL : About the potency of the TV media, I have no doubt. The point is that at the moment there are only about 17 sets in Punjab. The TV programme from Lahore runs for about 3 hours in all. Most of this programme—and we have checked it—is entertainment. A small part of it is propaganda. But I would like to draw the hon. member's attention to the fact that radio sets are spread in thousands and Pakistan does its bests to focus its attention on anti-India propaganda. But every time we have tested, we have found that no designs of Pakistan in beaming such propaganda have had any effect on our people.

SHRI K. LAKKAPPA : It is an utter disgrace to the Government of India that they are giving a handle to enemy countries to do effective anti-Indian propaganda in the border areas. It is not once or twice that this matter has been brought to Government's notice. It has been continuously done. It is disgraceful on the part of the Minister to say that there is no effect of such propaganda......

MR. SPEAKER : What is this ? Let him come to his question.

SHRI K. LAKKAPPA : We know many clandestine TV sets are being operated in the border areas. When there

is no TV service from our side in these areas, how is it that the Government have allowed these clandestine sets to function in border areas, sets through which enemy countries are able to direct their propaganda against India? The Minister has said that there is law to prevent operation of such clandestine TV sets. In view of all this, will Government amend the rules and see that our border areas and security forces employes there are protected from such propaganda ?

SHRI I. K. GUJRAL : So far as border areas are concerned, whether with TV or radio sets, I would like to repeat that the Government of India have great faith in their free society. Government feel that freedom can be protected by allowing people freedom; Therefore, we allow the people to discriminate and decide for themselves. No ban has evey stopped anything ; it is only the stoutness of faith of a people that will protect their freedom.

SHRI A. SREEDHARAN : I am glad to hear the Minister talking about free society. We know what free society is. We also know how people have been put in prison without trial. But my faith in a free society does not permit anybody to practise treason. In countering such propaganda against India, the Minister realise on the stoutness of heart of our people. Pakistan has been consistently trying to tar and tarnish the prestige and honour of India. Have Government through TV or radio done anything to counter this propaganda effectively and to put across India's case to the people of Pakistan, particularly in view of the present political situation in Pakistan ?

SHRI I. K. GUJRAL : Naturally, it is news for my hon. friend that India is free. He has not heard or seen how a free society functions. I would only repeat that so far as Pakistan's propapaganda is converned, our people are sufficiently stout-minded not to be carried away by it......

SHRI A. SREEDHARAN ; I do not believe in that free society where people are put in prison without trial, It is the most undemocratic action of which this Government are guilty. They are shooting down people......

SHRI I. K. GUJRAL : Naturally it does not suit the hon. member to hear how free societies function because his mind is conditioned differently. I was saying that so far as Pakistan's propaganda against India is concerned, we do not want to do anything because we have faith in our own people. So far as Pakistan's propaganda against us directed to other people is concerned, we are effectively meeting it. Thirdly, so far as Pakistan's propaganda to its own people is concerned, we have got sufficiently powerful radio stations to tell the people of Pakistan how they are being denied their freedom and how we are living in freedom.

THE MINISTER OF INFORMATION AND BRODCASTING, AND COMMUNICATIONS (SHRI SATYA NARAYAN SINHA) : May I add one word ? So far as countering the Anti Indian propaganda by Pakistan concerned, we are doing it ; simply we are not descending to their level.

SHRI SRADHAKAR SUPAKAR : Out of these 17 television sets, how many are public receivers ? If there are any public receivers, are steps taken to shut them down at the time when they are used for anti-Indian propaganda ?

SHRI I. K. GUJRAL : All the 17 are private sets.

SHRI SWELL : It is very heartening to hear my hon. friend Gujral asserting his faith in the stoutness of our people although it is not clear for what he means by stoutness, physical. stoutness or mental stoutness. This question relates to a very limited area in our border. I appreciate that the Government do not have television broadcasting facilities there. But I do not want him to live in a world of lotus eaters. We have to meet their propaganda by our propaganda. There are other means of propaganda. Small newspapers can be

the best media of mass contact with the people. What are you doing so that we can stop the propaganda of Pakistan from influencing the minds of our people ?

SHRI I. K. GUJRAL : Hon. Member would recall that we we are setting up a series of high power transmitters all along our border whether with Pakistan or with China. These transmitters are being put in commission. Rajouri went on the air last month. That is what we are doing in regard to radio transmissions. So far as TV is concerned, there is the limitations of range to around 60 kms. Even in Delhi we are able to cover about 60 kms. only after we raised our TV tower. So, we make our radio transmitters strong and transmit more on them to far off areas in other countries as well as to our own people and at the same time strengthen our free institutions like the Press so that our people will realise the basic values of life better.

SHRI NARENDRA SINGH MAHIDA : The Minister's reply is very unconvincing and unsatisfactory. He says that 17 television licences had been given. But there is no station in Amritsar. It means that licences had been given only to hear or see Pakistani propaganda and nothing else. Does it not amount to poaching if one pays the Indian licence fees but listens to the Pakistani broadcasts? Will the hon. Minister transfer that money to the Pakistan Government ?

SHRI I. K. GUJRAL : Poaching is a terminology which my shikari friends understand better because I seldom go for shikar. According to our present law, anybody ts tree to take out a TV licence or radio licence. Unless this August body in its wisdom decides to make laws in such a way that only a few persons can take out licences, anybody can possess a radio. I feel, personally, that it is better for us to keep our laws as they are.

**श्री बृज भूषण लाल :** मंत्री जी को भारतीय जनता की देशभक्ति में विश्वास है यह एक अच्छी बात है लेकिन प्रचार का कितना महत्व है इस से हम इंकार नहीं कर सकते हैं। इस बात को देखते हुए कि देश की जनता में एक ऐसी भावना पैदा हो रही है कि चीन, पाकिस्तान अथवा दोनों के भारत विरोधी प्रचार के मुकाबले में हमारे देश की सरकार का प्रचार बहुत कम और धीमा पड़ता जा रहा है इसलिए बीते हुए कुछ दिनों में या इस समय भारत सरकार ने कौन से ऐसे नये उपाय किये हैं जिन से उन प्रचारों का खंडन किया जा सका है या किया जा सकता है ?

**श्री इ० कु० गुजराल :** एक बात की तरफ़ आनरेबुल मैम्बर का ध्यान दिलाना चाहूंगा और वह बुनियादी तौर पर यह है कि यह दो देश जिनके कि नाम उन्होंने लिये, पाकिस्तान और चीन, उन के प्रोपेगैंडा की जो बुनियाद है वह झूठ के ऊपर हैं जबकि हमारे प्रोपेगैंडा की बुनियाद सिर्फ सच बात बताने के ऊपर हैं। इसलिए में समझता हूं कि सच और ठीक बात बताने से लोगों में एक स्थायी और देर तक असर ररता है और वह ठीक भी रहता है।

जहां तक नये इकदाम के बारे में माननीय सदस्य ने पूछा तो मैं ने अर्ज किया कि देश के बौरडर के साथ साथ नये व पावरफुल ट्रान्समीटर्स लगाये जा रहे हैं ताकि हमारी बात बाहर के देशों में भी सुनी जा सके। इस के अलावा आल इंडिया रेडियो में एक एक्सटरनल सर्विसेज़ विंग खास तोर पर क़ायम है जिसके जरिए इस बात की कोशिश की जाती है कि जो हमारा दृष्टिकोण है उस को हम बाहर के देशों में पहुंचा सकें।

**फिल्म उद्योग सम्बन्धी संविहित संगठन**

+

*993. **श्री बृज भूषण लाल :**
**श्री अटल बिहारी वाजपेयी :**

**श्री जगन्नाथ राव जोशी :**

**श्री रणजीत सिंह :**

क्या **सूचना तथा प्रसारण और संचार मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या फिल्म उद्योग के स्वस्थ, कुशल और सर्वांगीण विकास के लिए एक उच्च-स्तरीय संविहित संगठन बनाने का विचार है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है ; और

(ग) यदि नहीं, तो, उसके क्या कारण है ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) to (c) Yes, Sir. Government in considering a proposal to set up a Film Council for ensuring haalthy development of the Film Industry.

SHRI RANGA; They have asked for the details of it and, if not, the reasons therefore.

SHRI I. K. GUJRAL : The details have not been given because it is under consideration. The details can be given only after a decision is taken.

**श्री बृज भूषण लाल** : अध्यक्ष महोदय, से यह जानना चाहूंगा कि फिल्म इंडस्ट्री में क्या क्या डिफैक्ट्स हैं जिनकी कि वजह से आप यह आर्गेनाइजशन बनाने जा रहे हैं ?

इस के साथ ही में यह निवेदन करना चाहता हूं कि सैंसर बोर्ड भारतीत फिल्मों में कुछ ऐसी बातों और दृश्यों पर ऐतराज करता है और उन्हें दिखाये जाने की अनुमति नही देता है जोकि उस की राय में नामुनासिब होते हैं लेकिन वह बातें और उसी तरह के दृश्य विदेशी फिल्मों में जोकि भारत में प्रदर्शित की जाती हैं सिनेमाघरों में दिखाये जाते है। में जानना चाहता हूं कि उन बातों की विदेशी फिल्मों को क्यों परमिशन दे दी जाती है ?

**श्री ई० कु० गुजराल** : जहां तक फिल्म सैंसर बोर्ड का ताल्लुक है वह क़ानून के नीचे एक आटोनमस बौडी हैं जोकि हर एक फिल्म कों देखने के बाद पास करती है और तब फिल्म सिनेमाओं में प्रदर्शित किये जाते हैं। सरकार उन की सिफारिश से गाइड होती है और जब तक कोई खास उस के फैसले के खिलाफ़ स्पैस्फिक अपील न हो सरकार उसी के मुताबिक चलती है।

**श्री बृज भूषण लाल** : अभी हाल में सरकार ने फिल्म एक्सपोर्ट प्रमोशन कौंसिल का जिन्हें चेअरमैन बनाया है यह वह महोदय हैं जोकि राज्य सभा के मैम्बर थे। इन्हें इस फिल्म इंडस्ट्री की क़तई कोई भी जानकारी नहीं है और कोई वास्ता नहीं है लेकिन उन्हें उस का चेअरमैन बना दिया गया है। मैं मंत्री महोदय से पूछना चाहूंगा कि क्या ऐसे व्यक्तियों को वह चेअरमैन बना कर फिल्म इंडस्ट्री का एक्सपोर्ट बढ़ाना चाहते हैं, किस तरीके से उस में सुधार सम्भव होगा और किस तरीके से वह इस का भला कर सकेंगे ?

**श्री ई० कु० गुजराल** : फिल्म एक्सपोर्ट कौंसिल मिनिस्टरी औफ़ इंटरनल ट्रेड के नीचे है वह आई एन बी के नीचे नहीं है लेकिन चूंकि सवाल सरकार के मुताल्लिक है इसलिए मैं अर्ज कर दूं कि सरकार के खयाल में उस ने जो चुनाव किया है वह ठीक और मौजूं व्यक्ति का किया है और वह फिल्म इंडस्ट्री सम्बन्धी एक्सपोर्ट को बढ़ावा दे सकते हैं।

SHRI BEDABRATA BARUA : Last time, in reply to a question of mine, the

Minister said that Indian films are of good quality and they are very popular. May I know whether popularity and quality go together, particularly in view of the fact that most of the films that are called box-office hits are those films which should not have been exhibited if we want to train the people and protect this propaganda medium against newsreels ?

SHRI I. K. GUJRAL. I am in agreement with my friend because I think the box-office hits are not necessarily quality films. That also implies that we have to take steps to enucate our viewing public so that they are more discriminating in going to films which should only be of better and better quality.

**श्री सत्य नारायण सिंह** : अभी मंत्री महोदय ने यह कहा है कि चीन और पाकिस्तान द्वारा जो प्रचार किया जाता है वह झूठ के अघार पर होता है जबकि हमारे यहां का प्रचार जो होता है वह सत्य पर अघारित होता है तो मैं मंत्री महोदय से जानना चाहता हूं कि चीन के पीकिंग रेडियो द्वारा ।......

MR. SPEAKER : This is about film Industry.

**श्री सरजू पाण्डेय** : अभी मंत्री महोदय ने वतलाया है कि फिल्म उद्योग के विकास के लिये एक सर्वांगीण समविहित संगठन स्थापित करने का विचार कर रहे हैं। मैं जानना चाहता हूं कि इस में कितना समय लग जायेगा और इस योजना का प्रारूप कव तक इस सदन में पेश किया जायेगा, और आप उस में क्या क्या सुघार करना चाहते हैं ?

**श्री इ० कु० गुजराल** : मैंने अभी अर्ज किया कि फिल्म कौंसिल का मामला जेरे गौर है, लेकिन मैं यह वतला दूं कि पाटिल कमेटी ने, जो 1951 में वनी थी, जिस किसम की सिफारिशात की थीं, वैसी ही हमारी अप्रोच है। उस में फिल्म इंडस्ट्री के लोग भी हैं, जिनका जनता से ताल्लुक है वह भी हें, जिन का एजुकेशन से ताल्लुक है वह लोग भी हैं, फिल्म इंडस्ट्री को बढ़ावा देने वाले लोग भी हैं । इन सब को मिला कर यह कौंसिल वनेगी ।

**श्री शशि भूषण** : फिल्म इंडस्ट्री के वारे में भारत सरकार की नीति रही है कि जागृती और राष्ट्रीय महत्व की फिल्म वनायें । इस देश में हमारी आजादी का इतिहास बड़ा स्वर्णिम रहा है, लेकिन आज उसको हम लगभग भूल रहे हैं । मैं आप का घ्यान आकर्षित करना चाहता हूं कि आज लोग किताबों और सरकारी रेकार्डों तक में मयूटिनी लिखते हैं 1857 की क्रान्ति को । इस फिल्म कौंसिल का मकसद यह है कि फिल्म इंडस्ट्री द्वारा लोगों को सही किसम की फिल्में मिलें । इस लिये हमारी आजादी का जो इतिहास है उस के वारे में भारत में अच्छी फिल्में बने तो राजाओं की जो पुरानी परम्परा चली आ रही है उस के वारे में और हरीजनों आदी के वारे में अच्छी फिल्में वनें, इस के लिये क्या सरकार फिल्म इंडस्ट्री फाइनेन्स करने के लिये तैयार हैं ? अगर तैयार है तो इसके लिये क्या कदम उठाये जा रहे हैं ?

SHRI I. K. GUJRAL : Sir, the whole problem can be divided into two parts. So far as Government films are concerned we generally concentrate on documentary films. The subject to which the hon. Member has drawn our attention do receive our attention in making documentary films. So far as feature afilms are concerned we iufluence indirectly by the Film Finance Corporation and the Film Institute. Naturally, it is for the producer to decide on the subject.

**श्री शिव चरण लाल** : क्या मंत्री महोदय ऐसी फिल्मों को वन्द करेंगे जिनमें ऐसे ढंग से फिल्में दिखाई जाती हैं जो भारतीय संस-

कृति और भारतीय परम्परा के अनुकूल नहीं है, जैसे की विदेशी फिल्में होती हैं जिनमें नंगे नाच और नंगें चित्र दिखलाये जाते हैं, और जो भारतीय परम्परायें हैं उनके अनुकूल अच्छीं फिल्में बनायेंगे ?

**आकाशवाणी के हिन्दी प्रोग्राम**

*995. **श्री रघुवीर सिंह शास्त्री :** क्या **सूचना तथा प्रसारण और संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आकाशवाणी से प्रसारित किये जाने वाले हिन्दी कार्यक्रमों में कतिपय प्रमुख समाचार पत्रों के सम्पादकों कुछ प्रमुख व्यक्तियों तथा नेताओं आदि को ही प्राथमिकता दी जाती है;

(ख) यदि हां, तो इसके क्या कारण है ;

(ग) गत दो बर्षो में दलों के ब्योरे सहित किन-किन व्यक्तियों को तथा कितनी-कितनी बार हिन्दी कार्यक्रमों में भाग लेने के लिये आमन्त्रित किया गया; और

(घ) इस भेदभाव को समाप्त करने तथा हिन्दी कार्यक्रम को अधिक लोकप्रिय बनाने के लिये क्या कार्यवाही करने का सरकार का विचार है ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No, Sir.

(b) and (d) . Do not arise.

(c) The information is being collected from various stations of All India Radio and it will be laid on the Table of the House.

**श्री रघुवीर सिंह शास्त्री :** कुछ महीने पहले यह सवाल इसी मंत्रालय से पूछा गया था, तब भी मंत्री महोदय ने यही उत्तर दिया था कि हम सूचना एकत्र कर रहे हैं और मिलते ही वह टेबल पर रख दी जायेगी तथा सदस्यों को प्रसारित कर दी जायेगी। आज भी वही जवाब दिया जा रहा है। ऐसा मालूम पड़ता है कि यदि कुछ महीने बाद फिर यह सवाल पूछा जायेगा तब फिर यही जवाब आयेगा। मैं मंत्री महोदय से पूछना चाहता हूं कि कब तक उनकी यह मियाद पूरी हो जायेगी और वह सूचना पूरी तरह से यहां रख सकेंगे ?

क्या कुछ ऐसे समाचार-पत्रों के सम्पादक हैं या ऐसे संसद-सदस्य हैं जिन को बार बार बुलाया जाता है और दूसरे लोगों को, भले ही उन में हर प्रकार की योग्यतायें हो, नहीं बुलाया जाता है ? आल इंडिया रेडियो से यह पक्षपात की नीति कभी समाप्त होगी या नहीं ?

SHRI I. K. GUJRAL : Sir, I am not aware of any promise that I made to give the information asked for by my hon. friend. I can only say that in this question my hon. friend has asked for very wide information on all the Hindi programmes. The Hindi programmes cover Sansad Samiksha, Hindi spect-lights, occasional talks, news in Hindi, music programme, features in Hindi and women and children's programmes. If he had asked for one particular specific aspect naturally the information would be forth-coming more easily. So far as my hon. friend's question whether some editors are invited more often than others I have said 'no' because we naturally decide from subject to subject as to who is the most competent person and only invite him. No particular favour is shown to anybody.

**श्री रघुबीर सिंह शास्त्री :** क्या यह ठीक है कि आज भी जो लोग अंग्रेजी में बोलने जाते हैं उन को हिन्दी में बोलनेवालों की अपेक्षा दुगनी फीस दी जाती है ? जब हम

यह मान चुके हैं कि हिन्दी राज्य-भाषा है, सम्पर्क भाषा है और उसके साथ साथ प्रादेशिक भाषाये जो हैं उन्हें भी प्रोत्साहन देना है, ऐसी स्थिति में मैं मंत्री महोदय से पूछना चाहता हूं कि गत वर्ष हिन्दी अंग्रेजी और प्रोदेशिक भाषाओं के कार्यक्रमों की जो पारस्परिक प्रतिशतता थी वह कितनी थी और क्या उन्होंने इस विषय में कोई वार्षिक लक्ष्य निर्धारित किये हैं कि अंग्रेजी के प्रोग्राम की प्रतिशतता कम की जाये और हिन्दी तथा प्रादेशिक भाषाओं के कार्यक्रमों की प्रतिशतता बढ़ाई जाये ?

**श्री इ० कु० गुजराल** : हिन्दी के प्रोग्राम बहुत ज्यादा कर दिये गये हैं, जहां तक हिन्दी एरिया के स्टेशनों का ताल्लुक है। एक बार मुझ से पूछा गया था तब मैंने अर्ज किया था कि इस वक्त भी अंग्रेजी के प्रोग्राम सभी रीजनों से तकरीबन खत्म से हो गये हैं और सारे के सारे हिन्दी में कर दिये गये हैं। दूसरा सवाल मेरे मित्र ने किया है कि आया हिन्दी में बोलने वालों को कम फीस दी जाती है और अंग्रेजी में बोलने वालों को ज्यादा, यह उन की इत्तला बिल्कुल गलत है। सब को बराबर फीस दी जाती है।

**सूचना तथा प्रसारण और संचार मंत्री (श्री सत्य नारायण सिंह)** : पिछली बार जब यह सवाल आया था तब साफ किया गया था कि अंग्रेजी के प्रोग्राम करीब करीब खत्म हो गये हैं दिल्ली से। सारे दिन में कुल 32 मिनट का प्रोग्राम होता है।

**श्री रणधीर सिंह** : मैं पक्षपात की एक बहुत अफसोसनाक बात आप की मार्फत मिनिस्टर साहब से कहना चाहता हूं। कल ही यहां पर डिबेट हुआ था और सारी पार्टियों के टाप-मोस्ट नेताओं ने ऐग्रीकल्चर पर बहस की थी। लेकिन 9 बजे रात की खबर में उस का बिल्कुल ब्लैक-आउट है। क्या इस बात से अफसोस नहीं होगा कि जो हिन्दुस्तान की सब से बड़ी इंडस्ट्री है, उस की कोई खास चर्चा नहीं है। उस में इनसिग्निफिकेंट से इनसिग्निफिकेंट बात का जिक्र था लेकिन इस बारे में कोई जिक्र नहीं था। मैं पूछना चाहता हूं कि आखिर कृषि के बारे में इतना कोल्ड ट्रीटमेंट क्यों है ? क्या इस बात के लिये जिम्मेदार अफसर के खिलाफ ऐक्शन लिया जायेगा। मैं चाहता हूं कि रेडियो का 80 फीसदी टाइम कृषि को दिया जाना चाहिये और जो मोस्ट इम्पार्टेंट सुझाव हों उन को वहां से रिले किया जाये। साथ ही साथ अखबारों को भी तम्बीह की जाये कि वह लोग भी कृषि को इम्पार्टेंस दें।

MR. SPEAKER : That is only a suggestion.

SHRI I. K. GUJRAL : No, it is not possible to divide the functions.

**श्री रणधीर सिंह** : मेरी बात का जवाब नहीं आया ?

MR. SPEAKER : The Minister says that it is not possible to do it.

**श्री सत्य नारायण सिंह** : यहां चूंकि 9 बजे रात की बुलेटिन का जिक्र किया गया है इस लिये मैं उस की जांच कराऊंगा कि कहां तक सही है। जहां तक उन्होंने किसानों के प्रोग्रामों की बात की, हमारे यहां फार्मर्स फोरम बहुत पापुलर हो रहा है और उस का ज्यादा से ज्यादा एक्स्टेंशन हो रहा है।

**श्री ओम प्रकाश त्यागी** : संसद समीक्षा जो आपकी होती है, क्या उसके बारे में आपने कोई नियम भी निर्धारित किये हैं या नहीं किये हैं। संसद में जो प्रमुख बिषय स्वीकृत होने हैं, क्या उनका भी जिक्र उस में आना चाहिये या नहीं आना चाहिये। यह हो सकता है कि कौन मेम्बर बोला और कौन नहीं बोला उनके नाम न आयें। लेकिन

जो विषय संसद में स्वीकृत होता है उसका जिक्र तो अवश्य आना चाहिये। मैं जानना चाहता हूं कि क्या आपके यहां कोई इसके बारे में नियम हैं या नहीं हैं ? उदाहरण के तौर पर मैं आप को बताऊं कि हाफ एन आवर डिसकशन 28 तारीख को यहां हुआ था। उसको बिलकुल ब्लैक आउट कर दिया गया था। उसके बारे में मैंने मंत्री महोदय को पत्र भी लिखा लेकिन आज तक उसका जवाब नहीं आया। मैं जानना चाहता हूं कि संसद समीक्षा के बारे में आपने कोई नियम बनाये भी हैं या नहीं बनाये हैं ?

SHRI I. K. GUJRAL : About *Samsad Sameeksha* or Today in Parliament, I would like hon. friends to keep one thing in mind, that it is done by a journalist of eminence who watches both the Houses and then sums up whole day's working in 10 minutes. Naturally, it is not possible for any journalist to take note of everything. Therefore, according to his judgement what he thinks is most outstanding he covers in this. All India Radio does not interfere in this.

SHRI S. K. TAPURIAH : How can he watch both the Houses?

SHRI K. LAKKAPPA : How can he do that?

**श्री ओम प्रकाश त्यागी :** कम से कम विषय का जिक्र तो आना चाहिये।

**श्री सत्य नारायण सिंह :** विषय का हमेशा ध्यान रखा जाता है। यह गलत बात है कि उसको ध्यान में रखा नहीं जाता।

SHRI S. KANDAPPAN : The hon. Minister has just now stated that the time of English relay has been considerably reduced and kept to the minimum. While reducing the time alloted to English, was it replaced by all the national languages of India or is the entire time of most of the time given to Hindi alone ? Secondly, while catering to the needs of various sections of our people do they keep in mind, without any regard to the total strength of the population speaking a particular language, that the time allotted to each language is at par and that they get the maximum benefit of the All India Radio Programmes ?

SHRI I. K. GUJRAL : It was said here that we are increasing Hindi broadcasts from Delhi. Since radio stations function regionally, the local language is given pre-eminence. For instanee, whenever Madras or Tiruchi radio station functions, most of the time goes to Tamil programmes. Therefore the question of population does not arise. Almost every linguistic and cultural area now has it own radio station and we are also further expanding it. Therefore when we say that the English programme is reduced and Hindi programme is increased, it is because these languages are more understood in this area. So far as other languages are concerned, accordingly it is done by other stations.

**श्री मणिभाई जे० पटेल :** मैं जानना चाहता हूं कि इस समय जितने प्रोग्राम प्रसारित होते हैं वे कौन-कौन सी भाषा में कितने-कितने समय तक प्रसारित होते हैं ? आपने बताया है कि दिन भर में अंग्रेजी के प्रोग्राम 32 मिनट प्रसारित होते हैं। उसी तरह से मैं जानना चाहता हूं कि हिन्दी में कौन-कौन से प्रोग्राम को कितना कितना समय दिया जाता है ? कौन-कौन से प्रोग्राम को किस किस भाषा में और कितना कितना समय दिया जाता है ?

**श्री इ० कु० गुजराल :** इसके लिये मुझे नोटिस चाहिये।

**श्री रामावतार शास्त्री :** अभी मंत्री महोदय से संसद समीक्षा का जब सवाल उठाया गया तो जो जवाब दिया उससे मुझे ऐसा लगा कि संसद समीक्षा को खुद वह सुनते नहीं हैं। उसी तरह से जो अंग्रेजी या हिन्दी में खबरें प्रसारित की जाती हैं और खास तौर पर जब संसद चलती होती है उसके सिलसिले में बातें बताई जाती हैं, उसको यदि आप सुनें तो आपको पता चलेगा कि कुछ लोगों के तो

नाम छोड़ दिये जाते हैं और कुछ के नाम प्रसारित किये जाते हैं। आपने समाचार प्रसारण के सिलसिले में कोई न कोई नियम तो जरूर बना रखे होंगे। मैं जानना चाहता हूं कि ऐसा क्यों होता है। मैं शुरू से लेकर आखिर तक, सवेरे से शाम तक बैठता हूं और देखता हूं कि यहां क्या क्या बातें होती हैं और क्या क्या नहीं होती हैं। मैंने देखा है कि बहुत सी महत्व पूर्ण बातों को छोड दिया जाता है और जो महत्वपूर्ण नहीं हैं उनका प्रसारण हो जाता है। मैं जानना चाहता हूं कि समाचार प्रसारण के सिलसिले में कोई नियम हैं या नहीं हैं और अगर हैं तो हमें बताया जाए कि क्या नियम हैं ?

**श्री इ० कु० गुजराल:** आपने कहा है कि आप सुबह से शाम तक बैठे रहते हैं। कम से कम आज इसका जिक्र जरूर आ जाएगा।

एक बुनियादी बात की तरफ, एक उसूल की बात की तरफ मैं आपका ध्यान दिलाना चाहता हूं। जिसकी न्यूज़ वैल्यू जितनी होती है उसको उतनी एमीनेंस दी जाती है। पंद्रह मिनट में सारे हिन्दुस्तान की और दुनिया भर की खबरों को देना मुम्किन नहीं हो सकता है। जिस चीज को आप बहुत ज्यादा महत्वपूर्ण समझते हैं वह हो सकता है कि खबरों के हिसाब से उतनी ही महत्वपूर्ण न हो।

**श्री द्वा० ना० तिवारी:** अंग्रेजी में जो टाक्स होती हैं उनके लिए सौ रुपया पेमेंट दिया जाता है और हिन्दी में तथा दूसरी भषाओं में होती हैं उनके लिए पचास रुपये दिये जाते हैं। मैं जानना चाहता हूं कि यह डिसक्रिमिनेशन क्यों होता है। मैं जानना चाहता हूं कि क्या कोई ऐसी इंस्ट्रकशंन आपने दे रखी हैं कि अंग्रेजी की टाक्स को [illegible] दी जाए ?

एक बात और है। जो अंग्रेजी में यहां बोलते हैं उनके बात वगैरह तो आ जाते हैं; लेकिन जो हिन्दी ने बोलते हैं, उन के नामों को ब्लैकआउट कर दिया जाता है। ऐसा क्यों होता है ?

SHRI I.K. GUJRAT : The fee does not vary from language to language. It varies from person to person, subject to subject...

DR. SUSHILA NAYAR : Here is the person (Shri Narendra Singh Mahida) who got Rs. 50 for Gujarati talk and Rs. 100 for English talk.

SHRI I.K. GUJRATI : While it is not possible for me to vouchsafe what he is saying, I am only suggesting it is quite possible that the subject, the talk, may be such... *(Interruption)*.

SHRI RANGA : Why don't you say you will enquire into this matter ? *(Interruption)*.

SHRI I.K. GUJRAL : I have not yet finished.

MR. SPEAKER : Order, order.

SHRI RANGA : Let him enquire into this matter. If there is anything wrong, you set it right. Why don't you say that instead of saying all that ?

SHRI I. K. GUJRAL : I have not yet finished. For instance, a gentleman from here goes and participates in a national programme. Naturally, the fee will be higher than for an ordinary talk. *(Interruption)*.

MR. SPEAKER : No cross-question please. I will again take objection to it, sitting and shouting.

SHRI I. K. GUJRAL : So far as Members of Parliament are concerned, they are in one category for the purpose of fees. But the variation only comes sometimes from the eminence of the programme, itself. As I said just now, if it is a national programme, the fee will go up.

About the particular thing mentioned by the hon. Member, I will look into.

**श्री प्रकाशवीर शास्त्री** : जहां तक इन कार्यक्रमों का सम्बन्ध है, इनको दो भागों में विभक्त किया जा सकता है। एक भाग तो वह है जो समचारियों से संम्बन्धित है वसे समाचार बुलेटिन हैं, संसद् समीक्षा है, सामयिकी है। दूसरा भाग वह है जिस में वार्ताओं का प्रसारण होता है या गोष्ठियां इत्यादि होती हैं, उनका प्रसारण होता है। आप से पहले जब श्री के० के० शाह इस विभाग के मंत्री थे उनसे पिछले अधिवेशन में यह पूछा गया था कि पिछले छः महीने में किन-किन विशेष व्यक्तियों को क्या क्या पारिश्रमिक दिया गया ? उन्होंने कहा था कि एक लिस्ट में सदन की टेबल पर इसी अधिवेशन में रख दूंगा। जब और ज्यादा आग्रह किया गया, तो आप इस सदन की कारंवाई को देखें तो आपको पता चलेगा कि उन्होंने यह भो कहा था कि मैं श्री प्रकाशवीर शास्त्री को भी उसको भिजवा दूंगा। अध्यक्ष महोदय न तो वह लिस्ट मुझे भिजवाई गई है और न ही सदन की टेबल पर रखी गई। ताकि हमें जानकारी हो सके कि आकाशवाणी का व्यवहार किन-किन व्यक्तियों के साथ विशेष रूप से पक्षपातपूर्ण रहा है।

जहां तक समाचार बुलेटिनों, संसद् समीक्षा, सामयिकी आदि का सम्बन्ध है मेरा निवेदन यह है कि हिन्दी के कार्यक्रमों को या हिन्दी के यूनिट को आप पृयक क्यों नहीं कर देते हैं ताकि कार्यक्रमों के अन्दर एक विविधता भी आ सके और समाचारों का भी उस में अधिक से अधिक प्रवेश हो सके। इसके सम्बन्ध में आज से सात साल पहले आपने निर्णय ले लिया था लेकिन अभी तक भीं उस निर्णय को कायान्वित नहीं किया जा रहा है। जिस प्रकार से अंग्रेजी का यूनिट अलग है उसी तरह से हिन्दी का यूनिट भी अलग करने में आपकों क्या आपत्ति है ?

**श्री० इ० कु० गुजराल** : इस में कोई आपत्ति नहीं है। इस को आहिस्ता-आहिस्ता किया जा रहा है। इसको मैं आगे और बढ़ावा दूंगा। हिन्दी आगे बढ़े, हिन्दी अपने पावों पर खड़ी हो, जहां तक इसका सम्बन्ध है हम भीं वही चाहते हैं जो प्रकाशवीर शास्त्री जी चाहते हैं। हम भी हिन्दी को बढ़ावा देना चाहते हैं।

जहां तक स्टेटमेंट का ताल्लुक है, मैं उसको देखूंगा। अगर उसको यहां रखा नहीं गया है तो मैं रख दूंगा।

SHRI S. KUNDU : So far as the news items are concerned—one 15 minutes and the other 10 minutes—I would like to have an assurance from the Minister. These news items are not only meant for Members of Parliament, but those news items are meant for a larger audience spread throughout India. Therefore, I would prefer even if no names are mentioned. Can the Minister assure the House that there will be more creative production, the output will be much better, the presentation will be, better, the style would be better and it would have a little creative quality and that so far as these matters are concerned there will be no interference from the Government ?

SHRI I. K. GUJRAL : So far as the last part is concerned, there is no interference from the Government. So far as the other part of question, that the names of the Members should not be mentioned, is concerned, if you or this august body so directs that in the news no Member's names should be mentioned, we would be too glad to follow the directions about this. (*Interruptions*)

SHRI S. KUNDU : He is twisting the question. The names of the Ministers are mentioned more and more.

**Surplus Staff in the Department of Information and Broadcasting**

*996. SHRI PREM CHAND VERMA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether any survey of the staff employed was made in the Department

of Information and Broadcasting during the year 1967-68 ;

(b) if so, how much surplus staff, class-wise, was found and whether Government retrenched the staff or absorbed them otherwise ;

(c) how much additional hands; class-wise, were employed by the Department during the period from the 1st April, 1968 and how many new posts of Gazetted Officers were created during the period ; and

(d) the details of surplus staff working with the Minister, Ministers of State, Deputy Ministers etc. for which proper sanction has not been sanctioned ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, Sir.

(b) to (d). the information is being collected and will be laid on the Table of the House.

**श्री प्रेम चन्द वर्मा** : अध्यक्ष महोदय, मंत्री महोदय, ने चन्द लाइनों में उत्तर दे दिया है कि सूचना एकत्रित की जा रही है। मैंने इस बारे में अन्य कई मंत्रालयों से भी सूचना मांगी है—क्योंकि इस बात की बड़ी शिकायत हैं कि जहां पर काम कम होता है, मध्यम होता है, वहां पर कहते हैं कि आदमी कम हैं, आदमी ज्यादा रखो ताकि काम ज्यादा हो, लेकिन वह काम फिर भी नहीं होता है और इस तरह से बहुत से मंत्रालयों में बहुत से बेकार लोग बैठे हुए हैं। मैं मंत्री महोदय से जानना चाहता हूं कि क्या वह कोई निश्चित अवधि बतायेंगें कि कब तक, किस महीने तक, किस तारीख तक सूचना दे सकेंगे और जो ड्रा-बैक्स उन के विभाग में मिलेगी, उन पर कब तक कार्यवाही कर सकेंगे ?

SHRI I. K. GUJRAL : In part (a) of the Question he has asked whether a survey has been undertaken. A survey was undertaken and finished. Naturally as a resut of the survey, we have made some observations ; in various sections some re-adjustments, as the hon. Member mentioned, are needed. Steps are being taken. I think I will not be in a position to indicate the specific time, but I can assure him that we will try to finish it as quickly as possible.

**श्री प्रेम चन्द वर्मा** : अध्यक्ष महोदय, मैं मंत्री महोदय से एक पर्टीकुलर क्वेश्चन पूछना चाहता हूं। क्या यह सच नहीं है कि डायरैक्ट रेट आफ एडवटाइज़िंग एण्ड विजुअल पब्लिसिटी जो गवंनमेन्ट की सारी पब्लिसिटी को हैण्डल करते हैं, वे पब्लिक सैक्टर को इस लिये हैण्डल नहीं कर सके हैं कि उन के पास स्टाफ नहीं है और स्टाफ़ की कमी के कारण करोड़ों रुपये का बिजनेस प्राइवेट सैक्टर को जा रहा है : मैं मत्री महोदय से जानना चाहता हूं कि क्या इस सिलसिले में वह कोई ज़रूरी कार्यवाही करेंगे, डायरेक्टर एडवर्टायजिंग एण्ड विजुअल पब्लिसिटी के आफिस को रिआर्गोनाइज कर के इस काबिल बनायेंगे कि सरकार की तमाम पब्लिसिटी का काम उन की मारफत हो सके।

SHRI I. K. GUJRAL : I am aware of the fact that the issue was raised in the Public Undertakings Committee. Naturally, as a consequence of that, Government has been examining that. In principle I can say that we are keen and are in agreement with the P.U. Committee that this work may be handled by the DAVP, and that is also most often done.

SHRI S. M. BANERJEE : Apart from the surplus staff working in the Department of Information and Broadcasting, we were assured in this House that the service conditions of the staff artistes would be improved and the contract system, which is in practice now, would be nulificd and they would be declared permanent. I would like to know from the hon. Minister whether a decision has since been taken and the contract system has been abolished and if not, the reasons for the same.

SHRI I. K. GUJRAL : There are two opinions on the subject. Some employees

wish that there should be no contract system and they should be absorbed in regular service. There is also another group which wishes that the contract system should continue but only on a long-term basis. So far as long-term basis is concerned, we have already conceded that. All these points were examined by a Committee which was recently set up, and the Government is now examining them and will be taking decisions thereon.

SHRI MANUBHAI PATEL : He said some survey work in this regard. The Programme Executives who were in the permanent cadre are also working and the same work is being done by Producers and Asst. Producers. Is there any proposal of merging all these cadres of Programme Executives, Producers, Asst. Producers and Asst. Radio Directors into one ? If that is so, whether the rights of the permanent cadre of Programme Executives will be preserved or whether these Producers and Assistant Producers who are purely on contract basis, will over-ride their rights and get the priority ?

SHRI I. K. GUJRAL : There are some types of cadres working. Our anxiety now is to evolve a system where both of them are satisfied and nobody's interests suffer.

**श्री हुकम चन्द कछवाय** : जानना चाहता हूं कि आपके विभाग में जो लोग सर्विस में लिये जाते हैं, उन में से ऐसे कितने हैं जो बिना रोजगार दफ़्तर के आये हैं, ऐसे कितने हैं जिनको मंत्रियों और बड़े-बड़े नेताओं की सिफारिश पर काम में लिया गया है और कितने व्यक्ति ऐसे हैं......

**अध्यक्ष महोदय** : ऐसा कैसे बतला सकते हैं।

**श्री अटल बिहारी वाजपेयी** : यह जानकारी मांग रहे हैं।

**श्री हुकम चन्द कछवाय** : मैं यह भी जानना चाहता हूं कि जिस समय आप छटनी करेंगें, उस समय जो बड़े अफसर हैं, क्या उन का भी ध्यान रखा जायगा, जो वहां फालतू बन कर बैठे हुए हैं और कोई काम नहीं कर रहे हैं।

SHRI I. K. GUJRAL : The only thing I can say is that neither on his recommendation nor on the recommendation of any Minister, anybody will be recruited. But whenver we are examining this, we go into all details.

**Wages of Shop Employees**

*997. SHRI SHRI CHAND GOYAL : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether wages of shop-employees have been fixed in some States ;

(b) whether Government have prerared some schedule of wages in this respect and have advised the States to follow the same ; and

(c) the steps taken by Government to bring about uniformity in this behalf ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) The State Governments of Gujarat, Kerala, Madhya Pradesh, Maharashtra, Punjab and Haryana and Delhi Administration have fixed the rates of minimum Wages under the Minimum Wages Act, in the employments in shops and commercial establishments.

(b) No.

(c) The Government have impressed on all State Governments the need for reducing wide disparities in minimum wages in scheduled employments. This is primarily a matter for the concerned State Governments to settle in mutual consulation, and wherever necessary the Government have helped by bringing the State Governments together for discussion and consultation.

SHRI SHRI CHAND GOYAL : In some States the working hours and holidays have been regulated by the enforcement of Shops and Commercial Establishments Act, but in rest of the States since Acts have not been enforced, the shop employees have to work for 16 to 18 hours a day

and they do not enjoy any holiday or any wages in lieu thereof. May I know whether the Government is contemplating to introduce some uniform policy throughout the country and direct the rest of the States also to enforce similar laws.

SHRI BHAGWAT JHA AZAD : As I said, the implementation of Minium Wages Act, 1948 is primarily the concern of the State Governments. This is not a scheduled employment. Subsequently, some of the State Governments have put it under the scheduled employment and it is for them who are regulating the working hours of the employees.

SHRI SHRI CHAND GOYAL : It is an admitted fact that to the profits which the shop-owners get, the employees make a large contribution. May I know whether the Government has in contemplation some sort of scheme of introducing some sort of bonus so that if there are good profits, the employees also share that. Has the Government got something in contemplation ?

SHRI BHAGWAT JHA AZAD : As I said, in this case it is a question whether the employee working in the shop is covered under this Act. As I said, from time to time we have held meetings of different State Governments in which we have decided that it may not be feasible for the Central Government and the Central Government should not do it, but only come in if the different State Governments request for it. We have Zonal Consultative Committees where these things are decided. Therefore, on this issue we cannot say anything.

**श्री मीठालाल मीना** : अध्यक्ष महोदय, इस देश में दुकानों पर जितने कर्मचारी काम करते हैं उनकी सर्विस चाहे 15-20 साल की भी हो गई हो, आज उनकी सर्विस है लेकिन कल के लिए वे दुकानदार की दया पर ही निर्भर करते हैं। ऐसी स्थिति में मैं यह जानगा चाहता हूं कि उनकी सर्विसेज स्थाई हो सकें, उनकों दुकानदार हटा न सकें इसके लिए क्या सरकार कोई कानून बनायेगी ?

**श्री भागवत झा आजाद** : जैसा मैंने निवेदन किया, उन दूकानों में काम करने वाले कर्मचारी मिनिमम वेजेज ऐक्ट, 1948 के अन्तर्गत नहीं आते हैं। यद्यपि कुछ राज्य सरकारों ने उनको अब शेड्यूल्ड इम्प्लायमेंट में ला दिया है। इन लोगों की सेवा शर्तें और इमालुमेन्ट्स, इन सारी बातों का निर्धारण राज्य सरकारें कर सकती हैं, यह विषय उनकी सीमा क्षेत्र के अन्तंगत ही आता है।

## WRITTEN ANSWERS TO QUESTIONS

### Loans to Jansatta and Loksatta

*994. SHRI GEORGE FERNANDES : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government have paid the loan sanctioned earlier to the Jansatta and Loksatta and dailies of Gujarat;

(b) if so, the actual amount paid:

(c) the terms and conditions of the loan ; and

(d) whether the financial position of the newspapers was assessed before the decision to pay sanction the money was taken ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJPAL) : (a) No, Sir.

(b) to (d). Do not arise.

### Establishment of seed farms in States during fourth plan

*998. SHRI GADILINGANA GOWD :
SHRI R. K. SINHA :

Will the Minister of FOOD AND AGRICULTURE be pleasee to state :

(a) whether there is a proposal to establish Seed Farms in various States

during the Fourth Five Year Plan to meet the increasing demand of seeds ;

(b) if so, the details thereof ; and

(c) the basis for the selection of the sites ?

THE MINISTER OF STATE IN THE MINISTRY GF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). In addition to the existing Central State Farms, it is proposed to set up one Central State Farm, in the Raichur District of Mysore and another in the Cannanore district of Kerala primarily for production of quality seed. It is also proposed during the Fourth Five Year Plan to strengthen the existing seed farms numbering about 4,000 already established by the State Governments with the object of producing quality seed. It is also proposed to execute a project for seed production, in the Tarai area of U.P. with financial assistance from the World Bank.

(c) The sites for Central State Farms are selected by a Committee which considers the suitability of the land in all its aspects.

### उर्वरकों का आयात

* 999 **श्री रामस्वरूप विद्यार्थी :**
**श्री बलराज मधोक :**
**कुमारी कमला कुमारी :**
**श्री ओमप्रकाश त्यागी :**
**श्री नारायण स्वरूप शर्मा :**

क्या खाद्य तथा कृषि मन्त्री 18 नवम्बर, 1968 के तारांकित प्रश्न संख्या 152 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) वर्ष 1967-68 तथा 1968-69 में किन किन देशों से कितनी कितनी मात्रा में नाइट्रोजन वाले, फास्फेट वाले तथा पोटाशियम वाले उर्वरकों का आयात किया गया; और

(ख) उक्त उर्वरकों के आयात पर कितना व्यय गया ?

**खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) :** (क) और (ख). एक विवरण सभा पटल पर रख दिया गया है। [पुस्तकालय में रख दिया गया। देखिये संख्या LT—671].

### चौथी योजना काल में दिल्ली दुग्ध योजना का विकास

*1000. **श्री महाराज सिंह भारती :** क्या खाद्य तथा कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) चौथी पंचवर्षीय योजना में दिल्ली दुग्ध योजना के विकास के लिए क्या कार्यक्रम बनाया गया है ;

(ख) दूध की कितनी मात्रा खरीदी जायेगी और उन राज्यों तथा जिलों के नाम क्या हैं जहां से इसे प्राप्त किया जायेगा ; और

(ग) भविष्य में घाटे से बचने के लिए क्या कदम उठाये जा रहे हैं ?

**खाद्य, कृषि, सामुदायिक विकास यथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे) :** (क). माननीय सदस्य को मालूम ही है कि चौथी योजना को अभी अन्तिम रूप नहीं दिया गया है। बीकानेर में एक संतुलन केन्द्र की स्थापना का कार्य जिसकी क्षमता 50,000 लीटर प्रति दिन होगी, शुरू कर दिया गया है और यह चौथी योजना की एक परियोजना होगी।

(ख) दूध की खरीदी जाने वाली वास्तविक मात्रा, विस्तार किए जाने के बाद योजना की दूध संभालने की क्षमता पर निर्भर करेगी। यह योजना मुख्यरूप से उत्तर प्रदेश में मेरठ, बुलन्दशहर, मुजफ्फरनगर तथा मथुरा जिलों से हरियाणा में रोहतक, गुडगांव तथा करनाल से, राजस्थान में भरतपुर तथा बीकानेर से और गुजरात में महसाना से दूध प्राप्त करेगी।

(ग) दिल्ली दुग्ध योजना द्वारा वेचे जाने और दुग्ध पदार्थों के मूल्य हाल ही में उचित स्तर पर निर्धारित कर दिए गए हैं और आशा है कि वर्ष 1969-70 के दौरान योजना "न लाभ, न हानि" के आधार पर चलती रहेगी।

### हिन्दी टेलीप्रिण्टरों में सुधार

*1001. **श्री प्रकाशवीर शास्त्री :**
**श्री शिव कुमार शास्त्री :**

क्या **सूचना तथा प्रसारण और संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस समय प्रयोग किये जा रहे हिन्दी टेलीप्रिण्टरों में सुधार करने के सम्बन्ध में कोई सुझाव प्राप्त हुए हैं ; और

(ख) यदि हां, तो क्या इन सुझावों को ध्यान में रखते हुए इन हिन्दी टेलीप्रिण्टरों में कोई सुधार किये गये हैं ?

**सूचना तथा प्रसारण और संचार मंत्री (श्री सत्यनारायण सिंह)** : (क) और (ख). इस विषय में सरकार को कोई सुझाव नहीं मिले है। अलबत्ता, वर्त्तमान देवनागरी दूरमुद्रकों में मामूली से सुधार करने पर विचार किया जा रहा है।

### कृषि आवश्यकता तथा पी० एल० 480

*1002. **श्री सूरज भान** : क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या कृषि आवश्यकताओं को पूरा करने के लिए पी० एल० 480 निधियों के प्रयोग किये जाने की दृष्टि से किसी योजना पर विचार किया गया है ;

(ख) यदि नहीं, तो इसके क्या कारण हैं ; और

(ग) यदि हां तो इसका ब्यौरा क्या है और इस सम्बन्ध में क्या परिणाम निकले हैं ?

**खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे)** : (क). जी हां, पी० एल० 480 प्रतिरूप रूपयों की निधियां कृषि विकास कार्यक्रमों के लिये प्रयोग की जा रही हैं।

(ख) प्रश्न नहीं होता।

(ग) ये निधियां कृषि के विभिन्न क्षेत्रों में जैसे लघु सिंचाई, भूमि और जल संरक्षण, भूमिगत जल संसाधनों की खोज, डेरी विकास, कृषि उत्पादन आदि के कार्यक्रमों के लिये प्रयोग में लाई गयी है। यह योजना की कार्यान्विति के लिये उपलब्ध बाह्य सहायता का भाग है। और यह हितकारी रहा।

इन कार्यक्रमों के अतिरिक्त कई अनुसंधान संस्थाओं एवं केन्द्रों पर पारस्परिक हित की कई अनुसंधान प्रायोजनाओं को, इन निधियों से वित्तीय सहायता भी दी जाती है।

### जयपुर तथा भरतपुर खंड में सार्वजनिक टेलीफोन

*1003. **श्री मीठा लाल मीना** : क्या **सूचना तथा प्रसारण और संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि रजस्थान के जयपुर और भरतपुर डिविजन के बहुत से नगरों में सार्वजनिक टेलीफोन स्थापित करने के बारे में जनता ने पुरजोर मांग की है ;

(ख) क्या यह भी सच है कि इन नगरों ने पांच वर्षों में 3500 रुपये की आय की गारंटी दी है ;

(ग) यदि हां, तो वहां सार्वजनिक टेलीफोनों की स्थापना न करने के क्या कारण हैं ; और

(घ) यदि सार्वजनिक टेलीफोन स्थापित किये जा रहे हैं तो कहां स्थापित किये जा रहे हैं और वे कब तक स्थापित किये जायेंगे ?

**सूचना तथा प्रसारण और संचार मंत्री (श्री सत्य नारायण सिंह)** : (क) राजस्थान के जयपुर जिले में जेलूसर और भरतपुर जिले में मलारना चौड में सार्वजनिक टेलीफोन घर खोलने के लिए मागें प्राप्त हुई हैं ।

(ख) जी नहीं ।

(ग) जेलुसर और मलारना में सार्वजनिक टेलीफोन घर नहीं खोले जा रहे, क्योंकि ये प्रस्ताव अलाभकर हैं ।

(घ) प्रश्न ही नहीं उठता ।

**Sugar Diffusion plant in Rajasthan**

*1004. SHRI B.K. DASCHOWDHURY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government propose to set up a new Sugar Diffusion Plant in Rajasthan at Ganganagar in the Public sector to extract more sugar from sugarcane and sugar beet ;

(b) if so, the capacity of the Plant ;

(c) whether it will be set up with any foreign collaboration ;

(d) whether Government propose to set up similar plants in other States also ; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB P. SHINDE) : (a) The Government of Rajasthan propose to set up a diffusion plant at their sugar factory at Ganganagar.

(b) It will be a sugarcane-cum-sugarbeet diffuser with a capacity of diffusion 1000/1200 tonnes of sugarcane per day and 600 tonnes sugarbeet cossettes per day.

(c) No, Sir.

(d) and (e). There is no such proposal from any other State at present. Two cane diffusion plants are however, working and some more are likely to be installed in future.

**Kurin Committee on Working of Delhi Milk Scheme**

*1005. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the major recommendations made by Dr. V. Kurien's Expert Team regarding the working of the Delhi Milk Scheme ;

(b) the recommendations of the Expert Team which have been accepted and implemented ;

(c) whether the implementatioa of these recommendations will improve the working of the Delhi Milk Scheme and cut down the losses ; if so, to what extent and by what time ; and

(d) the steps taken to correct the adminis. trative short comings and with what results ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). A statement indicating the major recommendations made by the Experts Team and action taken thereon is placed on the Table. [*Placed in liberary See* No. L T-672/69].

(c) With the implementation of most of the recommendations made by the Expert Team and adjustment of the pricing pattern adopted by the Scheme, it is hoped that the losses incurred by the Scheme will be reduced to an appreciable extent. The Scheme is expected to break even during 1969-70.

(d) The administrative set up of the Scheme has been strengthened and streamlined in accordance with the recommenda-

tions of the Expert Team and is now functioning efficiently.

### उत्तर प्रदेश की चीनी मिलों की ओर बकाया धनराशी

*1006. श्री विश्वनाथ पाण्डेय : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को पता है कि उत्तर प्रदेश की अनेक चीनी मिलों की ओर उत्पादन शुल्क तथा गन्ना उत्पादकों के गन्ने के मूल्य के रूप में बहुत अधिक धनराशि बकाया है;

(ख) यदि हां, तो उन चीनी मिलों का ब्योरा क्या है; और

(ग) उनके विरुद्ध क्या कार्यवाही की जा रही है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिण्दे) : (क) और (ख). उत्तर प्रदेश की चार मिलों के पास उत्पादन शुल्क की बकाया धनराशि इस प्रकार है :

| फैक्टरी का नाम | धनराशि रुपये में |
|---|---|
| 1, शाहगंज | 4593.00 |
| 2. राजा का साहसपुर | 6294.00 |
| 3. अमरोहा | 7105.00 |
| 4. बुल-दशहर | 3006.72 |

जहां तक गन्ने के मूल्य के बकाये का सम्बन्ध है, उत्तर प्रदेश में कारखाना-वार 1968-69 में 15 मार्च, 1969 तक चीनी मिलों द्वारा खरीदे गये गन्ने का कुल मूल्य और गन्ने के मूल्य का वकाया तथा 1967-68 व उसी तारीख को पिछले मौसमों के गन्ने के मूल्य का बकाया बताते वाला एक विवरण सभा के पटल पर रखा जाता है। [पुस्तकाल्य में रख दिया गया। देखिये संख्या LT 673/69]

(ग) वित्त मंत्रालय (राजस्व तथा बीमा विभाग) उत्पादन शुल्क को बकाया धनराशि वसूल करने के लिए कारगर पग उठा रहा है। जहां तक गन्ने के मूल्य के बकाये का सम्बन्ध है, राज्य सरकारों से समय-समय पर कहा गया है कि वे अपने राज्यों में चीनी कारखानों द्वारा गन्ने के मूल्य के बकाये के निपटान को सुनिश्चित करने के लिए मुकदमा चलाने और भूमि राजस्व के बकाये के रूप में वसूली करने सहित कठोर पग उठायें।

### World Food Programme Projects.

*1007. SHRI ONKAR LAL BERWA :
SHRI N. R. LASKAR :
SHRI CHENGALRAYA NAIDU:

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that a U. N. expert visited India during January 1969 to review the World Food Programme Projects ;

(b) if so, whether the U. N. expert had detailed discussions with him ;

(c) the subjects discussed with him and the decisions arrived at ; and

(d) what help will be given and the World Food Programme to India during 1969 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No U. N. Expert visited India to review World Food Programme Projects in January. But Mr. Aquino, who is the Executive Director of Word Food Programme, visited India during January, 1969, to familiarise himself with the progress and possibilities of World Food Programme Projects in India.

(b) No detailed discussions took place, but Mr. Aquino called on Minister F and A for a general discussion.

(c) The discussion was on world Food Programme Projects generally and no decisions were aimed at or arrived at.

(d) It is expected the commodities worth approximately Rs. 4.6 crores would be provided by World Food Programme during 1969.

**Contract for Transportation of Foodgrains**

*1008. SHRI JYOTIRMOY BASU : Will the Minister of FOOD AND AGRICUTURE be pleased to state :

(a) whether a private sector Inland Water Transport Company has recently been given contract by his Ministry for transporting foodgrains ;

(b) if so, the name and particulars of this private sector company ;

(c) whether it is a fact that Central Inland Water Transport Corporation authority approached his Ministry and expressed their willingness to handle transportation of foodgrains ; and

(d) if so, the reasons as to why his Ministry have preferred private sector undertaking to the Central Inland Water Transport Corporation of India ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) M/s. Port Shipping Company Limited Calcutta.

(c) Yes, Sir.

(d) M/s. Port Shipping Company Ltd., Calcutta were given the contract for supply of lighters for receiving foodgrains discharged from ships at Calcutta and their transport to unloading points as a result of an open tender enquiry. M/s. Central Inland Water Transport Corporation also participated in tender enquiry but the rate quoted by them was substantially higher than the rate quoted by M/s. Port Shipping Co. Ltd.

**Telex Service between Delhi and other Cities**

*1009. SHRI YASHPAL SINGH : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) by what time Delhi and important cities of Northern India like Srinagar, Lucknow, Allahabad will be linked by Telex Service ;

(b) whether any foreign exchange is involved in setting up the telex service ; and

(c) if so, the details thereof ?

THE MINISTER OF INFORMATION AND BROADCASTING, AND COMMUNICATIONS (SHRI SATYA NARAYAN SINHA) : (a) In northern India telex exchanges are already functioning at Srinagar, Amritsar, Lucknow, Kanpur and Delhi. Besiaes these, such exchanges are also to be opened at Jullundur, Chandigarh and Ludhiana.

(b) No direct foreign exchange is required for setting up of telex exchangs. However the suppliers of the telex eqnipment and teleprinters viz Indian Telephone Indusries and Hindusthan Teleprinters Ltd., respectively require foreign exchange for their production.

(c) Indian Telephone Industries require foreign exchange to the extent of about 20% of cost of telex equipment. The requirement of Hindusthan Teleprinters Ltd., is about 15%.

**Payment of the employees Provident Fund to the Workers**

*1010. SHRI S. K. TAPURIAH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that due to the increasing number of closures of textile mills Government have had to pay off large amounts to the workers from the Provident Fund accumulated and held in trust by the Central Government on behalf of the workers of the the closed mills ;

if so, the amounts paid upto now and the amount which remains to be paid ; and

(c) whether these amounts could have been more fruitfully utilised if advanced to sick mills for re-organisotion and modernisation ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b) The administration of the provident funds of the textile mills is the concern of the Central Board of trustees an autonomous Organisation under the Employees' Provident Funds Act, 1952 and is not the concern of the Central Government. The information is not available with the Government of India The Employees' Provident Funds orgnisation has reported that the required information is not readily available with it.

(c) The Employees' Provident Funds Act and the Scheme framed therender do not provide for utllization of provident fund dues of workers for reorganisation and modernisations of sick mills. These dues are payable to the members or to their nomines/heirs in case of premature death of the members.

**Establishment of a Unit to Manufacture Transmission Equipment in the Public Sector**

*1011. SHRI K. ANIRUDHAN :
SHRI E.K. NAYANAR :
SHRI A.K. GOPALN :

Will the Ministry of INFORMATION & BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Government have a scheme for a new factory which will be another unit of the Indian Industries for the manufacture of Transmission equipment;

(b) if so, whether the Kerala Government have offered a number of sites for selection of suitable site for the establishment of the unit;

(c) whether Government will consider the establishment of the Unit in Kerala;

(d) if so, when; and

(e) if not, the reasons therefor ?

THE MINISTER OF INFORMATION AND BROADCASTING AND COMMUNICATIONS (SHRI SATYA NARAYN SINHA) : (a) A proposal for the setting up of a new factory for the manufacture of long distance transmission equipment is under Government's consideration. The new factory will augment the production of the Indian Telephone Industries Limited in respect of transmission equipment.

(b) Yes, Sir.

(c) to (e). The Government of India have, after taking into consideration all relevant factors, decided to locate the new factory at Naini near Allahabad in Uttar Pradesh.

**Fertilizer Promotion Corporation**

*1012. SHRI D.N. PATNDIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that Government are considering to set up a Fertilizer Promotion Corporation to stimulate sales of fertilizers within the country; and

(b) if so, when a decision is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The Government are considering establishment of an organisation for promoting proper use of fertilizers in the country.The decision is likely to be taken shortly.

**Payment to Journalists for the Period of Strike**

*1013. SHRI MADHU LIMYA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the Working Journalists and others have not been paid their salaries and allowances during the period the newspapers remained closed in the last year ;

(b) if so, the total loss in salaries and emoluments suffered by that working journalists and technical personnel engaged in printing; and

(c) the steps taken by Government to see to it that the working journalists and others received payment for the period during which the newspapers remained closed?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a)to(c). Government have not received any formal representation, but it is understood that the salaries and allowances the period of work stoppage of some of the staff of newspapers and periodicals affected by the last year's strike/lock-cut have not been paid. But this is a matter which falls within the State sphere.

**डाक तथा तार कर्मचारीयों के नये संघों को मान्यता प्रावान करना**

*1014 **श्री रामावतार शास्त्री** : क्या **सूचना तथा प्रसारण और संचार मंत्री** यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 19 सितम्बर, 1968 की सांकेतिक हड़ताल के बाद डाक तथा तार कर्मचारियों के मान्यता प्राप्त संघों की मान्यता समाप्त करने के बाद कुछ नये संघों को मान्यता प्रदान की गई है ;

(ख) यदि हां तो उन नये संघों के नाम क्या हैं, जिन्हें मान्यता प्रदान की गई है तथा उन के सदस्यों की संख्या कितनी है ;

(ग) क्या यह भी सच है कि नये संघों के साथ सामूहिक सौदेबाजी करने में आधिकरियों को कठिनाई पेश म्रा रही है ।

(घ) यदि हां, तो क्या सरकार का विचार पुराने संघों को पुनः मान्यता प्रदान कनने का है ; और

(ड.) यदि नहीं, तो इसके क्या कारण है ?

**सूचना तथा प्रसारण और संचार मंत्री (श्री सत्य नारायण सिंह)** : (क) जी हां ।

(ख) नई यूनियनों/एसोसिएशनों जिनको आस्थायी रूप से तदर्थ आधार पर मान्यता प्रदान की गई है, उनके नाम निम्नलिखित हैं—

(i) तृतीय श्रेणी डाक कर्मचारियों का राष्ट्रीय संघ ।

(ii) विभागातिरिक्त कर्मचारियों का राष्ट्रीय संघ ।

(iii) पोस्टमैन तथा चतुर्थ श्रेणी डाक कर्मचारीयों का राष्ट्री संघ ।

(iv) डाक निरिक्षकों तथा सहायक अधिक्षिकों की अखिल भारतीय एसोसियशन ।

(v) अखिल भारतिय डाक-तार लेखा-पाल एसोसियशन ।

(vi) अखिल भारतीये बचत बैंक़ नियंत्रण कर्मचारी संघ

(vii) अखिल भारतीय तार परियात दफ्तरी कमंचारी संघ ।

(vii) तार परियात पर्यवेक्षक एसौसिएशन ।

फ़िर भी उनके सदस्यों की संख्या उपलब्ध नहीं है ।

(ग) जी नही, डाक-तार बोर्ड के अध्यक्ष ने मान्यता प्राप्त संघों एसोसिएश्नों के प्रधिनिधियों कों 16-1-69 को मिलने का मोका दिया था जबकि प्रशासन भ्रौर कर्मचारियां दोनो के पारस्परिक संतोष के यिए कई अनिणति समस्याओं पर विचार-विमर्श किया गया ।

(घ) तथा (ड.)—प्रश्न ही नहीं उठता ।

**Land Development Corporation for Reclamation of Waste Lands:**

*1015. SHRI SHASHI BHUSHAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state

(a) whether Government propose to constitute a Land Development Corporation with a view to develop vast tracts of waste lands lying in the country ; and

(b) if so, when?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) Does not arise.

**बीकानेर की पालना कोयला खान का बन्द होना**

*1016. **श्री पा० ला० बारूपाल** : क्या **श्रम तथा पुनर्वास मंत्री** यह बताने की कृपा करेंगें कि :

(क) क्या यह सच है कि राजस्थान के बीकानेर जिले मे पालना कोयला खान में काम वन्द कर दिया गया है और उसे सील लगा दी है ; और

(ख) यदि हां, तो जो कर्मचारी बेरोजगार हो गये हैं और भूखे मर रहे हैं, सरकार का उन्हे अन्य रोजगार दिलाने के क्या व्यवस्था करने का विचार हैं ?

**श्रम रोजगार तथा पुनर्वास मंत्रालय में राज्य मंत्री (श्री भगवत झा आजाद)** : (क) जी हां। खान सुरक्षा माहानिदेशालय, धनबाद की सलाह पर भूमि के अन्दर लगातार गर्मी पैदा होने के कारण इस खान को 5 जनवरी, 1969 से सील लगा दी गई ?

(ख) प्रशन नही उठता, क्योंकि प्रबंधकों ने किसी श्रमिक की छंटनी नहीं की।

**स्वामी श्रद्धानन्द की स्मृति में डाक-टिकट**

*1017**श्री राम गोपाल शालवाले** : क्या **सूचना तथा प्रसारण और संचार** मंत्री यह की बताने कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार स्वामी श्रद्धानन्द की स्मृति में डाक-टिकट जारी करने पर सहमत नहीं हुई है ;

(ख) क्या यह भी सच है कि गालिब की स्मृति में दो बार अर्थात् 1952 में और अब पुनः गालिब शताब्दी के अवसर पर डाक-टिकट जारी की गई है ; और

(ग) यदि हां, तो इसके क्या कारण हैं और इन दोनों मामलों में निर्णय करने के लिए कौन अधिकारी जिम्मेदार हैं और स्मृति डाक-टिकटें जारी करने की कसौटी क्या है ?

**सूचना तथा प्रसारण और संचार मंत्री (श्री सत्यानारायण सिंह)** : (क) जी हां, डाक-टिकट सलाहाकार समिति ने इसकी सिफ़ारिश नहीं की थी।

(ख) जी हां।

(ग) संत कवियों ओर कवियों की शृंखला में गालिव पर एक डाक-टिकट 1952 में निकाला गया था। शायर ग़ालिब की निधन शताब्दी के अवसर पर एक डाक-टिकट 17 फ़रवरी, 1969 को जारी किया गया था।

स्वामी श्रद्धानन्द के 42वें बलिदान दिवस के अवसर पर दिसम्बर, 1968 में डाक-टिकट जारी करने केप्रस्ताव पर डाक-टिकट सलाहकार समिति ने अपनी फरवरी, 1968 की बैठक में विचार किया था।

विशेष स्मारक डाक-टिकट निकालने के बारे में निर्णय सरकाय द्वारा गठित डाक-टिकट सलाहकार समिति के सिफारिशों के आधार पर लिया जाता है।

एक विवरण-पत्र सभा-पटल पर रखा जाता है जिसमें विशेष/स्मारक। डा टिकट निकालने के संबंध में अपनाये जाने वाले सामान्य मानदंड दिये गए हैं।

**विवरण**

**विशेष/स्मारक डाक-टिकट निकालने के संबंध में अपनाये जाने वाले मानदंडों का ब्यौरा।**

1. विशेष रूप से अत्यावश्यक मामलों को छोड़कर सासान्यत: डाक-टिकट निकालने के किसी प्रस्ताव पर तब तक विचार नहीं किया जाएगा जब तक कि इसके लिए विभाग को 18 महीने पहले सूचना न दी जाए।

2. जन्म या मृत्यु शताब्दी को छोड़कर अन्य अवसरों पर किसी व्यक्ति के सम्मान में सामान्यत: कोई स्मारक डाक-टिकट नहीं निकाले जाएगें। पहली या 10वीं बरसी पर भी स्मारक डाक-टिकट निकाला जा सकता है।

3. अर्द्ध-शताब्दी या शताब्दी के अतिरिक्त आम तौर पर कोई स्मारक डाक-टिकट नहीं निकाला जाएगा। विशेष डाक-टिकट निकालने के लिए केवल अन्तर्राष्ट्रीय महत्व के अवसरों पर ही विचार किया जाना चाहिए, अन्य अवसरों पर केवल विशेष रूप से रद्द करने की व्यवस्था ही की जा सकती है।

4. डाक-टिकट सलाहकार समिति द्वारा की गई सिफारिश के अनुसार एक वर्ष में 12 या इसके अधिकार अवसरों पर निकाले जाने वाले डाक-टिकट 20 से अधिक नहीं होने चाहिए और इनमें में 4 से अधिक स्मारक डाक-टिकट महत्वपूर्ण व्यक्तियों पर नहीं होने चाहिऐ।

**Alligations Against The Son Of a Union Minister**

*1018- SHRI YAJNA DATT SHRMA:
SHRI HARDAYAL DEVGUN:

Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) Whether his attention has been drawn to the newsitems appearing in the 'Organizer' dated the 22nd February and 1st March, 1969 about the activities of his son;

(b) the details of the allegations made therein and his reaction to each charge, stating the factual position separately; and

(c) the steps taken or proposed to be taken in the interest of petty plot-holders that the Modern Planners, who have their office in Connaught Place, New Delhi do not exploit the association of his son with this firm as a partner of this firm ?

THE MINISTER OF FOOD, AGRICULTURE, COMMUNINY DEVELOPMENT AND COOPERATION (SHRI JAGJIWAN RAM): (a) Yes Sir.

(b) The news items in the 'Organizer' of the 22nd February and 1st March, 1969 refer to two transactions of my son, Suresh. The first is regarding his receiving monthly payment from a firm Algemene of Rotterdam (Holland). The second of his having set up a partnership firm to purchase land in the name of the Rashmi Estate at Chaura Sadatpur and Raghunathpur, Tehsil Secunderabad, District Bulandshahr in Uttar Pradesh and of selling the land for residential purposes at high prices. Chaudhry Charan Singh, when he was Chief Minister, it is alleged, was persuaded to request the farmers to sell their land to my son. It has been stated that the transactions are not above board and there has been an abuse of my official position.

The subject mater of these allegations is not within the cognizance of my Ministry. I therefore, take it, Sir, that you have admitted this question so that I may state my position in regard to the allegations that have been levelled against me personally. As regard to my son, I have to state that he is a grown up-person and does not do things in consultation with me. This has been so after his marriage in 1956 over which we had a difference.

I have now ascertained that my son has recevied a monthly salary in his capacity as

a representative of the aforesaid firm for three years ending August or September, 1961. During the period 7th December, 1956 to 9th April,1962, when I was Railway Minister, no order of supply was placed with the firm of Aligemene of Rotterdam by the Ministry of Railways.

As regards the other transaction, I had at no time anything to do with development of land and housing. I had also no talk with Shri Charan Singh nor was any influence exercised by me on him or anyone else, as has been alleged.

(c) This is a hypothetical question. If the ploiholders ever feel that their interest is not safe they are free to approach the competent authority for redress. I, on my part, can say that neither in the past have I used nor do I intend to use in the future my official position to secure any favour or protection for my son.

**Burma Tamizhar Rehabilitation Association Madras**

*1019. SHRI UMANATH :
SHRI NAMBIAR :
SHRI P. RAMAMURTI :
SHRI K. RAMANI :
SHRI KIRUTTINAN :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government have received any representation from the Burma Tamizhar Rehabilitation Association, Madras specifying the difficulties and losses caused to them as a result of treatment by the Customs authorities ;

(b) if so, the remedial measures taken by the Government to help and restore their business ;

(c) whether they have demanded any specific help from Government to rehabilitate themselves ; and

(d) if so, the details thereof and the action taken by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (d). Representations have been received from Burma Tamizhar Rehabilitation Association, Madras, stating that members of the Association were finding it difficult to carry on their existing business as a result of action taken by the Customs Authorities under the Customs (Amendment) Act, 1969. The specific items on which assistance has been asked for and the action takenare given below :—

*Assistance asked for :*

(i) The members of the Association may be exempted from the provisions of the Customs (Amendment) Act, 1969.

(ii) Loan of Rs. 5000/- per family may be sanctioned to the repatriate shopkeepers.

(iii) For permanent settlement of the repatriates, the may be provided with a separate market either in the place at which it is situated now or at any other appropriate place which could accommodate all the shopkeepers who are members of the Association.

(iv) Customs, Sales Tax and other authorities may be directed not to interfere with the business carried on by them till they get these reliefs.

(v) They may be exempted from payment of Sales Tax and other taxes.

The requests of the Association have been examined and the position is as under :—

(i) The request for exemption form the provisions of the Customs (Amendment) Act, 1969, is under consideration.

(ii) Loans for small trade and business are sanctioned by Tamil Nadu Government, depending on the merits of each case.

(iii) The present location of Burma Bazar on the platform adjoining the Beach Railway Station is hindering the free

flow of pedestrian traffic in the locality. The Tamil Nadu Government are, therefore, considering the question of providing stalls in alternative sites in some other suitable localities within Madras city.

(iv) It is not possible to issue orders as requested by the Association.

(v) The question of exempting the Burma repatriates from payment of Sales Tax for some time is under the consideration of the Tamil Nadu Government.

**Production of High Yielding Varities of Jute :**

*1020. SHRI BENI SHANKAR SHARMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have launched any scheme for research for producing jute of high-yielding varieties as in the case of wheat or sugarcan ;

(b) if not, the reasons therefor ; and

(c) whether Government will direct its Research Centres or start new Research Centres to evolve a high-yieding variety of jute which would increase the yield per acre to meet the shortage of this particular crop ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) Does not arise.

(c) The research work on jute is being carried out at the main and sub-centres established under the All India Coordinated Research Project on the Jute and Allied, Fibres, the primary objective of which is to evolve high-yielding varieties of Jute.

**Sugar Supply to Madhya Pradesh**

5856. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state the extent to which the actual demands of Madhya Pradesh for sugar were met by the Central Government in the years 1965, 1966, 1967 and 1968 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : During the years 1964-65, 1965-66 and 1966-67 there was complete control over price and distribution of sugar. The available quantity of sugar was distributed to the States on the established basis. In 1967-68 the policy of partial decontrol was enforced. Only 60% of the production of sugar in the factories was requisitioned as levy and distributed in monthly quotas to the States including Madhya Pradesh. The Madhya Pradesh Government asked for increase in its monthly quota from 5832 tonnes to 7430 tonnes. This was not found possible due to the limited availability of sugar.

The following quantities of sugar were allotted to Madhya Pradesh during the four years :—

| | | | |
|---|---|---|---|
| 1964-65 | ... | 1,57,025 | tonnes |
| 1965-66 | ... | 1,99,875 | ,, |
| 1966-67 | ... | 1,37,490 | ,, |
| 1967-68 | ... | 75,319 | ,, |

**Recognition of the Employees' Union of Indian Air Lines Corporation**

5857. SHRI INDRAJIT GUPTA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether any verifcation of membership for purposes of granting recognition under the Code of Discipline has been carried out in respect of Employees' union of the Indian Airlines Corporation :

(b) if so, the result thereof ;

(c) whether it is a fact that a union representing a special category of employees only, has heen recommended for recognition ; and

(d) if so, whether it is Government's policy to encourage category-wise unions ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOY-

MENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Yes, Sir. One of the two unions functioning among technical categories of staff in Indian Airlines, namely, the Indian Aircraft Technicians' Association produced the records for verification ; the other union, namely the Air Corporation Employees' Union, did not sumit its records inspite of two opportunities given to it as provided in the verification procedure under the Code of Discipline.

(b) The Indian Aircraft Technicans' Association was found to represent 76.7 per cent of the employees.

(c) Yes.

(d) It is not the Government's policy to encourage recognition of category-wise or department-wise unions. As, however, a number of craft or category-wise unions had already been recognised by the Indian Airlines in the past, the claim of a union which represented a district category of employees was entertained for purposes of verification of membership.

**Farmers Training and Education Programme in Madhya Pradesh**

5858. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the number and names of places in Madhya Pradesh where the farmers' training and education programme has been launched to impart the latest knowledge in sccientific agriculture to the farmers ;

(b) the number of farmers covered in Madhya Pradesh and trained so far and the period during which they were trained.

(c) wehther literacy is also a part this programme and if so, the manner in which this part is carried out in the villages ; and

(d) the number villages and farmers benefited by literacy programme in Madhya Pradesh ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION SHRI ANNASAHIB SHINDE) : (a) Under the scheme of Farmers' Training and Education in the selected high-yielding varieties programmes districts two farmer' training centres have been allotted to Madhya Pradesh and are located at the Gramesevak Training Centre, Gwalior and the Gramsevak Training Centre, Chandkhuri (Distt. Raipur).

(b) The State Government has issued sanction for the establishment of these Centres only recently. As such, information on the number of farmers trained under the programme is not yet available.

(c) Yes, Sir. This is a part of the programme only in Raipur District. The functional literacy groups have been organised in the selected villages to enable the farmers to acquire sufficient literacy to prepare their farms plans, fill in the input cards, maintain accounts and write simple letters for credit, supply etc. Classes will be organised with the help of teachers and other workers, for groups, of 20-30 adult farmers. Each course will be of six months' duration, the first three months devoted to teaching for five days a week and the remaining three months for 2-3 days a week.

(d) The functional literacy programme is being taken up in Raipur District at 60 centres with an enrolment of 30 adults in each centre. Though the preparatory work has been going on for a considerable time, the literacy classes have started functioning from 1.3.1969 only.

**Old Rajinder Nagar Colony, New Delhi**

5859. SHRI NIHAL SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 478 on the 20th February, 1969 and state :

(a) whether the information regarding boundarywalls of the houses in Old Rajinder Nagar Colony, New Delhi has since been collected ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). The total number of houses in Old Rajinder Nagar, having boundary walls/hedges/fencing, is 2472. The construction of pucca boundary walls on public land and road berms is an encroachment under Section 317 of the Delhi Municipal Corporation Act, 1957, and the Municipal Corporation of Dehli have reported that demolition action in respect of these walls is proposed to be taken shortly.

**Annual Drama Festival**

5860. SARIMATI JAYABEN SHAH :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the purpose behind holding Annual Drama Festival by Song and Drama Division ;

(b) the beneficiaries of the festival ;

(c) the total number of persons who visited the last 11th Drama Festival ;

(d) the expenditure incurred on the last festival and the income derived from the same ; and

(e) the names of the participating cultural groups of the last festival and total payment made to each group ?

THE MINISTRY OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The objects of holding an annual drama festival by the Song and Drama Division are :

To acquint the troupes sponsored by the State Governments with modern methods of production ;

To acquaint the employees of the Song and Drama Division with the techniques of production of plays in different States ;

To promote national integration through the medium of Songs, dramas, skits, etc. from different regions and in different languages on one platform ;

To promote publicity of National campaigns such as Family Planning, Economic Development (savings) etc. etc.

To offer entertainment of good quality to the audiences.

(b) The beneficiaries of the festival are the Song and Drama Division, the State Governments, participating troupes, the cosmpolitan audience of the Capital and the theatre movement in general.

(c) Though no precise records have been kept, the estimated audience which attended the XI Drama Festival was about 25.000.

(d) : The total expenditure on the XIth festival was approximately, Rs. 83,600. No income accrued as admissions were free.

(e) :

| S.No. | Name of Troupes | Payment made by Song and Drama Division representing 50% of the expenditure on T.A. and D.A. of troupes, freight, costumes, equipment and cost of production including copyright charges etc. |
|---|---|---|
| | (1) | (2) |
| 1. | Goa Hindu Association, Bombay. | Rs. 5,232.50 |
| 2. | Yuvak Sangh, Kala Vibhag, Mapusa, Goa. | Rs. 1,904.00 |

| (1) | (2) |
|---|---|
| 3. Departmental Drama Troupe of the Public Relations Department of the Govt. of Bihar, | Rs. 1,306.20 |
| 4. Kalashri Theatres, Cuttack. | Rs. 3,585.00 |
| 5, T.K.S. Bros., Madras. | Rs. 8,760.00 |
| 6. State Cultural Troupe, Folk Entertainment Section, Govt. of West Bengal. | Rs. 3,653.85 |
| 7. Desabhimani Theatre, Attingal, Kerala. | Rs. 6,525.00 |
| 8. H.K. Arts College and Nat Mandal, Ahmedabad. | Rs. 3,300.00 |
| 9. Aryan Theature, Manipur. | Rs. 5,365.00 |
| 10. New Art Players, Gauhati. | Rs. 3,750.00 Book debit awaited. |
| 11. Departmental troupe of the public relations deptt. of the Govt. of Himachal Pradesh. | Rs. 150.00 |
| 12. Departmental Drama Troupes of the Song and Drama Division. | No payment involved. |

**Oberhasen International Film Festival**

5861. SHRI N. K. SOMANI :
SHRI S. K. TAPURIAH :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that the Ocerhausen International Film Festival was held recently;

(b) whether it is also a fact that instead of the five films that were invited by the Deputy Director of Film Festival, the Government of India sent two others; and

(c) whether on account of this India's entries were refused and thus India remained unrepresented at this most important short film festival in the world ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) (a) : Yes, Sir.

(a) and (c) Out of 5 films, invited, one was produced by a private producer who was authorised to enter it. But his film was not complete and therefore, he could not send the print. One of the films was already enetered in Cannes Festival and therefore, could not be entered in this competitive festival. Another of the five films was entered but not accepted by the festival authorities. The two remaining films were not approved by Ministry of External Affairs for exhibition abroad and were not, therefore sent. However, two other films, considered suitable by the Ministry were entered but were not accepted by the festival authorities.

**Medicinal Plants**

5862. SHRI BABURAO PATEL : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the names and possible uses of medicinal plants surveyed so far ;

(b) the names and particulars of the Institution entrusted with this all-important work and nature of the work done by it ;

(c) the names of medicinal plants grown on a commercial scale in India, the places where they are grown, the acreage occupied by each and the quantity and value of the annual crops, plant-wise, during the last year ; and

(d) the names of medicinal plants exported and the foreign exchange earned by them last year?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERTION (SHRI ANNSAHIB SHINDE): (a) to (d). Necessary information being collected from different Departments of is the Government of India and the same will be laid on the Table of the House.

**Postal Stamps on Temples, Mosques etc.**

5863. SHRI BABURAO PATEL : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the number and names of ancient Hindu temples, adopted for postal stamps with denominations and dates of issue as was done in the case of the Cochin Synagogue since 1947;

(b) the number and names of Muslim mosques or tombs of Moghul kings adopted for postal stamps with denominations and dates of issue since 1947;

(c) the number and names of Hindu saints, poets and personalities in whose names postal stamps were issued with denominations and dates of issue since 1947;

(d) the number and names of Muslim saints, poets and personalities in whose names stamps were issued with denomnations and dates of issue since 1947; and

(e) the number and names of other subjects besides the above for whom stamps were issued with denominations and dates of issue ?

THE MINISTER OF STATE IN THE MINISTERY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) to (e). The information is furnished itemwise in the statements laid on the Table of the House. (*Placed in Library. See* No. LT—674/169]

**Minor Irrigation Schemes In East Nimar and Hoshangabad (M.P.)**

5864. SHRI G. C. DIXIT : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the number and names of the minor irrigation schemes being implemented in districts of East Nimar and Hoshangabad in Madhya Pradesh with Central assistance ;

(b) the time by which they are likely to be completed ;

(c) the amout proposed to be allotted for the said scheme during the Fourth Five Year Plan; and

(d) whether any new scheme is under consideration of Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (d) . The information is being collected from the State Government and will be placed on the Table of the Sabha on receipt.

**Supply of Coarse Grains to Madhya Pradesh for Distribution in Famine Areas**

5865. SHRI G. C. DIXIT : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Government of Madhya Pradesh have asked for coarse grains for distribution in some famine stricken areas in the State during the last three years;

(b) whether the whole quantity asked for was allotted; and

(c) if not, the reasons why this request could not be complied with in view of the most intensive famine prevailing at that time in Madhya Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE): (a) to (c). No. demand specifically for coarse grains, either for distribution in famine stricken areas or for general distribution was received from Madhya Pradesh Government during the years 1966 and 1967. When milo was offered as a substitute for shortfall in wheat, they asked for 25,000 tonnes of it towards the end of May, 1966 and this was allotted. More allotment of milo was also made in 1966 and 1967 to make up for short supplies of wheat though not specifically asked for. A request was received in December, 1968 for 1,300 tonnes of imported milo for famine stricken parts of the State. This request could not be met as no stocks of imported milo was available at that time with the Centre.

A quantity of 4,000 tonnes maize out of World Food Programme gift and 750 tonnes of barley out of UNICEF gift were allotted during 1967 for scarcity affected areas in Madhya Pradesh although there was no specific request from the State Government.

**Tubewells in Madhya Pradesh**

5866. SHRI G. C. DIXIT : Will the Minister of FOOD & AGRICULTURE be pleased to state :

(a) the total number of tubewells for irrigation purposes sunk in Madhya Pradesh so for;

(b) the total expenditure incurred in connection with the same ;

(c) the total irrigation potential created ;

(d) the actual amount of land in acres benefited ;

(e) how many of the tube-wells are in working condition and how many actually working; and

(f) how many of them are out of order at present;

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (f). The information is being collected from the Government of Madhya Pradesh and will be pleced on the Table of the Sabha on receipt.

**Shallow Tubewells in Madhya Pradesh**

5877. SHRI G. C. DIXIT : Will the Minister of FOOD & AGRICULTURE be pleased to state :

(a) whether the Madhya Pradesh Government have deceided to sink shallow tubewells for irrigation purpose;

(b) whether the State Government consulted experts of the Geological Survey of India before deciding to sink shallow tubewells and if not, the reasons thereof;

(c) how many shallow tubewells have been sunk in Madhya Pradesh up-to-date;

(d) the number of tubewells sunk in each district of the State;

(e) the amount of area in acres benefited, district-wise;

(f) how many of the shallow tubewells are working condition and how many are actully working; and

(g) how many are out of order at the moment ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) Yes Sir. The Geological Survey of India was consulted by the Government of Madhya Pradesh.

(c) 202 tubewells of which 140 are successful have been sunk upto Feburuary, 1969.

(d) The information is as under :—

*(In Numbers)*

| District | Total sunk | Successful | Commissioned |
|---|---|---|---|
| (i) Indore | 105 | 60 | 23 |
| (ii) Narsingpur | 4 | 4 | 1 |
| (iii) Sehore | 16 | 13 | 2 |
| (iv) Hoshangabad | 41 | 34 | 2 |
| (v) Satna | 3 | 1 | — |
| (vi) Raisen | 33 | 28 | — |
| Total | 202 | 140 | 28 |

(e) Irrigation in some cases has been reported to have commenced recently while in others it is yet to commence and as such actual area benefited connot be assessed at present.

(f) All the 28 tubewells commissioned so far are in working condition and are actually working.

(g) None.

**Appointment of Labour Officers**

5868. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that about 30 posts of Labour Officers against vacancies in the Central Pool were cancelled by the U.P.S.C. during 1968 at the instance of the Department of Labour and Employment ;

(b) if so, the reasons therefor ;

(c) whether the Central Labour Commissioner had favoured decentralisation of overall administrative control of Labour Officers of the pool rather than continuing the existing procedure of administrative oontrol over the pool officers by the Department of Labour and Employment ;

(d) if so, whether the matter has been finally decided in consultation with other ministries ; and

(e) whether vacancies of Labour Officers will be filled up in the near future ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHGWAT JHA AZAD) : (a), (b) and (e). As the anticipated number of vacancies in the Labour Pool was not likely to materialise in view of the expected reversion of a number of officers of the Pool serving under the P and T Board, the proposal to recruit 20 Labour Officers to the Pool through the U.P.S.C. was dropped in July, 1968.

(c) and (d). Government understand that the Central Working Group on Labour Administration set up by the National

Commission on Labour has in its report to the Commission suggested that the Labour Officers of the Pool should form an integral part of the management set-up, with each employing Ministry having its own cadre as far as possible. The recommendations of the National Commission on Labour on these and other matters will be examined by the Government after the report of the Commission is received.

**Implementation of the Resolution of International Labour Organisation Ren : Management of Development**

5869. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of LABOUR AND REHABILITATION be pleased to refer to the reply given to Unstarred Question No. 1549 on the 21st November, 1968 and state :

(a) the steps which the Government of India propose to take to implement the international Labour Organisation's Resolution concerning Management Development with special reference to Personnel, Policies and Practices in India, which is still its infancy ;

(b) the sums earmarked for the said purposes and the programmes that are likely to be taken up for Personnel Management Development in India ;

(c) whether any financial or other kind of help is also being taken from the International Labour Organisation's Management Development Branch ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (d). The Resolution concerning Management Development with special reference to Personnel Policies and Practices was adopted at the 6th Session of the Assian Regional Conference (Tokyo, September 1968). It stresses that Governments in Asian countries should offer financial support, provide tax concessions and other incentives to private enterprises for the establishment and maintenance of training institution and programmes for management personnel. It also recommends that Asian countries should take advantage of the technical cooperation programmes of ILO for schemes of personnel management and training.

The texts of the Resolutions adopted at the 6th Session of the Asian Regional Conference, including the Resolution concerning Management Development with special reference to Personnel Policies, and Practices, have been formally received from the ILO only recently for consideration and appropriate action. These are yet to be forwarded to the State Governments, the concerned Ministries and other agencies and their views obtained before deciding on the appropriate action to be taken.

**Central Assistance for Development of Minor Irrigation and new wells in Madhya Pradesh**

5870. SHRI D. V. SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the amount of Central assistance given to the Madhya Pradesh Government during 1966-67, 1967-68 and 1969-70 for the development of minor irrigation and sinking new wells in that State ;

(b) the amount actually utilised by that Government and the progress in these works during each year ; and

(c) the Central assistance sought for such schemes for 1969-70 and details of the schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). The amount of assistance the Government of Madhya Pradesh for Minor Irrigation including sinking of new wells during the year 1966-67, 1967-68 and 1968-69, is given as under :—

*(Rs. in lakhs)*

| Year | Central Assistance paid | | |
|---|---|---|---|
| | Loans | Grants | Total |
| 1966-67 | 690.06 | 51.97 | 742.03 |
| 1967-68 | 355.80 | 88.90 | 444.70 |
| 1968-69 | 370.11 | 95.63 | 465.64 |

A tentative outlay of Rs. 500 crores has been approved for Minor Irrigation

programme of the State Government for 1969-70 and the Central assistance admissiable wi l be sanctioned towards theend of the year. The major schemes to be undertaken by the State Government during are as 1969-70 under :—

(1) Flow Irrigation.

(2) Survey and investigation of surface water irrigation.

(3) Boring and Deepening of State tube-welle.

(4) Groundwater Development.

(5) Private work such as construction of dugwells, tubewells Electric pumpsets, diesel pumpsets persian wheels etc.

(b) The actnal utilisation of assistance by the State Government for the years 1966-67 1967-68 and 1968-69 will become known after the submission of the audited figures of expenditure by the State for those years.

As a result of various minor irrigation measures including sinking of new wells undertaken, the progress achieved during 1966-67, 1967-68 and 1968-69 and targets fixed for 1969-70 are given below :

| Year | ('000 acres) Achievement in Gross Addle. Area. |
|---|---|
| 1966-67 | 155.95 |
| 1967-68 | 220.00 |
| 1968-69 | 102.69 (Anticipated achievements) |
| 1969-70 | 198.25 (target) |

**Radio Stations, Madras and Pondicherry**

5871. SHRI SUBRAVELU : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the relay from the Radio Stations Madras, Pondicherry, Trichy and Thirunelveli of Tamil Nadu are not heard at Delhi ;

(b) if so, whether it is due to weak and worn out transmitters being used in these stations ; and

(c) if so, what steps are proposed to be taken by Government to rectify the defects ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) (a) Yes, Sir. But the short wave service from Madras which carries Vividh Bharati programmes and, to a limited extent, an experimental external service in Tamil to South East Asia, can be heard in Delhi. It is not however, known whether there is any listening to it in Delhi.

(b) No, Sir.

(c) Does not arise.

**Report of Agricultural prices Commission**

5872. SHRI P. C. ADICHAN :
SHRI SHIVA CHANDRA JHA ;

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Agricultural Prices Commission has submitted its report regarding the procurement prices of foodgrains for the ensuing year 1969-70 ;

(b) the procurement prices recommended ;

(c) the increase or decrease recommended item-wise and the reasons assigned therefor by the Commission :

(d) the procurement targets cereal-wise recommended by the Commission ; and

(e) Government decision on these recommendations ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. The Commission's recommeudations pertain to wheat,

(b) and (c). A statement (I) is laid on the Table of the House. *[Placed in Library. See* No. LT-675/69 The Commission have recommended lower prices for wheat for 1969-70 as in their view the prices should reflect the success of the high-yielding varieties, realities of the market and the desirability of lowering the import content of wheat in the agreegate public distribution of the grains.

(d) A statement (II) indicating the procurement targets recommended State-wise for wheat is laid on the Table of the House. [*Placed in Library. See* No. LT 675/69]

(e) The matter is under active consideration of the Government of India.

**'Spotlight' Progromme of A. I. R.**

5873. SHRI SUBRAVELU : Will the Minister of INFORMATION AND BAOADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether any journalists other than those in Delhi are asked to contribute for the 'Spotlight' programme of AIR ; and

(b) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, Sir.

(b) Does not arise.

**National Programme Music**

5874. SHRI SUBRAVELU : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state ;

(a) the norms by which artists are selected for National Programme of Music in all India Radio ;

(b) whether the selecation is done by a Committee ; and

(c) if so, the names of members of the Committee ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCATING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) artists are selected for the National Programme of Music on the basis of their talent and standing in the field of music and their suitability for a particular programme.

(b) No, Sir. Selections are made by the Central Music Unit in the Directorate General All India Radio.

(c) Does not arise.

**चीनी उद्योग के कर्मचारियों की सेवा की शर्तें**

5875. **श्री रमेश चन्द्र व्यास :**
**श्री राम चन्द्र वीरप्पा :**

क्या **श्रम तथा पुनर्वास** मंत्री यह बताने की कृपा करेंगें कि :

(क) क्या यह सच है कि चीनी उद्योग के सम्बन्ध में राष्ट्रीय श्रम आयोग द्वारा बनाये गये अध्ययन दल ने अपने प्रतिवेदन में कहा है कि उस उद्योग में सेवा की शर्तें बहुत असंतोषजनक हैं ;

(ख) क्या यह भी सच है कि चीनी मिलों के कर्मचारियों की रियायती दरों पर रिहायती मकान देने की योजना क्रियान्वित नहीं की गई है ;

(ग) यदि नहीं, तो अब तक उपर्युक्त योजना के अन्तर्गत कितने कर्मचारियों को रियायती दरों पर मकान दिये गये हैं ; और

(घ) चीनी की मिलों के शेष कर्मचारियों के लिए शीघ्र ऐसे मकान बनाने के लिए सरकार क्या कार्यवाही कर रही है ?

**श्रम, रोजगार और पुनर्वास मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद)** : (क) अध्ययनदल की रिपोर्ट राष्ट्रीय श्रम आयोग

को प्रस्तुत की जा चुकी है । इस समय सरकार इस मामले पर कोई कार्यवाही नहीं कर रही है और आयोग की रिपोर्ट प्राप्त होने पर ही वह इस मामले पर विचार करेगी ।

(ख) से (घ). सहायता-प्राप्त औद्योगिक विकास योजना, जो कि इस समय चल रही है, चीनी मिलों के उन श्रमिकों पर भी लागू होती है जिनकी आय 350 रु० प्रति माह से अधिक नहीं है । यह योजना राज्य सरकारों, आवास सहकारी समितियों और गैर-सरकारी नियोजकों द्वारा क्रियान्विति की जाती है । इस योजना के अन्तर्गत चीनी मिलों के जिन श्रमिकों को मकान उपलब्ध किये गये हैं, उनके विवरण उपलब्ध नहीं हैं ।

नवम्बर, 1967 में हुए आवास, शहरी विकास और नगर योजना के मंत्रियों के सम्मेलन की यह सिफारिश कि प्रारम्भ में 10 प्रतिशत पात्र औद्यगिक श्रमिकों के लिए औद्योगिक नियोजकों से मकान बनवाने के लिये राज्य सरकारों द्वारा मिले जुले प्रयत्न किये जाने चाहिऐ, राज्य सरकारों की उचित कार्यवाही करने के लिए भेज दी गई हैं ।

**Tractors in use**

5876. SHIRI SUBRAVELU : Will the Minister of FOOD & AGRICULTURE be pleased to state :

(a) how many tractors were under use in fields in the States in the year 1967-68;

(b) whether the use of tractors is on the increase since then in all States in general and Tamil Nadu in particular; and

(c) if so, percentage of increase ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE): (a) Census of tractors is taken quinquennially along with All-India Live Stock Census. According to the last Census taken in 1966 there were 53,966 tractors in the country. The next Census is likely to be held in 1971. The exact information for 1967-68 is, therefore, not available.

(b) and (c). Yes, Sir. As compared to the Census of 1961, there had been considerable increase in the use of tractors during 1966 in the country as a whole including Tamil Nadu. The information is given below :—

| Year of Census | Population All India | Population Tamil Nadu | Percentage of increase All India | Percentage of increase Tamil Nadu |
|---|---|---|---|---|
| 1961 | 31,016 | 1,387 | 74 | 136 |
| 1966 | 53,966 | 3,278 | | |

**महाराष्ट्र को चावल की सप्लाई**

5877. **श्री देवराव पाटिल** : क्या **खाद्य तथा कृषि मंत्री** यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय सरकार ने 1968 में महाराष्ट्र को कितना चावल दिया था ;

(ख) उस वर्ष राज्य सरकार ने कितना चावल मांगा था ;

(ग) क्या 1969 में चावल कम मात्रा में दिया जा रहा है ; और

(घ) यदि हां, तो इसके क्या कारण हैं ?

**खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे)** (क) 1.48 लाख मीटरी टन ।

(ख) 2.00 लाख मीटरी टन ।

(ग) तथा (घ) : फिलहाल 14,000 मीटरी टन की मासिक सप्लाई के स्तर को बनाये रखने का निर्णय किया गया है ।

**Educated unemployed in Delhi**

5878. SHRI C. JANARDHANAN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of educated unemployed in Delhi at present; and

(b) the number of matriculates, graduates and postgraduates among them ?

THE MINISTR OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT & REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). Precise information regarding unemployment is not available. The number of educated job-seekers on the Live Register of Employment Exchanges in Delhi as on 31.12.1968* was as under :

| | |
|---|---|
| Matriculates (including Higher Secondary/Intermediates), | 52,166 |
| Graduates. | 14,190 |
| Post-graduates | 196 |
| Total | 66,552 |

*The date are collected at the end of June & December of each year.

**Rice supply to Gujarat**

5879. SHRI NARENDRA MAHIDA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the quantity of rice during to allocated to Gujarat during the last one year :

(b) the total supply of rice during the same period; and

(c) reasons for shortfall in supply; if any ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AGRICULTURE COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI ANNASAHIB SAINDE) : (a) The quantity of rice allotted to Gujarat during the last one year from March 1968, to Febrauary, 1969 amounted to 43.0 thousand tonnes.

(b) The quantity of rice supplied during the same period amounted to 43.4 thousand tonnes.

(c) Does not arise.

**Agriculture Development Programme in Gujarat**

5880. SHRI NARENDRA SINGH MAHIDA : Will the Ministry of FOOD & AGRICULTURE be pleased to State :

(a) the amount proposed to be spent on the agricultural development out of the total proposed outlay for the Fourth Five Year Plan of Gujarat :

(b) wherther in view of the famine condition experienced in certain areas of Gujarat, Government propose to draw special schemes for development of agriculture in Gujarat with a view to attain self-sufficiency in foodgrains during the Fourth Plan period in that State; and

(c) if so, the nature thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). The Fourth Five Year Plan is in an advanced stage of preparation and is expected to be finalised after the next meeting of the National Development Council. The main steps being taken for raising foodgrains production in various States include : High Yielding, varieties Programme, Multiple Cropping, Minor Irrigation for Intensive cultivation, organised provision of inputs like fertilisers and pesticides, timely and liberal credit facilities including institutional finance, farmers' education and training and intensification of research. The details of programme for Gujarat State will be known after the Fourth Five Year Plan has been finalised.

**Erosion of Agricultural Land in Gujarat**

5881. SHRI NARENDRA SINGH MAHIDA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any steps are being taken with Central assistance to check the gradual erosion of agricultural land by rains along the Narmada river in Gujarat and to reclaim the already eroded land ; and

(b) if so, the natural thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Extensive soil conservation works have been taken up in Gujarat under the state development plans to check gradual erosion of agricultural land as also the Kotar lands along side river Mahi and Narmada. These works are carried out under various schemes of Forestry, soil conservation, reclamation of Kotar land and other Saline lands. An area of about 5 lakh hect. was covered under the programme of soil conservation (Contour bunding) during the first three plan periods and an additional area of about 3 lakh hactares is expected to be covered during three Annual plan periods from 1966-67 to 1968-69. The pattern to central assistance during the third plan for soil conservation programmes such as contour building, nala plugging, terracing land levelling, reclamation of Kotar and Khar land etc. was 75% loan and 25% grant to be shared equally between the Centre and State Government to 60% loan and 15% grant from 1967-68 onwards.

**Fishing Harbours in Gujarat.**

5882. SHRI NARENDRA SINGH MAHIDA. Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Gujarat Government have submitted a proposal for the improvement and construction of fishing harbours in the State during the Fourth Plan ;

(b) whether Government have examined the proposal ; and

(c) if so, the decision taken thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE). (a) to (c). No proposals for the Fourth Plan 1969-74 have been received.

A proposal for development of five harbours and bulk provision for taking up additional ports was received from the Government of Gujarat in February, 1966. The proposals were examined in consultation with the Government of Gujarat and schemes were considered under the annual plans 1966-67, 1967-68 and 1968-69. Work on landing and berthing facilities at nine ports was taken up, and the progress of work is indicated in the following table :

| Name of port. | Administrative approval issued (in lakhs) | Payment sanction issued (in Lakhs.) 1966-67 | 1967-68 | 1968-69 |
|---|---|---|---|---|
| 1. Veraval. | 4.70 | 0.30 | 0.155 | 3,325 |
| 2. Navabunder. | 0.61 | — | 0,060 | 0.030 |
| 3. Jaffrabad. | 3.41 | 0.30 | 3.110 | — |
| 4. Umbergaon- | 1.42 | 0.40 | 0.300 | 0.720 |
| 5. Porbunder. | 2.24 | 0.03 | 0.830 | 1.374 |
| 6. Kolak. | 0.10 | 0.10 | — | — |
| 7, Umersadi. | 0.50 | — | — | 0.500 |
| 8. Mangrol. | 0,22 | — | — | 0.220 |
| | 13.20 | 1.13 | 1.455 | 6.169 |

**Advertisement of Posts By The Public Sector Undertakings**

5883. SHRI GADILINGANA GOWD :

Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) the number of posts advertised by the public sector undertakings in the states of Andhra Pradesh, Uttar Pradesh and Punjab during the year 1968 through the Employment Exchanges ; and

(b) the number of posts filled up by those undertakings through the Employment Exchanges during this period ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) and (b). Posts under the Public Sector Undertakings are not advertised through the Employment Exchanges. However, the number of vacancies notified to and filled through the Employment Exchanges by the Public Sector Undertakings under the Central Government during the year 1968 was as under :

| State | Number of vacancies notified | Number of vacancies filled |
|---|---|---|
| Andhra Pradesh | 2,561 | 1,375 |
| Uttar Pradesh | 745 | 421 |
| Punjab | 2,424 | 801 |

**Cental For Godowns/Offices of Food Corporation of India**

5884. SHRI GADILINGANA GOWD : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the annual rental being paid by the Food Corporation of India for various Offices/Godowns in different States, Statewise ; and

(b) the action proposed to be taken to reduce the expenditure incurred on rental ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) : A statement showing the average annual rental being paid by the Food Corporation of India for various Offices/Godowns in different States, Statewise, (as on 31-3-1969) is laid on the Table of the House. [*Placed in Library. See* No. LT-67/1669].

(b) Office/Storage accommodation is hired only when absolutely essential and at reasonable rent and is retained only for so long as it is actually required. Whenever it is found economical, accommodation is constructed by the Corporation or acquired on outright purchase basis. The necessity to reduce the expenditure incurred on rentals to the minimum is always kept in view.

5885. SHRI GADILINGANA GOWD : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether Government contemplete to train-workers about their rights and responsibilities and Labour Laws covering them : and

(b) if so, the details thereof ?

THE MINISTRY OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) (a) and (b) : This already being done through the Workers' Education Scheme Launched in 1958. The scheme is administered and implemented through the Central Board for Workers' Education which is a tripartite body. The Board has set up 30 Regional Centres and 81 Sub-Regional Centres to cover workers at all important industrial centres and by now training has been provided to 15,477 Worker-Teachers and 8,33,589 workers.

**राज्यों को खाद्यान्नों की सप्लाई**

5886. श्री रामस्वरूप विद्यार्थी :
श्री ओम प्रकाश त्यागी :

**श्री बलराज मधोक :**
**कुमारी कमला कुमारी :**
**श्री नारायण स्वरूप शर्मा :**

क्या खाद्य तथा कृषि मंत्री 14 नवम्बर, 1968 के अतारांकित प्रश्न संख्या 582 के उत्तर के सम्बन्ध यह बताने की कृपा करेंगे कि :

(क) किन किन राज्यों को सरकारी वितरण प्रणाली के अन्तर्गत केन्द्रीय रिज़र्व मे खाद्यान्न सप्लाई किये गये और प्रत्येक राज्य को कितने खाद्यान्न सप्लाई किये गये ;

(ख) क्या यह सच है कि कुछ राज्यों ने शिकायत की है कि उन्हें उनकी आवश्यकतानुसार खाद्यान्न उपलब्ध नहीं किया गया ; और

(ग) यदि हां, तो इन शिकायतों को दूर करने के लिये क्या कार्यवाही की जा रही है ?

**खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे)** : (क) 1968 में केन्द्री भंडार से प्रत्येक राज्य को सप्लाई की गई खाद्यान्नों की मात्रा बताने वाला एक विवरण संलग्न है ।

(ख) कुछ राज्यों ने शिकायत की थी कि केन्द्रीय भंडार से सप्लाई की गई खाद्यान्नों की मात्रा पर्याप्त न थी ।

(ग) केन्द्र के पास खाद्यान्नों की सीमित उपलब्धि को देखते हुए सभी राज्यों की सारी मांगों को पूरा करना सम्भव नहीं है । केन्द्र के पास उपलब्ध खाद्यान्न कमी वाले राज्यों में यथा सम्भव समान रूप से बांटे जाते हैं ।

**विवरण**

**1968 में केन्द्रीय भंडार से प्रत्येक राज्य को सप्लाई की गई खाद्यान्नों की मात्रा बताने वाला विवरण**

(हजार मीटरी टन में)

| राज्य | वास्तव में सप्लाई की गई मात्र |
|---|---|
| 1. आन्ध्र प्रदेश | 186 |
| 2. असम | 213 |
| 3 बिहार | 506 |
| 4. गुजरात | 454 |
| 5. हरियाणा | 40 |
| 6. जम्मू तथा कश्मीर | 70 |
| 7. केरल | 1013 |
| 8. मध्य प्रदेश | 110 |
| 9. महाराष्ट्र | 1516 |
| 10. मैसूर | 281 |
| 11. नागालैण्ड | 19 |
| 12. उड़ीसा | 181 |
| 13. पंजाब | 90 |
| 14. राजस्थान | 119 |
| 15. तमिलनाडू | 285 |
| 16. उत्तर प्रदेश | 282 |
| 17. पश्चिमी बंगाल | 1546 |
| 18. अन्य | 714 |
| जोड़ : | 7625 |

**Enquiry into the Working of Vividh Bharati**

5887. SHRI GEORGE FERNANDES: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the All India Radio Broadcasters and Telecasters Guild has made a representation to his Ministry demanding investigations into the affairs of Vividh Bharati ;

(b) if so, what are the submissions made in the representation ; and

(c) whether it is proposed to set up a committee to make inquiries in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BRODCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL).

(a) Yes, Sir.

(b) It has been alleged that certain staff artists are harassed by officers of the Vividh Bharati Unit.

(c) It is not proposed to set up a committee, but an officer of the Directorate General, All India Radio has already been asked to look into the matter.

### उत्तर प्रदेश के सूखा ग्रस्त क्षेत्रों में नलकूप लगाना

5888. **श्री रामस्वरूप विद्यार्थी :**
**श्री ओम प्रकाश त्यागी :**
**श्री बलराज मधोक :**
**कुमारी कमला कुमारी :**
**श्री नारायण स्वरूप शर्मा :**

क्या **खाद्य तथा कृषि मंत्री** 14 नवम्बर, 1968 के तारांकित प्रश्न संख्या 91 के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के इन आठ जिलों के सूखाग्रस्त क्षेत्रों में निजी नलकूप चलाने के लिए बिजली प्रदान करने का अब कितना लक्ष्य निर्धारित किया गया है ;

(ख) भूमि बन्धक बैंक, कृषि पुनर्वित निगम और कृषि-उद्योग निगम ने, पृथक्-पृथक्, सूखाग्रस्त जिलों में गैर सरकारी निजी नलकूप लगाने के लिए किसानों को पृथक्-पृथक् वित्तीय वर्ष 1968-69 में कितना ऋण दिया है ; और

(ग) इन बैंकों और निगमों से ऋण लेने के नियम क्या है ?

**खाद्य, कृषि, सामुदायिक विकास तथा सहकार मन्त्रालय में राज्य मन्त्री (श्री अन्नासाहिब शिन्दे)** : (क) से (ग). उत्तर प्रदेश सरकार से अपेक्षित सूचना भेजने के लिये अनुरोध किया गया है। राज्य सरकार से प्राप्त होने पर उसे सभा के पटल पर रख दिया जायेगा।

### गोबध

5889. **श्री श्री गोपाल साबू :**
**श्री ओंकार सिंह :**
**श्री कंवर लाल गुप्त :**
**श्री शारदा नन्द :**
**श्री जि० ब० सिंह :**
**श्री बंश नारायण सिंह :**

क्या **खाद्य तथा कृषि मंत्री** यह बताने की कृपा करेंगे कि किन-किन राज्यों में गोबध पर पूर्ण प्रतिबन्ध लगाया गया है, किन-किन राज्यों में आंशिक प्रतिबन्ध लगाया गया है तथा किन-किन राज्यों में कोई भी प्रतिबन्ध नहीं लगाया गया है ?

**खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासहिब शिन्दे)** : पूछी गई जानकारी देने वाला एक विवरण संलग्न है।

### विवरण

**1 राज्य/संघ, राज्य क्षेत्र जिन्होंने पूर्णतया गोबध पर प्रतिबन्ध लगा दिया है।**

| राज्य | संघ राज्य क्षेत्र |
|---|---|
| 1—बिहार | 1—अंडेमान और निकोबार द्वीप समूह |
| 2—गुजरात | 2—चंडीगढ़ |
| 3—हरियाणा | 3—दिल्ली |
| 4—जम्मू और काशमीर | 4—दादर और नगर हवेली |
| 5—मध्य प्रदेश | 5—पांडिचेरी |

6—महाराष्ट्र
(विदरभा क्षेत्र)
7—मैसूर
8—उड़ीसा
9—पंजाब
10—राजस्थान
11—उत्तर प्रदेश

2. **राज्य जिन्होंने आंशिक रूप से गो वध पर प्रतिबन्ध लगाया है।**

1—आंध्र प्रदेश (तैलागंना क्षेत्र)
2—आसाम
3—महाराष्ट्र (पूर्व बम्बई राज्य में)
4—मद्रास
5—पश्मिी बंगाल

3. **राज्य। संघ क्षेत्र जिन्होंने गो वध पर प्रतिबन्ध नहीं लगाया है।**

| **राज्य** | **संघ राज्य क्षेत्र** |
|---|---|
| 1—केरल | 1—लकाद्वीप समूह |
| 2—नागालैण्ड | 2—मोवा, दमण और द्वीव |

**नोट :**

यद्यपि केरल में कोई कानून नहीं बनाया गया है तथापि केरल पंचायत (स्टार हऊसिज एण्ड मीट स्टाल) रूल्स, 1964 के अनुसार नियम 8 के अन्तर्गत गाय के वध के लिए कोई प्रमाण पत्र स्वीकृत नहीं किया जा सकता जब तक परीक्षण अधिकारी लिखित में यह न दे कि (क) पशु की आयु 10 वर्ष से अधिक है और काम करने तथा प्रजनन योग्य नहीं है या (ख) पशु चोट या विकृति के कारण स्थायीरूप से कामं करने के अयोग्य है या प्रजनन शक्ति से रहित है।

2. हिमाचल प्रवेश में, पंजाब विधि अधिनियम, 1872 के अनुभाग 43 को लागू कर दिया गया है जिनके आधार पर गायों का वध नहीं किया जा सकता है, केवल समय-समय पर बनाये जाने वाले नियमों को छोड़कर जो कि राज्य सरकार के निर्धारण के रूप में या तो सामान्य रूप से या किसी विशेष अवसर के लिये बनाये जाते है। हिमाचल प्रदेश सरकार ने भारत सरकार को सूचित किया है कि लोगों के धार्मिक विश्वास गायों को सुरक्षा प्रदान करते है। हिमाचल प्रदेश सरकार ने कहा है कि वैधानिक संरक्षण देने के लिये पंजाब विधि अधिनियम, 1872 का अनुभाग 43 जोकि हिमाचल प्रदेश में भी लागू है, पर्याप्त प्रतीत होता है।

3. त्रिपुरा में, त्रिपुरा महाराज द्वारा त्रिपुरा संवत के वर्ष 1296 में जारी किये गये कार्यकारी आदेश के अनुसार गौ वध प्रतिबंधित है।

4. मणीपुर में गौ वध पर प्रतिबन्ध सम्बन्धी कोई विधान नहीं है, किन्तु सन् 1936 में भूतपूर्व मणीपुर दरबार द्वारा जारी किये गये प्रस्ताव के अनुसार मणीपुर घाटी में पशुओं का वध नहीं किया जाता है।

## राज्यों में भूमि का अधिग्रहण

5890. **श्री मोलहू प्रसाद :** क्या **खाद्य तथा कृषि मंत्री** 12 दिसम्बर, 1968 के अतारांकित प्रश्न संख्या 4290 के भाग (क) और (ख) के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या राज्य सरकारों से जाकारी एकत्र कर ली गई है ; और

(ख) यदि हां, तो उसका ब्योरा क्या है और यदि नहीं, तो देरी होने का क्या कारण है ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) : (क) और (ख). माननीय सदस्य द्वारा अतारांकित प्रश्न संख्या 4290 में पूछी गई जानकारी राज्य सरकारों द्वारा प्रायः प्रत्येक ग्राम के बारे में एकत्रित की जानी है। इसका सम्बन्ध विस्तृत मामलों से होने के कारण इस में काफी समय लगेगा। जानकारी इकट्ठी करने के लिये यथासम्भव प्रयास किये जा रहे हैं।

**Indian Telephone Industries Ltd.**

5891. SHRI PREM CHAND VERMA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the authorised and paid-up capital of Indian Telephone Industries Ltd., at the time of its setting up and as on the 31st March, 1968 ;

(b) how much amount of loan the Company owed to Central Government, banks or other parties, on the 31st March, 1968 separately ;

(c) how much money has been paid as interest by the Company during the last three years ;

(d) what are the working results for the last three years, its profit and loss position, and causes for loss, tf any ; and

(e) what were the estimares for 1968-69 ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHBI SHER SINGH) :

(a) to (e). A statement giving the information required laid on the Table of the House. [*Placed in Library. See* No. LT-677/69].

**Price paid for Milo**

5892. SHRI KAMESHWAR SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 574 on the 14th November, 1968 and state :

(a) the price paid by Government to U.S.A. for Milo and freight ; and

(b) the loss suffered by Government in selling Milo to U.A.R. ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) :(a) The price paid for the Milo on the vessel 'OBSERVER' stranded in the Suez Canal was $ 1,525,193.60. Freight was paid on sailing, to the ship owners to the extent of about 705 thousand dollars of which Government of India's liability was for about 165.5 thousand dollars.

(b) On the basis of the price of $30.00 per long ton agree to be paid by the Government of U.A.R. for the milo on the 'observer' the loss to the Government of India works out to approximately 868.7 thousand dollars.

**New Cafeteria on the Premises of Annapurna Cafeteria, New Delhi**

5893. SHRI SITARAM KESRI : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 1603 on the 21st November, 1968 and state :

(a) whether a new Cafeteria has been opened on the premises of the former Annapurna cafeteria in New Delhi ; and

(b) if so, whether Government are giving assistance to the establishment ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB, SHINDE) : (a) Yes.

(b) Government are not giving any assistance for the running of the Cafeteria. But Government have sanctioned a grant in aid of Rs. 11,000 - to the Committee for Change of Food Habits for purchase of essential equipment for organising training as part of the campaign for change of food habits.

**भारतीय खाद्य निगम द्वारा चने की वसूली**

5894. **श्री मीठालाल मीना : क्या खाद्य तथा कृषि मंत्री यह बताने की कृपा करेंगे कि :**

(क) वर्ष 1967-68 में भारतीय खाद्य निगम द्वारा राजस्थान से कुल कितनी मात्रा में वसूल किया गया तथा उसका औसत मूल्य क्या था ;

(ख) उक्त चना राजस्थान से कितनी-कितनी मात्रा में तथा किन-किन स्थानों को भेजा गया तथा किस-किस मूल्य पर बेचा गया ; और

(ग) वर्ष 1967-68 में राजस्थान से चने की इस खरीद और उसकी बिक्री के कारण भारतीय खाद्य निगम को कितना लाभ अथवा हानि हुई ?

**खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री अन्नासाहिब शिन्दे) :** (क) लगभग 46 हजार मीटरी टन चना तथा चने की दाल 75.59 रुपये प्रति क्विन्टल के औसत मूल्य पर ।

(ख) राजस्थान से जिन राज्यों को तथा जितनी मात्रा में चना/चने की दाल भेजी गई उसे बताने वाला एक विवरण सभा पटल पर रखा गया है । [पुस्तकालय में रखा गया । देखिये संख्या LT-678/69] । चना/चने की दाल का औसत मूल्य 76.63 रुपये प्रति क्विन्टल था ।

(ग) सारे कारोबार के बारे में निगम के व्यापारिक परिणामों का संकलन अखिल भारतीय आधार पर दिया जाता है न कि प्रादेशिक आधार पर क्योंकि निगम के कार्य चालन के तरीकों के अनुसार क्रय-विक्रय सम्बन्धी सौदे अधिकांशतः अन्तर्देशीय आधार पर होते हैं ।

**सिकन्दराबाद से ट्रांसमिटर पकड़े जाना**

5895. **श्री हुकम चन्द कछवाय : क्या सूचना तथा प्रसारण और संचार मंत्री यह बताने की कृपा करेंगे कि :**

(क) क्या यह सच है कि सिकन्दराबाद में महाकाली क्षेत्र में पुलिस द्वारा एक गिरवी घर से कुछ ट्रांसमीटर पकड़े गये थे ;

(ख) क्या सरकार यह अनुभव करती है कि इनका उपयोग किसी अन्य देश द्वारा भारत के विरुद्ध जासूसी करने के लिये किया जा रहा था ; और

(ग) इस सम्बन्ध में कितने व्यक्ति गिरफ्तार किये गये हैं तथा उनके विरुद्ध क्या कार्यवाही की गई है ?

**सूचना तथा प्रसार मंत्रालय और संचार विभाग में राज्य मंत्री (श्री शेर सिंह) :** (क) जी हां ।

(ख) राज्य सरकार से प्राप्त सूचना के अनुसार ऐसा कोई प्रमाण नहीं है जिस से यह संकेत मिलता हो कि इन ट्रांसमीटरों का प्रयोग जासूसी जैसे अवैध कार्यों के लिये किया जा रहा था ।

(ग) राज्य सरकार द्वारा दी गई सूचना के अनुसार तीन व्यक्तियों को भारतीय बेतार तार अधिनियम की धारा 6(1)(क) के अन्तर्गत आरोप-पत्र दिया गया है ।

### Food Grains Production

5896. SHRI VISHWA NATH PANDEY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the names of the States where foodgrains production showed an increase in 1968 as compared to the preceding year ;

(b) whether the production referred to in part (a) above was due to increase in acreage of the crops or due to better yield of the crops and if it was the later, what are the positive steps to which the better yield is attributable ; and

(c) the steps being taken to improve the production in other States which have shown a decline in production ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) During 1967-68, the production of foodgrains showed an increase over 1966-67 in the following States :—

1. Assam.
2. Bihar.
3. Gujarat.
4. Haryana.
5. Kerala.
6. Madhya Pradesh.
7. Maharashtra.
8. Mysore.
9. Punjab.
11. Tamil Nadu.
10. Rajasthan.
12. Uttar Pradesh.
13. West Bengal.

(b) The increase in production in the above States was due to increase in area as also increase in yield. The percentage increases in the case of per hectare yields in different States were generally higher than the percentage increases shown by area. The increased yields were largely due to the various developmental measures carried out under the new Strategy of Agricultural Development adopted since 1966-67.

(c) A high priority is being given to the programmes for increasing the production of foodgrains under the new strategy of Agriculural Development in all the States. These programmes include cultivation of high-yielding varieties, multiple cropping, minor irrigation for intensive cultivation, organised provision of inputs like fertilisers and pesticides, timely and liberal credit facilities including institutional finance, farmers' education and training and intensification research. [*Statement attached with the Answer is placed*] *in Library. See No. LT—679/69*

### Taxes and Duties on Fertilisers and Pesticides

5897. SHRI B. K. DASCHOWDHURY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the various taxes and duties imposed by Government on fertilizers and pesticides has increased the cost of agricultural production ; and

(b) if so, the steps proposed to be taken to reduce the cost of fertilizers ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) (i) *Ferlisers :*

Yes, in as much as the farmers who use fertilisers may now have to pay slightly higher prices for this input.

(ii) *Pesticides :*

In the Finance Bill for 1969-70, there are no proposals for any additional impost (taxes and duties) on pesticides. Hence the question of increasing the cost of agricultural production because of the cost pesticides does not arise.

It may further be stated that during the last year, list of pesticides eligible for concessional duty of 10% was considerably amplified. In addition, raw materials

required for manufacture of pesticides were made eligible for concessional duty at 10% on production of a certificate of end-use by the Manufacturer from the Director General of Technical Development. This has helped in maintaining the prices of pesticides at reasonable levels.

(b) It is hoped that with the setting up of large scale fertiliser units adopting latest technology, the cost of indigenously produced fertilisers would come down and also to that extent, reliance on some of the costiller imported fertilisers would be reduced.

**Export of Graded Wool**

5898. SHRI ONKAR LAL BERWA :
SHRI N. R. LASKAR :
SHRI CHENGALRAYA NAIDU :
SHRI B. K. DASCHOWDHURY :
SHRI D. N. PATODIA :

Will the Minister of FOOD AND AGRICULTURE be plased to state :

(a) whether it is a fact that Indian graded wool is now finding favourable export market abroad and the prospects of India's earning foreign exchange from the export of wool have brightened ;

(b) if so, whether this is as a result of the schemes assisted by the United Nations Development programme and Food and Agriculture Organisation ;

(c) if so, the total quantity of Indian wool exported during the year 1968 and the amount of foreign exchange earned thereby ; and

(d) the quantity of wool likely to be exported during the year 1969 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) The favourable export potential is due to compulsory grading of wool for exprort. The programme of sheep-shearing, wool-grading and marketing, taken up in Rajasthan with the assistance of the United Nations Development Programme and Food and Agriculture Organisation has also contributed towards this end.

(c) The quantity of raw wool exported during 1967-68 was 95 lakhs Kgs. valued at Rs. 5.77 crores. The exports duirng April to December, 1968 were of the order of 66 lakhs kgs. valued at Rs. 3.72 crores.

(d) The quantity of raw wool likely to be exported during 1969 cannot be anticipated at present. The exports are dependent upon several factors like unit price of raw wool in foreign markets, competition from other wool producing countries and the gradual substitution of wool by synthetics.

**Minor Irrigation in Orissa**

5899. SHRI CHINTAMANI PANIGRAHI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether an outlay of 150 lakhs of rupees was approved for minor irrigation in Orissa for 1968-99 ;

(b) if so, the details of the various projects included in it ;

(c) the progress made so far in working out these projects ; and

(d) the amount which was made available to the Orissa Government in 1968-69 from the non-plan sector agencies like Land Mortgage Banks, Agricultural Refinance Corporation, Cooperative Banks and Agro-Industries Corporation etc. for this purpose ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) The State Government of Orissa made a budget provision of Rs. 130.00

lakhs for this programme during 1968-69, thr break-up of which is as under :—

(A) *Schemes of the Rural Engineering Organisation.*

| | |
|---|---|
| (1) Flow irrigation schemes. — | Rs. 81.00 lakhs |
| (2) Survey and Investigation — | Rs. 14.00 lakhs |
| (B) *Schems of the lift Irrigation Directarate.* | |
| (1) Construction of deep tube-wells | Rs. 4.00 lakhs |
| (2) Construction of Shallow Tube wells | Rs. 3.00 lakhs |
| (3) River pumping units | Rs. 17.00 lakes |
| (4) Mobile pumping units | Rs. 2.00 lakhs |
| (5) Ground water Survey | Rs. 4.00 lakhs |
| (6) Investigation | Rs. 3.00 lakhs |
| (7) Tool and appliances | Rs. 2.00 lakhs |
| TOTAL : | Rs. 130.00 lakhs |

(c) and (d). The information is being collected from the State Government and will be placed on the Table of the Sabha on receipt.

**100 KW Transmitter for Dibrugarh (Assam)**

5900. SHRI B. K. DACHOWDHURY : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether Government have taken any decision to have a 100 KW transmitter in Dibrugarh in Assam to improve AIR broadcasting in the areas of NEFA and northern region of Assam ;

(b) if so, when it will be installed ; and

(c) the approximate cost to be incurred over it ?

THE MINISTER OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b). Yes, Sir. The transmitter had already been commissioned with effect from 15th February, 1969.

(c) Rs. 36 lakhs approximately.

**Delay in Supplying Motor Boats to Fishermen**

5901. DR. M. SANTOSHAM : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the reasons for delay in supplying motor boats to the very large number of fishermen who are willing to purchase them to take up to modern deep-see fishing ;

(b) whether Government are hopeful of solving this problem ; and

(c) if so, how and when ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAIHB SHINDE : (a) Mechanized boats are issued on a hire purchase basis to fishermen. The programme is supported by subsidies as well as loans and is drawn up for each State with reference to the resources which can be allocated for the purpose.

(b) and (c). During the Fourth Five Year Plan, increased assistance is expected to be available for the programme from institutionalized finance. A number of schemes are under examination for financing by the Agricultural Refinance Corporation. Three Schemes, two in Mysore and one in Tamil Nadu, involving loan assistance to the extent of Rs. 146.88 lakhs have already been approved. Adequate indigenous capacity is being developed to meet the anticipated requirements of marine diesel engines during the Fourth Five-Year Plan.

**All-India Veternary Council**

5902. DR. M. SANTOSHAM : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether there is any move to from an All-India Veterinary Council on the same pattern and to serve similar purpose as the All-India Medical Council ; and

(b) if so, the reasons for the inordinate delay ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No.

(b) Does not arise.

**Tripartite Machinery to Review the Incidents of Retrenchment in West Bengal**

5903. SHRI JYOTIRMOY BASU : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether a tri-partite machinery to review the incidents of retrenchments has recently been set up in West Bengal ;

(b) if so, the names of Central Trade Unions represented on this machinery ;

(c) what are the tasks of this machinery ;

(d) how this machinery is expected to arrive at decisions ; and

(e) what are the rights of this machinery ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) to (e). The matter falls in the State sphere.

**Production, Procurement and Distribution of Foodgrains**

5904. SHRI JYOTIRMOY BASU : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the final estimate of foodgrain production in India and in each State during 1967-68 and 1968-69, cerealwise ;

(b) the quantity of cereal in tonnes procured and distributed in India and in each State during 1967-68 and 1968-69 ;

(c) the value and volume of import of cereals during 1967-68 and 1968-69 ;

(d) the target of cereals production for 1969-70 ;

(e) the target of imports of cereals during 1969-70 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) A statement showing final estimates of foodgrains production in each State during the agricultural year 1967-68 is given in Annexure-I laid on the Table of the House. [*Placed in Library. See No. LT-680/69* ] Similar estimates for the agricultural year 1968-69 are not yet available.

(b) A statement showing quantity of foodgrains purchased internally and that of foodgrains both indigenous and imported distributed through Government channels during financial years 1967-68 and 1968-69 (upto February 1969) is given in Annexure-II laid on the Table of the House. [*Placed in library. See No. LT-680/69*] Figures for March. 1969 are not yet available.

(c) :

| Year | Quantity imported (in lakh tonnes) | Estimated C&F value (in crores of rupees) |
|---|---|---|
| 1067-68 | 81.92 | 503.1 |
| 1968-69 (Upto February, 1969) | 48.61 | 313.8 |

(d) The target of fcodgrains production for 1966-70 has not yet been finalised.

(e) It is proposed to import about 5.2 million tonnes of foodgrains during 1969-70.

**Changes in Daily Programme of A.I.R.**

5905. SHRI JYOTIRMOY BASU : Will the Minister of INFORMATION AND

BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the changes, if any, made in the daily programme of the All India Radio ; and

(b) how and to what extent these changes are expected to benefit the listeners ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) A statement indicating some of the major changes made in the daily programme of AIR during 1967, 1968 and 1969 is attached.

(b) These changes are expected to benefit the listeners by giving them better and more useful and variagated programmes.

*Statement*

(1) Reduction in transmission hours made at several AIR Stations in December, 1967 due to financial stringency, has been restored at most of them.

(2) The timings of the main Hindi and English News bulletins in the morning and the main Hindi bulletin in the evening have been dhanged with effect from 8.12.68 ; and relay of these bulletins from all AIR stations has been made compulsory.

(3) The timings of broadeasts of programmes like "Today in Parliament", "Sansad Sameeksha", "Radio News Reel" and "Samachar Darshan" have been changed as a result of the change at (2) above.

(4) Introduction of two news bulletin in Sindhi from October, 1967.

(5) Introduction of "National Programme of Talks" as also Discussion programmes and Radio Press Conferences and a daily topical commentary entitled "Samayiki" in Hindi.

(6) Intensification of Agricultural programmes and programmes on Family Planning.

(7) Expansion of commercial broadcasts from AIR Calcutta, Madras and Delhi.

(8) Re-orientation of the devotional music programmes so as to reflect songs and hymns of all the principal communities and regions of the country as also those of lesser known groups and tribes.

(9) Larger measure of youth programmes since June, 1968.

(10) Greater emphasis to programmes on national integration.

**Supply of Chemical Fertilizer to Orissa**

5906. SHRI SRADHAKAR SUPAKAR : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the totar quantity of chemical fertilizers supplied to the state of Orissa in the year 1968 ; and

(b) how this amount compares with the supply for earlier years ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) For the first quarter (April-June) of 1968-69, an allotment of 13,372 tonnes of nitrogenous fertilisers as detailed below was made from the Central Fertiliser Pool to the State Government :—

| | |
|---|---|
| Urea | 2,533 tonnes. |
| Calcium Ammonium Nitrate. | 9,755 ,, |
| Di-Ammonium Phosphate. | 1,087 ,, |

But the State Government declined this allocation and wanted to intimate their requirements for the remaining period of the year after review. As no request for allotment of fertilisers from the Central Fertiliser Pool was received from the State Government, no allotment was made in the subsequent quarters. In this context, it may be mentioned that the State Government have entered into an agreement with the Rourkela Fertiliser Plant for purchase of 80% of its free sale quota for five years.

(b) The supplies of chemical fertilisers made to the State of Orissa by the Central Fertiliser Pool during the last three years are shown in the table below:—

*Table*

(Figures in tonnes)

| Kind of fertilser | Supplies made during | | |
|---|---|---|---|
| | 1966-67 | 1967-68 | 1968-69 |
| Sulphate of Ammonia | 19,567 | 8,562 | |
| Urea. | 4,559 | 616 | |
| Calcium Ammonium Nitrate | 31,390 | 22,371 | |
| Ammonium Phosphate. | 11,447 | ... | |
| Di-Ammonium Phosphate. | 12,841 | 4,163 | |

**राजस्थान में पंचायत समितियों के मुख्यालयों में टेलीफोन लगाना**

5907 **श्री ओंकार लाल बेरवा : क्या सूचना और प्रसारण तथा संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने प्रत्येक पंचायत समिति के मुख्यालय में टेलीफोन लगाने का निर्णय किया था ;

(ख) यदि हां, तो क्या राजस्थान में सभी पंचायत समितियों के मुख्यालयों में टेलीफोन लगा दिये गये हैं ;

(ग) यदि नही, तो इसके क्या कारण हैं ;

(घ) उन पंचायतों के नाम क्या हैं ; जिन में अभी तक टेलीफोन नहीं लगाये गये ; ओर

(ङ) कब तक उन में टेलीफोन लगाये जाने की सम्भावना है ?

**सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री शेर सिंह) : (क) जी** नहीं। देहाती क्षेत्रों में सामान्यत: योजनाओं के लाभकर होने पर ही टेलीफोनों की व्यवस्था की जाती है। अविकसित क्षेत्रों में टेलीफोन सुविधाओं की व्यवस्था करने के लिये सरकार ने एक नीति मंजूर की है जिसमें किसी स्थान के प्रशासन, जनसंख्या, तीर्थ या पर्यटन स्थल और कृषि तथा सिंचाई परियोजनाओं की दृष्टि से महत्वपूर्ण होने या बहुत दूर-दराज स्थित होने पर देहाती क्षेत्रों में घाटा होने पर भी टेलीफोन लगाये जा सकते हैं। तथापि पंचायत समितियों के मुख्यालयों में घाटे पर भी टेलीफोन लगाना मौजूदा नीति के अन्तर्गत नहीं आता।

(ख) तथा (ग). जैसा कि ऊपर बताया गया है टेलीफोन लगाने की मौजूदा नीति के आधार पर राजस्थान में पंचायत समिति मुख्यालयों वालों कुल 232 स्थानों में से 195 स्थानों पर पहले ही टेलीफोन सुविधा की व्यवस्था कर दी गई है। नीचे (घ) (i) में दिये गये 22 अन्य स्थानों के लिये भी टेलीफोन सुविधाओं की मन्जूरी दे दी गई है और उत्तरोत्तर इसकी व्यवस्था की जायगी। शेष 15 स्थानों के लिये टेलीफोनों की मंजूरी नहीं दी गई है, योजनाओं को अलाभकर पाया गया है। फिर भी यदि इन में दिलचस्पी रखने वाली कोई पार्टी विभाग को होने वाले घाटे की पूर्ति करने के लिये तैयार हो तो इन स्थानों पर गारंटी के आधार पर टेलीफोन की व्यवस्था की जा सकती है।

(घ) (i) राजस्थान में ऐसे 22 पंचायत समिति मुख्यालयों वाले स्थानों के नाम ये हैं जहां टेलीफोन सुविधाओं की मंजूरी दे दी गई है, लेकिन अभी तक इनकी व्यवस्था नहीं की जा सकी—पिसनगांव, श्रीनगर, शाहबाद, डाग, बानी, तलेरा, तलवाड़ा, भूकिया, बिछीवाड़ा, कोटड़ा, खामनोर, रिणी, उमराई, निमराना,

वैरठ, ढोड, पिपराला, उणियारा, बुहाना, वैतू, बलेसर, रियां।

(ii) पंचायत समिति मुख्यालयों वाले ऐसे 15 स्थानों के नाम जहां प्रस्तावों के अलाभकर होने के कारण अभी तक टेलीफोन सुविधाओं की मंजूरी नहीं दी जा सकी, इस प्रकार है—भिनाई, रोहत, इटावा, सुलतानपुर, मनोहरनाना, पीपल हन्ट, भेनसरोरगढ़, गिरवा, घारियावाड, बडगांव, अलसीसर, घारीभंड; सिंघरी, सीला, जसवन्तपुरा।

उन पंचायती समिति मुख्यालयों में जहां ऊपर (घ) (i) में दिये गये अनुसार प्रस्तावों की मंजूरी दे दी गई है, टेलीफोन सुविधाओं की व्यवस्था उत्तरोत्तर यथा-सम्भव उन के लिये सामान उपलब्ध होने पर कर दी जायेगी।

**राज्यों में नये स्वचालित टेलीफोन केन्द्र स्थापित करना**

5908. **श्री ओंकार लाल बेरवा : क्या सूचना तथा प्रसारण और संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने कुछ राज्यों में आठ नये स्वचालित टेलीफोन केन्द्र स्थापित करने के सम्बन्ध में एक योजना बनाई है ; और

(ख) यदि हां, तो राज्यवार उन स्थानों के नाम क्या हैं जहां इन टेलीफोन केन्द्रों को स्थापित करने का विचार है ?

**सूचना तथा प्रसातण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री शेर सिंह)** : (क) जी हां।

(ख) 1969-70 में विभिन्न राज्यों में जिन स्थानों पर मुख्य स्वचालित टेलीफोन एक्सचेंजों की स्थापना किये जाने का प्रस्ताव है, उन के नाम विवरण में दिये गये है। इस के अतिरिक्त उपस्कर उपलब्ध होने और योजनाओं के लाभकर होने पर देश में विभिन्न स्थानों पर कई छोटे स्वचालित एक्सचेंज स्थापित करने का भी प्रस्ताव है।

**विवरण**

II. 1969-70 में स्थापित किये जाने वाले मुख्य स्वचालित एक्सचेंजी की सूची।

| राज्य | नगर |
|---|---|
| आसाम | शिलांग |
| आंध्र | गुंटूर |
| बिहार | (1) राजेन्द्र नगर (पटना) |
| | (2) रांची |
| केरल | एर्नाकुलम |
| महाराष्ट्र | (1) गामदेवी (बम्बई) |
| | (2) इतवारी (नागपुर) |
| मध्य प्रदेश | इन्दौर-II |
| दिल्ली | ओखला |
| मैसूर | मैसूर |

**गणतंत्र दिवस के लिये चलती-फिरती टेलीवीजन मोटरगाड़ी का आयात**

5909. **श्री ओंकार लाल बेरवा : क्या सूचना तथा प्रसारण और संचार** मंत्री यह तताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार ने गणतंत्र दिवस के लिये एक चलती फिरती टेलीविजन मोटरगाड़ी का आयात किया है ;

(ख) यदि हां, तो उसकी लागत कितनी है ;

(ग) इसका आयात करने का औचत्य क्या है, विशेषता जबकि देश को विदेशी मुद्रा के संकट का सामना करना पड़ रहा है ; और

(घ) किस देश से इसका आयात किया गया है ?

**सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री इ. कु. गुजराल) :** (क) जी, हां । चलती फिरती टेलीविजन कैमरा वैन बाह्य कार्य-क्रमों को कवर करने के लिये हैं । गणतंत्र दिवस की पैरेड इस द्वारा कवर किये गये कार्यक्रमों में से एक थी ।

(ख) 16,63,755/– रुपये की विदेशी मुद्रा के साथ 23,06,211/- रुपये ।

इसे टेलीविजन केन्द्र के लिये एक आवश्यक उपकरण समझा जाता है । इसकी बाह्य कार्य-क्रमों का एक साथ टेलीकास्ट करने के लिये आवश्यकता होती है क्योंकि यह उपकरण भारत में निर्मित नहीं होता । अतः इसे विदेश से आयात करना पड़ा ।

(घ) हौलैण्ड ।

**मनोरंजन कर से छूट प्राप्त चलचित्र**

5610. **श्री वेवेन सेन : क्या सूचना तथा प्रसारण और संचार** मन्त्री यह बताने की कृपा करेंगे कि :

(क) सरकार द्वारा वर्ष 1967-68 में कितने चलचित्रों को मनोरंजन कर से छूट दी गई ;

(ख) उन चलचित्रों तथा उनके निर्माताओं के नाम क्या हैं ;

(ग) प्रत्येक मामले में ऐसा किस आधार पर किया गया ; और

(घ) क्या इनमें वे चलचित्र भी शामिल हैं जिनका निर्माण चलचित्र वित्त निगम द्वारा दिये गये अनुदानों द्वारा किया गया है और और यदि हां, तो उनकी संख्या कितनी है ?

**सूचना तथा प्रसारण मन्त्रालय और संचार विभाग में राज्य मन्त्री (श्री इ० कु० गुजराल) :** (क) से (घ). मनोरंजन कर राज्य का विषय है । सूचना एकत्र की जा रही है और यथासमय सदन की मेज पर रख दी जाएगी ।

**सवाई माधोपुर जिले (राजस्थान) में सार्वजनिक टेलीफोन**

5911. **श्री मीठा लाल मीना : क्या सूचना तथा प्रसारण और संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान के भरतपुर डिवीजन के सवाई माधोपुर जिले में खिरानी, मलारना चांड, मलारना डूंगर, भगवतगढ़ आदि नगरों में सार्वजनिक टेलीफोन स्थापित करने सम्बन्धी प्रस्ताव को स्वीकार कर लिया गया है ;

(ख) यदि हां, तो इस सम्बन्ध में कार्य कब तक पूर्ण हो जाने की सम्भावना है ; और

(ग) यदि नहीं, तो उसके क्या कारण हैं ?

**सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री शेर सिंह) :** (क) मलारना डूंगर में सार्वजनिक टेलीकोन घर खोलने की मंजूरी दे दी गई है । खिरनी, मलारना चांड और भगवतगढ़ में सार्वजनिक टेलीफोन घर खोलने के प्रस्तावों का अनुमोदन नहीं किया गया है ।

(ख) आवश्यक सामान प्राप्त होने के बाद 1969-70 में मलारना डूंगर में सार्वजनिक टेली-फोन घर खोलने का काम शुरू कर दिया जाएगा ।

(ग) खिरनी, सलारना चांड और भगवत-गढ़ में सार्वजनिक टेलीफोन घर खोलने के

के प्रस्ताव अलाभकारी हैं, अतएव वहां पर सार्वजनिक टेलीफोन घर किराये और गारंटी के आधार पर केवल तभी खोले जा सकते हैं जबकि प्रत्येक मामले में अलग अलग कोई इच्छुक पार्टी विभाग को होने वाली हानि की पूर्ति के लिए तैयार हो।

**लालसोट (जयपुर) में टेलीफोन केन्द्र**

5912, **श्री मीठा लाल मीना** : क्या **सूचना तथा प्रसारण और संचार** मंत्री 5 दिसम्बर, 1968 के अतारांकित प्रश्न संख्या 3305 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या सरकार ने लालसोट नगर (जयपुर, राजस्थान) में टेलीफोन एक्सचेंज स्थापित करने सम्बन्धी योजना पर इस बीच अन्तिम निर्णय कर लिया है,

(ख) यदि हां, तो वहां टेलीफोन एक्सचेंज कब तक स्थापित किये जाने की सम्भावना है ;

(ग) यदि नहीं, तो उसके क्या कारण है ; और

(घ) इस सम्बन्ध में सरकार को किन कठिनाईयों का सामना करना पड़ रहा है ?

**सूचना तथा प्रसारण मंत्रालय और संचार विभाग में राज्य मंत्री (श्री शेर सिंह)** :

(क) जी हां,

(ख) इच्छुक उपभोक्ताओं द्वारा मांगपत्रों की अदायगी किये जाने पर 1969-70 में इस एक्सचेंज के खोले जाने की आशा है।

(ग) प्रश्न ही नहीं उठता।

(घ) प्रश्न ही नहीं उठता।

**उपभोक्ता भंडारों का कार्य संचालन**

5913. **श्री रामावतार शास्त्री** :
**श्री यशवन्त सिंह कुशवाह** :
**श्री ज्योतिर्मय बसु** :

क्या **खाद्य तथा कृषि** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि आवश्यक पदार्थों की बढ़ती हुई कीमतों को रोकने के लिए उपभोक्ता माल पर नियन्त्रणकारी प्रभाव रखने के उद्देश्य से अवमूल्यन के बाद वर्ष 1966 में बहु-विभागीय उपभोक्ता भंडार स्थापित करने के लिए एक कार्यक्रम आरम्भ किया गया था ;

(ख) यदि हां, तो ऐसे भंडारों की राज्य-वार संख्या कितनी है ;

(ग) क्या इससे इन उद्देश्यों की पूर्ति में किसी प्रकार की सहायता मिली है ;

(घ) यदि हां, तो किन किन उद्देश्यों की पूर्ति हुई है और किस सीमा तक ;

(ङ) क्या इन भंडारों से लाभ हो रहा है अथवा हानि हो रही है ; और

(च) वर्षिक हानि अथवा लाभ का ब्यौरा क्या है ?

**खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम. एस. गुरुपदस्वामी)** : (क). जी हां।

(ख) एक विवरण, जिसमें चल रहे बहु-विभागी भण्डारों की राज्यवार संख्या दी गई है, सभा-पटल पर रखा जाता है।

(ग) जी हां।

(घ) बहु-विभागी भण्डार जिस प्रयोजन के लिए खोले गए थे उसे वे उपभोज्य वस्तुएं दरों पर बेच कर, अच्छी किस्म की वस्तुऐ ही रखकर, स्वस्थ व्यापारिक चलन अपना कर और अत्यावश्यक उप भोक्य वस्तुओं के मूल्यों को बढ़ने से रोकने के लिए सामान्य

नियन्त्रक के रूप में कार्य करके पूरा करते है। इन भण्डारों ने अलग-अलग प्रभाव डाला है।

(ङ) और (च): 1966-67 में चल रहे 38 बहु-विभागी भण्डारों में से 23 लाभ में थे और शेष हानि में। 1967-68 की स्थिति अभी उपलब्ध नहीं है और उसका पता लेखाओं की लेखा-परीक्षा हो जाने के बाद चलेगा। लाभ और हानि की मात्रा हर भण्डार तथा हर वर्ष में अलग-अलग होती है।

**विवरण**

| क्र. सं. | राज्य/केन्द्र शासित क्षेत्र | चल रहे बहु-विभागी भण्डारों की संख्या |
|---|---|---|
| 1. | आन्ध्र प्रदेश | 4 |
| 2. | असम | 1 |
| 3. | विहार | 5 |
| 4. | गुजरात | 3 |
| 5. | हरियाणा | 1 |
| 6. | जम्मू तथा काश्मीर | 2 |
| 7. | केरल | 9 |
| 8. | मध्य प्रदेश | 5 |
| 9. | तमिल नाडू | 8 |
| 10. | महाराष्ट्र | 7 |
| 11. | मैसूर | 10 |
| 12. | उड़ीसा | 1 |
| 13. | पंजाब | 3 |
| 14. | राजस्थान | 3 |
| 15. | उत्तर प्रदेश | 5 |
| 16. | पश्चिम बंगाल | 3 |
| 17. | दिल्ली | 4 |
| 18. | चंडीगढ़ | 1 |
| | योग | 75 |

**Reclamation of Waste Land and Resettlement of Landless Agricultural Labourers.**

5914. SHRI SHASHI BHUSHAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:

(a) whether the scheme "Reclamation of waste lands and resettlement of landless agricultural labourers" is proposed to be included among the centrally sponsored schemes of the Fourth Five Year Plan; and

(b) whether the said scheme was included in the Third Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AGRICULTURE, COMMUNITY DEVEVOPMENT AND CO-OPERATION (SHRI ANNASAHIB SHINDE): (a) and (b. During the Third Five Year Plan scheme of "Reclamation of Westland and Reseltement of Landless Agriculture Labourers" was sanctioned under the Centrally sponsosed sector. After the Third Plan, the scheme was continued on year-to-year basis only to the extent of 'spillover'. This position obtained until 31.3.1969.

The National Development Council at its meeting held in May, 1966 decided that the question of Centrally sponsored schemes should be examined by a Committee of the National Development Council. That Committee at its meeting held in September, 1968, finally approved the list of Centrally sponsored schemes. According to the said decision, the scheme of 'reclamation of westland and resettlement of landless agricultural labourers' stands transferred to the State Sector with effect from April, 1969.

**Employment Position of Agricultural Engineers**

5916. SHRI D.N. PATODIA: Will the Minister FOOD AND AGRICULTURE be pleased to state:

(a) whether in the wake of the agriculture break-through that the country is now experiencing the employment position of the Agriculture Engineers has improved;

(b) whether any assessment has been made to find out the prevailing position; and

(c) if so, the outcome of the assessment ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE):(a) In the wake of agriculture breakthrough the employment prospeets of the agriculture engineers both in the public and private sector is expected to improve.

(b) Comprehensive assessment of the above position has yet been made.

(c) Does not arise.

**Utilisation of the Services of Agricultural Engineers**

59P7. SHRI D.N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) Whether it is a fact that at their recent meeting at Pantnagar, the Indian Society of Agricultural Engineers have suggested that agricultural engineers should be associated in viable projects like hiring and servicing of farm equipments and the bodies like the Agro-Industries Corporation the Food Corporation of India and the Industry should sponsor research schemes which will give better participation opportunities to the agricultural engineers ;

(b) whether the existing facilities for training of agriculture engineers in rcsearch projects pertaining to farm equipments are adequate; and

(c) whether the proposal made at part (a) above has been considered and if so, whether Government propose to formulate any scheme in the near future to give better opportunities to agriculture engineers ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, but the official proceedings of the meeting are awaited.

(b) The existing facilities for training of agriculture engineers in research projects pertaining to farm equipment are limited.

(c) The proposals made at (a) will be examined after the official proceedings of the Society are received. The training aspect of agricultural engineering is expected to be considered at the next Agricultural Education conference.

**Machinery of National Sugar Mills, Ahmadpur, West Bengal**

5918. SHRI JYOTIRMOY BASU : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether during the President's rule in West Bengal between February, 1968 and February, 1969, some machinery belonging to the National Sugar Mills, Ahmadpur were sold by the West Bengal Government to certain persons or firms;

(b) if so, the reasons therefor;

(c) the purchase price of those machinery and the price at which they were sold; and

(d) the names of the persons or the firms to whom the machinery were sold ?

THE MINISTSR OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) to (d). The State Government of West Bengal has reported that some properties of the National Sugar Mills, Ahmadpur, mortgaged with the State Government were put to public auction on the 3rd February, 1969. As the bid was not acceptable in consideration of the reserved price, the auction was closed.

The purchase price in respect of the machinery/property mortgaged with the State Government is not known.

**Working of Flour Mills in States**

5919. SHRIMATI JYOTSNA CHANDA: Will the Minister of FOOD AND AGRICULTURE be pleased to state ;

(a) whether it is a fact that the Flour Mills in Haryana, Rajasthan, Bihar and West Bengal not registered under the Industries (Development and Regulations) Act, 1951, are not being considered as standard

units for calculation of their grinding capacity as recommended by the Chidambaram Committee;

(b) if so, the reason for the same; and

(c) the steps which Government propose to take to ensure the working of these mills according to their capacity ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a). No, Sir.

(b) and (c). Do not arise.

**Allotment of Agriculture Land to M.Ps. in Delhi**

5920. SHRI D.N. PATODIA : Will the Minister of FOOD AGRICULTURE be pleased to state:

(a) Whether Government have drawn up any plan for the allotment of agricultural land to the Members of Parliament in Delhi in its neighbourhood;

(b) if so, when the allotment is likely to start; and

(c) if no scheme has been drawn up, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No scheme has been drawn up by the Delhi Administration for allotment of agricultural lands to the Members of Parliament in Delhi or its neighbourhood nor is any such scheme under consideration of Government.

(b) Does not arise.

(c) The Delhi Administration does not possess any lands in Delhi which can be allotted to Members of Parliament for agricultural purposes. Whatever area of cultivable waste land is available in rural areas vests in the Goan Panchayats and can be allotted to eligible persons on lease basis only in accordance with the provisions of the Panchayati Raj Act, 1959, and the Delhi Land Reforms Act.

**Food aid by European Common Market Countries**

5921. SHRI D.N. PATODIA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that European Common Market foreign Ministers met recently at Brussels and have decided to give food aid to over 15 nations ;

(b) if so, whether India is included in the list of recipients ; and

(c) if so, the nature of food aid that is likely to be received and terms thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) Yes, Sir.

(c) The detailed conditions and quantities of food aid have not yet been finalised. Food aid likely to be of the nature of a grant and will be supplied in the form of wheat f.o.b. Freight is to be borne by the recipient country.

**"सर्चलाइट" के सम्पादक का राज्य के राज्यपाल के नाम पत्र**

5922. श्री रामावतार शास्त्री: क्या सूचना और प्रसारण तथा संचार मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान पटना के अंग्रेजी दैनिक "सर्चलाइट" के 5 मार्च 1969 के अंक में प्रकाशित इस रिपोर्ट की ओर दिलाया गया है कि इस समाचार पत्र के सम्पादक द्वारा राज्य के राज्यपाल के नाम भेजा गया एक पत्र उनको बिना वितरित किये गये लौटा दिया गया; और

(ख) यदि हां, तो उसके क्या कारण हैं ?

सूचना और प्रसारण मन्त्रालय तथा संचार विभाग में राज्य मंत्री (श्री शेर सिंह) : (क) जी हां, लेकिन उस पत्र का प्राप्तकर्त्ता कोई अन्य व्यक्ति था, न कि खुद राज्यपाल जिस को बिहार के राज्यपाल के कैंप डाकघर की मार्फत पत्र का वितरण होना था।

(ख) नजर चूक जाने के कारण छंटाई डाकिये ने अन्तर्देशीय पत्र पर प्रेषक के पते को प्राप्तकर्त्ता का पता समझ लिया और उस पत्र को "सर्जलाइट" के पोस्ट बाक्स में गलती से छंटाई कर दी। भविष्य में ऐसी गलती की पुनरावृत्ति न हो, इस के लिए उचित कारंवाई की जा रही है।

### Films Produced in Bombay

5923. SHRI JUGAL MONDAL ; Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to refer to the apply given to Unstarred Question No. 4099 on the 11th December, 1968 and state :

(a) whether the required information regarding films produced by the Bombay Film Industry has since been collected ;

(b) if so, whether any foreign exchange has been given to these producers during the above period ;

(c) the amount given to each producer and whether this foreign exchange has been fully utilised by them ; and

(d) if not, the action taken against each producer ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) (a) A statement containing the information is placed on the Table of the House. [*Placed in Library*. See N. LT-681/169]

(b) to (d). Information is being collected and will be laid on the Table of the House in due course.

### Exemption To Bengali Films From Entertainment Tax

5924. SHRI JUGAL MONDAL : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 5028 on the 18th December, 1968 and state :

(a) whether the information regarding exemption of Bengali Films from entertainment tax has since been collected ; and

(b) if so, the names thereof and reasons for this exemption ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) Yes, Sir. Information has been collected from all the States excepting Tamil Nadu whose reply is awaited.

(b) A Statement is laid on the Table of the House.

*Statement*

| *Title of Film* | *Reasons for Exemption* |
|---|---|
| 1. Shri Kailash and Manasorowar | Film being of great educative value. |
| 2. Raja Rammohan<br>3. Subhash Chandra | The films are the phenomenon of life history of two great sons of the country, are of high educative value, are of such nature as can rouse religious, cultural enthusiasm in the minds of the people, and have great importance in public life. |
| 4. Charan Kavi Mukanda Das | The picture depicts the life of great patriot who spread the message of independence. |
| 5. Vidyasagar | Fiim of exceptional merit based on the biography of great National and patriotic figure. |

**Exception Of Entertainment Tax For Calcutta Films**

5925. SHRI JUGAL MONDAL : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleaced to state :

(a) whether any film produced by Calcutta Film Industry has been exempted from entertainment tax during the last three years and if so, the names of films which have been exempted from entertainment tax during the same period together with the names of film producers who produced the films and reasons for their exemption from entertainment tax ;

(b) whether any loan has been given by the Film Finance Corporation to the Calcutta film producers during the same period; and

(c) if so, the names of such films and their producers ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) (a) to (c). A statement is laid on the Table of the House

*Statement*

Part (a) : NAME OF BENGALI FILMS EXEMPTED FROM ENTERTAINMENT TAX DURING THE LAST THREE YEARS.

| | *Title of film* | *Name of Producer* | *Reasons for exemption.* |
|---|---|---|---|
| 1. | Raja Rammohan | Aurora Film Corp (P) Ltd. Calcutta. | The films are the phenomena of life history of two great sons of the country, are of high educative value, are of such nature as can rouse religions, Cultural enthusiasm in the minds of people and have great importance in public life. |
| 4. | Subash Chandra | M/S A.K.B. Film, Calcutta. | |
| 3. | Charan Kavi Mukanda Dass | Film Classics, Calcutta. | The picture depicts the life of great patriot who spread the message of struggle for independence. |
| 4. | Vidya Sagar | Not indicated | Film of exceptional merit based on the biography of great National and Patriotic figure. |

Parts (b) & (c) NAMES OF CALCUTTA FILM PRODUCERS AND THEIR FILMS GIVEN LOANS BY THE FILM FINANCE CORPORATIONS.

| | *Name of Producer* | *Name of the Film* |
|---|---|---|
| 1. | R.D.B. and Co. | Nayak |
| 2. | Filmkraft P. Ltd. | Panchaswar |
| 3. | Sudhir Mukherjee | Kalankaj |
| 4. | Purnima Pictures | Gopy Gyne Bagha Byne. |

**Films Produced in Madras**

5926. SHRI JUGAL MONDAL : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 4098 on the 11th December, 1958 and state : (a) whether the required information regarding films produced in Madras has since been collected ;

(b) if so, whether any loan has been given by the Film Finance Corporation to the Madras film producers during the above period; and

(c) if so, the names of such films nda their producers ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) and (c). The required information is given in the Annexure attached.

(b) A loan of Rs. 2,00,000 to M/s Roop Rekha for film Janmabhoomi (Malayalam) during 1966-67 and Rs. 2,43,000 to Shri M. Lakshmipathy of M/s Jaykumar Pictures, Madras for film 'Kadavul Thantha Selvam' (Tamil) during 1967-68 was sanctioned by the Film Finance Corporation. Against the two above mentioned loans the Film Finance Corporation have effected disbursements of Rs. 1,50,590 and Rs. 67,020 to M/s Roop Rekha and Shri Lakshmipathy during years 1967-68 and 1968-69 respectively.

*Statement*

List of films, produced by Madras Films Industry, exempted from entertainment tax during last five years in India.

| | Title of Film | Name of producer |
|---|---|---|
| 1. | Veerasuthandrum | ... Himalaya Films |
| 2. | Adya Kirangal | ... Chitrasagar |
| 3. | Ollathumathy | ... Mathajee Pictures |
| 4. | Aswa Medham | ... Supriya Pictures |
| 5. | Anuradha | ... Shri Panduranga Productions |
| 6. | Chemmeen | ... Kanmani Films. |
| 7. | Vidyarthi | ... Ganesh Productions |
| 8. | Babu Neka Ratha Sathyam Jayam | ... Not intimated |
| 9. | Unnaipol Oruvan | ... Aasiya Jothi Films |
| 10. | Veera Pandia Katta Bhomman | ... Padmini Pictures |
| 11. | Server Sundaram | ... A.V.M. Studios |
| 12. | Vivaha Bhandam | ... Bharani Pictures |
| 13. | Kaadalikka Neramillai | ... Chitralaya |
| 14. | Arivali | ... A.T.K. Productions |
| 15. | Poom Puhar | ... Mekala Pictures |
| 16. | Annayain Anai | ... Paragon Pictures |
| 17. | Assai Mugam | ... Mohan Productions |
| 18. | Kanchee Thalaivan | ... Mekala Pictures |
| 19. | Anda Naal | ... A.V.M. Studios |
| 20. | Kaadalikka Neramillai | ... Chitralaya |
| 21. | Taltungal Tirakkappadum | ... Viswabharathi |
| 22. | Edirigal Takkiradhai | ... Modern Theatres Ltd. |
| 23. | Kovula Gopanna | ... Rajyam Productions |
| 24. | Althara ) | ... Neela Productions |
| 26. | Puthri ) | |

**Ban on Film Songs**

5927. SHRI JUGAL MONDAL : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 4174 on the 11th December, 1968 and state :

(a) whether the information regarding ban on film songs has since been collected by Government ; and

(b) if so, the names of the Films whose songs have been banned in various States, separately and the reasons for their banning ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) Yes, Sir.

(b) : No film song has been banned by the State Goverments.

**Wheat Damaged By 'Pyrilla'**

5928. SHRI RAM AVTAR SHARMA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the quantity and value of wheat damaged by pyrilla pest in the country during the last year ; and

(b) the steps taken to check the damage caused by this pest ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). There was no attack of pyrilla on wheat during 1967-68. As regards the current wheat crop of 1968-69, timely surveys in Haryana, Pubjab and U.P. were undertaken jointly by the Central and State technical personnel to assess the incidence of migration of pyrilla from sugarcane to wheat fields and control measures were organised immediately both by air and from the ground in the affected areas and a total of 7.04 lakh acres of wheat crop has been treated with pesticides. The pest has been controlled successfully. There is no report of any apparent damage to the crop in these States.

**Additional Director of Telegraphs in Bombay Circle**

5929. SHRI DEORAO PATIL : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether an additional post of a Director of Telegraphs has been created in the Circle Office, Bombay, with effect from the 29th November, 1968 ;

(b) whether amongst the two, one has been placed in charge of Marathwada and Vidarbha Telegraph Traffic and Engineering Divisions, having his office at Bombay; and

(c) the reasons for having his office at Bombay and not at Nagpur ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) (a) Yes.

(b) One is in charge mostly of Marathwada and Vidarbha areas and partly Maharashtra area. The other is wholly in charge of Maharashtra area.

(c) The Director of Telegraphs assists the Postmaster General in the administration of telecommunication units. Since the office of the Postmaster General, Maharashtra is located at Bombay, the Directors of Telegraphs are also located there.

**Allotment of Sugar to States**

5930. SHRI HUKAM CHAND K. CHWAI :
SHRI NATHU RAM AHIRWAR :
SHRI NITI RAJ SINGH CHAUDHARY :
SHRI D.V. SINGH :
SHRI RAM SINGH AYARWAL :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total quantity and per capita availability of sugar allotted to different

States/Administrations during the last three years, quarter by quarter ;

(b) whether there has been reduction in quotas for all the States/Administrations in April 67, June 67 and December 67 and enhancement in February 69 ;

(c) if so, what were the guiding principles on which this reduction/enhancement was given effect to ; and

(d) considering the fact that the purchasing power of people of Madhya Pradesh is one of the lowest in India and giving due weightage to the population of that State, whether Government are prepared to increase the levy quota of the State ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Three statements showing the total quantity of sugar allotted (including festival quotas etc.) and its per capita availability in different States in each quarter during the last three years viz. from 1st April 1966 to 31st March 1969, are laid on the Table of the House. [*Placed in Library. See* No. LT-682/169]

(b) The monthly quotas of the States etc. were reduced in March, May and November, 1967 to 1.87, 1.57 and 1.00 lakh tonnes respectively. These quotas were increased to 1.26 lakh tonnes from January 1969.

(c) The quotas were generally reduced on proportionate basis. The increase given from January 1969 has, however, been distributed amongst the States on basis of their population.

(d) The monthly quotas were initially fixed on the basis of the actual off take by the States during the last six months of the previous control period which ended in September, 1961. Thereafter, variations in the quotas have been made from time to time generally on uniform basis and availability of sugar for controlled distribution. Normally no special consideration can be given for increasing the quota of any particular State on the basis of local factors.

**New Telegraph Offices during Fourth Plan**

5931. SHRI MANGALATHUMADAM Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the number of new Telegraph Offices proposed to be opened in the Fourth Plan; and

(b) how many are proposed to be opened in Kerala State?

THE MINISTRY OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) The number of new Telegraph Offices proposed to be opened in the entire country in the 4th Plan in 2400.

(b) It is proposed to open abut 100 Telegraph Offices in Kerala State in the Fourth Plan.

**Appointment of Bonus Commission for Factory Labour in Kerala.**

5932. SHRI MANGALATHUMADAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the factory labourers in Kerala have been denied recently certain bonus rights; and

(b) whether Government propose to appoint a Bonus Commission to go into the whole question of factory labour?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT & REHABILITATION (SHRI BHAGWAT JHA AZAD): (a) The Central Government has no information on the subject.

(b) A Bonus Commission was appointed by the Government of India in December, 1961. The Commission submitted its report in January, 1964. and its reccomondations were accepted with some modifications. There is no proposal to appoint another Bonus Commission.

**A.I.R. Station for Shertalai, Kerala**

5933. SHRI MANGALATHUMADAM: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether any survey has been made to set up a A.I.R. Station in Shertalai in Kerala State; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) Yes, Sir, for installing a transmitter.

(b) As a result of the survey a site situated at about 13 kms. south of Sheetalai on the Alleppey-Shertalai road measuring 13.25 hectares has been selected and acquired by this Ministry for setting up a high power medium wave transmitter. Construction of the buildings has been sanctioned and equipment will be installed when the buildings are ready. The studios at Trichur will beconnected with this transmitter.

**Condition of Railway Labour Porters**

5934. SHRI MANGALATHUMADAM: Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the Railway labour porters have not been given their due share as far as the minimum amenities are concerned;

(b) whether any interim report was submitted by the Committee set up by his Ministry on the condition of porters; and

(c) if so nature of recommendations made and action taken theron?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR EMPLOYMENT & REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) It is presumed that the Hon'ble Member refers to the Licensed Porters. They are not railway employees but licencees who carry passengers' luggage and other belongings to end from the railway carriages within the railway premises and are directly paid by the passengers for the services rendered. As such the licensed porters are not entitled to amenities admissible to the Railway employees. However they can make use of waiting halls, lavatories water taps and catering establishments provided at railway stations. They have also been made eligible, as a special case, to free medical out-door treatment for self only, at the railway dispensaries/hospital wherever they exist.

(b) No.

(c) Does not arise.

**Drought in Tamil Nadu**

5935. SHRI MAYAVAN :
SHRI S. KANDAPPAN :
SHRI P.C. ADICHAN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether any communication as to the drought conditions in Tamil Nadu was sent to the Central Government by the Tamil Nadu Government ;

(b) whether there is any proposal to send a Committee to study the drought conditions in that State ; and

(c) whether the Central Government have given any aid so far to Tamil Nadu Government to eradicate the present drought situation ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a). Yes, Sir.

(b) A Team of Central Government Officers visited some of the drought affected areas of Tamil Nadu from 25th to 27th March, 1969.

(c) A sum of Rs. 1.25 crores has been sanctioned by the Government of India towards expenditure on relief operations in the drought affected areas of the State.

The Prime Minister's Drought Relief Fund have also sanctioned a sum of Rs. one lakh for drought relief work in Tamil Nadu.

**Transistors for Boosting Agricultural Production in Border Areas**

5936. SHRI VALMIKI CHOUDARY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether with a view to boosting agricultural production under the Fourth Five Year Plan, Government have any scheme to supply cheap transistors to remote and border areas ; and

(b) the number of cheap transistors to be purchased by Government for the purpose during 1969-70 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). No, Sir. Department of Agriculture has no scheme of supplying cheap transistor radio sets to remote and border areas.

But the Freedom from Hunger Campaign is, out of a donation received from the Netherlands, making available 24,000 low-cost radio sets manufactured in India with the support of some imported components obtained through Unesco gift coupons. These sets have been donated to State Governments on condition that they sell them at subsidised rates to farmers in those High-Yielding Varieties districts where Farmers' Training Programme has been introduced. The sets will be used by Farmers' Discussion Groups for listening to AIR programmes for farmers. State Governments will be expected to use the sale proceeds for continuing to obtain more sets.

**Food Corporation Offices in South India**

5937. SHRI YASHPAL SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Branch Offices of the Food Corporation of India in important Centres in South India are finding it difficult to get sufficient co-operation from Railways for the allotment of wagons for food movement : and

(b) whether measures are being taken to streamline the administration of such Branch Offices in South India ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir. Sufficient co-operation and co-ordination exists between the Railways and the Food Corporation of India with regard to the movement of foodgrains in South India.

(b) Does not arise.

**Medical re-imbursement charges in Communications Department.**

5938. SHRI NITIRAJ SINGH CHAUDHARY : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the total amount paid as medical re-imbursement charges in the Department of Communications during the last three yaars, year-wise ;

(b) the maximum amount drawn by an employee during the above period ; and

(c) whether the entire claims were genuine and bona-fide and if not, the concrete steps taken to check such mal-practices ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADICASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH).

| | | |
|---|---|---|
| (a) | 1965-66 | Rs. 2,94,87,356 |
| | 1966-67 | Rs. 3,96,17,557 |
| | 1967-68 | Rs. 4,52,53,031 |
| (b) | 1965-66 | Rs. 7,668/- |
| | 1966-67 | Rs. 22,763/- |
| | 1967-68 | Rs. 21,313/- |

(c) These claims were made in accordance with the prescribed rules on the subject. In a number of cases in the Posts and Telegraphs Department, their genuineness or bona-fide have been doubted. To check malpractice, certain cases have been reported to Special Police Establishment. Certain authorised medical attendants and Chemists'

shops have been debarred. Purchase of medicines has been restricted through Co-operative medical stores where available, or a panel of approved Chemists has also been drawn. The period of submitting claims has been reduced from one year to three months. The Department have opened a number of P &T Dispensaries and are also considering proposals for adding more dispensarises. A study has been undertaken and further measeures to control the expendure are nnder consideration.

**Preservation of Telephone Chits for booking Trunk Calls.**

5939. SHRI R. K. BIRLA : Will the Minister of INFORMATIOM AND BROADCATING AND COMMUNICATIONS be pleased to state :

(a) for how many months the Telephone chits which are prepard at the time of booking trunk calls are preserved ;

(b) what happens of them when the bills for the respective calls are paid ; and

(c) the maximum period for which they are preserved ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEVELOPMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) According to departmental rules, the tickets prepared at the time of booking Trunk Calls are required to be preserved until the expiry of six months from the date of issue of the bills whichever is later.

(b) After the expiry of the prescribed period of preservation, the tickets are destroyed.

(c) As in (a) above.

**Hydrological Survey of Chambal Area by united nations Development Programme Experts**

5940. SHRI BRIJ RAJ SINGH—KOTAH Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have asked a team of United Nations Development Programme experts to make a hydrological surve of the area commanded by the Chambal river irrigation system ;

(b) if so, since when this team has been at work and by what time it is proposed to submit its report ;

(c) how many foreign experts are working, where are they posted and what are the terms of payment for them ; and

(d) where are pilot projects functioning at present ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) There is no team of the UNDP for making hydrological survey of the command area of Chambal irrigation system. There is, however, a UNDP (Special Fund) Project on "Land and Water Use Management in the Chambal Irrigation Areas of Rajasthan". The object of this project is to formulate a master plan for the reduction of warter-logging and for efficient management of soil and water for irrigated agriculture in the command area, and to prepare a comprehensive feasibility report to further development. As part of this project some hydrological survey has been done near Digod within the command area.

(b) The agreement become effective with effect from 19-3-1968. The plan of operation stipulates a period of there years for the completion of the Project after which the report will be submitted to the Government.

(c) Ten experts have been working on the project of which 2 have already left, The headquarters of the project are located at Kota (Rajasthan). According to the plan Operation, Government of India were required to pay to the UNDP authorities a sum of $ 88, 300 for contribution towards local living cost of experts which has been paid to them in local currency. The entire expenses of foreign experts are paid by the UBDP authorities.

(d) The pilot projects are functioning in Digod Area of Rajasthan at present.

**Reclamation of Ravine Lands in Rajasthan**

5941. SHRI BRIJ RAJ SINGH KOTAH Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Central Government has any scheme in Rajasthan to reclaim the revine land in the Chambal Commanded area : and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTUTE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAIB SHINDE) : (a) and (b). A Centrally sponsored pilot project for reclamation of roughly 2000 hectares of revine lands along Chambal river in Ladpura and in between Toran and Chambal river in Digod Tehsil of Kota District at an estimated cost of about Rs. 50 lakhs is under consideration of the Government of India. Details have not been finalised yet.

**श्रमिकों के लिये मजूरी**

5942. **श्री राम सिंह अयरवाल : क्या श्रम तथा पुनर्वास मन्त्री** यह बताने की कृपा करेंगे कि :

(क) क्या किसी समिति ने कुशल, अर्ध कुशल और कुशल श्रमिकों के लिए मजूरी की नई दरें निर्धारित करने की सिफारिश की है ;

(ख) यदि हां, तो इसके बारे में सरकार की क्या प्रतिक्रिया है ;

(ग) क्या सरकार ने बीड़ी बनाने वालों को अर्ध कुशल श्रमिकों का उन्नत दर्जा देने का निर्णय किया है ; और

(ग) यदि हां, तो कब से ?

**श्रम, रोजगार तथा पुनर्वास मंत्रालय में राज्य मन्त्री (श्री भागवत झा आजाद)** : (क) और (ख). केन्द्रीय सरकार द्वारा स्थापित न्यूनतम मजूरी समितियों (निर्माण), (कृषि) और (खान) ने केन्द्रीय सरकार के सम्बन्धित अनुसूचित रोजगारों के सम्बन्ध में श्रमिकों की व्यापक श्रेणियां अर्थात अकुशल, अर्ध-कुशल (अकुशल पर्यवेक्षी सहित), कुशल, अधिक कुशल और लिपिक वर्ग के लिए न्यूनतम मजूरियों के निर्धारण। संशोधन की शिफारिश की है। ये सिफारिशें विचाराधीन हैं।

(ग) बीड़ी मोड़ने वाले श्रमिकों के लिए न्यूनतम मजूरी का निर्धारण करना राज्य सरकारों की जिम्मेवारी है।

(घ) प्रश्न नहीं उठता।

**'Giro' Service in the Postal Department**

5943. SHRI ARJUN SINGH BHADORIA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to refer to the reply given to Unstarred Question No. 4265 on 12th December, 1968 and state :

(a) whether decision has since been taken by Government to introduce "Giro" service in the Postal Department for the benefit of the consumers ; and

(b) if so, the nature thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) No, Sir.

(b) Does not arise.

**Plot Project For Rodent Control**

5944. Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government propose to initiate a pilot project for rodent Control in Bombay in collaboration with voluntary agencies ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The Bombay

Municipal Corporation has undertaken a pilot project for rodent control. Operations were started in 'A' ward of the city with the distribution of 3,000 traps to various households under the supervision of Municipal staff. In the second stage, 2,000 bait boxed have been laid out. It is reported that the results of the pilot project in ward 'A' have been encouraging and the Corporation proposes to extend the scheme to other wards in northern Bombay with the help of local voluntary organisations. Training of volunteers is being undertaken. Technical guidance is being provided by the Haffkine Institute.

**Production of Beet-Root**

5945. SHRI S. A. AGADI : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the present estimated average under beet-root ;

(b) whether it is a fact that beet-root is being introduced under Tungabhara Project of Mysore State !

(c) if so, whether any concrete proposal have been sent to the State Government in this regard ; and

(d) whether other areas in the country are proposed to be brought under cultivation of beet-root ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Cultivation of Sugarbeet on a commercial scale has not so far been taken up in India. Presently sugarbeet is raised in about 100 hectares for conducting processing tests in the Experimental Pilot plant.

(b) No.

(c) Question does not arise.

(d) It is proposed to introduce sugarbeet cultivation during the Fourth Five-Year Plan in the States of Punjab Haryana, Rajasthan and Uttar Pradesh.

**Import of Spare Parts For Russian Tractors**

4956. SHRI SHASHI BHUSHAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the policy for import of spare parts for Russian Tractors and the basis of allocation of import quotas of such parts to different zones ; and

(b) the details of import licences issued in the past two years together with names of parties and values of the licences ?

THE MINISTER OF STATES IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Licences for the import of spare parts for Russian Tractors were recommended in favour of the Indian Agents at a maximum of 15% of the value of tractors imported by them.

(b) The details of import licences issued during the last two years together with the name of parties, regions and values of licences are given in the statement laid on the. Table of the House. [*Placed in Library.* See No. LT-683/69]

**Production Of Cash Crops Vis-A-Vis Food Crops**

5948. SHRI SHIVA CHANDRA JHA- Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that production of cash crops has increased in the country vis-a-vis food crops since the begining of the annual plans ;

(b) is so, the reasons therefor ; and

(c) the figures for cash crops and food crops since the annual plans, the avreage, quantity of production in percentage, quantity consumed inside the country, exports thereof and foreign exchange earned therefrom, separately for both crops ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE

COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) The Question does not arise.

(c) A statement indicating the production area and percentage increase in the production during 1964-66, 1966-67 and 1967-68 is laid on the Table of the House. [*Placed in Library*. See No. LT/684/69] The figures of production and area of these crops during 1968-69 have not so far been released. Regarding the quantity consumed inside the country, exports thereof and foreign exehange earned therefrom, separately for both Cash and food crops, the required information is being collected and will be placed on the table of the Sabha as soon as possible.

**Government Advertisement for Andhra Prabha etc.**

5949. SHRI ISWARA REDDY : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATION be pleased to state the value of Government advertisements given to 'Andhra Prabha', 'Andhra-Patrika', 'Andhra Jyoti' and Visalandhra, for the last three years ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : Information regarding the details of advertisements released to individual newspapers and the amounts paid to them is treated as confidential as between the Directorate of Advertising and Visual Publicity and the individual papers. It would nof be good business ethics to divulge this information unilaterally without the prior consent of the papers concerned.

**Second Telephone Equipment Manufacturing Plant**

5950. SHRI ESWARA REDDY : Will the Minister of INFORMATION & BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the Site Selection Committee for deciding the location of the proposed second plant for the manufacture of telephone equipments has completed its work and submitted its report ;

(b) if so, the recommendations of the Committee ; and

(c) the places visited by the Committee in this connection ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) to (c). A senior technical officer of the Indian Telephone Industries Limited, Bangalore, was asked to examine the suitability of the various sites for locating the proposed new unit for the manufacture of long distance transmission equipment. He visited Lucknow, Kanpur, Allahabad, Bareilly, Dehra-Dun, Hardwar, Ghaziabad, Nasik, Bombay and Hyderabad. After visiting these places, he submitted a report to the Government recommending certain sites as suitable for the setting up of the new factory. The Government of India have, after considering the report, decided to locate the new factory at Naini near Allahabad in Uttar Pradesh.

**कृषि आयोग की स्थापना**

5951. श्री देव राव पाटिल : क्या खाद्य तथा कृषि मंत्री 12 दिसम्बर 1968 के अतारांकित प्रश्न संख्या 4251 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या कृषि आयोग स्थापित करने के प्रस्ताव को इस बीच अन्तिम रूप दे दिया गया है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है ; और

(ग) उसमें परिवर्तन करने के सम्बन्ध में राज्यों से क्या क्या सुझाव प्राप्त हुए हैं ?

**खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री ( श्री अन्ना साहब शिन्दे)** (क) जीं, अभी तक नहीं।

(ख) प्रश्न ही नहीं होता।

(ग) प्रस्तावित आयोग के विचारार्थ कुछ राज्यों से सुझाव प्राप्त हुये हैं। प्रायः इनका सम्बन्ध कृषि मूल्य समस्याओं, दूरस्थ और आर्थिक दृष्टि से पिछड़े क्षेत्रों के कृषि विकास, भूमि संरक्षण उपाय के रूप में बनारोपण से है।

**Food Production in Tripura**

5952. SHRI KIRIT BIKRAM DEB BURMAN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the food production in Tripura in 1966-67, 1967-68 and the likely production in 1968-69, item-wise, and the expenditure incurred by Government on the different food production schemes separately and that on the maintenance of the Food Department and its branches, including Block Offices in each of these years ;

(b) the details of the food programme of Tripura for 1969-70 and for the Fourth Five Year Plan period indicating separately the estimated cost of each scheme and the precise nature and extent of minor irrigation and other works envisaged thereunder ; and the targets of food production in the State under each programme ; and

(c) whether it is a fact that while administrative expenditure of the Tripura Government's Food and Agriculture Department has been increasing year after year since Independence, there is no matching increase in food production in that State ; if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) to (c). The information is being collected and would be laid on the Table of the Sabha.

**Programme Advisory Board for All India Radio Station Calcutta**

5953. DR. RANEN SEN : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleated to state :

(a) whether it is a fact that the West Bengal Information Minister has proposed to him to discuss matters relating to the formation of a Programme Advisory Board for the Calcutta station of A.I.R. ;

(b) whether it is a fact that the A.I.R. authorities have not contacted the Chief Minister of West Bengal Government to address the people of the State through the Radio after the installation of the new Ministry ; and

(c) if so, the reasons for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) Yes, Sir.

(b) and (c) There is no requirement that A.I.R. authorities should make such an approach on their own initiative. Subject to the provisions of A.I.R. Code, broadcast facilities are made available to the Chief Minister and other Ministers of a State Government whenever a request is received. The same applies toWest Bengal Government.

**चुकन्दर आदि से चीनी बनाना**

5954 **श्री मृत्युंजय प्रसाद :** क्या खाद्य तथा कृषि मन्त्री यह वताने की कृपा करेंगे कि : (क) किन किन स्थानों पर चुकन्दर से चीनी बनाने के प्रयोग किये गये हैं और वहां पर प्राप्त हुई सफलता का ब्यौरा क्या है ;

(ख) क्या मैपिल वृक्षों आदि से चीनी बनाने के प्रयोग भी किये गपे हैं और यदि हां, तो उसका ब्यौरा क्या है ; और

(ग) खजूर, छुहारे आदि से लगभग कितनी मात्रा में गुड़ अथवा चीनी बनायी जाती है और

यह किन किन राज्यों में बनायी जाती है और गत वर्ष उन राज्यों में उनकी कीमतें क्या थी ?

**खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय मे राज्य मंत्री (श्री अन्ना साहिब शिन्दे)** : (क) राष्ट्रीय शर्करा संस्था, कानपुर की मन्वित अनुसन्धान योजना के अन्तर्गत चुकन्दर से चीनी बनाने के लिए अब तक प्रायोजिक संयंत्र परीक्षण सरस्वती सुगर मिल्स, यमुना-नगर (हरियाणा), जनता कोआपरेटिव शुगर मिल्स लिमिटेड भोगपुर (पंजाब और गंगानगर शुगर मिल्स लिमिटेड, श्री गंगानगर (राजस्थान) में किए गए है। इससे अब तक प्राप्त परिणाम उत्साहवर्धक रहे हैं। देश के अन्य क्षेत्रों में और परीक्षण करने के बाद अखिल भारतीय आधार पर इस प्रतिक्रिया के लाभालाभ का हिसाब लगाया जाएगा।

(ख) जी नहीं।

(ग) 1967-68 में ताड़गुड़ और ताड़ चीनी का राज्यवार उत्पादन और मूल्य बताने बाला एक विवरण सभा पल्ल पर रखा गया है। **[पुस्तकाल्य में रख दिया गया। देखिये संख्या L T—685/69]**

## बिहार में कृषि विश्वविद्यालय

5955. **श्री मृत्युंजय प्रसाद : क्या खाद्य तथा कृषी** मंत्री यह बताने की कृपा करेंगे की बिहार में एक कृषि विश्व-विद्यालय स्थापित करने के बारे में योजना में अब तक क्या प्रगति हुई है ?

**खाद्य, कृषि सामुदायक विकास तथा सहकार मंत्रालय में राज्य मन्त्री (श्री अन्ना साहिब शिन्दे)** विश्वविद्यालयों की स्थापना राज्यों की विधान सभाओं द्वारा बनाये हुए कानूनों के सनुसार होती है। अत: बिहार में कृषि विश्व विद्यालय की स्थापना करना राज्य सरकार का कार्य है। राज्य सरकार से पता चला हैं कि उन्होंने कृषि विश्वविद्यालय की स्थापना करने के लिए विधेयक तैयार किया है, जिस पर अभी राज्य के विधि विभाग ने विचार करना है।

## साम्प्रदायिक भावना उभारने वाले समाचारों को प्रकाशित करने के बारे में संहिता

5956. **श्री रघुवीर सिंह शास्त्री : क्या सूचना तथा प्रसारण तथा संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय प्रेस परिषद ने साम्प्रदायिक भावना उभारने वाले समाचारों को छापने के बारे में एक आचार संहिता तैयार की है ;

(ख) यदि हां, तो उसका ब्यौरा क्या है ; और

(ग) उस पर समाचारपत्रों के प्रतिनिधियों और सरकार की क्या प्रतिक्रिया है ?

**सूचना और प्रसारण मंत्रालय तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल)** : (क) और (ख). समाचारपत्रों में साम्प्रदायिक लेखों के सम्बन्ध में भारतीय प्रेस परिषद ने अन्तिम रूप से कुछ मार्गदर्शक बातें तैयार की हैं, जिनको इसने राष्ट्रीय एकता परिषद को उनके विचारों के लिये भेजा है। प्रेस परिषद को राष्ट्रीय एकता परिषद के विचार अभी तक प्राप्त नहीं हुए हैं।

(ग) मार्गदर्शक बातों के मसौदे के बारे में समाचारपत्रों में छपे कुछ समाचार सरकार के ध्यान में आये हैं। एक समाचार पत्र ने इस मामले पर कुछ टिप्पणियां भी की हैं। जहां तक सरकार का सम्बन्ध है, अब यह मामला राष्ट्रीय एकता परिषद के परामर्श से प्रेस परिषद के विचाराधीन है।

**आकाशवाणी का 'टुडे इन पार्लियामेंट' (संसद समीक्षा) कार्यक्रम**

5957. **श्री योगेन्द्र शर्मा :** क्या **सूचना और प्रसारण तथा संचार** मंत्री यह बताने की कृपा करेंगे कि :

(क) आकाशवाणी के 'टुडे इन पार्लियामेंट' (संसद समीक्षा) कार्यक्रम प्रस्तुतकर्ता का चयन किस अधार पर किया जाता है ;

(ख) लोक-सभा के सातवें सत्र के आरम्भ होने से अब तक आकाशवाणी पर इस कार्यक्रम को प्रस्तुत करने वाले व्यक्तियों के नाम तथा उनकी योग्यताएं क्या हैं ; और

(ग) क्या यह कार्यक्रम प्रस्तुत करते समय निष्पक्षता और यथार्थता का ठीक ढंग से पालन किया जाता है ?

**सूचना और प्रसारण मंत्रालय तथा संचार विभाग में राज्य मंत्री (श्री इ० कु० गुजराल):** (क) संसद प्रेस गैलरी के लिए प्रत्यायित पत्रकारों को 'टुडे इन पार्लियामेंट' नामक कमेन्ट्री लिखने के लिए संसदीय कारंवाई नोट करने में उनके अनुभव तथा बहुत ही थोड़ी अवधि में प्रसारण के लिए उपयुक्त उच्च स्तर की 10 मिनट की अवधि की स्क्रिप्ट तैयार करने के लिए उनकी क्षमता तथा इच्छा के आधार पर लिखने के लिए ओंत्रित किया जाता है ।

(ख) एक विवरण सदन की मेज पर रख दिया गया है ।

(ग) जी, नहीं ।

**विवरण**

उन पत्रकारों के नाम जिन्होंने चौथी लोक सभा के सातवें सत्र के आरम्भ से लेकर अब तक **'टुडे इन पार्लियामेंट'** की स्क्रिप्ट लिखी हैं ।

1. **श्री जी० एस० भार्गव**

   विशेष संवाददाता, एजेंसे फ्रांस प्रेस

2. **श्री नारायणस्वामी**

   विशेष संवाददाता, दक्कन हैरल्ड

3. **श्री आर० चक्रपाणी**

   विशेष संवाददाता, प्रेस ट्रस्ट आफ इण्डिया

4. **श्री डी० सेन**

   विशेष संवाददाता, हिन्दुस्तान टाइम्ज

5. **श्री जे० एम० देव**

   ब्यूरो आफ आसाम ट्रिब्यून के मुखिया

6. **श्री आई० गोपालकृष्णन्**

   यूनाइटेड न्यूज आफ इण्डिया के विशेष संवाददाता और अब नेशनल हैरल्ड के संसदीय संवाददाता ।

7. **श्री ए० बालू**

   प्रेस ट्रस्ट आफ इण्डिया के विशेष संवाददाता ।

**Telex Service Between Delhi and Madras**

5958. SHRI YASHPAL SINGH : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether there is a great demand for an additional through Telex service between Delhi and Madras ; and

(b) if so, the steps taken in this direction ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS

(SHRI SHER SINGH) : (a) and (b). The telex service provided in the entire country is on a fully automatic basis. Every telex subscriber can get access to any other telex subscriber under the control of his own dial. This position holds for telex service between Delhi and Madras too. Any subscriber connected to Delhi or its directed centre exchange at Lucknow, Kanpur, Jaipur, etc., can directly dial any other telex subscriber connected to Madras telex or any of its district centre exchanges like Vijaywada, Bangalore, Ernakulam, etc. As the service provided already is a direct service, the question of providing additional through telex service between Delhi and Madras does not arise.

**Procurement, Storage and Movement of Rabi Foodgrains**

5959. SHRI BENI SHANKAR SHARMA :
SHRI D.C. SHARMA :

Will the Minisster of FOOD AND AGRICULTURE be pleased to state :

(a) the arrangements made by the Food Corporation of India for procurement, storage and movement of foodgrains in the coming rabi season ;

(b) the details thereof ; and

(c) the targets fixed for the purpose, State-wise ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Arrangements are being made by the Food Corporation of India for procurement of 3.2 million tonnes of Rabi grains in the coming rabi season. Out of this 1.1 million tonnes will have to be moved out of the States where procurement will be undertaken during the peak season May-July, 1969. The Corporation has established a close liaison with the Railways to ensure quick movement. In addition to the existing storage capacity additional construction of a capacity of 9 lakh tonnes is in progress. Temporary storage structures are also being put up by Food Corporation of India and Central Warehousing Corporation which will provide transit storage for a period of 3 to 4 months. Additional storage accommodation is also being hired wherever available.

(c) No fixed targets for purchase by Food Corporation of India have been laid down tentatively the Food Corporation expects to purchase the following quantities of wheat in the different States in the coming Rabi Season :

| State | (Figures in '000 tonnes) Expected purchases |
|---|---|
| Bihar | 50 |
| Haryana | 200 |
| Madhya Pradesh | 150 |
| Punjab | 2000 |
| Rajasthan | 70 |
| Uttar Pradesh | 700 |
| West Bengal. | 25 |

**Effect of Recent Showers on Crops in Delhi**

5960. SHRI BENI SHANKER SHARMA :
SHRI D.C. SHARMA :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether showers in the middle of March, 1969 have badly affected the crops in and around Delhi ;

(b) if so, the estimated loss ;

(c) whether the showers have helped new varieties of wheat and had been good for fodder and vegetables ; and

(d) if so, to what extent ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) The question does not arise.

(c) Yes, Sir. The few showers that were received were beneficial for the new varieties of wheat crop as also for fodder and vegetable crops.

(d) It is difficult to give a quantitative estimate of the effect of these showers on the crops.

**Procurement Prices of Wheat**

5961. SHRI BENI SHANKER SHARMA :
SHRI D.C. SHARMA :
SHRI MADHU LIMAYE :
SHRI PRAKASH VIR SHASTRI :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the Agricultural Prices Commission has recommended a 9 per cent cut in procurement prices of wheat in 1969-70 as compared to those fixed last year ;

(b) whether the recommendation has been accepted ;

(c) if so, the steps taken to implement the same ; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Agricultural Prices Commission have recommended lower procurement prices of wheat for the 1969-70 rabi season as compared to those of last season. The reduction proposed for Mexican and common white varieties of wheat which accounts for bulk of the procurement is 8%.

(b) to (d). The matter is under active consideration of the Government of India.

**Water Supply in Raniganj Coalfield**

5962. SHRI DEVEN SEN : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that a sum of rupees 25 lakhs was paid to Government of West Bengal as grant towards execution of an integrated scheme for water supply in Raniganj coalfield ; and

(b) if so, the position of the scheme now ?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI BHAGWAT JHA AZAD) : (a) Yes.

(b) The scheme is under execution.

**Agricultural State farm in West Godavari District**

5963. SHRI K. SURYANARAYANA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that the Government of Andhra Pradesh have recently requested the Government of India to open an Agricultural State Farm in West Godavari District where land belonging to the State Government is available ; and

(b) if so, the action taken by the Government of India thereon ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) No, Sir.

(b) Does not arise.

**Expenditure on Agricultural Research**

5964. SHRI Y.A. PRASAD : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) the total amount spent on the Agriculture Research during the last three years ending 1967-68 ;

(b) the share of the Centre and States in such research expenditure ; and

(c) the percentage of such expenditure on foodgrains and cash crops and proportionate income dreived from these crops ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The total

amount spent by the Indian Council of agricultural research during the last 3 years ending 1967-68 on Agricultural research is about Rs. 25 crores.

The figures of expenditure incurred by States and Universities on Agricultural research for the period are not availabe.

(c) It is difficult to assess increase in income as a result of expenditure on research.

**Code for Use of All India Radio for Broadcasts**

5965. SHRI R.K. SINHA :
SHRI INDRAJIT GUPTA :

Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the West Bengal Government have sent any proposals to evolve a solution to the dispute over the use of the All India Radio Station ;

(b) if so, the details thereof ;

(c) Government's reply thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) and (b) There is no dispute between Government of India and Government of West Bengal about the use of AIR facilities. However, Shri Jyoti Bhushan Bhattacharya, Minister in charge of Information and Public Relations Department, Government of West Bengal, has written to Minister of Information and Broadcasting and Communications suggesting a discussion to secure more effective and purposeful coordination between the media units of Ministry of Information and Broadcasting and the State Government's Information and Public Relations Department. Minister of Information and Broadcasting and Communications has welcomed this suggestion and a discussion is likely to be held soon.

**Foreign Exchange for Film Artistes**

5966. SHRI Y.A. PRASAD : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Indian film industry had urged upon Government to be more liberal for release of the foreign exchange to the Indian delegations who go abroad to participate in International Festivals ; and

(b) if so, the reaction of the Government of India in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCATING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) and (b). The Film Export Advisory Committee at its meeting held in December 1964 had *inter alia* recommended that the then existing limit of Rs. 60,000/- on expenditure of foreign film festivals was not adequate to cover the genuine requirements of the Indian participants in the film festivals and that it should be increased to Rs. 2.5 lakhs. This recommendation was examined by Government but due to the tight foregin exchange position in the country it has not yet been found possible to accept it. However, the allocation of foreign exchange for participation in international film festivals abroad has since been raised to Rs. 75,000/- in a year.

**Indian Films for Kenya**

5967. SHRI Y.A. PRASAD : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that a delegation from Kenya visited in January, 1969 to buy Indian films ; and

(b) if so, the number of films that have been selected by the delegation and the terms that have been agreed by both the countries in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE

DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) : (a) Yes, Sir.

(b) The Kenyan delegation purchased the following pictures :—

| | |
|---|---|
| (1) Lady Killer (colour) | Rs. 21,000/- |
| (2) Fared (Black & white) | Rs. 8,500/- |
| (3) Har Har Gange (Black & White) | Rs. 14,000/- |
| | Rs. 43,500/- |

The above prices in each case cover the royalty and cost of one brand-new print, two trailors and usual publicity materials. The delivery will be C.I.F. Narobi and the payment will be made by Letter of Credit.

**Connecting Bihar with Self Trunk Dialling System**

2968. SHRI VALMIKI CHOUDHARY : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to states :

(a) whether there is any scheme for connecting different cities of Bihar by the self trunk dialling system of telephones and also for connecting main cities in Bihar with Delhi, Calcutta, Bombay under 1969-70 plan and Fourth Five Year Plan ; and

(b) if so, details in this regard and cost of each scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) and (b). Point to point subscriber trunk dialling facility exists between Patna and Delhi since 20-7-65. It is also planned to introduce point to point subscriber trunk dialling facility between Patna and Muzaffarpur. The approximate cost of the auto exchange equipment for STD at these stations as bout Rs. 2 lakhs and this facility is likely to be available in 1970-71.

Patna is also proposed to be connected to the Trunk Automatic exchange at Kanpur by 1970.

It is also planned to connect Jamshedpur to the Trunk Automatic Exchange at Calcutta, and Ranchi to the Trunk Automatic Exchange at Asansol. These Trunk Automatic Exchanges are planned to be installed during the VI Plan. The cost of Calcutta TAX scheme is estimated to be Rs. 103 lacs and for Assansol TAX the cost is estimated to be Rs. 27 lacs.

**National Institute of Community Development**

5969. SHKI SHIVA CHANDRA JHA : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether the National Institute of Community Development has made specific contributions to the community development work in the country ;

(b) if so, the main details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M.S. GURUPADASWAMY) : (a) and (b). Yes. A statement on the basis of information furnished by the National Institute of Community Development, which is an autonomous body, is laid on the Table of the House. [*Placed in Library. See No. LT—686/69*]

(c) Does not arise.

**Bifurcation of Muzaffarpur Telegraph Engineering Division**

5970. SHRI SHIVA CHANDRA JHA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that Government are planning to bifurcate the Muzaffarpur Telegraph Engineering Division with its headquarters at Darbhanga (Bihar) ;

(b) whether it is also a fact that people of the area have sent petitions to the Ministry for the same ;

(c) if so, when the bifurcation of the Muzaffarpur Telegraph Engineering Division with its headquarters at Darbhanga would be done ; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROAD CASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) No.

(b) to (d). Respresentations have been received from some telephone users of Darbhanga, for creating a Telegraph Engineering Division at Darbhanga. The proposal is under examination.

**Government Advertisements to Leading Newspapers**

5971. SHRI SHIVA CHANDRA JHA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the names of ten newspapers in the country getting the largest Government advertisements ;

(b) the amount of advertisement, in terms of money given to these papers, separately per year ; and

(c) the total number of newspapers dailies and weeklies under the control of these ten press proprietors at present in the country ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I.K. GUJRAL) (a) to (c). Information regarding the details of advertisements released to individual newspapers and the amount paid to them is treated as confidential as between the Directorate of Advertising and Visual Publicity and the individual papers. It would not be good business ethics to this information unilaterally without the prior consent of the papers concerned.

**"Today in Parliament" Programme on A.I.R.**

5972. SHRI SHIVA CHANDRA JHA : Will the Minister of INFORMATION AND BRAOADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that uptil now in this Session of Parliament, the names of those persons in whose names the 'Call Attention' notices were tabled in Lok Sabha were mentioned in "Today in Parliament" programme of A.I.R. ; and

(b) if so, whether the same was done on the 23rd March, 1969 and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No, Sir.

(b) March 23 being Sunday, there was no sitting of the House.

**Sealing of Samples by Food Corporation of India**

5973. SHRI G. VENKATSWAMY : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred question No. 3731 on the 29th March, 1969 and state :

(a) whether it is a fact that two samples are drawn and sealed jointly by the firm and the representative of the Food Corporation of India ;

(b) whether it is also a fact that where the firm has no seal, the Food Corporation of India alone seal the samples, but takes in writing from the firm that the firm has full trust in the Corporation ;

(c) whether it is further a fact that the second sample is used for analysis purposes as and when the firm challenges the validity of the Analysis Report and the analysis is carried out in the presence of the firm's authorised representative ; and

(d) if so, how the seal of the sample was broken before the joint analysis was taken up ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir.

(b) Yes, Sir, but in the particular cases covered by the question the Quality Inspector failed to take in writting from the firm that they have full trust in the Food Corporation of India.

(c) No, Sir. Actually the first sample is used for preparing the analysis report. The presence of the party's authorised representative is not required at this analysis. In case the party is not satisfied with the analysis results, within seven days of the receipt of the analysis after depositing the fee @ Rs. 25/- per sample. This joint analysis is conducted on the second sample preserved in the Laboratory, in the presence of the party's authorised representative and the results are binding on both the Food Corporation of India and the party.

(d) The question of broken seals on the second samples is not involved. The fact is that the samples bore the seal on the Quality Inspector alone the party disputed the genuiness on the samples on the ground that the samples had been tampered with because these did not bear party's seal which according to them, they had affixed. Thus on account of party's refusal to associate themselves with the joint analysis proceedings joint analysis could not be conducted.

**Refund of Security by Food Corporation of India**

5974. SHRI G. VENKATSWAMY : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 3732 on 20th March, 1969 and state :

(a) whether the Food Corporation of India has intimated the reasons to the firm for withholding the security and if so, when and if not, the reason therefor ;

(b) whether it is a fact that the firm has, not only written several letters to the Food Corporation of India and to him by name, but also served a legal Notice for the refund of the Security amount ;

(c) whether it is also a fact that the Food Corporation of India have not even cared to acknowledge either of them ; and

(d) if so, reasons therefor and further action taken to refund the security amount ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes, Sir. The representive of the firm was orally apprised of the entire position a number of times as and when he visited the office of the District Manager, Food Corporation of India Ludhiana.

(b) Yes, Sir.

(c) No, Sir. The Legal Notice was duly acknowledged by the Regional Manager Food Corporation of India, Chandigarh *vide* his letter No. E/Lab/1/6/(4)/68 dated 20.9. 1968.

(d) Messrs Tilak Raj Dharam Pal have been advised to submit "No Demand Certificate" after clearing accounts as required under the Rules for refund of the security amount.

**High Yielding Varities Programme in Fourth Plan**

5975. SHRI VALMIKI CHOUDHARY : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether there is any programme under the Fourth Plan for expanding cultivation of high yielding varieties of foodgrains in the country ;

(b) if so, the additional acreage proposed to be brought under cultivation under High Yielding varieties of grains and how much of this acreage would be in Bihar ; and

(c) how far the foodgrains production in the country is expected to increase under the Fourth Plan with the implementation of this programme ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT & CO-OPERATION (SHRI ANNASAHIB SHINDE) : (a) Yes.

(b) The targets will be finalised with the Fourth Plan which has not been finalised yet.

(c) An additional production of about 22·8 million tonnes (or 23 million tonnes) is envisaged from the High-Yielding Varities Programme during the Fourth Five Year Plan.

**Advertisement Rates**

5976. SHRI M. MEGHACHANDRA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether the advertisement rates fixed by the State Governments and the Governments of the Union Territories in the matter of their advertisements in the small newspapers vary from State to State ; and

(b) whether Government propose to lay down a uniform policy and have a uniform advertisement rate for all the small newspapers with a view to help them ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) (a) and (b). The Ministry of Information and Broadcasting have no information on the subject. This is a matter which falls within the purview of State Governments and Union Territory Administrations. They are free to formulate their own policies in regard to finalising rates for advertisements with individual newspapers. It is not, therefore, possible to lay down any uniform policy in this regard. So far as advertisements issued by the Directorate of Advertising and Visual Publicity are concerned, it has already been decided, on the recommendation of the Enquiry Committee on Small Newspapers, that newspapers and periodicals should be free to fix their own rates but the Directorate would make use of such papers whose rates are suitable and acceptable to them from the point of view of publicity requirements. It is not practicable to have a uniform rate for all small newspapers as the rate is dependent upon various factors such as circulation, standing, readership, production standards, etc. of the newspaper concerned.

**Procedure for Sanctioning of Loan by Film Finance Corporation**

5977. SHRI ARJUN SINGH BHADORIA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) the procedure adopted by the Film Finance Corporation Litmited for sanctioning the loans to the film producers ; and

(b) if so, the period for the repayment of such loans ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) The applications for loans from the Film Finance Corporation are processed in accordance with the bye-laws of the Corporation. As per procedure laid down, all applications are required to be submitted in the prescribed form along with application fee, deposit and service charges, synopsis of film and detailed script. After initial scrutiny of the application, the script, the story, the budget, previous record and performance of the producer, director, cast etc., are examined from the professional angle by the Assistant Technical Adviser as well as by a four-member Script Committee drawn from people with film background and experience which records its views on the merits of the application, the amount of loan, etc. Finally, all applications are placed before the Board of Directors for their decision.

After the Board has sanctioned the loan, necessary formalities such as filling of loan agreement, security where necessary for the

loan etc., are completed. Before the release of each instalment of the loan, the producer is normally required to furnish for the Corporation's prior approval a detailed setwise breakdown of expenditure of the shoot ing programme are recording work on which the instalment of loan is to be spent. Proper accounts duly certified by a Chartered Account, showing utilisation of each preceding instalment as also the rushes of the film shooting are generally required to be shown before the next instalment is released.

(b) Repayment of loan commences either on the date of expiry of two years from the date of payment of the first instalment of the loan or on the date of expiry of 30 days from the date of release of the film (in or outside India), whichever is earlier. But the Board may in Special cases and for adequate reasons extend this period by a maximum period of six months, provided always that the maximum period of repayment of the entire loan shall not exceed a period of three years from the date of the payment of the first instalment.

**Economic Crisis in the Film Industry**

5978. SHRI ARJUN SINGH BHADORIA : Will the Minirter of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleasee to state :

(a) whether Government have received recently any suggestions from the Indian Motion Pictures Producers Association to remove the economic crisis in the film industry ; and

(b) if so, the details thereof and the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) Yes, Sir.

(b) The Indian Motion Picture Producers' Association has represented recently and in continuation of their earlier representations for reduction of entertainment and show taxes, excise duty on prints, easy availability of colour raw stock from general currency area, availability of LIC loans for construction of cinema houses, regulation of exhibition terms in major cities, uniformity in the principles followed for the censorship of picture etc.

Entertainment and show taxes are levied by the State Governments with whom the matter is being pursued. As regards excise duty on prints, some relief has been proposed in the budget for 1969-70 which is now under discussion in Parliament. Government have not, however, found it possible to give all the relief asked for by the Industry. So far as the LIC is concerned, demands of higher priority like housing, preclude the possibility of funds being diverted at present to construction of cinema houses. The entire question of censorship is currently under review of a Committee which has been set up for the purpose ; the Committee is expected to submit its report by the end of June, 1969.

**Meeting with Film Industry Delegates**

5979. SHRI ARUN SINGH BHADORIA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether a Trade delsgation from the film industry met him on the 10th March, 1969 ; and

(b) if so, the nature of talks held and outcome thereof and the names of the persons who attended the meeting ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) and (b): A delegation consisting of Sarvashri I. S. Johar, J. Om Prakash, I. K. Menon along with some other persons met the Minister of Information, Broadcasting and Communication, on 10th March, 1969 and submitted a memorandum against the proposed levy of higher excise duties on film, particularly, colour film. The Delegation was advised that they should take up the matter with the Ministry of Finance as they are the appropriate authority on the subject.

**Exemption from Entertainment Tax to Film 'Parivar'**

5980. SHRI K. N. PANDEY: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether it is a fact that a film named 'Parivar' produced by Kamal P. Kashyap has been exempted from entertainment tax in foreign countries;

(b) if so, the names of the foreign countries in which this film has been exempted from the tax and reasons for this exemption and;

(c) whether it is also a fact that this film has also been exempted from this tax in India and if so, the names of the States in which this film has been exempted from entertainment tax and the reasons for exemption in each of the States?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): (a) and (b). The film 'Parivar' has been exempted from entertainment tax by the Municipalities of Rose Hill-Beau Bassin and Quatre Bornes in Mauritius. The reasons for the exemption are not known.

(c) Entertainment tax is a State subject. Information is being collected and will be laid on the Table of the House in due course.

**Microwave for Television**

5981. SHRI K. N. PANDEY: Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to State:

(a) whether microwave net work can be utilised for transmission of Television Programme; and

(b) if so, what steps have been taken to utilise microwave net work in the country?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH): (a) Yes.

(b) Microwave systems are being engineered in a way so to be adaptable for addition of television relay channels at a subsequent date.

**रोजगार दफ्तरों में हिन्दी का प्रयोग**

5982. **श्री एम० एस० जोशी :** क्या श्रम तथा पुनर्वास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली के रोजगार दफ्तर में मारा कामकाज अंग्रेजी में किया जाता है ;

(ख) क्या यह भी सच है कि यद्यपि रोजगार दफ्तर में अपना नाम दर्ज करवाने वाले व्यक्तियों में से अधिकतर व्यक्ति अंग्रेजी नहीं जानते हैं और वे निम्न श्रेणी के पदों की तलाश में होते है तो भी उनके साथ अंग्रेजी में पत्र व्यवहार किया जाता है ;

(ग) यदि हां, तो रोजगार दफतर के कार्य को कब तक हिन्दी में करने का सरकार का विचार है ; और

(घ) उपरोक्त रोजगार दफतर में सामान्य रूप से प्रयोग किये जाने वाले कुल फार्मों में से कितने फार्म ऐसे हैं जिनके हिन्दी रूपान्तर को रोजगार दफतर में प्रयोग किया जाता है ?

**श्रम, रोजगार तथा पुनर्वास मंत्रालय में राज्य मंत्री (श्री भागवत झा आजाद) :** (क) जी, नहीं।

(ख) जी, हां। रोजगार दफतरों में दर्ज उम्मीदवारों से अधिकांश पत्र व्यवहार छपे हुए फार्मों पर किया जाता है। उम्मीदवारों से पत्र व्यवहार केवल अंग्रेजी में वहां ही किया जाता

हैं जहां पुराने फार्म (जोकि अंग्रेजी में हैं) प्रयोग में लाये जाते हैं। हिन्दी और अंग्रेजी भाषाओं में नए द्विभाषिक फार्म छापाये जा रहे हैं।

(ग) रोजगार कार्यालयों में हिन्दी पहले से ही लागू हो चुकी है और उत्तरोत्तर इसका प्रयोग बढ़ाया जाएगा।

(घ) आजकल रोजगार कार्यालयों द्वारा हिन्दी में तीन फार्म, दो दिभाषिक फार्म (हिन्दी और अंग्रेजी में) और चार फार्म हिन्दी के साथ-साथ अलग से अंग्रेजी में प्रयोग में लाये जाते हैं। जैसे ही पुराने फार्मों का स्टाक समाप्त हो जायेगा सभी फार्मों को द्विभाषा (हिन्दी और अंग्रेजी) में छपा लिया जायगा।

**Disconnection of Telephone of Eastern Border Security Office**

5983. SHRI RAJDEO SINGH : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state:

(a) whether Government are aware of a Press report emanating from Krishnagar in West Bengal that during the latest border firing from Pakistan side on Eastern Indo-Pak border in the 3rd week of March this year the phone-connection of border security office was cut by his Department for non-payment of dues ;

(b) if so, whether the Government realise the seriousness of this step and the probable havoc it would have caused to our security arrangements ; and

(c) what precautions or measures are being proposed to avoid such lapses in future ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) Yes. The telephone of one of the companies of Border Security Forces located in Krishnagar area was disconnected on 20th March, 1969 for non-payment of telephone dues. The Telephone was restored on 24th March, 1969 after bills were paid. No firing is however reported to have taken place at Krishnagar border during the third week of March, 1969.

(b) According to the Rules laid down by the Department, the telephones of private as well as Government subscribers (excepting those of a few VIPs like Central Ministers, Secretaries etc., are liable for disconnection for non-payment of bills. During the few days the telephone of the Company of the Border Security Force remained disconnected, it had alternate means of communication by wireless.

(c) The question will be examined in consultation with the Ministry of Home Affairs and appropriate action taken in the matter.

**Publication of Telephone Directories**

5984. SHRI SURAJ BHAN : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state :

(a) whether it is a fact that according to rules, the Telephone Directories are to be published after every six months ;

(b) the dates (corrected upto which) the Telephone Directories were issued last in each circle separately ;

(c) whether it is also a fact that Telephone Directories supported by supplements do not cover all the numbers and the Telephone subscribers are charged for asking Telephone numbers not covered by the Directories ; and

(d) if so, whether Government would ensure that either the Telephone Directories will be published after every six months invariably or the subscribers will not be charged for asking Telephone numbers in view of the out-dated Directories ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DE-

PARTMENT OF COMMUNICATIONS (SHRI SHER SINGH) : (a) No, Sir. In Telephone Districts and some major circles, the Telephone Directories are to be published on bi-annual basis. In other circles the Directories are to be published on an annual basis only.

(b) The information is as under :—

| S. No. | Name of Disstt/Circle | Periodicity | Name of the issue | Corrected upto |
|---|---|---|---|---|
| 1. | Ahmedabad Distt. | Half Yearly | December, 67 | December, 67 |
| 2. | Andhra Circle | Yearly | September, 68 | 15-11-68 |
| 3. | Assam Circle | " | December, 66 | December, 66 |
| 4. | Bangalore Distt. | Half Yearly | Oct., 68 | 15-10-68 |
| 5. | Bihar Circle | " | July, 68 | 31-7-68 |
| 6. | Bombay Distt. | " | January, 69 | 20-12-68 |
| 7. | Calcutta Distt. | " | Sept., 68 | 2-5-68 |
| 8. | Delhi Distt. | " | March, 68 | 10-1-68 |
| 9. | Gujarat Circle | " | January, 68 | 30-4-68 |
| 10. | Hyderabad Distt. | " | June, 68 | 15-6-68 |
| 11. | J & K Circle | Yearly | June, 68 | June, 68 |
| 12. | Kerala Circle | Yearly | December, 68 | 30-11-67 |
| 13. | Madras Distt. | Half Yearly | August, 68 | 15-7-68 |
| 14 | Madras Circle | Half Yearly | January, 68 | 31-12-67 |
| 15. | Goa Sub. Divn. | Yearly | March, 68 | 31-3-68 |
| 16. | M. P. Circle | " | March, 69 | March, 69 |
| 17. | Mysore Circle | " | July, 68 | 30-6-68 |
| 18. | Orissa Circle | " | March, 67 | 31-3-67 |
| 19. | Punjab Circle | Half Yearly | March, 67 | 15-1-67 |
| | | supplementary | Nov, 68 | June, 68 |
| 20. | Rajasthan Circle | Half Yearly | Dec, 68 | Dec, 68 |
| 21. | U.P. Circle | Half Yearly | April, 68 | 31-12-67 |
| 22. | West Bengal | Yearly | June, 67 | April, 67 |

(c) Yes. They cannot cover day to day changes in numbers but are correct upto the date the munuscripts of the directory or the supplements are sent to the press. So far no charges have been levied for local enquiries but it has now been proposed in the budget proposals to charge for such calls.

(d) All efforts are being made to publish Telephone Directories of various circle/ Distts. as per schedule fixed for them, but as stated at (c) above, it is not possible even with six monthly issue of directories to cover all day to day changes and subscribers will be required to consult director*y* enquiry positions in the Telephone exchange for information on certain numbers. This is an additional service and therefore increases the cost of operation and hence is proposed to be charged for.

\+ ———

## RE-SITUATION IN CALCUTTA

MR. SPEAKER: After Calling-Attention, yesterday, some hon. Members wanted some time to be given for discussion and this morning Mr. Ranga saw me and other Mem-

bers also came and saw me about it. This is about the 'Bandh' that is continuing where the Government itself is participating and stopping the air-lines, trains, post offices and other things. *(Interruption)* Now, about discussion, I cannot say anything because the Business Advisory Committee has to meets and go into both the demands. Therefore, when the Business Advisory Committee meet they will consider it. After all, it is the Business Advisory Committee and the Government who will have to take a decision. Yesterday some information was given but immediately Members wanted to express their opinion that Government can give better information. In view of the serious thing that is happening any information that can be given any time would be welcome and hon. Members would like to know what is happening and that is the position there. *(Interruption)* Now, Papers Laid on the Table.

SHRI S. M. BANERJEE : *rose*—

MR. SPEAKER ; Not now; he may please write to me.

---

**12-2 hrs.**

## PAPERS LAID ON THE TABLE

### REPORT OF THE COMMITTEE ON UNTOUCHABILITY

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (Dr. (SHRIMATI) PHULREN GUHA) : Sir, I beg to lay on the Table a copy of the Report of the Committee on Untouchability, Economic and Educational Development of the Scheduled Castes (Parts I—V) along with connected documents. [*Placed in Library. See* No. LT-668/69]

### NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : Sir, I beg to lay on the Table a copy of Notification No. G.S.R. 765 (English version) and G.S.R. 766 (Hindi version) published in Gazette of India dated the 6th March, 1969, under section 12A of the Essential Commodities Act, 1955. [*Placed in Library. See* No. LT—669/69]

---

**12-03 hrs.**

## STATEMENT RE. STRIKE BY DOCTORS OF DELHI HOSPITALS

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WOKS, HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : Mr. Speaker, Sir, Hon. Members are aware that both the Government of India and the Delhi Administration have gone to the farthest extent of holding out assurance to the striking junior doctors for redressal of their just grievances and have refrained from taking any action so far in the hope that the doctors would realise their responsibility to the public and would not prolong the suffering of the people any more. The Members of the Action Committee first met Shri Vijay Kumar Malhotra and later were with me yesterday evening and after discussion for one and a half hours, with the consent of both of us, an understanding was reached to the following effect:—

"1. Doctors would resume work.

2. The Delhi Administration would allow Dr. Bhatnagar and Dr. Mishra to withdraw their resignations and would institute an enquiry into the charges against them. During the period of the enquiry, both the doctors would be suspended. The three doctors of Willingdon Hospital, *viz.*, Dr. Geol, Dr. Sethi and Dr. Sharma, would be treated on similar lines. In respect of the rest of their demands, it was agreed that final decisions would be taken in two months by Government of India."

Hon. Members will please see from the terms of the understanding that we have done

[Shri K. K. Shah]

everything to accommodate the striking junior doctors.

Two members of the Action Committee came and reported to me early this morning that their efforts to get the understanding ratified by the General Body and had not succeeded.

In the circumstances, I regret to infom the House that having exhausted all avenues of persauding the striking junior doctors to resume duty, Government have had no alternative but to issue a Notification under the Essential Service Maintenance Act, 1968, and Prohibitory Order thereunder in the public interest in consultation with the Delhi Administration. A copy of each of the Notification and the Prohibitory Order is placed on the Table of the House. [*Notification* No. S.O. 1417, dated 10th April, 1969 and Prohibitory Order No. S.O. 1418, dated the 10th April 1969 *[Placed in Library. See No. LT 670/69*].

SHRI S. M. BANERJEE (Kanpur): They are being bullied. (*Interruption*)

SHRI K. K. SHAH: I hope, even now the striking doctors would accept our assurances and resume duty forthwith. (*Interruption*)

SHRI VASUDEVAN NAIR (Peermade): Under threat of your orders?

SHRI K. K. SHAH: I also take this opportunity once again to thank the senior doctors, Members of Parliament belonging to all parties, the public and the Press for their cooperation and understanding.

12.05 hrs.

MOTION UNDER RULE 388 RE. CONSTITUTION (TWENTY-SECOND AMENDMENT) Bill

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, I beg to move:

> "That rule 338 of Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for leave to introduce, and taking into consideration of the Constitution (Twenty-second Amendment) Bill, 1969, be suspended." (*Interruption*)

MR. SPEAKER: Shri Daschowdhury... (*Interruptions*).

SHRI B. K. DASCHOWDHURY (Cooch-Behar): Sir, the question of suspension of of Rule 338 of the Rules of Procedure can only come if we fined that the withdrawal is proper and in order. I beg to submit, with respect to this august House, that the withdrawal that was made the other day, on the 2nd April, is not in order. Hence my Point of Order. I draw your kind attention to Rule 339. Rule 339 (1) says:

> A member who has made a motion may withdraw the same by leave of the House.

Now, Rule 339 (2) says:

> The leave shall be signified not upon question but by the Speaker taking the pleasure of the House. The Speaker shall ask: Is it your pleasure that the motion be withdrawn?

If no one dissents, the Speaker shall say:

> (I want to emphasise the word shall in two places).

> "The motion is by leave withdrawn."

Now, I beg to refer to the proceedings that were taken down on the 2nd April. I am quoting from that. You put the question as follows:

> "The questions is:
>
> "That leave be granted to withdraw the Constitution (Twenty-second Amendment), Bill, 1968 as reported by the Joint Committee, which is pending in the Lok Sabba."

Then it says:

> "*The motion was adopted.*"

I submit, sir that is has been particularly stated in Rule 339 (2) that the Speaker shall ask : Is it your pleasure that the motion be withdrawn ? We do not find any such thing in the proceedings here. Therefore, the withdrawal is not in order. That is my Point of Order.

MR. SPEAKER : Which is not in order ? The House gave leave and it was withdrawn.

SHRI B. K. DASCHOWDHURY : Let me submit, Sir. The leave was given. But if subsequently any of the Hon. Members finds that the motion for leave was not in order, what is the remedy ?

MR. SPEAKER : You are quoting wrong rule and presuming so many things. Please do not oppose something which done was already on an earlier day. But it is your right to oppose this motion for suspension. You please oppose it, if you want to, or allow others to do so.

SHRI B. K. DASCHOWDHURY : If we find subsquently that what was done is not in order, then what is the course open to us ? On that I want a ruling from you.

MR. SPEAKER : You can oppose this motion. That is the remedy.

SHRI B. K. DASCHOWDHURY : How can we oppose something now when previously something was done which was not in order ?

MR. SPEAKER : You are free to oppose it now. You feel what was done is irregular. But there are some people who feel that it was regular. You have to argue now this motion and say that this is not in order. On that basis you have a right to oppose this motion. Please oppose it.

SHRI B. K. DASCHOWDHURY : On this particular motion you have permitted to raise my point. We find that the question of suspension of rule at this stage has come only because of the failure of the Party in Power—the Congress Party—to get through the Bill the other day. We know that there are certain sanctities to the Articles of the Constitution and the Rules in the Rules of Procedure of this House. I do not know what they will do in future. If there is some mistake committed, to correct that mistake, every now and then, they will say that Articles of the Constitution should be suspended or the Rules of Procedure should be suspended.

So I strongly oppose that point. At least the sanctity of the rules should be respected.

**श्री अटल बिहारी वाजपेयी** (बलरामपुर) : अध्यक्ष महोदय, गृह मंत्री महोदय ने अपने प्रस्ताव के द्वारा नियम 338 के निलम्बन की मांग की है। मैं इस नियम को पढ़ कर सुनाना चाहता हूं।

> "A motion shall not raise a question substantially idential with one on which the House has given a decision in the same session".

इस बात से कोई इन्कार नहीं कर सकता कि संविधान में संशोधन का जो विधेयक सदन में प्रस्तुत किया गया था, वह स्वीकृत नहीं हो सका। उसके बाद गृह मंत्री महोदय ने उस विधेयक को वापस लेने की अनुमती मांगी। अध्यक्ष महोदय यह सच है, कि वह अनुमति दे दी गई लेकिन दासचौधरी जी जो कह रहे हैं, उसमें भी कुछ बल है।

**अध्यक्ष महोदय** : वह तो हो गया।

**श्री अटल बिहारी वाजपेयी** : हो तो गया, लेकिन जो गड़बड़ पहले हो गई, आगे नहीं होनी चाहिए। जो वापस लेने का प्रस्ताव था वह सदन के सामने रखा जाना चाहिए था। वह नहीं रखा गया। दुर्भाग्य सेमैं उस दिन सदन में मौजूद नहीं था। लेकिन बाद में आपने सदन की अनुमति मांगी और अनुमति दे दी गई। आज आप कह रहे हैं कि अगर आप चाहें विरोध करने वाले आप चाहें तो गृह मंत्री जी के प्रस्ताव को ठुकरा सकते हैं और ठुकराने के लिए तर्क

[श्री अटल बिहारी बाजपेयी]

दे सकते हैं। अध्यक्ष महोदय, तर्क तो हम दें सकते हैं मगर वोट हम कहां से ला सकते हैं।

**अध्यक्ष महोदय** : तो मैं क्या करूं।

**श्री अटल बिहारी बाजपेयी** : मेरा निवेदन है कि इस सम्बन्ध में आप की सहानुभूति हमारे साथ होनी चाहिए। प्रश्न तर्क का है, हमारे नियमों का और नियम सम्बन्धी प्रक्रिया का है। ऐसी कौन सी असाधारण परिस्थिति पैदा हो गई है कि गृह मंत्री महोदय इसी सूत्र में यह विधेयक पास करना चाहते हैं। अध्यक्ष महोदय, आप को याद है कि ऐसी परिस्थिति एक बार पहले भी पैदा हुई थी और नियमों को निलम्बित करने के बारे में सदन में एक मत नहीं हो सका था। इसलिए विशेष सत्र का आयोजन किया गया था। गृह मंत्री चाहें तो अगले सत्र के लिए रुक सकते हैं। एक गलत परम्परा सदन में स्थापित की जा रही है क्योंकि जिनके ऊपर इस संविधान संशोधन विधेयक को पास कराने का दायत्वि था वे अपने नायित्व को पूर्ण नहीं कर सके और अपनी विफलता के लिए वे नियमों को निलम्बित कराना चाहते हैं, संसदीय प्रक्रिया दूषित करना चाहते हैं। कम से कम हम इस में शामिल नहीं हो सकते।

मैं सोचता था कि गृह मंत्री महोदय कोई कारण बताएगें कि यह विधेयक लाने की इतनी जल्दी क्या है ? आसाम का मामला कई साल से लटका हुआ है। दो महीने में कोई आसमान टूटने वाला नहीं है। आसाम से भी गम्भीर परिस्थिति तो तेलेंगना में पैदा हो गई है लेकिन तेलेंगना के मामले में सरकार धीरे चलना चाहती है, सहम कर चलना चाहती है और गृह मंत्री महोदय स्वीकार करेगें कि आसाम के बारे में संविधान में संशीधन विधेयक लाकर और राज्यों में इस तरह की मांगें खड़ी करने का हम दरवाजा खोल देना चाहते हैं। सचमुच विधेयक को जाने की आज जरूरत नहीं है, विधेयक को थोड़ा रोकने की जरूरत है। हो सकता है कि यह सरकार तेलेंगना के आन्दोलन के सामने दब जाए। अगर संविधान में संशोधन करना है तो फिर आसाम के लिए क्यों ? फिर तेलेंगना के लिए भी कर लेना। हम नहीं चाहते कि संविधान में संशोधन हो। हम आसाम के लिए संशोधन का विरोध कर रहे हैं और हम पृथक तेलेंगना का विरोध कर रहे हैं। मैं चाहूंगा कि गृह मंत्री महोदय इस सदन में स्पष्ट करें कि कौन से ऐसे कारण हैं जिनमें नियम का निलम्बन करना आवश्यक है, इस सत्र में विधेयक जाना आवश्यक है और गलत परम्परा स्थापित करना आवश्यक है ? मैं सदन के सदस्यों से भी कहूंगा कि वे गृह मंत्री महोदय के प्रस्ताव को ठुकरा दें।

SHRI RANGA (Srikakulam) : On this narrow point, I am inclined to agree with my hon. friend, Shri Vajpayee. At the same time, we are also anxious like the Government to see that the Bill becomes an Act as soon as possible.

But then what is the procedure to be followed ? We made one grave mistake. True, the Government Party was very much more responsible, but some of us who are in favour of the Bill also plead guilty for our inability to muster strength on that occasion. After all, there are certain occasions when apart from party divisions, there are national and extra-party ways of looking at things. We look at this particular Bill in an extra-party way.

SHRI ATAL BIHARI VAJPAYEE : Why not do that in the case of the Telengana problem ?

SHRI RANGA : That is why I could not agree with my hon. friend. They were willing to put their finger in the pie where they do not have much of a responsibility. But then we said we could not welcome that kind of co-operation. But here we wanted to co-operate in the passing of this Bill. Then there is this particular difficulty. We do not want our Constitution to be taken up in such light hearted manner and to be dealt with in this manner. You have in your judgment given permission to let this motion come before the House. I cannotcom plain about your

judgment and I am anxious that steps should be taken to speed up the passage of this Bill. You must have also felt the same way and therefore I appreciate your decision.

But now what do the Government want to do ? They want to get it passed. Are they going to make this as a precedent for a similar procedure in future also ? This is a Bill over which so many political parties are agreed. There are other Bills also which seek to amend the Constitution. We want that such bills should be given special consideration and should be treated with care and a greater sense of responsibility. I thought that you were going to give us that assurance on behalf of the house. Any how, I would like the Government to reassure us that they are not going to treat this as a precedent and are not going to seek in future your permission in the manner in which they have done. Whenever constitutional amendments come to be is considered, they should certainly see that this instance is not quoted or treated as a precedent.

SHRI H. N. MUKERJEE (Calcutta North East) : I had already indicated the attitude of our party towards the measure which is now sought to be brought again before the House by the Home Minister. Substantially as Mr. Ranga has put it, we are in agreement with the idea. It is a misfortune that procedural proprieties did not happen to be observed as they ought to have been in this case. I am quite willing to share Mr. Ranga's regret that some of us on the Opposition also did not pull our full weight but I repeat that it is not the business of the Opposition to pull the chestnuts out of the fire for the Government. It is for the Government Party to make sure that a measure which they have brought before the House is passed. If it does not get passed or if it is obstruced it has morally a very serious reflection upon the position of the Government. Therefore, it is an unfortunate situation with which we are faced.

I am also unhappy as Mr. Vajpayee put it-I refer to the point raised by Mr. Daschowdhury that perhaps the rules were not very strictly observed at an earlier stage because as far as my recollection goes, if even one single member objects the Bill cannot be withdrawn by leave of the House. I was not present here and I do not know happened last time, nor am I going to quarrel over it because I am substantially in agreement with what is being sought to be done.

I should like to take another due from Prof. Ranga, which I do not do very often. That is that in regard to constitutional changes; perhaphs it is time to think of many other basic matters in regard to which the Constitution would have to be very drastically altered. We must begin thinking of that process. . The question of Centre-State relationship has come on to the agenda in a very militant and vehement fashion and it is time for the Government to think of this matter and have something like a constitutional commission of this House which would be almost in permanent session in order to find out what should or should not be done in regard to the Constitution.

SOME HON. MEMBERS *rose*—

MR. SPEAKER : This is only about the opposition to this motion. I do not think that there can be a debate. Only one or two Members need speak.

SHRI A. K. GOPALAN (Kasergod) : There are lapses on the part of the Government. But whatever be the lapses, I think it is necessary that this Bill should be passed in this session, as early as possble.

श्री प्रकाशवीर शास्त्री (हापुड़) : अध्यक्ष महोदय, सरदार पटेल ने देश छोटे-छोटे हिस्सों कों एक बड़े रूप में परिणित कर के देश में 13 राज्यों के निर्माण का प्रारम्भ किया था। उस के बाद उन की इच्छा यह थी कि इन में से जितने और कम किए जा सकें उतना ज्यादा अच्छा है। लेकिन इस सरकार की गलती का नतीजा यह है कि आज 13 राज्यों से बढ़ कर के 18 तक वह पहुंच गए हैं। अब 19वें राज्य के निर्माण के संबंध में हम विचार कर रहे हैं। यह परम्परा अगर पड़ गई तो मेरा अपना अनुमान है कि 19 पर ही जा कर इस की इतिश्री हो सकेगी ऐसा कहना कठिन है। इसलिए इस अवसर पर आप के माध्यम से मैं सरकार से यह जानना चाहूँगा और उस दिन भीं जब इस विषय को स्थगित करने की बात आई थी तो यह पूछा गया था कि गृह मंत्रीं यह

[श्री प्रकाश वीर शास्त्री]

बात तो बताएं कि इसी सेशन में इस विधेयक को पास करने के लिए जो इतनी आतुरता है उस के पीछे कारण क्या है ? उस से भी तो सदन को कम से कम अवगत कराया जाना चाहिए। जिस बात से गृह मंत्री ने अभी तक सदन को अवगत नहीं कराया वह रहस्य क्या है ?

दूसरी बात विशेष रूप से मैं यह कहना चाहता हूं कि जैसे आसाम के अंदर एक छोटे से पृथक राज्य के निर्माण की बात है ऐसे ही दूसरे राज्यों में भी आन्दोलन प्रारंभ होने की संभावना है। तो एक ही बार यह सरकार अपना मन बना ले। रोज-रोज संविधान में संशोधन करने के बजाय एक बार वह अच्छी तरह से विचार कर ले। क्योंकि संविधान में बरावर इसी तरह छेड़छाड़ जारी रही तो संविधान की पवित्रता नष्ट हो जायगी। रोज-रोज संविधान में संशोधन करना संविधान की परम्परा को नष्ट करना है। यह मेरा निवेदन है।

MR. SPEAKER : The home Minister will reply to the points made by the Opposition in regard to this motion. But the discussion was held on the basis that it was a motion under rule 339. It was not under rule 339 that leave was sought. It is under rule 110. You can read the rules. Rule 110 is very clear. Therefore, what has happened has happened and it was correctly withdrawn also, because the leave of the house was given. It is not as though the Minister or the Speaker alone could do it. If anybody sees rule 110, he will find that it is very clear. I need not read the rule. Now I request the Home Minister to tell us about the points raised now.

---

Some Hon. Members rose.

MR. SPEAKER ; No further discussion.

SHRI B. K. DAS CHOWDARY : Just half a minute, Sir. Rule 110 should be read along with rule 339. (*Interruption*)

MR. SPEAKER : I am satisfied that it is thoroughly in order. Shri Chavan rose—

SHRI Ranga : I thought that the Prime Minister was going to give an assurance.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDRA GANDHI) : We had explained the whole position once. I have also spoken and I said that with the full co-operation of the hon. Members of this House I hope that this will pass through.

SHRI RANGA : That is not the point. The point is that this would not be made a precedent for the future.

MR. SPEAKER : Order, order. Some Members have given a motion that this should not be made a precedent and it should not be done like this. Last time, I think the hon. Prime Minister gave an assurance here. I do not think that the hon. Member there was here then. The Prime Minister herself gave an assurance before the House that it shall not be a precedent and we shall not do it again. It was done by her. Therefore, I thought that I need not permit that motion here. I think it is presumed, since all the parties have said that this shall not be a precedent and since the Prime Minister also has assured that, that it is the will of the House that it shall not be done again.

SHRI Y. B. CHAVAN : The only point which was made and which requires some explanation from me is this, namely, the point raised by Shri Vajpayee and Shri Prakash Vir Shastri : they asked, what is the hurry about getting the Bill passed in this very session. The only hurry, if I can explain it is that the Government has decided on the basis of the consensus among the two sections of views in Assam to implement this decision, and the decision, and the implementation of this decision is a very complex process in itself, because after the passing of this Constitution (Amendment) Bill, this will have to be ratified by more than nine States, and after that, a reorganisation Bill has to be introduced and considered by this House. (*Interruption*).

SHRI B. K. DAS CHOWDHURY : 17 people went on hunger-strike on the 8th April before the Assam Legislative Assembly

Shillong, against this Bill, and there is a loud protest throughout Assam against this Bill.

SHRI Y. B. CHAVAN : I expect that even that Bill may be referred to the Select Committee. So the whole process is a lengthy and complex one. If we complete this first step in this session, possibly the remaining steps can be completed in the rest of the year. Therefore, we thought that we should seek the permission of the House to treat this as an exception case ; of course, an exceptional case cannot be a precedent at any time, and the hon. Prime Minister has already assured the House that this will not be repeated again. I hope the House will accept this motion.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, मैं एक दूसरी बात कहना चाहता हूं। आप जरा प्रस्ताव की भाषा देखिए :

> "That Rule 338 of the Rules of Procedure and Conduct of Busines in Lok Sabha in its application to the motions for leave to introduce, and taking into consideration of,..."

यह टेकिंग इनटू कंसिडरेशन कैसे आ गया ? कंसिडरेशन के लिए दूसरा मोशन लाना होगा। आप दूसरा मोशन देखिए कि वह इंट्रोड्यूस करने की इजाजत मांग रहे हैं। कंसिडरेशन की स्टेज अलग आती है। इस मोशन को अमेंड करना होगा।

SHRI Y. B. CHAVAN : The main idea was to introduce it and then consider it.

SHRI ATAL BIHARI VAJPAYEE : Consideration will come later on.

SHRI Y. B. CHAAVN : The proposal for consideration will have to be separately done ; there is no doubt about it. But we thought that rather by way of abundant precaution we could do it. If it becomes necessary, I am prepared to amend the motion.

MR. SPEAKER : It is amended; the words "and taking into consideration of" may be deleted. I shall now put the motion in its amended form to the House. The question is :

> "The Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for leave to introduce the Constitution (Twenty-second Amendment) Bill, 1969, be suspended,

*The motion was adopted*

MR. SPEAKER : The rule is suspended.

---

12.26 hrs

## CONSTITUTION (TWENTY-SECOND AMENDMENT) Bill*

THE MINISTER OF HOME AFFAIRS SHRI Y. B. CHAVAN : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

श्री कवंर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, प्राय: इस सदन की परम्परा यह रही है कि जो भी विधेयक आते है इंट्रोडक्ट्री स्टेज पर उन का विरोध नहीं किया जाता। लेकिन यह जो विधेयक अभी माननीय मंत्री महोदय ने रखा है यह इतना गंभीर है और इस के परिणाम इतने गंभीर होंगे कि हो सकता है कि देश के टुकड़े-टुकड़े भी हो जायें। यह दुख की बात है कि आज आसाम के अन्दर बहुत थोड़े से कुछ लोग हैं, उन के मन में यह संशय है कि आसाम के बाकी लोगों और भारत के लोगों ने हमारे साथ न्याय नहीं किया और यह और भी दुख की बात है कि 20 साल लगातार आजादी के बाद भी यह भारत सरकार और आसाम की

*Published in Gazette of India Extraordinary Part II, section 2, dated 10-4-40,

[श्री कंवर लाल गुप्त ]

सरकार उन को यह नहीं समझा सकी कि वास्तव में उन का हित कहां है और उन के साथ जो अन्याय हो रहा है वह अन्याय यह सरकार दूर करना चाहती है। इसी कारण से आज परिणाम यह हो गया कि कुछ जो स्वार्थी पोलिटिशियंस हैं उन के हाथमें वह चले गए।

SHRI VASUDEVAN NAIR (Reerwede) : Sir, at this stage, can the Member go into the merits of the Bill ? Only the legal and constitutional competence of the House can be discussed.

MR. SPEAKER : Yes not the merits of the Bill.

**श्री कवंर लाल गुप्त** : इसलिए अध्यक्ष महोदय, मैं यह समझता हूं कि यह जो बिल लाना पड़ा है यह सरकार की फेल्योर की एक बड़ी निशानी है।

दूसरी चीज मुझे यह कहनी है कि लिंग्विस्टिक प्राविंसेज़ बना कर के जो उस के परिणाम हुए। वह हम ने देख लिए। बड़े ही घातक परिणाम हुए। यह स्वयं कांग्रेस के अध्यक्ष निजलिंगप्पा ने भी कहा है कि इस के बड़े ही घातक परिणाम हुए हैं और इस पर रीथिंकिग की जरूरत है। अब यह जो बिल माननीय मंत्री महोदय ला रहे हैं यह एक ऐसा दरवाजा खोल देंगे जो कि लिंग्बिस्टिक प्राविंसेज़ से भी ज्यादा खतरनाक होगा। कल तेलेंगाना में, मध्य प्रदेश में, यू० पी० में सब जगह इसी तरह की मांग होगी कि उन के यहां अलग स्टेट बननी चाहिए।

तीसरी चीज मैं यह कहना चाहता हूं कि अभी दो तरह की स्टेट्स हैं—एक यूनियन टेरीटरी और एक फुल फ्लेज्ड स्टेट्स। इस बिल के जरिए वह एक तीसरे प्रकार की स्टेट इंट्रोड्यूस कर रहे हैं। एक तो स्टेट और एक उस स्टेट के अन्दर सब-स्टेट, यह जो तीसरा प्रकार बना रहे हैं यह इतना खतरनाक होगा कि देश की इंटीग्रिटी खतरे में पड़ जायगी।

अंत में मैं चाहूंगा कि मंत्री महोदय इस पर विचार करें। जो नतीजे लिंग्विस्टिक प्राविंसेज़ के हम देख रहे हैं कि दो राज्य इस तरह मे लड़ रहे हैं जैसे कि हिन्दुस्तान और पाकिस्तान की लड़ाई हो रही है या चोन हिन्दुस्तान की लड़ाई हो रही है। तो यह परिणाम न हो। इसको किस तरह रोका जाए, इसका गम्भीरतापूर्वक बिचार करें। हमारी पार्टी का, अध्यक्ष महोदय, यह निर्णय है कि चूंकि इस बिल के घातक परिणाम होंगे, इसलिए इसका हम विरोध करना चाहते है।

SHRI Y. B. CHAVAN : The hon. member has expressed his view on the merits of of the Bill. We will consider it at the stage of consideration of the Bill. There is nothing substantial in the opposition itself.

MR. SPEAKER : the question is :

> "That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI Y. B. CHAVAN : I introduce† the Bill.

SHRI S. M. BANERJEE (Kanpur) : On a point of order, Sir.

MR. SPEAKER : There is no subject before the House. The food debate is yet to begin.

SHRI S. M. BANERJEE : I want that food debate should be adjourned and...

MR. SPEAKER : You cannot say it at this stage.

† Introduced with the recommendation of the President.

12.32 hrs.

DEMANDS FOR GRANTS.—*Contd.*

MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION.—*Contd.*

MR. SPEAKER : The House will now take up further discussion on the Demands for Grants under the control of the Ministry of Food, Agriculture, Community Development and cooperation. Shri Vyas may continue his speech.

**श्री रमेश चन्द्र व्यास** (भीलवाड़ा) : कल मैं बोल रहा था तो मैंने कुछ आंकड़े प्रस्तुत किए कि भूमि का बंटवारा किस प्रकार इस देश में है। जो बड़-बड़े उद्योगपति हैं और बड़े-बड़े जो पैसे वाले है, वे फार्म खरीद रहे हैं और बड़े पैमाने पर खेती को बढ़ावा कर रखे हैं। यह ठीक है कि अन्न के स्वावलम्बन के मामले में हमें कुछ अरसे के लिए उससे राहत मिल जाये, लेकिन स्पीकर महोदय, इससे एक समस्या हमारे सामने बड़ी जबरदस्त खड़ी हो जायेगी और वह यह है कि जिनके पास छोटी-छोटी भूमि है और जो खेतहिर मजदूर हैं, वे शायद बेकार हो जायेंगे। आज जो कृषि मन्त्रालय और उसके अधिकारी रासायनिक खाद, हरी क्रान्ति करने के लिए प्रयोग कर रहे हैं, जो प्रयत्न कर रहे हैं, इस ओर जो श्रम कर रहे हैं और जिस तरह से वे एक अनाथ को, कमजोर अनाथ जनता को जिन को प्रोटीन नहीं मिलता है, उस तरह का अनाज देने की कोशिश कर रहे हैं उस बीज को कुछ गिने हुए लोगों के पास होर्डिंग हो जाए और जन साधारण के पास वह बीज यदि नहीं पहुँच सकेगा तो हमारीं यह क्रान्ति है, यह जो हरी क्रान्ति है यह चन्द लोगों के पास रह जाएगी और इसका वह हाल कहीं न हो जाए, जो बंगाल में अंग्रेजों के जाने के कुछ समय पूर्व हुआ था, इस मुल्क में कितना अन्न था उसके बाद भी कई लोग भूखों मर गए, कहीं उसी स्थिति में हम न पहुँच जायें। हमारा खाद्य मंत्रालय कई बिदेशों की टैक्नीकल सहायता पर आधारित है। मैं कल जैसा कह रहा था कि कहीं हम विदेशी टैक्नीकल सहायता के बिलकुल आदी न हो जायें। ठीक है आज हम को, उपाध्यक्ष महोदय, जिस टैकनालाजी की जरूरत है उसको हम लें, सहयोग भी लें, लेकिन हमारे जो टैकनालाजिस्ट हैं, हमारे जों खेती के विशेषज्ञ प्रयत्न कर रहे हैं, परिश्रम कर रहे हैं और जो तय कर रहे हैं और जो अनाज का बीज अच्छे से अच्छा बनाने की कोशिश कर रहे हैं, उनकी हम उपेक्षा न करें और कृषि मन्त्रालय कोई ऐसा माध्यम अपनाये कि उनकी शिकायतें दूर हो जायें।

12.34 hrs.

**[उपाध्यक्ष महोदय पीठासीन हुए]**

उपाध्यक्ष महोदय, मैं राजस्थान से आता हूँ और राजस्थान एक ऐसा राज्य है जो कितनी रियासतों से मिल कर बना है। वह सामन्तवादियों और बड़े-बड़े पूंजीपतियों से आज भी घिरा हुआ है। इसलिए हम इलेक्शन में इन दोनों का मुकाबला करके बड़ी मुश्किल से पार हुए हैं। आज राजस्थान अकाल से, भयंकर अकाल से मुकाबला कर रहा है और उस मुकाबले के साथ-साथ उसने अकाल पर जितना खर्चा किया है, मैं समझता हूँ, वह खर्चा नहीं करता तो वह मवेशियों की जो राजस्थान में एक बहुत अच्छी नस्ल है और अच्छा दूध देने वाली नस्ल है, बचा न पाते। मनुष्यों को भी वे काम दे पाये हैं। राजस्थान के अलाबा जो रजोरा बांध है उसको राजस्थान अपने खर्च से बनाने में असमर्थ है। इसलिए राजस्थान कैनाल को बनाने के लिए विशेष धन राज्य

[श्री रमेश चन्द्र व्यास]

सरकार को देना चाहिए। इसके साथ ही साथ जो बांध हिमाचल प्रदेश में बन रहा है, उसका पानी राजस्थान में आयेगा। उसका 60 से 70 प्रतिशत हिस्सा राजस्थान में पड़ता है। इसके बावजूद भी हिमाचल प्रदेश के उस बांध से जो ग्राम डूबेंगे उन ग्राम निवासियों के लिए राजस्थान में भूमि भी निश्चित कर ली गई है। ऐसी हालत में अगर वह पानी नहीं पहुँचेगा और बांध जल्दी बन जायेगा तो उस बांध का क्या प्रयोजन होगा। इसलिए, उपाध्यक्ष महोदय, मैं आपकी मार्फत माननीय जगजीवन राम जी, जो शायद यहां नहीं हैं, से कहना चाहता हूँ कि केन्द्र उस में अधिक से अधिक सहायता दे और बांध के बनने के पहले नहरों को पूरा करवाये ताकि राजस्थान हरा-भरा हो सके और राजस्थान कैनाल पूरी होगी तो मैं समझता हूँ कि सारे हिन्दुस्तान की अनाज की पूर्ति वहां से हो सकती है। राजस्थान का वह ऐसा भाग है, उपाध्यक्ष महोदय, जो वीरान पड़ा है, जहां आबादी नहीं है और जो अकाल से पीड़ित हैं।

मैं समाप्त करने से पहले राजस्थान में मुख्य मंत्री को बधाई देना चाहता हूं कि उन्होंने इस अकाल का रात-दिन घूमकर मुकाबला किया और कर रहे हैं और इस के साथ साथ अकाल पीड़ितों को राहत पहुंचा रहे हैं। मैं समझता हूं कि केन्द्रीय सरकार ने अकाल राहत के लिये कुछ काम किये हैं, कुछ रुपया दिया है लेकिन वह काफ़ी नहीं है, वह और धन इसके लिये दे। यही कह कर मैं समाप्त करता हूं और जो टाईम आपने दिया है उस के लिये आप का आभारी हूं।

**श्री ना. रा. पाटिल** (भीर)** : उपाध्क्ष महोदय, भारत कृषि प्रधान देश है। भारत की संस्कृति सही अर्थों में कृषि संस्कृति है। कृषि क्षेत्र देश की अर्थ व्यवस्था का महत्वपूर्ण अंग है। हमारी आबादी के अस्सी प्रतिशत लोग या तो खेती करते हैं या खेती पर निर्भर हैं। फिर भी अनाज की आवश्यकतायें पूरी करने के लिये हमें दूसरे देशों का मुंह ताकना पड़ता है। यह अजीब बात है। स्वतंत्रता के बीस वर्ष बाद भी हम वैसे ही हैं। इस क्षेत्र में कुछ विशेष प्रगति नहीं कर पाये। हमारे साठ प्रतिशत किसानों के पास पांच एकड़ से भी कम (आधा एकड़ से पांच एकड़ तक) जमीन है। अत्यधिक गरीबी के कारण साधारण किसान अपने खेती के विकास हेतु पूंजी नहीं लगा पा रहा है। आज सबसे ज्यादा ध्यान इन्हीं किसानों की तरफ देने की आवश्यकता है।

हमारे देश में लगभग अस्सी प्रतिशत खेती पर सिंचाई की सुविधा प्राप्त नहीं है। मुख्यतः यही एक प्रमुख कारण है कि हम खेती की उपज बढ़ाने में उतने सफल नही हुए जितने होना था। सरकार से अनुरोध है कि लाखों एकड़ की भूमि में तुरन्त सिंचाई की सुविधा करनी चाहिये। बावड़ियों और नलकूपों से सिंचाई की व्यवस्था प्रधान्य देना होगा जिस से कि तुरन्त फल मिल सके। हमारे योजना-कार्यक्रम को इस प्रकार का रूप देना चाहिये कि जिस से कुओं की सिंचाई और छोटी सिंचाई योजनाओं को प्रधान्य मिले। दुःख की बात हैं कि सरकार का इस ओर थोड़ा ध्यान इतने अर्से के बाद में गया है। सरकार इस ओर ज्यादा से ज्यादा ध्यान दे और किसानों की वर्षा के ऊपर की निर्भरता कम करें। इस से किसान साल भर में एक से ज्यादा फसल उगा सकेगा जिस से उसकी आय बढ़ेगी। इस के परिणाम स्वरूप खेती पर निर्भर रहने वाले मजदूरों को अधिक मजदूरी मिलेगी जिससे उनकी भी समस्या कुछ हद तक सुलझेगी।

जैसा कि आप जानते हैं किसान मुख्यतः गरीबी में उलझा हुआ है। साठ प्रतिशत किसानों के पास पांच एकड़ से भी कम जमीन है। ऐसे किसान भला क्या अपने विकास खेती के

*Hindi Translation of speech delivered in Marathi

लिए पूंजी लगा पायेंगे । सरकारी तकावी योजना तथा कोआपरेटिव बैंकों के बारे में यह देखा गया है कि वह मध्यम व उच्च श्रेणी के किसानों के ही काम आते हैं । सरकार छोटे किसानों की स्थिति सुधारने के लिये इन किसानों की तकावी तथा अन्य कृषि सम्बन्धी सुविधायें प्रधान्य रूप से दी जानी चाहिए। ज्यादा प्रयत्नशील होनी चाहिये । इन किसानों की आर्थिक स्थिति सिर्फ सिंचाई की व्यवस्था द्वारा ही हो सकती है । ऐसे किसानों के पास पक्की बावड़ी का होना जरूरी है । सिंचाई की सुविधाएं उन्नत कृषि की पहली आवश्यकता है ।

छोटे किसानों की दूसरी मुख्य समस्या ऋण की है । प्रायः देखा गया है कि यहां भी छोटे किसानों की उपेक्षा होती है । यह शुभसूचक है कि व्यापारिक बैंकों ने कृषि क्षेत्र में धन लगाने की ओर ध्यान दिया है । मेरे ख्याल में ऋण का दुरुपयोग बचाने के लिये किसानों को जो ऋण दिया जाता है उसका कुछ अंश उन्नत बीज, खाद या पम्पिंग सैटस, कीटाणु नाशक दवायें, वगैरह इन चीजों में देना चाहिये— जिसके लिये कृषक ऋण चाहता है वह देना चाहिये । प्रायः गत कुछ वर्षों से भारत के किसी न किसी भाग में अवर्षण या अतिवृष्टि के कारण दुष्काल स्थिति पैदा हो जाती है। इस बात को ध्यान में रखते हुये कभी प्राकृतिक संकट या अन्य किसी कारण से यदि छोटे किसान बैंकों का ऋण चुकाने में असमर्थ हो जायं तो सरकार को चाहिये कि वह ऐसे किसानों का ऋण माफ कर के स्वयं बैंकों को रकम दे दें ताकि बैंको को नुकसान न उठाना पड़े । सरकार को इस बात की ओर ज्यादा ध्यान देने की आवश्यकता है कि ऋण या उन्नत बीज किसानों को वक्त पर मिलना चाहिये नहीं तो वह निरर्थक जायेगा ।

आज किसानों की सहायता करने के लिए अनाज के भाव निश्चित करना एक महत्वपूर्ण कार्य है । बलवन्तराय मेहता कमेटी ने अपने अहवाल में यह कहा था कि "किसानों को उनके परिश्रम का योग्य भी बदला देने की गारण्टी दी गई तो किसानों की खेती से अधिक उत्पादन निकालने की इच्छा और यह उत्पादन और बढ़ाने की जिद्द पैदा होगी । अनाज के भाव एक बिशिष्ट मर्यादा से कम न होने की गारन्टी की भावना ही खेती की पैदावार बढ़ाने में उपयुक्त साबित होगी ।" किसान सारे साल सख्त मेहनत करके अनाज पैदा करता है उस अनाज का उसे योग्य भाव मिलना चाहिए। अगर यह नहीं मिला तो उस की साल भर की मेहनत बेकार जायेगी । सरकार कारखानों से निकले हुए माल का भाव निश्चित करने को तैयार हैं । लेकिन दुःख की बात है कि सरकार समाज के एक मुख्य अवयव "किसान" के माल के भाव निश्चित नहीं करती ।

किसान मण्डी में अपना माल ले जाने के बाद कटी हुई बेल की तरह एक ओर हो जाता है । फिर आढ़ती ओर खरीदार उस माल का इस प्रकार सौदा करते हैं जैसे किसी लावारिस माल को नीलाम कर रहे हैं । ऐसे वक्त किसान मजबूर होकर माल बेचता है क्योंकि उसे धन की आवश्यकता और माल वापिस ले जाने की कठिनाई रहती है ।

जिन क्षेत्रों में गन्ने की पैदावार चीनी की मिलों के लिए की जाती है वहां गन्ने के भाव दिए जाते हैं याने कि सिर्फ विशिष्ट मर्यादा के बीच के खेतों के गन्ने के एक भाव और मर्यादा के बाहर वाले गन्ने का दूसरा भाव जो कि बहुत कम होता है । इस वजह से किसानों को बहुत नुकसान होता हे । इसी प्रकार की समस्या अन्य अनाज की है । मिसाल के तौर पर सरकार को गुड़ के भाव भी निश्चित करना आवश्यक है । जितनी भी

कैश क्राप्स हैं उन सबके सरकार को भाव निश्चित करना चाहिए। (उदाहरणार्थ हल्दी, कपास, भुईमुग, तम्बाकू इत्यादि)। इनके भाव न बांधने के कारण मुनाफाखोर व्यापारी किसानों की बेवसी का फायदा उठाते हैं। गत वर्ष की अपेक्षा इस साल गुड़ के साव आधे हो गये थे इस वजह से किसानों को बहुत नुकसान हुआ है। इसी प्रकार प्याज के भाव की गिरावट के कारण किसानों को नुकसान हुआ। कपास महाराष्ट्र का एक मुख्य कैश क्राप है। सरकारी तौर पर भी कपास के भाव बांधने की जरूरत महसूस हुई है। सरकार से मांग है कि कपास के भाव जल्दी बांध दे और किसानों को मुनाफाखोर व्यापारियों से बचाये।

किसानों की समस्या पहले ही एक गम्भीर समस्या है। इस पर इस साल के वजट में जो कर वद्धि हुई है उसने तो कमाल कर दिया। खादों पर, पम्पिग सैट पर जो कर लागू किए गए हैं वह सर्वथा अनर्थकारक हैं। इस वजह से खेती के उत्पादन में बढ़ावा नही आ सकता उलटा यह हानिकारक सिद्ध होगा। वजट में किसानों पर जो सम्पत्ति कर लगाया है उसे रद्द कर दिया जाय। मैं जिस बीड जिले का प्रतिनिधि हूं वहां अनाज कपास तथा कुछ तालुके में गन्ने की अच्छी पैदावार होती है। लेकिन वीड के करीबन 65 मील क परिसर में यातायात का महत्वपूर्ण साधन रेल नहीं है। मैं यह मांग करता हूं कि जो नई रेल लाइन का निर्माण हो रहा है वह बीड मे लाया जाय। उसी प्रकार अम्बाजोगाई तथा आपटी तालुकों में गन्ने के उत्पादन को ध्यान में रखते हुए सरकार चीनी कारखाने का निर्माण करें ऐसी सरकार से मेरी प्रार्थना है।

**श्री काशीनाथ पाण्डेय** (पदरौना) : उपाध्यक्ष महोदय, यह खाद्य, कृषि, सामुदायिक विकास तथा सपकारिता मंत्रालय बहुत बड़ा है और उसके अन्तर्गत आने वाले विषय भी काफी महत्वपूर्ण व गम्भीर हैं लेकिन और विषयों को मैं इस समय नहीं लेना चाहता और मैं अपने को इस समय केवल शुगर इंडस्ट्री तक ही सीमित रखना चाहता हूं।

पहली बात तो यह है कि चीनी की जो आज समस्या देश में है और आज की जो नीति हैं जिसको पार्शिल डिकंट्रोल कहते है यह एक नीति ऐसी है जिससे ऐसा लगता है कि जो उपभोक्ता हैं इस बीमारी से कभी उनको कोई राहत नहीं मिलने वाली है। आराम नहीं मिलने वाला है।

इसी प्रकार किसान जो चीनी के लिए कच्चा माल तैयार करते हैं अर्थात गन्ना, तो उसका यह हाल है कि उसके उचित मूल्य नहीं मिल रहे हैं। इस हाऊस में माननीय खाद्य मंत्री ने यह घोषणा की कि वह इस बात का इंतजाम करेंगे कि कम से कम किसानों को 10 रु० फी क्विटल गन्ने का दाम मिलेगा लेकिन अनुभव यह बतलाता है कि आज वैस्ट यू० पी० में गन्ना साढ़े आठ रुपये पर क्विटल मिल रहा है और यू० पी० के पूर्वी हिस्से और बिहार में वह करीब नौ और साढ़े नौ रुपये क्विटल मिल रहा हैं। इधर इनकी रिपोर्ट में यह कहा गया है कि जो आऊट सैंटर्स हैं वहां जो गन्ना खरीदा जाता है तो उस गन्ने के भाड़े के निमित्त 32 पैसे क्विटल यह देते हैं लेकिन फैक्टरीज वाले 50 पैसे लेते हैं। मेरी समझ में यह बात नहीं आती है। नीति घोषित कर देना इस सदन में काफी है या जो आप घोषणा करते हैं उसमें यह भी आप देखें कि उसकी पाबन्दी भी हो रही है या नहीं ? मुझे ताज्जुब है कि सारे चीनी उद्योग का नियंत्रण यहां का खाद्य विभाग करता है लेकिन पिछले वर्ष जबकि चीनी में इतना मुनाफा हुआ केरल में 7 रुपये 37 पैसे प्रति क्विटल गन्ने का दाम दिया। आज जब मद्रास में चीनी का भाव इतना ऊंचा है तब भी वहां 8 रु० क्विन्टल गन्ने का

दाम है। इसलिए या तो आप नियंत्रण करना छोड़ दें, और अगर नहीं, अगर आप नियन्त्रण रखना चाहते हैं तो आप को यह भी देखना चाहिए कि गन्ने का उचित मूल्य लोगों को मिले।

मुझे यह कहने की जरूरत नहीं है कि आज से दो साल पहले 1966-67 में ऐसी स्थिति रही कि इस देश में 21 लाख टन चीनी पैदा हुई। इस का मुख्य कारण यह था कि गन्ने की सप्लाई फैक्ट्रियों में नहीं हुई क्योंकि किसानों को गन्ने का उचित मूल्य नहीं मिलता था। इसको जानने के बाद दूसरे वर्ष इस नीति में परिवर्तन हुआ और उसके अनुसार पार्शल डिकंट्रोल आया। आज से पिछली मर्तबा वोलते हुए मैंने विभिन्न प्रदेशों के आंकड़े दिए थे कि किस प्रदेश में उस नीति के अनुसार कितना गन्ने का दाम किसानों को मिला। लेकिन इस के बावजूद भी मैं देखता हूं कि सरकार कहती तो यह है कि हम धीरे-धीरे इस बात पर आ रहे हैं कि चीनी उद्योग को विनियन्त्रित कर दें, डिकंट्रोल कर दें, लेकिन जो वह काम कर रही है उससे वह दिनों दिन कन्ट्रोल के पक्ष में होती जा रही है। इस तरह कन्ट्रोल करने से कोई लाभ नहीं है। कंज्यूमर आज भी चीनी ले रहा है। बाजार से बाबूद इसके कि 70 फीसदी चीनी सरकार ने अपने नियन्त्रण में ले रक्खी है और 30 फ़ीसदी को उसने छूट दी है। आज खुले बाजार में चीनी विकती है। पिछले बर्ष आप 60 फीसदी चीनी लेते थे और 40 फीसदी बाहर बाजार में आती थी अब आप कहते हैं कि आप इसको विनियन्त्रित करना चाहते हैं, डिकंट्रोल करना चाहते हैं, परन्तु इसके विपरीत आप ने 10 प्रतिशत अधिक नियन्त्रण में ले लिया। मैं पूछना चाहता हूं कि इस रीति से जहाँ तक उपभोक्ता का प्रश्न है, उसको किस हद तक लाभ हुआ है? आज भी कोई आदमी बाजार में 4 रु० से कम में चीनी नहीं पा सकता है, देहात की तो आप बात ही छोड़ दीजिए। इस लिए मैं कहता था कि पार्शल डिकंट्रोल की नीति निहायत गलत है और इस को रिवाइज करना चाहिए, इसके बारे में नई नीति निर्धारित करनी चाहिए।

आखिर जो कच्चा माल आता है, अर्थात गन्ना, वह कहां से आता है? वह किसानों से आता है। आप या तो कम्प्लीट कन्ट्रोल कीजिए या फिर कम्प्लीट डिकन्ट्रोल कीजिए। लेकिन कम्प्लीट डिकंट्रोल में खतरा यह है कि बाद में जब दाम बढ़ेंगे तब आप फिर कन्ट्रोल करेंगे। इस लिए अच्छा यह है कि आप कंट्रोल रखिए, लेकिन कंट्रोल रखने के साथ साथ आप अनसर्टेंटी को दूर कीजिए। आज जब गन्ने की उपज ज्यादा होती है तब उस का दाम घट जाता है और जब गन्ने की उपज कम होती है तब उस का दाम बढ़ जाता है। इस देश में यह स्थिति है। यह किस प्रकार का नियन्त्रण है? यदि आप मार्केट पर कन्ट्रोल रखना चाहते हैं तो आप के सामने यह आंकड़े भी होने चाहिए कि किस हद तक चीनी के दाम बढ़ सकते हैं। आज मार्केट में जो रेट हैं आप उन को भी देखते हैं फिर भी कहते हैं कि स्थिति पर नियन्त्रण रखना चाहते हैं। मैं पूछना चाहता हूं कि इस वर्ष जो आप की पालिसी है, बावजूद इसके कि आप ने घोषित किया कि आप 70 फीसदी चीनी नियन्त्रण में लेंगे, कितने उपभोक्ताओं को उस से राहत मिली? यह भी सरकार कहती है कि किसानों को उचित मूल्य मिले। मैं पूछना चाहता हूं कि किस हद तक उनको उचित मूल्य मिले?

इस बात की मुझ को बड़ी खुशी है कि इस वक्त खाद्य विभाग नई मिले लगाने पर नियन्त्रण रख रहा है। कई सूबों की मांग है कि उनके यहां शुगर इन्डस्ट्री लगनी चाहिए। लेकिन शुगर इन्डस्ट्री ऐसा उद्योग है जिसका

[श्री कांशी नाथ पाण्डेय]

सम्बन्ध सारे देश से है। आप किसी एक सूबे के दृष्टि कोण से नहीं माप सकते हैं कि वहां कितनी शुगर फैक्ट्रियों की जरूरत है। आज यह अनुमान है कि फौर्थ फाइव इयर प्लेन में हमारे यहां 45 लाख टन चीनी की खपत होगी। आज आप के पास लगभग 45 लाख टन पैदा करने की क्षमता है, लेकिन क्या आप इस का इन्तजाम कर सके हैं कि 45 लाख टन कैपसिटी की जो फैक्ट्रीयां हैं उन को पर्याप्त मात्रा में उचित दाम पर गन्ना मिले ? इस का क्या इन्जाम आप के पास है ? दूसरी बात यह भी है कि अगर यही फ्लक्चुएशन अथवा उतार चढ़ाव चलता रहा तो जो मौजूदा फैक्ट्रियां हैं उनको उचित मात्रा में गन्ना मिलेगा ? इस तरह की स्थिति को देखते हुए आज समय आ गया है कि आप अपनी पालिसी पर फिर से विचार करें।

इसके बाद मैं कहना चाहता हूं कि शायद अब समय आ गया है कि हम इस पर विचार करें कि गन्ने की खेती किस हद तक बढ़ सकती है। जब देश में गन्ने की खेती बढ़ेगी तब निश्चय ही उसका असर दूसरे खाद्यान्नों पर पड़ेगा। आज जरूरत इस बात की है कि सोचा जाए कि गन्ने की उपज या खेती को बढ़ाने के लिए क्या किया जाये। यह ठीक है कि बम्बई और मद्रास में एक एकड़ में गन्ने की उपज ज्यादा है। गन्ने की उपज के लिए आबश्यक चीज है पानी। उत्तर भारत के लिए कहा जाता है कि आखिर वहां पर गन्ने की उपज बढ़ेगी कैसे ? वहां पर सिंचाई के साधनों में आप ने क्या वृद्धि की है ? उत्तर भारत की जो मिलें हैं उन को आप कितनी सुविधा देते हैं ? केमिकल फार्टिाइजर से गन्ने की उपज नहीं वढ सकती है क्योंकि अगर गन्ने के लिए आप केमिकल फर्टिलाइजर डालते हैं तो उसके लिए पानी उपलब्ध नहीं है; ऐसी स्थिति में गन्ने की पैदावार नहीं बढ़ सकती है। यह एक बड़ी भारी समस्या है। केवल यह कह देने से कि उत्तर भारत में गन्ने की उपज नहीं बढ़ रही है। काम नहीं चलेगा। आज यह कह देना काफी नहीं है अगर आप उसकी खेती के लिए सारे साधन उपलब्ध करे उसके बाद कहें कि इन साधनों के बावजूद गन्ने की उपज नहीं बढ़ रही है, तब तो यह वात मेरी समझ में आ सकती है, नहीं तो नहीं।

जहां तक खाद्यान्नों का प्रश्न है, बहुत सी योजनायें उस के लिए बनाई गई और बहुत सी रिसर्च इस पर हुई हैं। इस में भी सन्देह नहीं है कि स्थिति में परिवर्तन हुआ है। वहां पहले एक एकड़ में 10 मन गेहूं होता था आज वह पर एक एकड़ में 40 मन गेहूं पैदा होता है। लेकिन अभी तक गन्ने के सम्बन्ध में मैंने नहीं देखा कि कोई रिसर्च हुई हो। गन्ने की पैदावार रिसर्च के द्वारा बढ़ सकती है, क्या सरकार इस पर भी गौर करेगी ? मैं जानता हूं कि अगर सरकार इस विषय पर गौर करे और इस के लिए रिसर्च कराये तो निश्चित ही गन्ने की उपज फी एकड़ बढ़ सकती है। आज जहां पर शुगर फैक्ट्रियां हैं यह पर पर्याप्त मात्रा में गन्ना नहीं मिलता है।

मैं आपको बतलाना चाहता हूं कि वड़ा परिवर्तन हुआ है, रिवोल्यूशन हुआ है नये बीजों में। एम पीज को भी गेहूं दिया गया है 3 रु० प्रति किलो की कीमत पर। बीज बहुत अच्छा है, लेकिन वेसिक चीज यह होती हैं कि जब बीज दिया जाय तो उसके साथ मोटे तौर से एक गाइड भी दी जाये कि इस तरह से बीज बोना चाहिये और इस तरह से पानी देना चाहिए।

MR. DEPUTY SPEAKER : The hon. Member may try to conclude now.

SHRI K.N. PANDEY : Let me continue after lunch.

MR. DEPUTY SPEAKER : I have about 25 names here. I want to see that as many as possible are given an opportu-

nity. I have given you 12 minutes. Please conclude in a minute.

SHRI K.N. PANDEY : I have some more points to make. 200 sugar factories are there.

MR. DEPUTY SPEAKER : All right ; you may continue after lunch.

**13 hours**

*The Lok Sabha adjourned for Lunch till Fourteen of the Clock*

———

*The Lok Sabha reassembled after Lunch at Five Minutes past Fourteen of the Clock*

[SHRI THIRUMALA RAO *in the Chair*]

DEMANDS FOR GRANTS—*Contd.*

MINISTRY OF FOOD AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION—*Contd.*

SHRI S. M. BANERJEE (Kanpur) : I have a very small submission to make.

SHRI JYOTIRMOY BASU (Diamond Harbour) : It is a very serious and urgent matter.

MR. CHAIRMAN : All of you please resume your seat. Let me first look into the business. You do not even allow me to look into the papers ? You cannot obstruct me like this.

SHRI JYOTIRMOY BASU : I wait to obstruct you.

MR. CHAIRMAN : Please wait. Let me see the business here.

SHRI S.M. BANERJEE : This morning when the hon. Speaker was in the Chair, he had mentioned that some members of Parliament including Prof. Ranga wanted a discussion on the situation in West Bengal. We are prepared for it. We have seen teleprinter news that there was no incident in Calcutta and it is absolutely peaceful. That is a different matter. The Deputy Chief Minister of West Bengal has issued a statement that any judicial probe or inquiry by the Centre is an undeclared war against the West Bengal Government. We request you...(*Interruptions*)

MR. CHAIRMAN : You should not introduce a subject in an *ad hoc* manner like this. There must be some procedure. You need not mention all those things.

SHRI S.M. BANERJEE : The question is that either a discussion should be held or the Defence Minister should be requested through hon. Minister for Parlimentary Affairs to make a statement clarifying the position because we do not want the Centre-State relations to become so bitter.

Another point. The hon. Health Minister made a statement that the Essential Services Maintenance Act will be used against the striking doctors in Delhi. I request you and through you the hon. Minister of Home Affairs, the Health Minister for Parliamentary Affairs to convey to them that the doctors are already taking a decision with a view to end the strike. Such an anction on the part of the Government will only aggravate the situation. That is all that I want to convey.

MR. CHAIRMAN : I had been here following the proceedings of the House when the Speaker was in the Chair. He does not want any matter to be suddenly introduced into the House without previous intimation to the Speaker. Really he is the proper authority to deal with the points you have raised. I will convey it to him or the Deputy Speaker. Now we go on with the business on hand.

Mr. Kasinath Pandey : Will you please continue your speech.

**श्री काशी नाथ पाण्डेय** : थोड़ी देर पहले जब मैं बोल रहा था तो मैं कह रहा था कि

[श्री कांशीनाथ पाण्डेय]

शूगर इण्डस्ट्री के सामने आज कल गुड़ को लेकर भी एक बड़ी भारी समस्या पैदा हो गई है। गुड़ बने इसके पक्ष में मैं भी हूं। लेकिन मैं समझता हूँ कि समय आ गया है जबकि इस बात पर किया जाए कि गुड़ किस हद तक बने और यह भी सामने रखा जाए कि गुड़ बनने के साथ साथ शूगर इण्डस्ट्री भी चलती रहे। आप देखे कि गुड़ का प्रयोग अब लोग खाने में ही नहीं दूसरी तरह से भी कर रहें हैं। गुड़ जाता है शराब बनाने में। चाहे बम्बई हो, चाहे उत्तर प्रदेश हो, पंजाब ही, आंध्र हो...।

**श्री नाथूराम अहिरवार (टीकामगढ़)** : चार रुपये किलो लोग चीनी नही लेकर खा सकते हैं इसलिए वे गुड़ खाते हैं।

**श्री काशीनाथ पाण्डेय** : पंजाब में उत्तर प्रदेश से गुड़ जा रहा है। शराब की जो हालत है वह तो आप को मालूम ही है। शराब किसी भी कीमत पर लोग खरीद कर पीने के लिए तैयार हैं। इसका नतीजा यह हो रहा है कि आज किसान गुड़ बनाना चाहते हैं। जब गुड़ इस कारण से बनेगा तो उसके दाम भी ऊंचे रहेंगे। जब उसके दाम ऊंचे रहेंगे तो निश्चय ही आपको सोचना होगा कि गन्ना जो चीनी मिलों के पास जाता है उसका दाम क्या हो। गन्ने के दाम उचित सीमा पर रखे बगैर शूगर इंडस्ट्री को चलाना कठिन हो जाएगा।

शूगर इंडस्ट्री के सम्बन्ध में या गन्ने के डिवेलेपमेंट के सम्बन्ध में फूड मिनिस्ट्री ने एक डिवेलेपमेंट काउंसिल बनाई हुई हैं। वह बहुत अच्छा काम कर रही है। सभी हितों का उसमें प्रतिनिधित्व है। वहां पर अपने अपने विचार प्रस्तुत करते हैं। उसके जो प्रेजीडेंट हैं या चेयरमैन हैं यह फूड सैक्रेटरी हैं। वह तमाम बातें सुनते हैं। उस में मिनिस्टर नहीं होता है। इस वास्ते उन तमाम बातों को सुन कर वह आ कर मिनिस्टर को उनको सुनाते हैं। मिनिस्टर अगर उस कमेटी में रहते तो वह तमाम लोगों की बातों को सुनते और हो सकता है कि उन की उचित बातें सुन कर अपने दिमाग में कुछ सोचते कि क्या परिवर्तन करने की जरूरत है। लेकिन उन के न रहने से केवल सेक्रेटरी और कुछ अफसरों के रहने से उस में वाद-विवाद होता है, जो बहस होती है, उसको वह महत्व नहीं दिया जाता जो कि मिनिस्टर के रहते हुए शायद दिया जाता।

दूसरी चीज मैं यह कहना चाहता हूं कि अभी जरूरत इस बात की है कि चीनी की कमी इस देश में है, इसलिए बगैर किसी रुकावट के, बाधा के, शुगर फैक्ट्रियां चलें और ज्यादा से ज्यादा वह चीनी का उत्पादन करें। इसके लिए जरूरत इस बात की भी हैं कि शुगर फैक्ट्रियों में लाम करने वाले मजदूर भी प्रसन्न रहें। आज होता यह है कि निश्चय ही ही इस पार्शियल डी-कंट्रोल से फैक्ट्रियों को मुनाफ़ा हुआ है और बोनस ऐक्ट के मुताविक मजदूरों को भी उसमें हिस्सा मिलना चाहिए। गवर्नमेंट जो एक प्राइस पब्लिश करती है वह आल इण्डिया की बेसिस पर करती है और सही है कि जब मद्रास में 8 रुपये क्विन्टल गन्ने का दाम है तो चीनी वहां इतनी मंहगी नहीं हो सकती। यू० पी० और बिहार से कास्ट आफ प्रोडक्शन ज्यादा है। लेकिन यह यह जो एवरेज लगा कर प्राइस बताते हैं यह बड़ा ही मिसलीडिंग हो गया है और उस से जो कमेटियां बोनस तय करने के लिए बनाई गई हैं प्रदेशों में उन को उचित रास्ता नहीं मिलता मैं यह निवेदन करना चाहूंगा कि जिस तरह से जोन को प्राइस मिलों के अश्यारेंश व रिकबरी के आधार पर तै की जाती हैं उसी तरह से जो फ्री शुगर बिक रही है उसकी भीं एवरेज प्राइस फूड मिनिस्टरी को प्रकाशित करनी चाहिए। ताकि कमेटियों को यह मालूम हो सके कि इस भाव से चीनी फैक्टरी वालों

ने बेची है। क्योंकि मैंने देखा है कि जिस भाव सें फैक्टरी वाले चीनी बेचते हैं उनके रेकर्ड में में वह भाव नहीं लिखा जाता। बेचते ऊँचे भाव में हैं और अपने यहां रेकर्ड में कम भाव दिखलाते हैं। वह आडिट भी हो जाता है और बनोस ऐक्ट के मुताबिक जो लिखा होता है वह हमें मानना पडता है क्यों कि सुप्रीम कोर्ट ने यह कहा है कि उनके बैलेन्सशीट पर आप क्वेशन नहीं कर सकते। इसलिए हमारी मजबूरी होती है। अब अगर फैक्टिरयों को शांत रूप से चलाना है तो निश्चय ही ऐसे उपाय फूड मिनिस्ट्री को निकालने होंगे जिस से यह विवाद खत्म हो और कोई ऐसा सही रास्ता लोगों को मालूम हो सके, कम से कम ऐसा रास्ता जिस पर विश्वास किया जा सके।

दूसरी बात मैं कहना चाहता हूं और वह पहले भी में कह चुका हूं कि पार्शियल डी-कैंट्रोल की पालिसी बहुत ही गलत है, अव्याबहारिक है और एक अस्थिरता उस से देश में पैदा हो गई है। मैं इस विषय पर यह कहना चाहता हूं कि वह जो रिपोर्ट फूड मिनिस्ट्री की है उस में यह लिखा हुआ है :

The consumers besides getting their minimum requirements at reasonable prices were able to purchase any quantity of sugar in the open market for their cxtra requirements.

तो यह आप जानते हैं कि चीनी के उपभोक्ता इस देश में बहुत हैं। उसमें फैक्ट्रियों में काम करने वाले नौकर हैं सरकारी नौकर हैं और जो कोटा इस वक्त राशन से उनको मिलता है वह किसी के लिए काफी नहीं हे। अब सवाल यह है कि जो फ्री शुगर 4 रुपये किलो में बिक रही वह कितने लोग खरीद सकते हैं। यहां आपका यह लिख देना कि दे कैन गेट एनी क्वान्टिटी आफ शुगर कोई माने नहीं रखता। उनको इतना कैपेबल कर दें कि वह किसी प्राइस पर किसी क्वान्टिटी में ले सकें तब तो बात दूसरी है। लेकिन अगर उनकी केपेसिटी नही हैं तो इस से फायदा क्या है ? इसलि बड़े नम्र शब्दों में निवेदन करना चाहता हूं कि इस पालिसी का जो कुछ भी औचित्य था और जो कुछ भी इस का फल होना था वह हो चुका है। अब इसको जितनी जल्दी बन्द कर दिया जाय उतना ही अच्छा है और मैं इस फेवर में हूं कि शुगर इंडस्ट्री का कम्प्लीट कन्ट्रोल होना चाहिए।

**श्री महंत दिग्विजय नाथ** (गोरखपुर) : श्रीमान्, कृषि का उत्पादन इस में शक नहीं कि कुछ अधिक हुआ है। लेकिन जितना होना चाहिये उतना नहीं हो सका। कृषि के उत्पादन के लिये जिन जिन चीजों की आवश्यकता है उस पर हमें बिचार करना है। पहली चीज तो यह है कि हम को सस्ते मूल्य पर बैल, बीज, खाद और पानी मिले। हम देखते हैं कि बड़े वड़े उद्योगों के लिए बिजली सस्ती मिलती है और खेती बालों के लिए बिजली मंहगी मिलती है। यह विषमता जब तक हटेगी नहीं, किसान अधिक उत्पादन नहीं कर सकता। किसान जी तोड़ कर काम करता है वह प्रशंसनीय है। लेकिन साथ ही साथ उस को अगर यह साधन उपलब्ध हों जो मैंने अभी आप से कहे हैं तो हम समझते हैं कि दुगुना उत्पादन हो सकता है। इस साल उत्पादन होने का कुछ दूसरा भी कारण है कि भगवान की दया से वर्षा हुइ। लेकिन वह कुछ हिस्सों में ही हुई। उतर प्रदेश मैं मिर्जापुर इलाहावाद इत्यादि जगहों पर आज सूखे का बोलबाला है। वहाँ पर अधिक कुएं न होने के कारण उन को अधिक मदद न पहुंचने से आज वहां सूखा इतने जोरों से चल रहा है है कि वहाँ के लोगों को अपना जीवन यापन करना दुर्लभ है।

[श्री महंत दिग्विजय नाथ]

हम को अच्छे बीज का प्रयोग करता चाहिए। साथ ही साथ उर्वरक का का भी प्रयोग अगर ठिकाने से करते रहें तो हम आशा करते हैं कि हम वह कमी जो बाहर से अनाज मंगा कर पूरी करनी पड़ती है, वह न मंगाना पड़े।

खेत की जुताई के लिए जब तक गहरी जुताई न हो तब तक उत्पादन की जितनी आशा करनी चाहिए उतना उत्पादन नहीं हो पाता। इसलिए गहरी जुताई का जितना भी साधन उपलब्ध हो सके वह ब्लाक स्तर पर उपलब्ध करना चाहिए। जैसा अभी कहा गया है, वहां पर ट्रैक्टर्स सुलभ हो सकें तो हम समझते हैं कि हर जगह गहरी जुताई हो सकती है। लेकिन ट्रैकटर्स के पार्ट्स मिलते में बड़ी दिक्कत है। कभी कभी तो ऐसा होता है कि अगर गोरखपुर में कोई ट्रैक्टर से फार्मिग करता है तो उसको पुर्जों के लिए दिल्ली आना पढ़ता है और यदि पुर्जे दिल्ली में नहीं मिले तो मद्रास या बम्बई से उसो मंगाने पड़ने हैं। इसलिए आलटरनेटिव साधन जो है उसके उपर भी ध्यान दिया जाना चाहिए। पहाड़ों में ट्रैक्टर नही चल सकता। पहाड़ों में जो खेती होती हैं वह केवल बैलों से हो सकती है और बैल जो राष्ट्र की सम्पति हैं वह उस वक्त तक सुलभ नहीं हो सकते जब तक गौवध बन्द नहीं होगा। इसलिए आवश्यकता है कि गौवध बन्द करने के लिए सरकार सक्रीय पग उठाए। अभी हाल में ही सरकार ने एक कमिशन भी गोवधबन्दी पर नियुक्त किया था। लेकिन उस कमीशन के टर्म्स आफ रैफरेंस में कुछ झगड़ा होने के कारण जिसमें वोटिंग के बारे में कुछ आहति उठाई गई, वह कमीशन टूट गया। और नतीजा यह हुआ कि गवर्नमेंट जो पग जन-अन्दोलन के कारण उठाना चाहती थी वह उठा न सकी। ऐसे समय पर जब तक गवर्नमेंट इस तरफ ध्यान नहीं देगी यह समस्या हल नहीं होगी यह कहना कि कुछ लोग गाय का मांस खाते हैं, खायें, लेकिन उसकी जगह दूसरी वस्तुएं भी हैं जिन के जरिए से वह जीवन-यापन कर सकते हैं।

हमें आपसे केवल इतना ही निवेदन करना है कि गाय राष्ट्र की सम्पति है और इस सम्पति को नष्ट करने के मायने होंगे राष्ट्र को नष्ठ कर देना। हमारे देश में अधिकांश लोग छोटी छोटी खेती वाले हैं, जो ट्रैक्टर से अपनी खेती नहीं कर सकते हैं, उन के लिए बैलों के सिवाय दूसरा कोई साधन नहीं है। इस लिये हमारा कृषी मंत्री जी से आपके द्वारा नम्र निवेदन है कि वे इस पर पुनः विचार करें। इस को प्रेस्टिज का क्वेश्चन न वनाया जाय, क्योंकि कुछ लोग ऐसा निश्चय कर चुके हैं कि गऊ-बध बन्द नहीं करेंगे, इस लिये इस को प्रैस्टिज क्वेश्चन न वना कर देश की, अन्न की समस्या को सुलझाने में मदद करें।

किसानों को कोआपरेटिव बैंक के द्वारा ऋण लेने की जो व्यवस्था की गई है, वह ठीक नहीं चल रही है। उन में वड़ी दिक्कतें आ रही हैं, यहां तक हो जाता है कि बीज-गोदाम से बीज इतनी देर में मिलता है कि खेती सूख जाती है और बीज नहीं मिल पाता और जब मिलता है, तव उस से उपज नहीं हो पाती है। इस कठिनाई को दूर करने के लिये आप ब्लाक में ठीक ढंग से व्यवस्था करें, जव तक यह व्यवस्था नहीं होगी खेती टीक ढंग से नहीं हो सकेगी।

किसानों के सामने इन कठिनाईयों के अतिरिक्त कुछ और भी छोटी छोटी कठिनाइयां हैं। जैसे खेतों में चूहे लग जाते हैं, कीटाणु लग जाते हैं, चिड़ियां काफ़ी अनाज खा जाती हैं, इन से बचाव के लिये हम लोग अभी तक कोई साधन प्ररतुत नहीं कर सके हैं। तीन-चार दिन हुए हम पूसा इंस्टीचूट में गये थे। वहां

पर हमने पूछा तो उन्होंने बताया कि "साइनों-गैसिंग" का प्रयोग करना चाहिए। लेकिन चूहे भी अब ज्यादा होशियार हो गये हैं, एक जगह साइनो-गैसिंग तो वह दूसरी जगह निकल जाते हैं और इस तरह से साइनो-गैसिंग का भी कोई लाभ नहीं हो रहा है। 8 चूहे एक आदमी का भोजन खा लेते हैं, इस तरह से प्रतिवर्ष कितना नुकसान होता है, उसका अनुमान आप यहां बैठकर नहीं लगा सकते। हम लोग जो खेती करते हैं, हम को मालूम है कि किस प्रकार से यह नुकसान होता है। इस के लिये जब तक हमारे वैज्ञानिक नये नये तरीके नहीं निकालेंगे, यह समस्या हल नहीं हो सकेगी। इन के साथ ही मैं स्टोरेज के बारे में भी कहना चाहता हूं। स्टोरेज में जहां अन्न रखने की व्यावस्था की जाती है, वह ठीक ढंग से होनी चाहिये ताकि चूहे वहां पर न पहुंच सकें।

अन्न के नुकसान का एक बड़ा कारण यह भी है कि जब अन्न पैदा हो कर स्टेशन पर आता है तो बरसात के दिनों में उसे खुली गाड़ियों में भेजने से बहुत नुकसान होता है। ऐसी ही और भी बहुत सी बातें हैं जिन की वजह से अन्न के उत्पादन में बाधा पड़ रही है और जब तक आप इन बातों के लिये सामुहिक तरीके से नहीं सोचेंगे, हमारे यहां जो अन्न की कमी है, दूसरे देशों से मंगाने की जो आदत पड़ गई है, वह दूर नही हो सकेगी। मुझे आशा है कि कृषि मंत्री महोदय इस समस्या पर गम्भीरता से बिचार करेंगे।

हमारे वैज्ञानिक अनेक नये नये प्रकार के बीजों का उत्पादन कर रहे हैं। हमने देखा भी है और हमें प्रसन्नता भी है। लेकिन उन बीजों का उत्पादन कैसे करना चाहिये, किस प्रकार से बीज बोया जाय, कैसे खाद डाली जाय, कितने पानी की आवश्यकता है, पानी की व्यवस्था वहां पर है या नहीं, इन सब वातों के बारे में कृषि मंत्रालय के एक्सपर्ट्स वहां जाकर किसानों को शिक्षा दें। यदि ऐसी व्यवस्था हो जाय तो हम समझते हैं कि हमारा उत्पादन बढ़ सकता है।

हमारे पशु धन का बहुत तेजी से ह्रास होता चला जा रहा है। पशुधन में हमारी गाय भैंसें हैं। दूसरे देशों से पाउडर मंगाकर, उस को दूध में मिला कर हम लोगों को पीने के लिये दे रहे हैं। हमने देखा है कि दूध में नीचे पाउडर जमा रहता है। आप की मिल्क स्कीम तब तक कामयाब नहीं हो सकती जब तक अपने यहां स्वयं डेरी स्थापित नहीं करेंगे। आप बम्बई में जा कर देखें—उन का डेयरी सिस्टम कितने सुन्दर ढंग से चल रहा है। आप गुजरात में जाइये कोआपरेटिव वेसिज पर बहुत सुन्दर ढंग से डेयरी चला रहे हैं – अगर ऐसी ही व्यबस्था आप यहां पर भी करें केन्द्रीय सरकार इस के लिये अनुदान दे, तब हम समझते हैं कि हमारी दूध की समस्या बहुत हद तक दूर हो सकती है अभी कल बताया गया था कि एक आदमी के लिये हिन्दुस्तान में केवल 130 ग्राम दूध मिलता है, जब कि पाकिस्तान में प्रति व्यक्ति 200 ग्रांम दूध मिलता हैं। इस का कारण यही है कि हमने पशुधन की रक्षा के लिये आज तक कुछ नहीं किया। यही कारण है आज साफ़ दूध मिलना तो मुश्किल है ही, पानी भी साफ नहीं मिलता है। जिस देश में ऐसी व्यवस्था हो, आप कैसे अपनी हैल्थ-योजनाओं को चला सकेंगे जब तक आप इस ओर विशेष ध्यान नहीं देंगे देश की स्थिति और ज्यादा खराब होती चली जायगी।

सिंचाई के बारे में भी कुछ कहना है। हमारे यहां एक गण्डक नहर की योजना चल रही है जो बिहार और यू० पी० के कुछ हिस्सों पर

(श्री महन्त दिग्विजय नाथ

लागू होगी, लेकिन अभी तक वह काम चालू नहीं हो सका है। इस समय वहां की स्थिति ऐसी है कि बगैर पानी के न गन्ना पैदा हो सकता है और न धान पैदा हो सकता है। गन्ने के लिये यदि गोरखपुर और बिहार दोनों को मिला कर जावा आफ इण्डिया कहा जाय तो अत्योजित नहीं होगी। गन्ना वहां की मुख्य पैदावार है लेकिन गवर्नमेंन्ट इस स्कीम में फेल रही है। इस का कारण यह है कि हमारे यहां प्लानिंग नहीं है। हम को यह नही मालूम है कि कितना गन्ना पैदा करना और कितना अन्न पैदा करना है, कितने शुगर की जरुरत है, क्यों कि इन सब के मूल्यों में समता नहीं है। अगर मूल्यों में समता रहे तो सरकार किसानों को बता सकती है कि तुम इतना गन्ना पैदा करो और इतना अन्न पैदा करो। दोनों की कीमतें बराबर रहें तो सरकार इन की पैदावार को कन्ट्रोल कर सकती है। कभी क़भी इतना गन्ना पैदा कर लेते हैं कि मिलवाले उस को क्रश नहीं कर पाते और कभी इतना कम पैदा होता है कि बाहर से शकर मंगानी पड़ती है। जहां गन्ना बोया जाता है, उन के लिये मेरा सुझाव है कि गन्ने की खेती के बीच में एक अन्य क्राप भी बोई जा सकती है, चाहे सरसों बोई जाय या चना बोया जाय - इस तरह से एक सब्सिडी क्राप मिल सकती है। मैं चाहता हूं कि यह शिक्षा हमारे काश्तकारों को दी जाय, इस से गन्ने के साथ साथ अन्न भी पैदा हो सकता है।

आप गन्ना मिलों में जायं, दो-दो रोज तक गाड़ियां खड़ी रहती हैं. लेकिन केन डवेलपमैन्ट आफिस से पुर्जियां नहीं मिलती है। ईश्वर तो मिल सकता है, यदि उस का चिंतन किया जाय, परन्तु केन डवेलपमैंन्ट आफिस से पुर्जियां नहीं मिल सकती हैं। यह स्थिति उस आंचल में है जहां से मैं आ रह हूं। मैं देखता हूं कि किन मुश्किलात से किसान गन्ना पैदा करता है, कितनी दिक्कतों के साथ उस को मिल में ले जाना पड़ता है, उस पर भी उस को पुर्जी नहीं मिलती है। जब तक इस की ठीक व्यवस्था नहीं होगी, हम कोई काम नहीं कर सकेंगे और न गन्ने का उत्पादन ज्यादा बढ़ा सकेंगे।

कृषि बिभाग के लोगों से मेरा अनुरोध है कि प्लांट प्रोटेशन का नाम तो जरुर सुनाई देता है, लेकिन ईमानदारी से कहा जाय तो काम कुछ नहीं होता। उन को चिटठी लिखते लिखते हार जाते हैं, टिडियां आतीं हैं, खेतों को खा जाती हैं, तब वह वहां पहुंचते हैं। इस लिये प्लांट प्रोटेकशन की तरफ बिशेष ध्यान देने की आवश्यकता है।

मुझे एक आवश्यक बात और कहनी है और वह यह कि सरकार ने एग्रीकल्चर पर भी टैक्स लगाने की योजना तैयार की है। किसान की कमर तो अभी तक सीधी हो नहीं पाई है। सूखे की वजह से किसान भूखों मर रहा था। किसी वजह से अगर साल दो साल उसको अच्छी फसल मिल गई तो आपने उसके ऊपर टैक्स लगाने की बात सोच ली। मुझे एक किस्सा याद आता है। एक बादशाह शिकार के लिए जा रहा था, रास्ते में उसे बहुत प्यास लगी तो वह एक जगह पर रुक गया और एक किसान से कहा कि मुझे एक गिलास पानी दो। उस किसान ने एक अनार तोड़ा और उसका रस निकाला जोकि एक गिलास भर कर हुआ और वह राजा को पीने के लिए दिया। बादशाह ने सोचा कि इस पर टैक्स लगाना चाहिए, सरकार की आमदनी बढ़ेगी। जब बादशाह शिकार से लोटा तो फिर उसने उसी किसान से उसकी मांग की। किसान ने दो, तीन, चार अनारों का रस निकाला लेकिन फिर भी गिलास नहीं भरा। बादशाह ने पूछा क्या बात है, पहले तो एक अनार से ही गिलास भर गया था, अब क्या कारण है ? किसान ने कहा ऐसा

मालूम होता है कि राजा की नीयत खराब हो गई है इसलिए गिलास नहीं भर रहा है। तो मेरा कहना यह है कि उसी प्रकार से आप की भी नीयत खराब हो रही है, आप भी एग्रीकल्चर पर टैक्स लगाने की बात भी कर रहे हैं। किसान की स्थिति तो वैसे ही खराब है, उसके अनाज के भाव फ्लक्चुएट करते रहते हैं। अपना अनाज बाजारों तक ले जाने में उसे दिक्कत होती है क्योंकि देहातों में सड़कें नहीं हैं और दूसरे साधन भी नहीं हैं। लोग वहीं पर जा कर उसके अनाज को सस्ते दामों पर ले लेते हैं। वह बेचारा तो वैसे ही मारा जाता है। इसके अलावा आप एग्रीकल्चर पर टैक्स लगाने जा रहे हैं। उर्वक और सिंचाई पर उसको वैसे ही टैक्स देना पड़ता है। इस लिऐ मैं समझता हूं उन पर टैक्स को लगाना उचित नहीं होगा।

एक बात मुझे यह कहनी है कि आपकी जो लघु सिचाई की योजना है उससे किसानों को ज्यादा लाभ पहुंच सकता है। बनिस्बत नहरों के क्योंकि पता नहीं नहरें कब तक बन पायेंगी इसलिए लघु सिंचाई योजना को अगर अच्छी तरह से चलाया जाये तो किसानों को बहुत ज्यादा लाभ पहुंचेगा।

इसके अलावा पी० एल० 480 के अन्तर्गत जो आप अनाज मंगाते हैं उसका जो पैसा होता है, वह पैसा इसाई लोग धर्म परिवर्तन में इस्तेमाल कर रहे हैं। धर्म परिवर्तन अधिकत्तर उसी के कारण हो रहा है। इस तरफ सरकार को बहुत ध्यान देने की जरूरत है। आज इस देश में मेजारिटी को माइनारिटी में चेंज करने के लिए कितने ही साधन इस्तेमाल किए जा रहे हैं। एक तरफ तो आप फेमिली प्लानिंग चला रहे हैं और दूसरी तरफ धर्म परिवर्तन का कार्य जारी है। ये सारी चीजें उस मेजारिटी कम्युनिटी को समाप्त करने के लिये हो रही है आज इस देश में अपने को हिन्दू कहलाना अभिशाप समझा जा रहा है। हमारे पड़ोसी देश नेपाल में अगर कोई व्यक्ति राजा से पूछे बिना या सरकार से पूछे बिना धर्म परिवर्तन करता है तो वह सजा का भोगी है।

अन्त में एक बात मुझे पटेल आयोग के सम्बन्ध में कहनी है। गाजीपुर के श्री गहरीम के जोर देने पर पं० जवाहरलाल नेहरू ने पटेल आयोग का गठन किया था। इसमें बलिया, आजमगढ़, जौनपुर, बस्ती जिलों को रखा गया था किन्तु गोरखपुर इसमें नहीं रखा गया था। लेकिन उस आयोग की सिफारिशें आज तक कार्य रूप में परिणत नहीं हो सकी हैं। सरकार योजनायें तो बहुत बनाती है लेकिन बाद में उन को कोल्ड स्टोरेज में डाल देती है। जब तक आप उनको कार्य रूप में परिणत नहीं करते तब तक जनता को इन योजनाओं से लाभ कैसे मिलेगा? कारण यह है कि जब तक वहां की जनता आपके सिर पर सवार नहीं होती है और मजबूर नहीं करती तब तक आप कोई ध्यान नहीं देते हैं। अगर आप उस योजना को वहां पर कार्यान्वित करेंगे तो उस अंचल से अधिक से अधिक आनज पैदा किया जा सकता है। मैं आशा करता हूं सरकार इन बातों पर विचार करेगी।

SHRI BEDARATA BARUA (Kaliabor): In the midst of understandable optimism about the green revolution, a note of caution has to be sounded because while the past performance had been impressive, according to this morning papers, this year's performance is expected to be about two millions tons short. Instead of maintaining a growth rate of four or five per cent in agriculture even after this green revolution had caught up there may be lean years in the next five or six years where we may have a shortfall of even ten million tons. If that happens all our calculations will certainly have to be modified and the question of increasing production in agriculture must be viewed

[Shri Bedarata Barua]

not only from the angle of production but from the angle of productivity. The basic weakness of our agriculture is that only twenty per cent of our cultivable land is irrigated ; the vest, about eighty per cent, depends upon the vagaries of the monson and any change in the monsoon may have affect on our agricultural production. In the meanwhile inspite of our family planning programmes, our population increases and in 1985 — not many years hence — we would need about 187 million tons of foodgrains which it would be impossible to achieve even at the present rate of growth. If we take the previous rate of growth of 2.4 per cent, the shortfall will be about 60 or 70 million tons in 1985. I think we must be careful and must also find out where exactly we are lagging behind and what axactly needs to be done. Today there is not so much progress in regard to family planning but that is not the subject which is under discussion now. In regard to increase in food production, the basic difficulty of the Central Government is that there is no uniform line of comand in agriculture and many things have to be done through the Chief Ministers' Conference and this leads to certain avoidable difficulties. Perhaps the National Commission on Agriculture may remove this lacune and may also help to bring about better understanding between different Government and also lay down a master plan for the development of agriculture. It is necessary that we should plan our agriculture on a scientific basic. I congratulate the Food Ministry for thinking in terms of a National Irrigation Commission also because it is in the fields of irrigation that the battle for more food production will ultimately be decided. It is quite obvious that when we talk of irrigation, we have always emphasized the major irrigation schemes only. The benefits of such schemes do not always reach the small peasantry. The major irrigation schemes can serve only one third of our cultivable land till the forseeable future. The rest will have to be served by medium and minor irrigation schemes. If we do not go into these aspects we are bound to create stresses and strains in our agricultural population ; the difference between the big peasants and small peasents will become such that there will be a real revolution and we shall have the same state of affairs in India as in Pakistan. It is said that in Pakistan they increased food production ; they actually doubled their food production during Ayub's regime but because they did not look to the difficulties of the small farmers, they are now in the midst of a revolutionary process which they could not contain by anything except the military rule. Unless we are able to take irrigation water technical know-how and other things to the small farmers, unless we have a method by which we can serve big as well as small farmers, the developed and the under developed areas unless we plan for the whole of India, we shall be in great difficulties. Today every technique appears to be oriented not towards the development of every agriculturist but somehow the benefits of agriculture go to certain sections of the agriculturists. This is a very dangerous signal for all of us. Not only in regards to minor irrigiation and all that, where the small farmer can also have his own irrigation and his own well which will take greater care of his land, but even in regard to implements like the heavy tractors and all that, we have before us the example of Japan which is not only experimenting but is already having what are called floating wells. There are again the garden tractors in the USA. We have produced some tractors that are usable only in big fields by the big farmers. We must remember that 90 per cent of the farmers of India are those who own not more than a few acres of land — one or two acres of land each. These people would require implements that can be fitted into their farms. Why is it not possible to do it ? There are some experiments which have been done and some efforts have been made in the matter of tractors. But we must make intensive efforts in that direction so that these implements not only do not certainly replace the labour and create new tensions, but serve the small farmers whose problems somehow we are unable, in spite of our good intentions, to solve.

There is again this lack of the chain of co-ordination or control in agriculture. The State Gevernments more ar less are more subject to pressures from the bigger peasantry and so the State Governments find it very difficult in trying to meet the needs of the small peasant.

When I come to refer to the question of research organisation, where not enough has been done but something has been done, I may mention the ICAR and the Central Research Institute on Agriculture and allied subjects which are there. The research must

be such that it can carry the benefit of research and the extension organisation to the field, and it can take the problems of the field to the research organisation. This is how our relationship has to be developed. I have no doubt that unless we carry out practical research and applied research and fundamental research, apart from taking the problem of the field to the research station or vice versa, we are not going to face the problem fully. As it has happened in many States, and in my own State, the extension organisation has given some technique, and that technique is demonstrated in the field, and the cultivators know that it has not been properly tried, and so the technique fails. The agriculturists gets more frustrated, because he knows that this technique has never been properly looked into and tried ; that it has not been properly researched. These are the problems. The extension organisation is very weak in the States. We have to see that this organisation is streamlined. Then there is the question of the supply of inputs and the provision of services. So far as this is concerned, we have done a lot.

The question of agricultural taxation has been posed before us. I feel that in Indian agriculture, if we are not able to avoid the strains that have come into the backward economy, and we are still having an economy where only the bigger agriculturists are prospering, then it is a real danger. This is not the time today for any taxation like this, because we are not sure that this green revolution, as you call it, has really stuck roots, whether it has stabilised or not. We do not know. We are unable to say that the increase in production has stabilised. It may be due to monsoonal factors ; 55 per cent of it may be due to the monsoons ; 10 to 15 millions a year. In this situation, it will be very improper now to do anything which may affect the big peasants. I know the pig peasant does not represent the peasants always. But he is the only dynamic section in the agricultural sector today. Whether you like it or not, he is the dynamic and progressive sector in agriculture today. And we cannot afford to do anything which may affect him or discourage him in anyway. If we do it, it is bound to affect our production and the country may lose the extra 20 million tonnes in terms of foodgrains. This problem has to be faced very cautiously. When you say about pump-sets and when you want to levy a tax on them, I shudder to think who is going to purchase them. The poor peasants are going to purchase these pump-sets and tractors and all that. He will be taxed and those who have already purchased these things will not be taxed.

MR. CHAIRMAN : He should conclude now.

SHRI BEDABRATA BARUA : I am concluding. The management technique has to be streamlined. At present only 3 per cent of the cooperative credit is given to those people who have assets worth less than Rs. 1,000. It should not continue like this.

So far as rain-fed areas including Assam are concerned, there has been no research made into their problems like what type of seeds will be effective there, what sort of pesticides will be necessary, whether tractors can be used, etc. Rain-fed areas have been completely left out of the picture. In areas like Assam, there are no big peasants. We have to develop our agriculture on a scientific basis and we must have research organisations to tackle these problems and also to find out how foodgrains can be produced in dry areas, we may have rains in summer, but no rains in winter and the soil may be as hard as iron. It may be difficult to cultivate except by tractors. Unless we face these problems in Assam, where agriculture is in a very backward condition, we may have to face other political problems there as in Telengana and other areas, because we have not gone into the basic problems of equalising the agricultural opportunities throughout India.

SHRI K.M. KOUSHIK (Chanda) : Sir, it shall be my endeavour in the brief time allotted to me to recapitualte what has been actually done and what the Government now intends doing and what are the hurdles that come across their intentions.

In the first plan, minor irrigation projects greatly increased. Use of fertilisers was put into effect and there was a lot of land

[Shri K.M. Koushik]

reclamation also and development and extension of land under cultivation. The result was, the plan was extremely successful. Production increased by 25 per cent and foodgrain prices came down by 20 per cent.

In the second plan, there was a shift in Government's policy. Agriculture was not cared for. Heavy industry was given more importance. There was also the land reforms policy brought into effect and there were ceilings on lands. The result was short-fall in production and foodgrain prices went up by 50 per cent. All measures to check the price rise completely failed and the plan was not successful. It could be cal'ed a failure.

In the third plan also, there was a complete shift towards heavy industry. To say the least, agriculture was completely neglected. Except in 1964-65, the production was very low resulting in heavy imports controls, zones, monopoly procurement, Food Corporation, State-trading, etc. came into being.

After all these pitfalls, in the fourth plan, the Government have realised that due attention has to be given to agriculture. I am glad about it. Now, they want to adopt new scientific techniques like use of improved seeds, heavy dose of fertilisers, weedicides, insecticides, etc. It is very good and I have no quarrel with it. But they must not forget that the biggest bottleneck in Iadia is water, so far as agriculture is concerned and all these scientific techniques will be absolutely of no avail unless we actually give the former timely and adequate supply of water. This is absolutely necessary to utilise fully the scientific techniques they want to introduce to bring about an agricultural revolution.

Though I am not a cultivator, I have got intimate knowledge about it. In my district, in one tehsil, they took to Taichung—the Japanese method of rice cultivation. It was a gamble with rain. There was no rain and there was no source of irrigation with the result the crop completely withered. Now if you go and tell them to take to this method of cultivation, they would not even touch it with a pair of tongs. Therefor, the biggest bottleneck is water and you have to deal with that problem first.

Certain big projects have come into being. India is a vast country and a few big schemes here and there will not supply water to the nook and corner of India. Also, big projects require a long gestation period and involve a heavy expenditure, which is not possible for us to do in our present financial position. The alternative is to take to minor irrigation projects, as was done in the first plan. That is the only thing that can give the agriculturists timely and adequate supply of water. Minor irrigation projects may be in the nature of tanks which every village commands or bundings or small nallas which flow all through the year. There are small perennial sources of irrigation and we can have small bounds on them. They do not require a long gestation period nor heavy expenditure.

Now, who is to take the trouble to find out these sources of irrigation. Our ministers are busy ; they are sometimes too busy with extra-curricular activities like laying foundation stones, presidential addresses ; etc. I want the Government to take up a crash programme of improving every tank in every village. It is not possible to put up big irrigation projeets or spend huge sums on bundings, etc. Therefore, there should be a crash programme of repairing every tank which was a source of irrigation in the old days.

THE MINISTER OF FOOD AND AGRICULTURE (SHRI JAGJIWAN RAM) : Some minister will come to inaugurate that also.

SHRI K.M, KOUSHIK : That is not a bad thing at all. I would congartulate him, I only want the Government to look at it in the proper perspective. May be because of the vastness of the State, it may not have been possible to find out the potentialities of each district. That is also possible. But unless you give the farmer proper facilities and an adequate and timely supply of water, it is no use going in for sctentific techniques. They will only prove disastrous.

**14.55 hrs.**

[MR. DEPUTY-SPEAKER *in the Chair*]

Secondly, we must now decide what is the land reform policy. Already the peasants in our country are holding very uneconomic holdings. If you want to have ceilings on land it will further subdivide the already un-economic holdings into further sub-divisions and lead to fragmentation. I do not say that land reform measures should not be there. I am for progressive measures. But I want that one policy must be there. If the holdings are uneconomical the peasants will not be able to modernise the land and use improved methods of cultivation. If only they have economical holdings they can make use of them. Therefore, we must decide what should be our policy, whether we should have uneconomical holdings or economic holdings and whether there should be a ceiling on land or not. These are policies which should be decided so that there may not be any drag on agriculture.

Agriculture has become a gamble with rains in our country. This has to be kept in mind. Uneconomic holdings prevent the use of modern techniques. The holder has neither the means nor the enterprise to modernise his farms. Thirdly, the method of storing has to be re-vitalised. Some of my hon. friends have suggested and I also want to add that in the *Economic Times* of September, 1966 it has been said that in growing and harvesting 20 per cent of the grains are lost and 10 per cent are lost due to rodents and pests. The Bulletin on Grains Technology also says that 10 per cent is lost due to rodents and pests. The Government Audit Report (Civil) 1966-67 shows that there was procurement of grains worth Rs. 589 crores, sales amounted to Rs. 491 crores and losses due to rodents etc. amounted to Rs. 78.36 crores. Therefore, new methods of storage will have to be devised not only for storage of foodgrains of the Department but also of the agriculturists. We have been losing a lot of foodgrains because of lack of proper storage facilities.

The food problem is a creation of the Government and the Government always thinks that control is a *chumantar* for all scarcities and State Trading is supposed to be the cure for all ills of distribution. If the intention of the Government has been to supply cheap grain I regret to say that it has miserably failed due to various factors. For example, there are the food zones. The agro-economy is actually damaged and the national integrity also is damaged because the surplus and deficit States do not share the happiness and misery with each other. The surplus States want to exploit the deficit States with the result that there is damage to national integrity. Is the producer happy in the food zones? The producer is actually made to supply foodgrains at a rate which the State Government fixes and he is not having a free market. The consumer is not happy because he is not getting it at a cheap rate. Wide disparity in prices was observed in the price of gram. It was Rs. 85 in Rajasthan, Rs. 119 in M. P., Rs. 212 in Maharashtra and so on. This was the state of affairs so far as gram was concerned in 1967. This wide disparity gave rise to smuggling and a lot of corruption.

SHRI JAGJIWAN RAM: Today gram is free.

SHRI K. M. KOUSHIK; I am only saying that this disparity has led to these things and therefore the zonal barriers should go. Loss due to deterioration is also there. If you will see the figures given in government reports you will find that relaxation of these zones has yielded very good results. Barley in Punjab, which is a surplus State, was Rs. 64/65 and in Bombay it was Rs. 70/78. Maize was Rs. 64/66 and Rs. 70/75 respectively. This shows that after relaxation of zonal restrictions the price has stabilised and it has also been the same in surplus and deficit States.

**15 hours**

The hon. Minister reminded me the position with regard to gram. In this very House I have suggested that relaxation of the zonal restrictions on grams and pulses would give an idea to the government whether relaxation of the zonal rest-

[Shri K.M. Koushik]

rictions with regard to foodgrains should be there or not ; if the prices go up, cartainly, it would be harmful and that will give an indication. Accordingly, in the months of March-April, 1968 relaxation of the restriction on the movement of grams and pulses was ordered. What is the result ? Earlier, we were paying Rs. 3.50 per kilo of gram dal. Now, after the relaxation, for the last seven or eight months we are getting it at the rate of Re 1 per kilogram. So, the price has stabilised and there is no difference or fluctuation at all. The zonal restrictions have led to corruption and smuggling. But the removoval of this restriction has not in any way injuredconsumer. Actually, it has helped the stabilisation of the prices and prices have come down in the deficit areas. I will read out your own experience given in consumer prices. The removal of restriction by Punjab, Haryana, Uttar Pradesh, Bihar and recently Madhya Pradesh on the movement or coarse grains like jowar and bajra outside the State had a salutary effect of steadying the prices of coarse grains. So, zonal restictions have not improved matters in any way and they have not proved to be of advantage to the producers ; they have become equally disadvantageous to the consumers. They have not been helpful either to the producers or consumers according to your report. The relaxation of the restrictions is the remedy and you have accepted it. Therefore, I submit that the zonal restrictions must go with regard to foodgrains also.

Coming to other things, with regard to rice there might be honest difference of opinion, but with regard to wheat the position today is somewhat different. The restrictions on wheat should be freed and there should be no restrictions at all. With regard to making a buffer stock at this stage, you have already some stocks. In addition to that, you are expecting a consignment of 2·8 million tonnes in this month. So, you can have a buffer stock of the foodgrains you are importing and there should be free movement, so far as foodgrains produced in this country is concerned.

Lastly, the Food Corporation was intended to be a competitive venture for providing very cheap food to the consumers. But everybody now feels that it has become a monopolistic concern. The President of the Consumer Co-operative himself says that the Food Corporation is the biggest middleman in the country, charging a commission of more than 13 per cent on the procurement of rice from producers and selling them to the consumers. I will give you the procurement rates for jowar and rice in my district. Jowar was procured last year at Rs. 53 and the selling rate of the Government to the consumers was Rs. 67. So, the Corporation was getting Rs. 14 for one quintal of jowar without doing any work. If this is the way the Food Corporation functions, I do not know how the objective of Government of supplying cheap grain to the consumer can be fulfilled ; it is a matter which I am not able to understand.

Take another example. They pay Rs. 89 or 90 for one quintal of rice to the producer, procure it and keep it in the Government godown. The selling price to the consumer is Rs. 105, a margin of Rs. 15. If this is the contribution made by the Food Corporation, it is impossible to think that it can tackle this problem and supply cheap grain to the consumers.

Next to food is clothing. We are already short of cotton and, therefore, I would request that something should be done in order to step up the production of cotton in this country ; otherwise, we will be in a predicament and will again be made to import cotton from foreign countries.

Lastly increase in cattle wealth has not been taken into consideration at all. Apart from the fact that it supplies milk and fat which is rich in animal protein--that is one of the arguments that have been advanced--it will increase manure. I also say that chemical manures are going to make our lands absolutely useless if they are continuously used for some time. I have a lot of authorities ; I do not want to quote them and take the time of the House. An increase in cattle wealth will increase manure and that manure is necessary. Unless this manure is used along with chemical manure, our lands are going to be absolutely useless after some time. Therefore, I hope, the Government will take into consideration this position and try to increase cattle wealth.

Then, I wanted to deal with soil conservation also which is a factor, but I have no time. Kindly see to it. Soil conservation is a very important matter and, I hope, the Minister will see that something is done in this regard also.

SHRI K. SURYANARAYANA (Eluru) : Mr. Deputy-Speaker, Sir, while appreciating the developments made in the agricultural sector, all the rural population was expecting that more benefits will be given to the farmers in this Budget because on several occasions the Prime Minister of India and the Deputy Prime Minister and Finance Minister also had given an impression to the farmers that they would be given proper treatment by allocating funds, not for their personal use but for the development of agriculture so as to feed the undevelopment areas where foodgrains are not being grown. In several areas instead of growing foodgrains so as to be self-sufficient, they are constantly growing only commercial crops in the name of earning foreign exchange or something like that. The States which are growing foodgrains are not being benefited by the Government of India saying that they are not contributing to their projects because they have no money. Along with other States where they have developed industries —like port areas and States like Maharashtra ; we are not grudging the development of Maharashtra—areas where food production is developed should also be given finances from the Government of India. But after giving all assurances to foodgrains growers, all of a sudden in the present Budget our Finance Minister has dropped a bombshell,

SHRI JAGJIWAN RAM : It did not explode.

SHRI K. SURYANARAYNA : Not yet. It is a time bomb.

Almost 90 per cent of the Members, whether of this party or of that party, are elected by the rural areas and unless we look after the interest of farmers, not only for money but for the development of the country, there is no use of our being in Parliament. That is why we approached the Cabinet and we are thankful to them that they were kind enough. It seems, the entire Cabinet has agreed to reconsider the proposals.

Recently I received nearly 300 or 400 letters from our constituencies asking me to represent to the Government of India against the taxes—not only the tax on fertilisers but also on kerosene oil and petrol—which are affecting not only the farmers but agricultural labour and anyone. So, I request the Government of India to give deep consideration to relaxing all the tax burdens.

As for fertilisers, when other countries, like Japan, are using 200 to 300 kilogrammes per acre, our country has not reached even 4 kilogrammes per acre on an average. How can we develop agriculture unless we give some relief, some incentive to the farmer ? Instead of giving incentive, we are giving him discentive ; instead of giving encouragement, we are giving him discouragement. What is the use of saying, rural development, rural industry, will get encouragement and will be developed in the Fourth Plan. With all these slogons only we are going on like that. I submit to the Government, through you, Sir, that there must be some relief given to the farmer, not only by giving any loans or anything.

Take, for instance, tubewells. There are so many tubewells which are being put in various States. There are some failures also. I know of a veteren Congress gentleman in my district who was gone for a tubewell for which he has spent nearly Rs. 30,000 to Rs. 40,000. He has not suceeded. So, he has lost his entire property. In my district, we have ourselves formed a tubewells co-operative society with the help of the Collector and the Social Welfare Board with a capital of Rs. 25,000 to Rs. 30,000 to give some help, some fillip, to the farmer who has failed, where there is no success in the tubewell, as a sort of compensation. The Government should also give help to the farmer instead of giving it to consumer societies. City-fellows are being benefited like this. The farmers should also be benefited. The Government should give help to the farmers and to the rural population. We do not want to grudge the towns people. They should also be benefited. They should

[Shri K. Suryanarayana]

also be fed with our production and everything. They must live comfortably also. But recently, Sir, the Finance Secretary, Mr. I. G. Patel, has said that the agricultural industry has been developed like anything and they are very prosperous and are getting Rs. 1000 per acre. All these things have been said. Mr. Masani has given a report on the Suratgarh Farm. They are not even getting 0·07 percent income on the investment made. They say, it is an experimental farm. The farmers are also doing experiments all these years, for the last three or four years, by getting all the credits and facilities through community development, through fertiliser credit and everything.

Now, the prices of fertiliser have been increased abnormally. They have cut down the subsidy already and they have increased the prices also. They want to have 10 per cent which means that production charges will be increased by factory-walas and Importers. The taxes are also increasing, not only the prices. It is a set-back to the agricultural industry. If they do not give any consideration not only to reduce prices but to scrap the new proposal, I would beg of the Agriculture Minister to do something. He is only earning money and giving it to the cash-keepers, the public exchequer. He should not give it, unless he gets return for agricultural industry, from the Finance Minister. Simply giving 10 hours or 12 hours to speak on the demands for grants of the Food and Agriculture Ministry will not help. You are not getting money for the development of agricultural industry comparing with other industries. It is a big industry in the country. The Finance Ministry should give proper consideration to all the matters for the development of agriculture.

The agricultural industry in the rurals areas is being developed only recently. But there is still the food shortage in the country. There is the sugar industry. The country is exporting sugar. We are getting foreign exchange also. The industry is being developed in four or five States. We have no objection. They have developed long long ago. But where there is potentiality on account of recent changes, from Maharashtra area to Andhra, Mysore and Madras they are not being considered to licences immediately. I understand, according to the statement which was given in Parliament in Maharashtra State, besides other States, they have applied for 16 licences which are pending since 1963. They are getting, it seems, 40 tonnes of sugarcane per acre and the sugar content is 12 per cent. I would request you to consider immediately and to dispose of all the applications which are pending for cooperative sugar factories. That is the only industry which can develop in rural areas to help the farmers. So, I would beg of the Government to develop sugar industry and the foodgrains trade also. I have no objection to give it to private merchants. There must be some competition also. In the food trade the Government have lost Rs. 200 to Rs. 300 crores during the last ten years. But the Food Corporation are showing some profits. As far as my knowledge goes, they are imposing so many cuts on the millers and suppliers in the trade. I know these things. I am associated with the co-operative society. They will impose so many cuts. Some inspector will be there. Unless our clerk goes and sees them, they will not give that facility. They are imposing so many cuts. This means reducing the normal prices. But they are not giving this benefit to the consumers to whom condemned paddy and damaged rice are supplied. They are not giving the benefit to the consumers. This has to be inquired into by the Minister.

When the Food Corporation was formed we were very glad. But in the implementation there are so many deficiencies. For instance, they have constructed several godowns. In my district also they have planned a godown three miles away from the Railway Station. The transport difference in this will come to several lakhs of rupees. Our technical people may not know the local conditions that are prevailing. Where is the necessity to locate it three miles away from the Railway Station, Tadepalligudam, when there is a site available near the railway line. They have invested Rs. 30 to Rs. 40 lakhs. They have also asked for the modern rice mill to be put up three miles away, along with the godown, because they will supply paddy from the godown and no transport will be involved. All the farmers are supplying to the co-operative mills directly. We have paid only Rs. 5/- per yard for the construction of a co-operative rice mill near the Railway Station.

Therefore, the transport charges are lesser and we are benefited to the extent of Rs. 50 to Rs. 60 thousand per year.

There are so many obstacles for development in this country. In my view, the Planning Commission is one of the greatest obstacles. There is no necessity for this at this level. They have appointed so much of staff. I know. My friends are there. From morning to evening they have nothing to do except go on revising and revising the plans. In order to recover all these things they are charging the farmers to the extent of Rs. 20 or Rs. 30 crores on fertilisers alone. They are losing in some other sector, but are trying to make good the loss from this sector, and unnecessarily we are made unpopular.

AN HON. MEMBER : Wealth tax also.

SHRI K. SURYANARAYANA : So many of our friends think that we are all landlords and we are afraid of wealth tax. But we are not afraid of wealth tax. Not only in India but in the whole world, the honest tax-payer, the person who does not evade the tax, is the cultivator. In all other sectors persons are evading tax. All the cinemawalas are evading tax. We all know who are the tax-evaders. But still they are awarded Padma Shri, Padma Vibhushan and all that ? Why should they give those awards ? What is the necessity ? They spend Rs. 10,000 or Rs. 15,000 for functions in connection with these awards.

Any tax which will be beneficial to the farmer and which will act as an incentive for his production should be given. Mr. Jagjiwan Ram and Mr. Morarji Desai, with a good intention, may have thought of the wealth tax. But, after the introduction of land legislation, where is the wealth ? Birlas and Maharajas have purchased in our area 300 acres. Let Government tax those people. They should tax the black-marketeers who, in the name of purchasing land, have put their black money and are converting it into white money. They have taxed innocent people. Hon. Shri Jagjiwan Ram kindly reminded me regarding wealth tax. Our Finance Minister several times assured the people in Bombay year after year that agro-industries will be developed. Wealth tax also—we are not afraid of that. That should be given deep consideration, as also the fertiliser tax and the tax on pumping sets. They say only a wealthy man will have pumping sets and tubewells. But that is not a fact. Only in the upland area where they have no irrigation facilities, the tubewells are being proposed for the development of agriculture at an abnormal cost. We have started a co-operative tubewells society in my District. We are also arranging finance to the farmers through co-operative land mortgage banks. In our State there is one example. There is no money with the Electricity Board. We have borrowed from the Land Mortgage Bank nearly Rs. 28 lakhs and advanced it to them We are paying $7\frac{1}{2}\%$ interent to the Bank and the Electricity Board is paying it to the farmer at $5\frac{1}{2}\%$. The two per cent margin we are paying from our pockets to the co-operative Land Mortgage banks.

SHRI JAGJIWAN RAM : You are still continuing.

SHRI K. SURYANARAYANA : Yes, Sir. The tobacco growers also represented to the Government of India that their unsold stocks should be purchased by the STC and they should find out market for that in various countries. Unless they look after all these things not only farmers personally but your efforts also in food production will be affected.

DR. KARNI SINGH (Bikaner) : Mr. Deputy Speaker, Sir, I realise that the time at my disposal is very short. So I will confine myself to the problems of the famine-affected areas in Rajasthan. As you know we are facing one of the worst famines the State has ever had in the last 100 years. There are just 3-4 months left now to tide over, and I feel that with the help of the hon. Minister and this House we will be in a position to tide over these 3 months. There is no doubt that the famine in Rajasthan this year will cripple the State for the next 15 years. There will be a great deal of help we will be requiring from the Centre to put the State back on its own feet.

As far as cattle wealth and agriculture is concerned, there are many parts in the country and in the world where there is low

[Dr. Karni Singh]

rainfall. I would like to make a suggestion to the hon. Minister that we should have research done on this aspect and the farmers should be shown to change the time of sowing because in Rajasthan we have seen the last rain has begun to fail year after year. Because of this the crops start withering away. Perhaps the Agricultural Research Institute may be in a position to give the farmer some idea.

The other question is about the use of a strain of grain for seeds which would grow in less irrigated areas and where there is very little rainfall. I think science and technology has reached a stage where it should be possible for us to produce strains of seeds which will grow in the arid areas of our country.

Coming to the major problems of Rajasthan's famine-stricken area, I would like to draw the attention of the hon. Minister and this House to one or two major problems that we have faced during the present famine and that is when work on a particular famine work or camp is completed before the new work is opened there is an intervening period of some days or even weeks and the poor famine-stricken people have no means of sustaining themselves during this period and for two or three weeks they have to depend entirely on their own savings which to say the least, is next to nil.

I would request the hon. Minister that in case immediatety work cannot be opened out in the next three months until rain comes, this labour must be given food free of cost or they should be paid for this lay off period because it is not their fault if the work cannot be opened out. Since this is the worst famine in 100 years it must be treated special care and sympathy.

The other question is about पिआई, drinking water being drawn by the villagers for use of the village. The same question arose in this House on a previous occasion and the hon. Minister was kind enough to observe that Rs. 25 to Rs. 50 would be given to each villager for drawing water. Now, I may draw the attention of the House to this fact once again. In this severe famine some of the animals used for drawing water have died. Often 2 or 3 men have to work together to draw the water for the village and cattle. Earlier on, Rs. 12.50 was paid for this work to the drawer and it was later raised to Rs. 25. This amount is not adequate. The payment rate should not be based on the basis of population alone but it should be based on the depth of water in the wells also. In Rajasthan water in many areas goes as low as 300 feet.

The other question is about shelter and medical aid. We are passing through an excruciating heat wave in the famine areas in Rajasthan. Never in the history of Rajasthan have we experienced this 107° F to 112° F in March. This is the temperature which is normally recorded in May, but this year the temperature has shot up to 112 degrees already even in the month of March. Because of this people are apprehensive of large-scale spread of epidemics. Adequate shelter will have to be provided at the famine camps, more so for women and children to protect them from this extreme heat.

The question of availability of fodder is another important point. Presently, fodder is reasonably easily available in towns but arrangements must be made for fodder to be made available in villages also preferably at patwar level instead of only town levels. Alternatively Government should notify to villages the dates on which fodder will be available in the villager so that they may go there and collect them from time to time.

One of the basic problems in our country is about the storage of foodgrains. I was told the other day that there is shortage of berthing place for loaded food wagons and one of the wagon trains with foodgrains had to be sent to Madras, because there was no berthing place to park these wagons in Punjab. If this is true, I request the hon. Minister to see that there should be a greater coordination between the

Ministries of Food and Agriculture and Railways.

I believe that the Food Corporation of India cannot dispose of their stocks of maize and jowar. I think these are lying in their own stocks today. If that be the case, they should be allotted to the famine-stricken areas where people are still getting lower quotas of food than their requirements, commensurate with their needs in the famine camps where considerable work is taken out of them, in these extremely hot conditions.

That is all that I wish to say and I thank you for the time that you have given.

**श्री अचल सिंह** (आगरा) : उपाध्यक्ष महोदय, आज हम लोग खाद्य और कृषि समस्या के ऊपर जो डिमांड है उस पर विचार कर रहे हैं। हमारा देश कृषि-प्रधान देश है। आज भारत की जो नैशनल इनकम है वह करीब 3,000 करोड़ रुपये की है। उस में से 1,500 करोड़ रु० हम को ऐग्रीकल्चर से मिलता है। यह विषय बहुत अहम है। आजादी से पहले हम करोड़ों रुपयों का गल्ला देश से बाहर भेजते थे, लेकिन दूसरी लड़ाई के बाद हमारा देश अन्न के मामले में दूसरों का मोहताज हो गया।

अन्न की बहुत कमी हो गई है। मुझे याद है जब फर्स्ट वर्ल्ड वार हुई थी उस वक्त गेहूँ चार सेर का बिका था। तब हमारे देश में बड़ी हलचल गई है और लूटमार मच गई थी। दूसरी लड़ाई के बाद हमारे देश में जितना गल्ले का जखीरा था उसको ब्रिटिश गवर्नमेंट ने समाप्त कर दिया। उसने कृषि की तरफ पूरा ध्यान नहीं दिया। पहले हमारे देश की मंडियों में लाखों और करोड़ों मन गल्ला पड़ा रहता था। गांवों में जो खत्तियां होती थीं, कोठे जो होते थे वहां पर भी कितना ही गल्ला पड़ा रहता था। इस तरह से करोड़ों मन गल्ले का स्टाक हमारे देश में रहा करता था और देशवासी बड़े आराम से रहते थे। उस वक्त गेहूँ का भाव दो रुपये और तीन रुपये मन था। लेकिन आज आप देखें कि गेहूँ का भाव चालीस से लेकर साठ रुपये मन तक का है। हमें इस बात पर गोर करना है कि हमारे देश में यह स्थिति क्यों पैदा हुई है।

हमने पंचवर्षीय योजनाओं का सिलसिला चलाया। तीन योजनायें हम पूरी कर चुके हैं। लेकिन कृषि पर हमको जितना ध्यान देना चाहिये था उतना ध्यान हमने नहीं दिया। हमने औद्योगीकरण पर काफी ध्यान दिया और इसका परिणाम यह हुआ कि हमारे देश में उद्योगों ने काफी उन्नित की। लेकिन कृषि में हमारे देश ने कोई उन्नित नहीं की। हमारी कृषि की पैदावार कम होती गई। इसका नतीजा यह हुआ कि हमारी आवश्यक्ता के लिए जितने अन्न की हमें आवश्यक्ता थी वह भी हमारे पास नहीं था और हमको अमरीका से करोड़ों रुपये का अन्न मंगाना पड़ा। यह अन्न हमने पी०एल० 480 के तहत लिया। इसकी वजह से हम आज हजारों करोड़ों रुपये के अमरीका के कर्जदार हो गए हैं। यह हमारे देश के लिए जोकि कृषि प्रधान देश है बड़े ही शर्म की बात है। हमको दूसरों के आगे झोली फैलानी पड़े, यह हमारे लिए खेद की बात होनी चाहिये। हम दूसरों से खाने के लिये अन्न मांगें, इससे बढ़ कर हमारे लिए शर्म की और क्या बात हो सकती है।

बड़ी खुशी की बात है कि पिछले दो वर्ष से जब से हमारे मौजूदा मन्त्री महोदय ने इस विभाग को सम्भाला है, हम ने कृषि के क्षेत्र में काफी उन्नति की है। हमारी कृषि की पैदावार बढ़ी है। दो साल पहले सूखा पड़ा था और तब हालत बहुत खराब हो गई थी।

[श्री अचल सिंह]

1967-68 में इस तरफ ध्यान दिया गया और वर्षा भी अच्छी हो गई। इसका नतीजा यह हुआ कि हमारे देश में सौ मिलियन टन के करीब गल्ला पैदा हुआ। अब कुछ आशा का संचार हुआ था। और मन्त्री महोदय इस ओर ध्यान दे रहे हैं कि ज्यादा से ज्यादा पानी की व्यवस्था हो, बीज की हो, खाद की हो और लोगों को कर्जा मिले ताकि वे अच्छी फसल पैदा कर सकें। इन सब प्रयत्नों के नतीजे भी अच्छे आ रहे हैं। लेकिन दुर्भाग्य इस बात का है कि इस वर्ष महावट नहीं हुई, फलस्वरूप इस साल जो पैदावार होने का अनुमान है उतनी नहीं होगी। इसका कारण बारिश का न होना है। स्टेटिसटिक्स वाले बताते हैं कि इस साल भी जो उत्पादन है वह पिछले साल के उत्पादन के बराबर हो जाएगा। लेकिन अगर बारिश हो जाती है तो निश्चय ही हमारी हालत बहुत अच्छी हो जाती।

मैं देखता हूं इस वक्त गल्ले की कोई कमी नहीं है। इस वास्ते मैं समझता हूं कि जो रेस्ट्रिकशंज इसकी मूवमेंट पर लगाई गई हैं, जो रुकावटें खड़ी की गई हैं, जो जोंज़ हैं, जो कन्ट्रोल हैं, उनको हटा लेना चाहिए। अभी राजस्थान में भयंकर अकाल पड़ रहा है। लेकिन वहां पर सरकार ने गल्ला पहुंचाने का प्रबन्ध किया और लोगों को गल्ला मिलता रहा। इसका नतीजा यह हुआ कि कोई भी आदमी पिछले बरस वहां या कहीं और भूखों नहीं मरा। पिछले दो सालों में भूखों नहीं मरा। यह हमारे देश की सरकार के लिए बड़े ही क्रेडिट की, बड़े ही गर्व की बात है।

कृषि उत्पादन हमको बढ़ाना है तो हमें पानी की व्यवस्था करनी होगी। आज पानी की बहुत कमी है। खास तौर पर मैं अपनी कंस्टिट्यू-एंसी की बात आपको बतलाता हूं। बीस बरस पहले जितना पानी वहां मिलता था उतना ही पानी आज भी मिलता है। एक प्रतिशत भी पानी वहां ज्यादा नहीं दिया जा रहा है। जमना की नहर आती है। ताजेवाला पर सारा पानी रोक लिया जाता है और एक चौथाई या पांचवां हिस्सा ही पानी वहां से आगे के लिए दिया जाता है। भाखड़ा डैम बन गया है तब भी हमारे वास्ते पानी रिलीज नहीं किया गया है। इसका नतीजा यह होता है कि नहरों में पानी नहीं आता है या बहुत कम आता है और उसकी बजह से काफी परेशानी होती है। कुछ लोगो ने ट्यूब वैल लगा लिये हैं जिससे लाभ हुआ है और पानी का इंतजाम उन्होंने किया है। लेकिन आम किसानों को पानी नहीं मिलता है। उनको बड़ी परेशानी होती है। पहली योजना से मैं इस बात की कोशिश करता आ रहा हूं कि आगरा के लिए पानी का इंतजाम किया जाए, वहां पर सिंचाई के लिए पानी दिया जाए हमेशा यही कहा जाता रहा है कि रामगंगा डैम बन रहा है और जब वह बन जाएगा तब आपको पानी मिल जाएगा तीनों योजनाओं में यही कहा जाता रहा है। पता नहीं रामगंगा डैम कब बन कर तैयार होगा और कब पानी आगरा जिले को उससे मिल सकेगा। मैं समझता हूं कि पानी का इंतजाम होना बहुत जरूरी है।

अब आपने पम्पिग सैट्स पर ड्यूटी लगा दी है। यह बहुत ही अनुचित है। खेती सही अर्थों में अभी शुरू ही हुई है। जो कमी है उसको हमें पूरा करना है। ड्यूटी जो आपने बीस परसेंट लगा दी है उससे इसके मार्ग में बाधा उत्पन्न होगी। यह बहुत खतरनाक चीज है। मैं चाहता हूं कि हमारे मन्त्री महोदय वित्त मन्त्री जी से इसके बारे में बात करें।

कृषि के साथ दूध का भी बहुत सम्बन्ध है। यह कहा जाता था कि भारतवंष में दूध की नदियां बहती हैं। मेरे ही जमाने में एक रुपये का बीस सेर दूध मिलता था। मैंने पिया है। लेकिन आज उसका भाव एक डेढ़ रुपया सेर है। हर आदमी को दूध मिलता था। लेकिन आज हालत यह है कि औरतों को, बच्चों को,

कमजोर आदमियों को, रोगियों तक को दूध मिलना मुश्किल हो गया है । मैं चाहता हूं कि हम अपनी योजनाओं में जितना ध्यान व्यापार की ओर देते हैं उतना ही ध्यान पशु धन की ओर, दूध की पैदावार की ओर, पशुओं की नस्ल सुधारने की ओर, कैटल ब्रीडिंग की ओर भी दें । आज हम देखते हैं कि अमरीका, हालैंड न्यूजीलेंड वगैरह में दूध की नदियां बहती हैं । हिन्दुस्तान में जो नदियां दूध की बहती थीं वे आज अमरीका, हालेंड, न्यूजीलेंड वगैरह में बहती हैं । आज हिन्दुस्तान में दूध नाम को ही मिलता है । अमरीका में प्रति व्यक्ति दो पाउंड दूध का औसत बैठता है हमारे यहां एक दो आउंस ही शायद बह बैठता हो । हमारा देश शाकाहारी है । हमारे यहां लोग मांस नहीं खाते हैं, अण्डा नहीं खाते हैं । उनको अगर दूध घी भी न मिले इसका क्या परिणाम होगा, इसका अनुमान आप स्वयं लगा सकते हैं ।

अमरीका में एक गाय अस्सी पाउंड दूध देती हैं जब कि हमारे यहां दो-चार या छः-आठ पाउण्ड से ज्यादा नहीं देती हैं । इतना ही हमारे यहां औसत बैठता है । मैं आप से आग्रह करूंगा कि इस चीज को आप वार बेसिस पर लें, वार वेरिस पर कैटिल ब्रीडिंग की ओर ध्यान दें ।

मैंने आपकी रिपोर्ट को पढ़ा है कि थोड़ा बहुत इस ओर ध्यान दिया जा रहा है, इसकी कोशिश हो रही है । भारत की आबादी पचास करोड़ है और साढ़े पांच लाख यहां गांव हैं । यहां पर इस तरह से काम नहीं चल सकता है । पशु धन की वृद्धि होनी चाहिए, उसकी नस्ल सुधारी जानी चाहिये । अच्छी गायें होनी चाहियें, अच्छी भैंसें होनी चाहियें । ऐसी होनी चाहियें जो कम से कम बीस पाउंड और चालीस पाउंड दूध दें ताकि हर एक को दूध मिल सके ।

कृषि की उन्नति के लिए, पानी, खाद, बीज, पशु धन, कर्ज आदि की सुविधाओं का होना बहुत जरूरी है । पशु धन की ओर पूरा ध्यान दिया जाय ताकि अच्छी नस्ल की गायें और भैंसें हों और ज्यादा दूध मिल सके । सांडों की नस्ल को भी सुधारा जाना चाहिये । महात्मा जी ने वर्धा में इसकी कोशिश की थी । जो गाय दो या चार पाउंड दूध देती थी वह आट दस पाउण्ड दूध देने लग गई थी । मैंने देखा है कि बंगलौर में कैटल ब्रीडिंग की तरफ ध्यान दिया जा रहा है और उसकी तरक्की हो रही है । वहां पर नस्ल सुधार की तरफ ध्यान दिया जा रहा है । यह हमारे देश के लिए बहुत जरूरी है पहले प्रथा यह हुआ करती थी कि हमारे यहां बुजुर्गों के नाम पर सांढ या बैल छोड़ दिये जाते थे और उनसे अच्छी नस्ल पैदा होती थी । ऐसा कोई प्रबन्ध होना चाहिए कि अच्छे सांढ, बेल, अच्छी गायें, अच्छी भैंसें हो सकें और इस ओर पूरा-पूरा ध्यान दिया जाए ।

इन शब्दों के साथ मैं इन डिमांड्ज का समर्थन करता हूँ और आपने जो मुझे समय दिया है, उसके लिए मैं आपको धन्यवाद देता हूँ ।

**श्री शारदानन्द** (सीतापुर) : श्रीमान् उपाध्यक्ष महोदय, मैं आज एक ऐसे विषय पर विचार प्रकट करने जा रहा हूँ जो देश के सामने एक विकराल समस्या बना हुआ है । आज खाद्य और कृषि पर कल से विवाद चल रहा है, मैं कल से सुन रहा हूँ । कई लोगों ने तो सरकार की तारीफ़ की कि वह वहुत ही अच्छा काम कर रही है । मैं मन्त्री महोदय से एक प्रश्न करना चाहता हूं । 17 मार्च को मन्त्री महोदय ने एक प्रश्न के जवाब में बताया था कि दो वर्ष में हमारा देश आत्म-निर्भर हो जाएगा । मैं पूछना चाहता हूँ कि ऐसा कहने के पीछे उन का आधार क्या है ? कौन से उनके पास ऐसे आंकड़े हैं जिन के द्वारा उन्होंने इस प्रकार की घोषणा

[श्री शारदा नन्द]

की है। मैं चाहूँगा कि जब वह जवाब दें तो इस बात को अपने जवाब में बताएं।

आप जानते हैं इस देश के अस्सी प्रतिशत लोग खेती करते हैं और उसके बाद भी आज हमारे देश का मान-सम्मान विदेशों में कितना है? आज हम भुक्खड़ के नाम से विदेशों में पुकारे जाते हैं। अपने देश में जहां पर 80 प्रतिशत लोग खेती करते हैं, हम खाने के मामले में आत्म-निर्भर नहीं हो पाये हैं। इसके कुछ कारण हैं। जिस समय देश ने स्वतन्त्रता पाई, उसी समय से इस सरकार ने कुछ गलतियां की हैं जिस का यह परिणाम है कि आज 20 साल के बाद भी हम आत्म-निर्भर नहीं हो पाए हैं। सब से बड़ा कारण उसका यह है कि जो सबसे पहली प्राथमिकता दी गई वह खेती को न दे कर उद्योगों को दी गई है। उद्योग हमारे देश के लोगों के जीवन-यापन के साधन हो सकते हैं पर जीवन देने के वह साधन नहीं हो सकते। जीवन तो खाद्य समस्या हल होने से ही मिलेगा। खाद्य समस्या के हल के लिए किन-किन चीजों की आवश्यकता है उसकी तरफ हमें ध्यान देना होगा। सब से पहले पानी की आवश्यकता है। मैं तो एक बात कहना चाहूँगा और वह यह कि आज इस विभाग के साथ सिंचाई विभाग पर भी जोर देना चाहिए और सिंचाई विभाग तथा खाद्य विभाग के मन्त्री एक होने चाहिएं, यह मेरी मांग है।

दूसरी चीज मैं यह कहना चाहता हूं कि जो पानी की आवश्यकता है, उसके लिए बड़ी-बड़ी योजनाएं बना करके इस देश में उस कठिनाई को दूर करने का विचार किया गया जिस का परिणाम यह हुआ कि हमारे देश की 80 प्रतिशत जमीन वर्षा पर निर्भर है। उसके लिए सिंचाई का कोई साधन नहीं है। मैं कहना चाहूँगा कि अगर आज छोटी-छोटी योजनाओं के द्वारा, लघु योजनाओं के द्वारा इस कार्य को पूरा किया गया होता तो भली प्रकार से हमारे खेतों को पानी मिल पाता। आज देश में जगह जगह ट्यूबवेल बन रहे हैं। पिछले वर्षों में जब कि खाद्य की बहुत कमी थी, जगह-जगह सूखा पड़ रहा था, उस समय लोगों को प्रोत्साहित किया गया, किसानों से कहा गया कि खेत-खेत में कुएं, खोदो, रहट लगाओ और छोटे-छोटे ट्यूबवेल जगह-जगह बनाओ। जब ट्यूबवेल बने उस समय किसानों ने सोचा कि हम को देश की आवश्यकता पूरी करनी है, इसलिए मेहनत के साथ अपने खेतों में उसने रहट लगाए, कुएं लगाए। उसके बाद हो क्या रहा है? एक तरफ तो आप यह कहते हैं कि दो साल में हम आत्म-निर्भर हो जाएंगे, दूसरी तरफ मैं उत्तर प्रदेश से आता हूं, उत्तर प्रदेश की हालत यह है कि वहां पर जो पानी की व्यवस्था की गई, सरकार के द्वारा जो ट्यूबवेल लगाये गये, उस में से 50 प्रतिशत ट्यूबवेल बन्द पड़े हुए हैं। जो कुएं खोदे गए थे उस में 80 प्रतिशत कुएं बेकार हो गए हैं। जो रहट लगाये गये थे वह 50 प्रतिशत रहट बेकार हो गए हैं। एक तरफ आप बड़ी बड़ी बातें करते हैं, नयी नयी जगह पर ट्यूबवेल लगाते हैं और दूसरी तरफ पीछे क्या हो रहा है कि वह ट्यूबवेल बन्द होते जा रहे हैं, वह कुएं बन्द होते जा रहे हैं, वह रहट बन्द होते चले जा रहे हैं। यह तो आज पानी की समस्या की हालत है। दूसरी चीज जो ट्यूबवेल लगाए जा रहे हैं उनके सम्बन्ध में भी आपको गहराई से विचार करना है। आज जगह-जगह हो यह रहा है, मैंने घूम कर देखा है, एक गांव में एक ट्यूबवेल लगा और 50-60-80 फुट के स्ट्रेटा पर लगा दिया गया, उसकी बोरिंग कर दी गई, जाली डाल दी गई। उसके बाद दो-चार किसानों ने उसके पड़ोस में ट्यूबवेल लगाया और नतीजा यह हो रहा है कि वह ट्यूबवेल अब पानी नहीं दे रहा है। किसानों ने पांच-सात दस हजार रुपये लगाए और वह ट्यूबवेल आज पानी नहीं दे रहा है। किसान मारा-मारा फिर रहा है और उसके ऊपर से

उधर तहसील का चपरासी और अमीन डंडा लिए फिर रहा है कि जो तकावी तुम ने ली है वह वापस दो। वह कहां से दे? तो इस पर भी आप को विचार करना होगा और साथ ही साथ किसानों को बताना होगा कि वह डीप बोरिंग कराएं। नहीं तो नतीजा यह होगा कि एक तरफ आप ट्यूबवेल बनाते चले जाएंगे, जब ट्यूबवेलों की संख्या और बढ़ेगी तो पानी उनको नहीं मिल पाएगा और होगा यह कि वह ट्यूबवेल बन्द हो जायगा।

पानी के बाद खेती के लिए खाद आवश्यक है। दूसरे नम्बर पर खाद आती है। आज उर्वरक का वड़ा ढोल पीटा जा रहा है। ठीक है आप उर्वरक के लिए काश्तकार को प्रोत्साहित कर रहे हैं पर आज आप देखें, उर्वरक कितना महंगा पड़ रहा है। दूसरी बात—जब हमारे देश में प्रत्येक खेत के लिए पर्याप्त पानी नहीं है तो इस देश के लिए इस मिट्टी के लिए वह उर्वरक कहां तक उपयोगी होगा यह भी सोचने की बात है। आज भले ही उससे आप और फायदा उठा लें पर आगे चल कर के उस से फायदे के वजाय नुकसान होने वाला है क्योंकि यह उर्वरक या ऐसी चीजें जिन का उपयोग विदेशों हुआ वहां वह ठण्डे देश हैं, बहां के लिए वह चीजें ठीक हो सकती हैं। यहां पर भी अगर जाप उनको बढ़ावा देना चाहें तो साथ-साथ पानी और उर्वरक दोनों का तालमेल बैठाइए। आज हो वह रहा है कि उर्वरक के नाम से किसान यह उर्वरक तो खरीदता है लेकिन दूसरीं तरफ कम्पोस्ट खाद बनाने की जो कुछ समय पहले सरकार ने एक योजना बनाई थी जिस के अन्तर्गत ब्लाक का बी० डी० ओ०, ए० डी० ओ०, ग्राम सेवक यह गांवों में जा जा कर गड्ढे खुदवाते थे, उन गड्ढों का क्या हुआ। जैसा मैंने बताया आज वह कुएं बन्द हो रहे हैं, वह ट्यूबवेल बन्द हो रहे हैं, वह रहट बन्द हो रहे हैं और उसी प्रकार से आज देहातों में वह गड्ढे बन्द हो रहे हैं। आज देहातों में यह गढे नहीं है वहां आज कम्पोस्ट कोई नहीं बनाता। तो आज आप उर्वरक जो बाहर से मंगा रहे है वह उर्वरक मंगाना बन्द कर दीजिये। जितनी उर्वरक हमारे देश में पैदा होती है उसकी खपत अपने देश में करिए और जो आप बाहर से मंगा रहे हैं, उस पर जितना पैसा खर्च कर रहे हैं उस पैसे को पानी मुहैया करने पर खर्च करें।

दूसरी चीज उर्वरक के संबंध में मैं कहना चाहूंगा कि आज उर्वरक वैसे ही काफी महंगा है। बड़े बड़े काश्तकारों को छोड़ कर आम काश्तकार जो छोटे काश्तकार हैं वह उसको खरीद नहीं पाते क्योंकि उसकी कीमत ज्यादा है। दूसरी चीज यह है कि आज हमारी सरकार ने और हमारे वित्त मंत्री ने दस प्रतिशत उस पर बढ़ौतरी की शंका पैदा कर दी है। इसके मानी यह हैं कि आपने किमान की जेब को झांकना शुरू कर दिया है। दूसरीं चीज बीज के विषय में मैं कहना चाहता हूं। आज बीज अगर हमारे देश में किसानों को अच्छा मिले, वैसे तो आप बीज कुछ तैयार कर रहे हैं और वह किसानों को मिल रहा है लेकिन उन आम किसानों तक वह बीज पहुंचाने का अभी कोई तरीका आपने नहीं निकाला है। वह जो बीज यूनिवर्सिटियों के द्वारा तैयार किया जाता है और कुछ आपने अपने और साधन जुटाए हैं जिनके द्वारा आप बीज का उत्पादन करके काश्तकारों को देते है। इस लिये आज मैं कहना चाहता हूं कि यूनीवर्सिटी द्वारा तैयार किये गये बीज और आपके संस्थान द्वारा तैयार किये गये बीज में तालमेल बैठाना चाहिये। हो यह रहा है कि सरकार द्वारा पैदा किया गया "शरबती सुनहरा" बीज, जिसका दुनिया भर में नाम है और सरकार की तरफ से भी बड़ा प्रचार किया गया है—मैं पूछना चाहता हूं—क्या पंत नगर यूनीवर्सिटी इस शरबती सुनहरे को प्राथमिकता देती है? आपको मालूम होगा—शायद वह

[श्री शारदानंद]

नहीं देती है। इस प्रकार का जो आपस में तालमेल नही है इस को दूर करना चाहिये, ऐसा न हो कि जो बीज पैदा करते हैं उन में टकराव हो जाय।

आज सरकार नैशनल सीड कारपोरेशन के जरिये से काश्तकारों को बीज देती है, लेकिन जिस समय बीज दिया जाता है, उसी समय एक फार्म पर हस्ताक्षर करा लिये जाते हैं। वह फार्म क्या है ? उस में लिखा होता है कि जितना भी बीज आप पैदा करेगें, सरकार द्वारा निश्चित मूल्य पर वह सारे का सारा बीज आपको वापस करना होगा। जब काश्तकार बीज तैयार करता है—मान लीजिये आपका केन्द्र किसी जिले में है और वहां से 100 मील या 200 मील दूर किसान उस बीज को डवेलप कर के पैदा करता है तो आपके कारपोरेशन कीं तरफ से यह कहा जाता है कि वह बीज आप हमारे केन्द्र पर पहुंचाइये, जहां से आप बीज ले गये हैं। मैं आप से निवेदन करना चाहता हूं कि आप कोई ऐसी व्यवस्था करें, जिससे कि आप जहां पर वह बीज दें, वहीं पर उसको लौटा सके। ऐसी व्यवस्था आरको शीघ्र करनी चाहिये।

उपाध्यक्ष महोदय मैं जिस प्रदेश से आता हूं—उस उत्तर प्रदेश का मुख्य धन्धा—चीनी का है और वहां पर लगभग 71 चीनी की मिलें हैं जो कि बहुत पुरानी हो चुकी हैं। अभी शायद कल ही हमारे एक प्रश्न के उत्तर में खाद्य मत्री जी ने बतलाया था कि हमारा उत्पादन 30 लाख टन होगा। लेकिन मैं चाहता हूं कि केवल उत्तर प्रदेश ही आपको 24 लाख टन चीनी दे सकता है, अगर आप कुछ सही ढंग से काम करें। आज आवश्यकता इस बात की है कि चीनी के मूल्य में और किसानो को मिलने वाले मूल्य मे तालमेल बैठाना होगा, इस समय इन के भावों में तालमेल नहीं है। जब स्वर्गीय रफी अहमद किदवाई के हाथ में यह डिपार्टमेन्ट था, उस समय उन्होंने कहा था कि जितने मन चीनी की कीमत होगी, उतने आने मन गन्ने की कीमत होगीं —लेकिन यह तालमेल आज नहीं बैठ रहा है आज आपने किसानों को मिल-मालिकों की दया पर छोड़ रखा है और वे मिल-मलिक ऐसे हैं जो आपकी बात भी सुनना नही चाहते हैं। आप किसानों के लिये जो मूल्य तय करते हैं, वह उस वक्त करते हैं जब किसानों की पैदावार तैयार हो जाती है, आपको चाहिये कि आप इस मूल्य को पहले तय करें। उत्तर प्रदेश में आज क्या हो रहा है ? आप ने तय किया कि गन्ने की कीमत 10 रु० क्विंटल के हिसाब से दी जायेगी, लेकिन मिल मालिक सात, साढ़े सात, आठ रुपये दे रहे है, क्या आप उनसे पूछने की हिम्मत रखते हैं, क्या आप उन को सजा देगें जिन्होने आपके इस कथन की अवेहलना की है—शायद आप ऐसा नहीं कर सकेगें।

एक विशेष चीज की ओर मैं आपका ध्यान आकर्षित करना चाहता हूं। आपकी किताब में खेतीहर मजदूरों की समस्याओं के समाधान के लिये कोई उल्लेख नहीं है। मैं आज इस सदन और आपकी मारफत खाद्य मंत्री जी को चेतावनी देना चाहता हूं कि अब वह समय आ रहा है जब खेतीहर मजदूर, जिनके पास भूमि नहीं है, शान्त नहीं बैठेगा। क्या आप चाहते हैं कि उनका कारवां गावों से होकर प्रदेशों को रौंदता हुआ दिल्ली में आ कर खड़ा हो, तब ही आप उनकी बात सुनेंगे।

**श्री जगजीवन राम** : ऐसा भी करा दीजिये।

**श्री शारदानन्द** : हम नहीं करायेंगे तो दूसरे भाई कराने के लिये तुले हुए हैं। आप को चाहिये की उन खेतीहर मजदूरों की समस्याओं को हल करें, वरना शहरों की आबादी बढ़ती

जा रही है, गांव से मजदूर भाग कर शहरों की तरफ आ रहा है और आता जायगा।

आपके सरकारी फार्मों में जो मजदूर काम करता है, उस को आप निकाई और दूसरे कामों की ट्रेनिंग देते हैं, लेकिन आपका नियम ऐसा है कि उन को 6 महीने के बाद हटा दिया जाता है। मेरा निवेदन है कि आप अपने कानून में परिवर्तन कीजिये और इस समय को ज्यादा बढ़ाईये, कम से कम एक साल कीजिये ताकि उन ट्रेन्ड आदमियों को हटाया न जा सके।

पौष्टिक आहार की हमारे देश में वहुत कमी है। देश की 50 करोड़ आबादी में से 32-33 करोड़ आदमी इस से वंचित रहता है। आपको एक साल से 6 साल तक का बच्चा अधिकांशत: बीमार मिलेगा, इस का कारण यही है कि पौष्टिक आहार की हमारे यहां कमी हो रही है। इस का कारण यह है कि हमारे देहातों में किसानों को पहले दूध, घी और मट्ठा मिलता था जो आज नहीं मिल रहा है। इस का सब से बड़ा कारण यह कि हम देश में गऊवध बन्द नही करते हैं ; आपको चाहिये की आप गऊवध तुरन्त बन्द करें। अगर नहीं वन्द करेंगे तो इस के लिये एक विशाल आन्दोलन होने वाला है, तब ही आप इसको मानेंगे।

सारे देश में त्राहि त्राहि मची हुई है, एक़ क्रान्ति की लहर आई हुई है, ऐसे समय में आप किसानों की जेबों को टटोल कर, उस के ऊपर सम्पत्ति कर लगा कर या इस प्रकार का कोई कर लगा कर, खाद के दाम बढ़ा कर, देश की उन्नति कराना चाहते हैं और जैसा कि आपने कहा है कि हम 2 वर्षों के अन्दर आत्मनिर्भर हो जायेंगे, मैं समझता हूं कि यह मृग-मरीचिका के समान होगा।

**श्री मा० बा० देशमुख** (औरंगाबाद) ; उपाध्यक्ष महोदय, मैं आपकाबड़ा आभारी हूँ कि आपने मुझे इस डिमांड पर बोलने का अवसर दिया। इस मंत्रालय की मांग को सपोर्ट करते हुए मैं अपने विचार आपके सामने रखना चाहता हूं। हमारे स्वर्गीय नेता श्री लाल बहादुर शास्त्री जी ने जब इस देश पर सकंट था—यह "नारा बुलन्किया था—"जय जवान"—जय किसान" मैं आज की सरकार से पूछना चाहता हूं, अभी दो साल नहीं हुए, क्या वह इस नारे को भूलने जा रहे हैं ? आज का बजट किसानों के लिये एक चुनोती है और मैं समझता हूं जो बजट हमारे सामने आया है, उसने किसानों के जज़्बातों को, उन के रुझान को, उन के दिलो को एक ठेस पहुंचाई है। अगर यही बजट कायम रहा इस पर दोबारा गौर नहीं हुआ तो इस से देश के किसानों के अन्दर बड़ी हलचल पैदा हो जायेगी और मैं समझता हूं कि उस से होनेवाले परिणाम बहुत भयंकर होगें।

हमारी सरकार की एग्रीकल्चर पालिसी के बारे में कुछ सन्दह दिखाई देता है, आज देश के अन्दर चीनी के बारे में यह कहा जाता है कि हम को गन्ने की पैदावार बढ़ानी है, लेकिन जैसे ही किसान अपनी पैदावार बढ़ाता है, हर साल हमारी नीति में ऐसी तबदीली आ जाती है कि उनको लाल झण्डी दिखलाई देने लगती है। मैं मंत्रालय से कहना चाहता हूं कि आप ग्रीन रेवोल्यूशन की बात को छोड़िये और किसानों को हरी झन्डी दिखलाइये ताकि वह अपने काम हैं सफल हो सके। आज देश के उन भागों में जहां गन्ने की अच्छी पैदावार हो सकती है, जहां पानी काफी तादाद में हैं, जहां गन्ने में शुगर-कन्टेन्ट 12 परसेन्ट से लेकर 13 परसेन्ट तक मौजूद है :

**16.00 hrs.**

**[श्री वासुदेवन नायर पीठासीन हुए]**

श्री मा. दा. देशमुख]

स्पेशलिस्ट्स की टीम्स वहां पर जाती हैं और वे वहां पर गन्ने के कारखानों के प्रपोजल्स को मान लेती है कि वे वहां पर बन सकते हैं, लेकिन दो सालों से उनके सम्बन्ध में कोई निर्णय नहीं लिया जाता है । महाराष्ट्र की सरकार ने यहां पर 15 प्रपोजल्स भेज रखे हैं लेकिन हर समय सरकार यही कहती है कि प्लानिंग कमीशन ने यह कहा और कैबिनेट के सामने यह प्रपोजल अभी विचाराधीन है । मैं तो कहता हूं कि अगर यही हाल सरकार का रहा तो इस देश के अन्दर चीनी की पैदावार बढ़ने वाली नहीं है । आज कंज्यूमर्स को चार रुपए किलो चीनी खरीदनी पड़ती है । मैं समझता हूं दुनियां के किसी भी मुल्क में इतनी महंगी चीनी नहीं है इसलिए इस तरह से यह मामला हल होने वाला नहीं है । ...(व्यवधान) ... सरकार को चाहिए कि अपनी पालिसी को बदले । में नहीं समझता कि कोआपरेटिव सेक्टर में शुगर फैक्टरीज़ लगाने में कौन सी रुकावट है । जब किसान अपनी गाढ़ी कमाई का पैसा जमा कर रहे हैं और स्टेट गवर्नमेन्ट भी तैयार है तो फ़िरउसके रास्ते में कौन सी रुकावट है ? आपसे किसी और किस्म की सहायता भी नहीं मांगी जाती है फिर भी आप लाइसेन्स नहीं देते हैं । आई०एफ०सी० के द्वारा आप जो कर्जा देते थे इसको आपने बन्द कर दिया है । जब किसान अपना सर्माया जमा कर रहा है, कोआप्रेटिव सेक्टर में इंडस्ट्री को बढ़ाना चाहते हैं तो फिर क्या वजह है कि सरकार को लाइसेन्स देने में हिचकिचाहट होती है ? किसान को इस तरह से क्यों मायूस किया जा रहा है ? महाराष्ट्र के एम०पीज० ने और किसानों ने रिप्रेजेन्टेशन किया हुआ है —आप फारेन एक्सचेंज न दीजिए, आई०एफ० सी० का लोन मत दीजिये लेकिन आप लाइसेन्स तो दीजिए । स्टेट गवर्नमेंट उनको सपोर्ट कर रही है । वेहतरीन से वेहतरीन चीनी वहां पर पैदा की जा सकती है । बड़े पैमाने पर उत्पादन किया जा सकता है । जब तक आप नीति को अपनाये रहेंगे तब तह इस देश में चीनी की कठिनाई दूर होने वाली नहीं है । मैं इस सम्बन्ध में किसी राज्य विशेष की बात नही करना चाहता, चाहे मद्रास हो या मैसूर हो, जहां पर भी कोआप्रेटिव सेक्टर में फैक्ट्रीज़ बन सकती हैं, जहां पर किसान तैयार हो वहां पर सरकार को चाहिए कि उनके प्रपोजल का स्वागत करे और जल्द से जल्द वहां पर लाइसेन्स दे ।

दूसरे इस वजट में आपने वेल्थ टैक्स और ड्यूटी वढ़ाने की बात की है । अब इस देश का किसान कुछ साइंटिफिक ढंग अपनी खेती में अपनाने लगा था, वह कुछ थोड़ा जागा था और आगे कदम वढ़ा रहा था । लेकिन आप फर्टि-लाइज़र पर, एलेक्ट्रिक पम्प्स पर ड्यूटी लगा रहे हैं । मेरा निवेदन यह है कि अगर आपने इस टैक्स और ड्यूटी को रिवाइज़ नहीं किया तो आने वाले समय में एग्रीकल्चर को बहुत बहुत बड़ी ठेस पहुँचेगी और फिर हुकूमत को पछताना पड़ेगा कि हमने एक गलत कदम उठाया था जिसके कारण उत्पादन नहीं हो सका । यहां पर कहा जाता है कि किसान बड़े बड़े पैमाने पर फर्टिलाइजर का इस्तेमाल कर रहा है लेकिन अगर आप दूसरे मुल्कों से मुकावला करें तो 500 की जगह पर यहां के किसान 5 परन्सेंट ही फर्टिलाइजर इस्तेमाल करते हैं । अब धीरे धीरे यहां का किसान इस टेक्नीक को समझने लगा है । इंटेसिव कल्टी-वेशन को अब यहां का किमान भी समझने लगा है । अब अगर आपने उन किसानों को इंकरेज नहीं किया तो वे मायूस हो जाएगे और आप जो कुछ भी करने के लिए सोच रहे है वह पूरा नहीं होगा ।

सरकार की एक कमजोरी और है । आप क्रेडिट फ़ैसिलिटीज़ देते हैं, 50 करोड़ रुपया

सारे देश में जो आप बांटते हैं वह उसी प्रकार से बांटे जाते हैं जैसे कि खैरात में वताशे बांटे जाते हैं। किसान के हाथों तक पहुँचने में बहुत सी कठिनाइयों का सामना करना पड़ता है। 9-10 परसेन्ट का इन्ट्रैस्ट देना पड़ता है। किसान को तरह तरह की कठिनाइयों का सामना करना पड़ता है। मैं समझता हूं हुकूमत की जो रिपोर्ट है उसमें इस बात का जायज़ा लिया गया है, इससे मालूम होता है कि हुकूमत ने भी इस बात को महसूस किया है। उन कठिनाइयों को अगर आपने दूर नही किया तो जो वढ़ावा आप किसानों को देना चाहते हैं, वह वढ़ावा उनको मिल नहीं पायेगा।

एक बात मुझे और कहनी है कि इस देश में एक कांस्टैंट एग्रेरियन पालिसी होनी चाहिए। इस मंत्रालय के अन्तर्गत जितना भी अधिक से अधिक खर्चा सरकार कर सकती है वह करना चाहिए। आप राष्ट्रीय आय में 50 प्रतिशत इनकम कृषि से लेते हैं और इसको देने वाले 80 फीसदी लोग देहातों में फैले हुए हैं। दुर्भाग्य से आज उन सब लोगों का कोई आर्गेनाइज्ड क्लास नहीं बन सका है। आज इस देश में किसानों को भी अपनी लावीज़ तैयार करने की जरूरत है जोकि हुकूमत के सामने डटी रहे और अपने मतालिबात को मनवाये; इसके अभाव में आज किसान पीसा जा रहा है। साहूकार और जमीदार के चुंगुल से अगर वह बचा भी तो कुछ ऐसी नीतियों की वजह से वह परेशान है और दुर्भाग्य से जैसी उसकी आवाज़ बुलन्द होनी चाहिए वह नहीं होती है। बाबूजी के दिल में किसानों और मजदूरों के प्रति जो दर्द है, उसमें मुझे कोई सन्देह नही है लेकिन मैं नहीं समझता कि क्या कठिनाई है जिसके कारण वे अपनी नीति को, अपनी पालिसी को बदल नहीं पाते हैं। एलेक्शन के समय में तो किसानों की जय के नारे लगाये जाते हैं, सारे दल उन किसानों का सहारा लेते हैं लेकिन जब जीत कर यहां एयरकंडीशंड विल्डिंग में पहुंच जाते हैं तो मैं ऐसा समझता हूं कि उसमें कुछ फर्क पड़ जाता है। उस ठंडे दिमाग को कुछ गर्म करने की आवश्यकता है। मैं समझता हूं बाबूजी मेरी इन भावनाओं से सहमत होंगे। उनके रास्ते में अगर कोई कठिनाइयां हैं तो हम भी वाबूजी के साथ हैं।

एक निवेदन मुझे यह करना है कि चीनी के सम्बन्ध में आपने जो कन्ट्रोल और डी-कन्ट्रोल की पालिसी अख्तियार की है—70 परसेंट कन्ट्रोल और 30 परसेंट डी-कन्ट्रोल—उसके अन्तर्गत देहातों में किसानों को बड़ी कठिनाइयां हैं। किसानों को कन्ट्रोल रेट पर चीनी नहीं मिलती है। यह बड़े खेद की बात है। जो किसान आपको सारी दुनियां की चीज़ें पैदा करके देता है, जिसके घर से ही चीनी पैदा होती है उसी किसान को कन्ट्रोल रेट पर चीनी नहीं मिलती है। वह चीनी ब्लैकमार्केट में चली जाती है। आपने चीनी के डिस्ट्रीब्यूशन की जो एजेन्सीज़ बना रखी हैं, उसके सम्बन्ध में इस समय वहस नहीं करना चाहता। इतना जरूर कहना चाहता हूं कि आप चीनी के कलर में कोई चेंज कर दीजिए ताकि यह मालूम हो सके कि यह चीनी कन्ट्रोल की है और यह चीनी डी-कन्ट्रोल की है। आज शहरों के लोग कन्ट्रोल की चीनी खाते हैं लेकिन जो देहात के लोग हैं उनको चीनी नसीब ही नहीं होती। यह वास्तव में बड़े दुख की बात है।

अन्त में मुझे एक बात और कहनी है। आपने एग्रीकल्चरल एम्प्लीमेन्ट्स, स्पेयर पार्ट्स और पेट्रोलियम प्रोडक्टस पर टैक्स बढ़ाया है इसके कारण जरई पैदाबार में कमी आयेगी। आज किसानों को आप रीजनेविल प्राइस के नाम पर जो दे रहे हैं उसका अगर जायजा नहीं लेंगे और किसान को इसी तरह से दबाया गया तो किसान और मक़रूज़ हो चलते जाएंगे। गांवों का जो नक्शा पहले था उसमें आज भी

[श्री मा० दा० देशमुख]

कोई खास परिवर्तन नहीं आया है। आज भी 80 फीसदी किसानों के पास पानी का कोई इन्तजाम नहीं है। वे किसान आज भी ज्यों के त्यों नजर आ रहे हैं। आप उनकी तरफ भी खास ध्यान दीजिए। उनकी जरूरत के जो भी सामान हों, लोहा, सीमेन्ट, स्पेयर पार्ट्स, इंजिन के लिए पेट्रोकेमिकल्स, उन सारी चीजों को कन्ट्रोल रेट पर उसके घर पहुंचाइये। इसके अलावा कास्ट आफ प्रोडक्शन वर्क आऊट करके सही दाम दीजिए। इस समय इतना ही कहकर मैं अपना भाषण समाप्त करता हूं।

**श्री रघुवीर सिंह शास्त्री** (वागपत): श्रीमान् पिछले दो बर्षों से हमारे देश में खाद्यान का उत्पादन बढ़ा है, यह सभी के लिए प्रसन्नता का विषय है परन्तु मुझे साथ ही साथ यह भी कहना पड़ता है कि यह संतोष का बिषय नहीं है। सन 1968-69 में जैसा कि हम समझ रहे हैं कि रिकर्ड उत्पादन किया है लेकिन उसके बाद भी हमें बाहर से 56 लाख टन आनाज मंगाना पड़ा जिसकी कीमत हमकों 361 करोड़ रुपए देनो पड़ी। इसी प्रकार से 200 करोड़ का उर्वरक हमको बाहर से मंगाना पड़ा। तो देश की यह स्थिति अच्छी नहीं है। परन्तु हमारे वैज्ञानिक जोकि प्रयोगशालाओं में मेहनत कर रहे हैं, अधिक उपज देने वाले बीज की नयी नयी किस्में तैयार कर रहे हैं। उसके लिये वे वास्तव में वधाई के पात्र हैं। और उन का परिश्रम प्रशंसनीय है। परन्तु मैं यह कहना चाहता हूं कि हमारा किसान जिसे आमतौर से अशिक्षित समझा जाता है, लकीर का फकीर समझा जाता है वह किसान आज उत्सुक है विज्ञान की नई उपलब्धियों का स्वागत करने के लिये, इन नये बीजों को लेने के लिये। अगर आप उस को वीक भाव पर नहीं देते तो वह तिगुने, चौगुने दाम पर खरीद कर ले जाता है और बोता है। परन्तु उस की वास्तविक कठिनाई क्या है? वह यह है कि किसान के आस पास जो सरकार है, जिस को किसान सरकार समझता है, वह सरकार किसान को सहयोग नहीं देती, बल्कि उल्टे बाधायें पहुंचाती हैं। वह क्या? किसान के आस पास का महकमा माल महकमा है, नहर बिजली का महकमा है, थाना है, गन्ने का महकमा है। जितने भी यह सारे के सारे महकमें हैं उन सब का बुरा हाल है। हम कहते हैं कि देश में हरियाली क्रान्ति हो रही है, ग्रीन रिवोल्यूशन हो रहा है और वह अपनी हरी झंडी दिखा रहा है इस का स्वागत वैज्ञानिक भी कर रहे हैं, हमारा मंत्रालय भी कर रहा है, इस हरी झंडी का स्वागत किसान भी कर रहे हें, लेकिन मालूम पड़ता है कि इस हरी झंडी को अभी तक आप के जो सरकारी विभाग हैं, जिन से किसान का वास्ता पड़ता है, वह हरी झंडी को नहीं देख पा रहे हैं। और जब तक यह विभाग जिनका वर्णन मैंने ऊपर किया है हरी झंडी को नही देखेंगे तब तक काम नहीं चलेगा। अगर वह अपना रवैया नहीं बदलेंगे तो नतीजा यह हो सकता है कि जो लोग हरी झंडी को देखकर अपना दिमाग नहीं बदलेंगे तो इनका दिमाग लाल झंडी से बदलना पड़ेगा। अब एक ही बात, हरी झंडी से दिमाग बदल सकते हैं या लाल झंडी की प्रतीक्षा करनी है। तो मेरा निवेदन है कि जब ये सरकारी महकमे, जो किसान के साथ सहानुभूति नहीं करते, रिश्वत लेते हैं, जब तक यह सारी मशीनरी ठीक नहीं होती है तब तक आप आशा नहीं कर सकते हैं कि जो आप चाहते हैं उसके अनुकूल फल मिल सके।

मैं उदाहरण देना चाहता हूं। हमारे उत्तर प्रदेश के पश्चिमी जिलों में गन्ने में दो बीमारियां लगी—एक बीमारी पायरीला कीड़ा और दूसरी रैंड रौट। मैंने अपने मंत्रालय के मंत्री श्री शिन्दे साहब को लिखा, वैसे तो मैं

आशा करता था कि सरकार का कोई विभाग होना चाहिये जो यह देखे कि इतने लाख एकड़ में बीमारी फैल रही है और वह खुद रिपोर्ट करे, लेकिन जब मैंने शिन्दे साहब को लिखा तो उन्होंने उस पर तुरन्त ध्यान दिया और वैज्ञानिक भेजे। मैं भी गया। उन वैज्ञानिकों ने घूम फिर कर यह देखा इस बीमारी का इलाज किया जा सकता है। लेकिन उन्होंने क्या रिपोर्ट दी, उसके पीछे क्या हुआ मुझे आज तक पता नहीं चला, और वह रिपोर्ट कहां गयी इसका कोई पता नहीं है। यह इस बात का उदाहरण है कि सरकार की तरफ़ से कोई काम करने के लिये शुरूवात भी होती है तो वह इस कागजी घुड़ दौड़ में और ब्यूरोक्रेसी में फंस कर रह जाता है। पता तो यहां तक चला कि उत्तर प्रदेश के एक अधिकारी थे उन्होंने केन्द्र के अधिकारियों को यह कहा कि यह क्षेत्र तो हमारा था, तुम वहां कैसे पहुंचे? तो राज्य और केन्द्र की खींचातानी में यह मामले अटके रह जाते हैं। इसलिए खाद्य मंत्रालय के मंत्री महोदय से मेरा अनुरोध है कि ऐसे मामलों में वह राज्य सरकारों की जिस तरह से भी हो सके उनको समझा बुझा कर उनका सहयोग लेकर किसानों की जो कठिनाइयां हैं उनको हल करने के लिये वह कोई न कोई क्रियात्मक रूप से ध्यान दें और हल निकालने के लिये उन की सहायता करें।

यह ठीक है कि पहले साल 10 लाख नाइट्रोजन का खर्च था और इस साल 14 लाख चाहिये। लेकिन किसान को खाद जो मिल रही है वह ब्लैक मार्केट में मिल रही है। मैंने मंत्रालय को पिछले वर्ष लिखा था कि मेरे कस्बे में 20, 30 दुकानी पर नमक मिली हुई खाद खुले रूप में बिक रही है जिससे खेती को बड़ा नुकसान होता है। मंत्री जी ने लिखा कि हमने उत्तर प्रदेश सरकार को लिखा है। पता चला उत्तर प्रदेश सरकार के आफ़िसर हापुड़ आये और खबर बड़ौत तक हो गयी। परिणामस्वरूप रातों रात वह नमक मिली हुई खाद गायब हो गयी। जैसे दिल्ली में स्क्वैड आता है पटरियों पर बैठने वालों को पकड़ने के लिए और लोग उसको देखकर आगे-आगे भागते हैं और जब गाड़ी गुज़र जाती है तो फिर लोग बैठ जाते हैं, बिल्कुल यही हाल हो रहा है। इसके लिए आप को कोई स्थायी मशीनरी लानी होगी। इससे बड़ा क्या अनर्थ हो सकता है कि उर्वरक खेत में जाय और उपज बढ़े वह न होकर नमक मिली हुई खाद जा रही हैं जिससे खेती बरबाद हो रही है। तो इस तरह से जो किसान के साथ व्यवहार होता है उसको रोकने के लिये मंत्री महोदय ध्यान दें और कोई स्थायी मशीनरी बनानी चाहिये जो किसानों की कठिनाइयों को अनुभव करके उन को दूर करने की कोशिश करे।

सिंचाई के बारे में सरकारी रिपोर्ट में कहा गया है कि इस साल 76 हज़ार निजी नलकूप बने और दो हज़ार सरकारी नलकूप बने। लेकिन मैं कहना चाहता हूं कि आप ज़रा यह भी रिपोर्ट लिया करें जितने नलकूप हैं उनमें से चालू कितने हैं। मुझे अपनी नहर की कहानी बताने दीजिये। मेरे यहां पूर्वी यमुना नहर है। इस साल आठ आठ हफ़्ते से पहले नहर नहीं आयी, पानी किसान को मिलता नहीं है, इसी तरह से कुओं के लिए बिजली नहीं है तो किसान क्या पैदा करे? आप यहां बैठे बैठे हिसाब लगा देते हैं कि हमने इतने हाई ईल्डिंग वैरायटी के बीज भेज दिये हैं, और आठ, आठ हफ़्ते नहर नहीं चलती, बिजली कुओं को मिलती नहीं है तो किसान क्या करे। सिवाय अपने भाग्य को रोये और प्रबन्ध कर्ताओं को रोये।

इस देश के 82 फ़ीसदी आदमी गांवों में बसते हैं और यदि कारखानों का उत्पादन

[श्री रघुबीर सिंह शास्त्री]

निकालना है तो उसके लिए आप को इस देश के 82 फ़ीसदी आदमियों की क्रय शक्ति बढ़ानी पड़ेगी। और वह तभी बढ़ेगी जब किसान को उसकी चीज़ का उचित दाम मिलेगा। आप कहते हैं कि किसान ज्यादा पैदा करे, वह भी करता है और उस को देचने के लिए दूर-दूर तक मंडियों में ले जाता है लेकिन उसको अपने उत्पादन का नाम कम मिलता है जिससे उसके उत्साह को ठेस लगती है। उपज बढ़ाने का तभी लाभ है जब उस को अपनी उपज का उचित दाम मिले।

फारमर्स फोरम ने कृषि मूल्य आयोग का सुझाव भेजे, उन को मानना तो दूर, उस ने यह प्रार्थना भी स्वीकार नहीं की कि आप जो रिपोर्ट तैयार कर रहे हैं उस रिपोर्ट में फारमर्स फोरम के सुझाव रख दीजिये। कृषि मूल्य आयोग के बारे में हम ने कहा कि किसान का विश्वास उस पर तब तक पैदा नहीं होगा जब तक कृषि मूल्य आयोग में किसानों के प्रतिनिधि नहीं बैठेंगे। आयोग के सदस्य कितने ही विद्वान क्यों न हों लेकिन वे किसान की समस्याओं को कहां तक समझते हैं जब तक ऐसे लोग उस आयोग में नहीं होंगे तब तक आप आशा नहीं कर सकते कि किसान के हृदय में कृषि मूल्य आयोग के बारे में विश्वास पैदा होगा कि वह उनकी समस्याओं का समझ कर मूल्य नियत करेगा।

हमारे यहां फरवरी में चुनाव होने के बाद कांग्रेस की सरकार बन गई। कांग्रेस सरकार बनने का सबसे पहला उपहार यह मिला कि जो मिल मालिक साढ़े नौ रुपया गन्ने का दाम दे रहा था। जिस दिन यह एलान हुआ कि कांग्रेस सरकार बनेगी उसी दिन मिल मालिकों ने साढ़े सात रुपया दामकर दिया। हम समझते हैं कि अगर दूसरी सरकार बनती तो जिस दिन वह सुनते उसी दिन 2 रुपया भाव बढ़ा देते। लेकिनजिस दिन से कांग्रेस सरकार बनी दो रुपया भाव कम कर दिया। हमारे खाद्य मंत्री जी बैठे हुए हैं, 9 दिसम्बर को उन्हों ने यहां कहा कि मैं चाहता हूं कि 10 रुपये से कम नहीं मिलना चाहिए। हम ने भी ढिंढारा पीटा कि खाद्य मंत्री महोदय ने आश्वासन दे दिया, चुनाव सभाओं में भी सब जगह कहा कि 10 रुपये से कम नहीं देने देंगे। लेकिन जैसे ही इलैक्शन खतम हो गया खाद्य मंत्री की हमें चिट्ठी आ गई कि मेरा वह आश्वासन नहीं था। उन्होंने यह भी कहा कि हम मिलों को मरने नहीं देंगे। अच्छा है चलने दीजिए और किसानों को मिलों की मशीनों में दे दीजिए। जब तक आप का ऐसा नियत्रंण नहीं होगा किसान का भाव आप ठीक तय करें तब तक उस में उपज बढ़ाने की भावना पैदा नहीं हो सकती।

इस के अतिरिक्त मुझे कृषि शिक्षा के बारे में भी कहना है। जब वैज्ञानिक खोज बढ़ रही है, खेतों में विज्ञान पहुंच रहा है तो यह आवश्यक हो गया है कि देश में कृषि शिक्षा का सुधार होना चाहिए और वह वैज्ञानिक होना चाहिए। हमारे देश में 8 विश्वविद्यालय है कृषि के और 60 कृषि महाविद्यालय हैं जिन में से पांच हजार के करीब सालाना ग्रेजुएट और पोस्ट ग्रेजुएट निकलते हैं। लेकिन इन पांच हजार को सिवाये इसके कि कहीं नौकरी पर लगा लें, बेचारे और कुछ नहीं कर सकते। अगर इन पांच हजार के ज्ञान के स्तर की आप बात करें तो वह इतना नीचा है, इतना गिरा हुआ है कि वह बेचारे कुछ जानते ही नहीं। आप समझते हैं कि पोस्ट ग्रेजुएट हो कर आये हैं लेकिन उन्हें कुछ पता नहीं होता है। इस लिए मेरा कहना यह है और गत वर्ष भी मैंने कहा था कि आप को उन के स्तर को उठाना चाहिए। इसको करने का एक तरीका यही है कि आप के जितने कृषि शिक्षा के कालिज हैं उन के ऊपर भारतीय कृषि अनुसंधान परिषद का सीधा नियन्त्रण होना

चाहिए। यह जो आपकी साइंटिफिक एग्रीकल्चुरल कौंसिल है, इस का पूर्ण नियन्त्रण रहना चाहिए। जब इस का नियन्त्रण सारे कृषि के कालिज और कृषि विश्वविद्यालयों के ऊपर होगा तब आप आशा कर सकते हैं कि उस में कुछ सुधार होगा। मैं आशा करता हूं कि आप मेरे इस सुझाव पर विचार करेंगे।

अगली मूल बात यह है कि हम रोज जिक्र करते हैं कि देश में कृषि का उद्योग बना रहे हैं, देश में कृषि को व्यवसाय बना रहे हैं। अगर हमें कृषि उद्योग बनाना है कृषि व्यवसाय बनाना है, तो हम को यह इम्प्रेशन देना चाहिए कि हम वस्तुत: ऐसा करना चाहते हैं। आप जानते हैं कि जब एक फैक्टरी खोलने की बात होती है तो सर्वे होता है, सड़कें बनती हैं और सारी नागरिक सुविधाएं वहां पहुंचाई जाती हैं। कृषि उद्योग बनाना चाहते हैं तो गांव-गांव में सड़कें बनानी चाहिए, हर गांव में नागरिक सुविधाएं पहुंचाई जानी चाहिए ताकि वहां के लोगों में यह इम्प्रेशन हो कि आप कृषि को उद्योग बना रहे हैं। जहां 82 प्रतिशत इस देश के आदमी गांवों में रहते हैं। उन के लिये ये आवश्यक सुविधाएं पहुंचाई जायं। जो सुविधाएं आप नये उद्योग धन्धों में देते हैं वही कृषि के लिए भी करें तो सही माइनों में यह कहा जायगा कि आप कृषि उद्योग बना रहे हैं और उसका विकास करना चाहते हैं।

इसी तरह से अब मैं एक और विषय पर आना चाहता हू। मैं समझता हूं कि बहुत से मेम्बरों ने उसका जिक्र तक नही किया और वह यह है कि आप का मंत्रालय जो है वह सामुदाहिक विकास मंत्रालय भी है, पचायत राज से भी आपका वासता है। यह मैं कहना चाहता हूं कि आप ने अपनी रिपोर्ट में बताया है कि इस देश में साढ़े पांच लाख गांव हैं, जिन में 2 लाख 14 हजार पंचायतें हैं। 98 प्रतिशत गांव ऐसे हैं जोकि पंचायतों के अन्तर्गत हैं। लेकिन मैं मंत्री जी से कहना चाहता हूं कि अगर वे गांब जाकर देखें, वे भी गांव के हैं, उनका भीं अनुभव है और मेरा अपना अनुभव है, तो पायेंगे कि पंचायतों का सारा संगठन थोथा हैं और इतना बेकार है कि उन गांवों में दलबन्दी हो रही है, भ्रष्टाचार फैल रहा है। कोई भी अच्छा काम पंचायतें नहीं करती हैं, ऐसा मैं कह सकता हूं। उदाहरण. के लिए मेरा मेरठ जिला है और उस जिले की आवादी 27 लाख की है। उसके नजदीक ही मुजफ्फरपगर का जिला है। कई हजार पंचायतें वहां पर होंगी। ममूने के तौर पर सिर्फ एक बात से आप जांच लेंगे। शायद ही किसी पंचायत की कभी कोई नियमित बैठक होती हो। पंचायत का एक प्रधान है और जो जमीन गांव पचायत की होती है, तो एक एक प्रधान ने एक एक साल में लाखों रुपया जमीन बेच कर इकट्ठा कर लिया है और सारी गांव मी जमीन बेच दी है। इस लिए मेरा कहना है कि यदि गांव पंचायतों का ढर्रा इसी प्रकार चलता रहा, तो दल बंदी बढ़ती रहेगी, ईर्ष्या द्वेष बढ़ता रहेगा और भ्रटाचार बढ़ता रहेगा। इन कारणों से गांव पंचायतें बिल्कुल असफल हो रही हैं। वे असफल हो रही हैं लेकिन फिर भी चल रही हैं। इस लिए मेरा निवेदन है और वह यह है कि जितने भी विचारशील लोग हैं और जो पंचायतों की समस्याओं को समझते हैं, उन्हें बिठलाकर पंचायतों के चुनाव तथा वित्तीय व्यवस्था में सुधार के उपाय सोचें। और लो वहां पर गड़बड़ है उसको दूर करे, जिससे गांव पंचायतों में से यह अनैतिकता, यह भ्रष्टाचार और यह जो दलबन्दी है दूर हो। जिन्होंने गांव के जीवन को नष्ट-भ्रष्ट कर दिया है और विषाक्त कर दिया है, इनसे गांवों को छुटकारा मिल सके। या तो आप गांव पंचायतों में सुधार करें या इस प्रथा को बिल्कुल समाप्त कर

[श्री रघुवीर सिंह शास्त्री]

दें। मैं आप को धन्यबाद देता हूँ कि आप ने मुझे समय दिया।

MR. CHAIRMAN : Shri G. S. Mishra.

**श्री अहमद आगा** (वारामूला) : सभापति महोदय, यह इतिफाक है कि मुल्क ने जरई-तरक्की की है।

MR. CHAIRMAN : I am sorry ; I have called Shri G. S. Mishra.

**श्री गा० शं० मिश्र** ( छिन्दबाड़ा ) : सभापति महीदय, मैं कृषि मन्त्रालय की अनुदान की मांगों के समर्थन के लिए खड़ा हुआ हूँ।

कई वर्षों पहले गांधी जी ने कहा था कि हिन्दुस्तान को सच्चे रूप में यदि देखना हो तो यहां के 7 लाख गांवों में उसके दर्शन कीजिए। हम लोगों ने इन बीस वर्षों में देहातों को भुला दिया। पिछली जितनी भी योजनाएं बनी उन में कृषि की आवश्यकताओं की हमें जिस क़दर प्राथमिकता देनी चाहिए थी नहीं दी और उस का परिणाम यह है कि आज शहरों में जिस प्रकार से तरक्की हुई है, उनकी तुलना में देहातों में वह तरक्की नही हुई।

कृषि की मूल आवश्यकताएं सात होती हैं। पहली है कृषि की जुताई। इसके लिए आज हमारे देश में बैलों का ही साधन है। बैलों कीं जितनी कीमत बढ़ी हुई है, बैलों की खुराक की जितनी कीमत बढ़ी हुई है, उनके चारे, उनकी कार्यक्षमता, उनका कार्य काल और उन पर लगने वाले आदमियों का खर्चा, इन सब चीजों को हम जोड़ते हैं तब यह देखते हैं कि बैलों से खेती करना आज अलाभकारी हो गया है। ऐसी स्थिति में हम को ट्रैक्टर्स और उनसे चलने वाले यंत्रों की आवश्यकता हो गई है। लेकिन हम यह देखते हैं कि ट्रैक्टरों की कीमतें हिन्दुस्तान में और देशों की अपेक्षा दुगने से भी अधिक है। इसके बावजूद वे उपलब्ध नहीं होते हैं।

फिर दूसरी वस्तु जो हमको खेती के लिए अत्यावश्यक होती है वह है बीज। जहां तक बीज का सवाल है, इन चन्द वर्षों में हमारे नौजवान कृषि शास्त्र के वैज्ञानिकों ने जो प्रगति की है, उसके लिए वे और हमारे मन्त्रीगण धन्यवाद के पात्र हैं। इसमें कोई शक नहीं है कि इन बीजों के द्वारा हमने एक चमत्कार कर दिखाया है, अद्भुत उपलब्धियां प्राप्त हुई हैं। मेरा यह सुझाव है कि हमारे जो वैज्ञानिक इन शोध कार्यों में लगे हुए है, उनको इसका कुछ पुरस्कार मिलना चाहिये, उनकी तंख्वाहें बढ़ाई जानी चाहिए, उनको भी इंसेंटिव देने चाहिएं।

तीसरी वस्तु जो हतारी खेती के लिए आवश्यक होती है वह हैं सिंचाई। जहां तक सिचांई का सवाल है, सिचांई की व्यवस्था प्रत्येक गांव को उपलब्ध करना इमारा परम कर्तव्य होना चाहिए। सिचांई के बगैर खेती करना जुआ खेलने के बराबर है। यह गांधी ने अनेक वर्षों पहले कहा था। इस सीख को कितना हमने अपनाया, यह देखने की बात है। आजादी के पहले 56 करोड़ एकड़ में सिचाई होतो थी। आजादी के उपरान्त 35 करोड़ एकड़ में और सिंचाई की है। इस 91 करोड़ एकड़ में 3/5 सिंचाई है जो तालाबों और कुओं से होती है। जिस समय हमारे देश में वर्षा नहीं होती है उस समय अधिकांश कुएं और तालाब, जोकि हमारी सिंचाई के साधन हैं, सूख जाते हैं। अत : आज भी खेती मूल रूप से किसानो के पसीने और भगवान के पानी की साझीदारी में चल रही है और हम जुए के समान अपनी खेती को पाते हैं। इसमें भी मध्य प्रदेश और महाराष्ट्र में आबपाशी का औसत 7 और 8 प्रतिशत है। इससे बड़ा दुभार्गय हमारा क्या हो सकता है।

जहां तक बिजली का सवाल है, जहां कुएं हैं, वहां पर बिजली ही एक ऐसा साधन है जिसके द्वारा ज्यादा अच्छे तरीके से हम पानी प्राप्त कर सकते हैं सिंचाई के लिए। देश में जितनी बिजली तैयार होती है, उसका 7 प्रतिशत ही कृषि को उपलब्ध है और 93 प्रतिशत शहरों आदि को। फिर उद्योगों की तुलना में सिंचाई के लिए मिलने वाली बिजली की प्रति यूनिट कीमत आठ गुना तक ली जाती है। लाखों किसान बिजली चाहते हैं सिंचाई की उपज बढ़ाने के लिए, लेकिन वंचित रहते हैं।

मुझे खेद के साथ कहना पड़ता है कि मध्य प्रदेश जो रकवे में और खास कर काश्तकारी रकवे में यू० पी० के बाद दूसरे नम्बर पर आता है, वहां दो प्रतिशत देहातों का विद्युतीकरण हुआ है।

तीसरी चीज है उर्वरक। उर्वरक की यह हालत है कि जहां प्रति एकड़ 400 पौंड नाइट्रोजन हम को चाहिए, हम अपने सब साधनों से नाइट्रोजन का यदी उपयोग करें तो 17 पौंड से ज्यादा हम नहीं दे सकते। ऐसी हालत में हम उर्वरकों से भी बंचित हैं। इन बीस वर्षों की यह बड़ी दुखदपूर्ण कहानी है। चौथी चीज होती है फसल की रक्षा, प्लांट प्रोटेक्शन, क्राप प्रोटेक्शन। कीटनाशकों की भी उर्वरकों जैसी हालत है। भविष्य में उनकी उपलब्धि भी एक गम्भीर समस्या बन कर हमारे सामने आयेगी।

इसके बाद सबसे बड़ी चीज है कीमतें। हमेशा हमारे प्लांनिग कमीशन ने और कांग्रेस पार्टी ने मैनिफैस्टो में इलैक्शन के पहले यह कहा है कि किसानों को इंसेंटिव प्राइस दी जाय। आज कृषि मंत्रालय यह महसूस करता है कि हमारे पास किसानों की लागत का तखमीना करने के लिए कोई भी साधन नहीं हैं। मेरे ही एक प्रशन के उत्तर में इन्होंने इस तरह का जवाब दिया था और हमें यह कहते हैं कि जब हम कीमतें तय करते हैं, प्रोक्योरमेन्ट प्राइम तय करते हैं तब हम इन्सेन्टिव का ख्याल रखते हैं। यह कैसे हो जाता है। यह कैसा जाल है। यह हमारी समझ में नहीं आता। हम मान लेते हैं कि वह कुछ करते हैं। होता यह है कि जो कीमतें ये तय तय करते हैं, वे हमारी लागत पर निर्भर नहीं करती हैं। जो व्यापारी का माल होता है वह जितनी मर्तबा उसको लेता है, बेचता है, उतनी दफा उसको रोलिंग करता है और मुनाफा लेता है। खेती में जो फसल आने के समय ही एक या दो बार किसान अपनी फसल को बेचता है उस पर मुनाफे की कोई गारंटी नहीं है तो उसे घाटे में अपनी मेहनत को बेचना पड़ता है। उसका परिणाम यह हो रहा है कि किसान आज दरिद्र हो रहा है, कर्जदार होता चला जा रहा है।

मूल्य निर्धारण के लिए जो कमीशन आपने बनाया है उस केमीशन में उपभोक्ता मात्र है, जितने आफिसर्स हैं, वे भी उपभोक्ता हैं कोई भी प्रौड्यूसर नहीं है। वह जानते नहीं कि प्रोड्यूसर की क्या तकलीफें हैं, किस तरह से खेती के उत्पादन के लिए लागत लगती है, उसका किस तरह अन्दाजा लिया जाए। जब उपभोक्ता हमारी कीमतें तय करेंगे तो उसका उद्देश्य यह होता है कि कृषि के उत्पादन की खासकर खाद्यान्न की कीमतें न बढ़ने पायें। तो यह जब उद्देश्य है तो कम से कम हम आपसे यह उम्मीद करना चाहते हैं कि हमें जो आवश्यक वस्तुएं हैं उनको आप हमारे लिये उपलब्थ करेंगे ताकि हम ज्यादा से ज्यादा उपज प्रति एकड़ में पैदा कर सकें और इस तरह से हम अपने कृषि के उत्पादन में कास्ट प्राइस कम कर सकें। एक बात और भी देखिये कि कीमतें तय करने में किस प्रकार भेदभाव रखा जाता है। पिछले वर्ष हम लोगों ने कपास की कीमतें बढ़ाने के लिए कुछ प्रयत्न किया था। उसके परिणामस्वरूप बहुत थोड़ी कीमतें बढ़ाई गईं। मैं यह जानना चाहता हूं कि पिछले कितने वर्षों में कपास की कीमतें किस प्रकार बढ़ाई गई और पिछले वर्षों में किस प्रकार से कपड़े की कीमतें किस कद्र बढ़ीं। यदि ये आंकड़े मिल जायें तो उससे पता लग जायेगा कि हमारे साथ और इंडस्ट्रियल होल्डिंग के साथ किस प्रकार का भेदभाव किया जाता है।

[श्री गा० शं० मिश्र]

सही मायनों में जब तक अधिक उत्पादन के लिए आवश्यक मशीनें, ट्रैक्टर, खाद, सिंचाई बिजली आदि मुहैया नहीं किये जाते तब तक उत्पादन नहीं बढ़ेगा और यह नहीं होगा कास्ट आफ़ प्रोडक्शन कम नहीं होगी और जब तक आपका कमीशन किसानों को मुनाफ़ा सही मायनों में देने के वजाय उपभोगता को सस्ती कीमत पर देने के लिए किसान के उत्पादन का मूल्य लागत से नीचे निर्धारित करेगा तब तक किसान को घाटा सहना पड़ेगा। आज भी वही हालत है जो स्वतंत्रता पूर्व थी। मैं फिर गांधी जी के शब्दो को दोहराता हूं :

But the town dwellers have believed that India is to be found in its towns and villages were created to minister their needs.

उन्होने आगे कहा :

I have found. that the town dweller has generally exploited the villages. In fact he has lived on poor villager' subsistence.

श्रीमानु, दरअसल में हमारी हालत तो यह है कि कुएं से निकला पानी खेत नही पहुंच रहा—पानी ले जाने वाली नाली हीं पानी सोख जाती है। यहां जो चीज हुई यह शहरों में ही ले गये। देहाती कर्जदार ही बना रहा। इसके बाद भी आप देखिये कि भारतीय किसान निर्यात व्यापार में 54 प्रतिशत का और राष्ट्रीय आय में 51 प्रतिशत का भागीदार है। उसे आवश्यक साधन दीजिए। वह कम लागत में अधिक से अधिक उत्पादन उपभोक्ता को, व्हापारी को, उद्योग को निर्यात के लिए देगा। उसकी तरक्की ही देश की तरक्की है।

मैं चन्द बातें सहकारिता पर भी कहना आवश्यक समझता हूँ। महाराष्ट्र में किसान जो गन्ना पैदा करता है वह खुद कोआपरेटिव शुगर मिल्स चला रहा है और कुछ नई मिलें चलाना चाहता है। श्रीमान, ये महाराष्ट्र की शुगर मिलें श्री रफी अहमद किदवई साहब की याद ताजा करती है। जव उनके समय में शक्कर की तंगी आई थी, उस समय शुगर मिल्स का विस्तार किया गया। वे बड़ी आशा बांध कर इन मिलों का जिक्र करते थे। लेकिन आज नई कोआपरेटिव शुगर मिल्स के लिए आपके यहां से आज्ञा नहीं दी जा रही है। महराष्ट्र के मुख्य मन्त्रीश्री वसन्तराव जी नायक—जो मूलतः एक किसान हैं— इस कार्य के लिए दौड़ रहे हैं। लेकिन यहां किसी के कान पर जूं तक नहीं रेंगती। गन्ने की खेती में इस तरक्की को जिसे महाराष्ट्र के किसान ने कर के दिखा दिया, उसके बाद भी आज हम कह सकते हैं कि महाराष्ट्र में गन्ने की प्रति एकड़ उपज संसार के सब से अधिक गन्ना उत्पादन करने वाले हवाई द्वीप की अपेक्षा कम नहीं है। जहां तक शुगर कंटेन्ट का सवाल है वह संसार के रिकार्ड से अधिक आता है। महाराष्ट्र में प्रति एकड़ गन्ने का उत्पादन 40 से 50 टन होता है और शक्कर का उत्पादन 6 से 7 टन तक है जब कि देश के अन्य भागों में प्रति एकड़ शक्कर का उत्पादन 1.5 टन ही है। एक सीधी सी बात है कि शुगर की कमी है हमारी खुद की आवश्यकताओं के लिए और निर्यात के लिए। फिर भी हम नई शुगर मिलें जहां अधिक उत्पादन हो सकता है प्रति एकड़ के हिसाब से, वहां बनने नही दे रहे हैं। वह किसान खुद अपनी मेहनत से, अपने लिए प्रोसेसिंग इंडस्ट्री बनाना चाहता है जिस से और भी लाभ उठायेंगे, उस पर भी उसको देने के लिए यदि इतनी देर की जा रही है तो यह बड़े खेद की बात है। इसके ऊपर जब टैक्स लगाने की बात हो रही है तो हम नहीं समझ पाते कि क्या करें। सोचना चाहिए कि जो अग्रिकल्चरल इकानामी आज इस तरह से पिलड़ी हुई है, गिरी हुई है, उसको बढ़ाने के लिए इन्सेंटिव दिया जाए या उस पर और करों का बोझ लाद कर उसे और बढ़ाया जाए।

इन शब्दों के साथ मैं अपने मन्त्री महोदय को धन्यवाद देता हूं और कृषि विभाग की इन अनुदानों की मांगों का समर्थन करता हूं।

SHRI JYOTIRMOY BASU : (Diamond Harbour) Sir, this Government's this Food Minister's tall claim of self sufficiency in foodgrains by 1970 and also their claim of 'Green Revolution' has turned out to a be false and it is nothing but a 'Red Revolution.' That is what they have done. It is more or less a green revolution, but it is a green signal for perpetual shortage and starvation. There has been no growth on last year's production. It is based on their own Food Ministry's report. It is said in today's *Economic Times* that this year's food output will be no more than 94 million tonnes which is two million tonnes less than last year. It also says that the Ministry's admission that foodgrains production for 1968-69 would be around last year's level clearly means that its earlier estimate of 98 million tonnes was based on its unfounded optimism rather than on hard facts. So, you have been pulling fast on all of us.

Now about targets. They said that by the end of the Third Plan they would produce 100 million tons of food and three years have passed, but the fulfilment is still far below. The *per capita* availability in 1968 was about 456 gms. per day. That is exactly the same what it was in 1954, namely, 16.10 oz.

There are some minor achievements here and there. But agriculture in this country and food production in this country are stil very much subject to the vagaries of nature. They have not been able to change that position.

PL-480—I was going to say PL-420 –, in these fifteen years of time has brought foodstuff worth Rs. 2,122 crores and that almost amounts to, if I am not very much wrong, 420 per head...

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I hope his Government will not accept P-480.

SHRI JYOTIRMOY BASU : I will tell you that. These 2,122 crores are being used extensively for infiltration of Americanism into this country.

SHRI CHENGALRAYA NAIDU (Chittoor) : In his West Bengal Ministers are on strike. Being a Communist, how can you participate in today's discussion...

MR. CHAIRMAN : Order, order.

SHRI JYOTIRMOY BASU : Mr. Chairman, if you advise him to listen to me patiently, I shall be very willing to meet his queries.

As I have said just now, these 2,122 crores have been planted into this country by blackmailing this county and several U.S. Missions have been forced into this country. Today this money is finding its way into every sphere of our life through foreign missionaries. Go to Delhi University and have a look at that bcook they have written on the American Politics in education in our countty. All this money is coming from PL. 480.

The crisis has deepened. During the Second Five Year Plan period, they imported food worth Rs. 544 crores and 81 lakhs. They improved on that because during the Third Five Year Plan period they imported food worth Rs. 853.22 crores. After that, in these last three years alone, they imported food worth Rs. 729 crores. So, Shri Jagjiwan Ram and his Government have made this country a perpetual begger and a laughing stock of the rest of the world. I have said very little about the entire problem. I have now to deal with my State.

I am talking about West Bengal and Assam. Why Assam ? West Bengal has been marked as a red zone and Assam as a yellow zone. So, the policy should be the same to both the States.

[Shri Jyotirmoy Basu]

The average annual compound rate of growth in percentage terms in all India for all foodgrains is 2.50 ; for Punjab 3.66 for West Bengal 1.14 and for Assam 76. It is a wonderful performance.

Now we come to the annual growth of yield rate per acre between 1952-53 and 1964-65. The figure for all India for all foodgrains is 1.51 ; for Gujarat, Shri Desai had been leading that State, 4.64. West Bengal 0·88 and Assam ·52 There is no politics in foodgrains. There is no improvement in production of cereal as well and they are not willing to draw up a national food budget because they will not be able to do much politics in foodgrains. The position has not improved. Thecereal production in some States is as follows :

| | | |
|---|---|---|
| West Bengal | 1964-65 | 5853.8 |
| ,, | 1967-68 | 5389.3 |
| Kerala | 1964-65 | 1132.6 |
| ,, | 1967-68 | 1115.9 |

So you have done very little—nothing more than that. So, the net result, after taking the population growth into consideration, is that the foodgrains production has gone down in West Bengal. In 1964-65 62.60 lakhs metric tonnes of food-stuff was produced but in 1967-68, it came down to 58.59 lakhs metric tonnes. All-India production has gone up by 6%. In West Bengal, it has gone down.

SHRI CHENGALRAYA NAIDU : Now you have got United Front Government in West Bengal.

SHRI JYOTIRMOY BASU : I am talking of All-India production. So, Mr. Naidu you have to better your knowledge. The rice production in 1964-65 in West Bengal was 57 lakhs and 51 thousand metric tonnes but in 1967-68 it came down to 51 lakhs 98 thousand metric tonnes.

Now I shall come to Irrigation form food. Irrigation in West Bengal is on 26,000 acres of cultivable land. In reply to Q. No. 3367 Unstarred Question—it was stated that 4378 shallow tube-wells were sunk of which only 4054 were in working condition. But, as the Government says, only 3221 wells were in actual working condition white 423 wells were out of order.

As regards minor irrigation, there is no politics with West Bengal. The existing canals have been neglected and no de-silting has been done. Regarding the loans advanced by the Land Mortage Banks, Agricultural Re-Finance Corporation, the Central Cooperative Banks, Agricultural Agro-in dustries Corporation to various State between 1966—69 for minor irrigation amounted to Rs. 258-72 crores. Let us see how this amount had been distributed to various States. They are as follows:—

| | (in crores of rupees) |
|---|---|
| Maharashtra | 64.74 |
| Gujarat | 40.12 |
| Assam | 0.40 |
| West Bengal. | Nil. |

You do not want to do politics with Food. Not a single tube well irrigates our land in West Bengal. They do not want to do that. I have seen the Ministers many a time ; I have seen the Chairman of the Planning Commission. They do not want to do it because the people will have enough to eat. They will try to throw them out more vigorously.

SHRI ANNASAHIB SHINDE : But many of the cooperatives are within the jurisdiction of the State Govenment.

SHRI JYOTIRMOY BASU : You say that when you reply. We had a lot of jute cultivation and we have been earning money by way of foreign exchange. But what have you done with regard to food ? You were morally obliged to compensate on that account. When Mr. Sen was dominating as the Congress Chieftain, they gave them 16,050 tonnes of foodgrains. Am I right to say this? But, when the United Front Government came into power, it was reduced by 30%. The moment that *shikandi* Government in collabaration with the Congress came, Shri Prafulla Chandra Ghosh, that Quisling required more food and the Centre rushed

about the same figure as they gave in 1956. They do not any politics in food.

I will now come to sugar distribution. They are doing the same thing here also. They have reduced our quota. Though this is slightly outside the subject, there is a rumour about the purchase of de-controlled sugar. I want to know whether there is any truth in the claim by mill-owners that they purchased the de-controlled sugar. I would like the Minister to say yes or no to that.

I shall now come to another performance of this Department, *i.e.* deep sea fishing. The people in West Bengal consume mostly fish. What have they done about that? We have 85 kilometres of sea-front. I had a talk with the Director of the Norwegian Plot Protect which came to this country. He took me aside and told me: "I had an impression that we were going to your State. But, we had a telegram asking us not to proceed and we don't know why it was done." I would tell you what the Estimates Committee has said about the performance of Mr. Shinde's Department and what they have done in regard to West Bengal. I quote from Page 10 of the Fortieth Report of the Estimates Committee, 1967-68.

> "The Committee are unhappy to note the way in which the development of fisheries in the Bay of Bengal has been handled. It appears that initially no proper survey was made about the fishers in the Bay of Bengal and the deep sea fishing operations undertaken by the Government, etc. etc."

The Centre has been doing it very deliberately. If I say that they have been neglecting the problems of West Bengal deliberately with an object in mind, will it be wrong?

I would like to mention here about the assistance from the World Bank in this regard. It is stated:

> "The latest position is that another World Bank mission is now going round Bombay and Madras."

Their Study Teams have reported on Mangalore, Tuticorin and Visakhapatnam. There is no mention of West Bengal at all. Though they were very anxious to help West Bengal, they were not permitted by the Central Government. In Assam the fish costs Rs. 12 to Rs. 18 per kg. How can an ordinary man get protein when it is so costly? If there had been sufficient deep sea fishing in West Bengal, we would have supplied sufficient quantity of fish to Assam. But the Centre has killed the whole thing.

The Central Fisheries Corporation was set up in December, 1965.

MR. CHAIRMAN: The hon. Member has to conclude now. Only if he can take some time from the time of unattached members, he can continue,

SHRI JYOTIRMOY BASU: It was stated that the Corporation would endeavour to achieve the break-even position gradually by increasing its turnover at the rate of 10,000 tonnes per annum. This is what a letter from Mr. Shinde's Department to the Fish Department of the Government of West Bengal says. The total daily requirement of fish in Calcutta has been estimated at 258 tonnes, but the effective demand is nearly satisfied if about 167 tonnes of fish arrive in the wholesale markets of Calcutta and Howrah daily. The Corporarion proposed to start with 10,000 tonnes of fish per annum which comes to 23-30 tonnes per day, *i.e.* about 16% of the effective demand. As against this, the Corporation has so far failed to bring not even 2 tons of fish per day. The Corporation could bring only 393 tons of fish during 1965—66.

MR. CHAIRMAN: Yus must conclude now.

SHRI JYOTIRMOY BASU: Sir, I would like to inform you what the Profit and Loss Account of Shinde's baby show. Net loss in 1965-66 was Rs. 2,08,244; in 1966-67 it was Rs. 5,60,714. I feel that *Bharat Ratna* Award must be given to the Minister. In 1966-68 the net loss was Rs. 12,68.063. The total loss at the end of the year 1967-68 amounted to Rs. 20,37,022. They

[Shri Jyotinmoy Basu]

could have reduced the price of fish by reducing the overhead costs. But they had no such mind because the whole Government lives on bureaucrats and it dare not touch them. It sells fish at Rs. 6, Rs. 6.50 and Rs. 7 a kilo as the big traders, profiteers and hoarders do. There is no difference between the two.

Has this Ministry ever approached the Railway Ministry to arrange for refrigerator-vans to bring fish over to Calcutta from places where there is plenty of fish? Let them please not play politics with fish at least. What they are doing is fishy.

Then I come to co-operatives. What was the growth of co-operatives in West Benagl, Assam and Orissa? Since the Congress Government's traditional financiers closed their door to it, they fell back on co-operatives......

MR. CHAIRMAN : Kindly conclude now. I have given you much more time than the quota.

SHRI JYOTIRMOY BASU : Do you understand the seriousness of the subject I am talking about?

MR. CHAIRMAN : I am calling the next speaker now. Please co-operate with the Chair.

SHRI JYOTIRMOY BASU : In co-operatives they invested Rs. 18 lakhs. The profit was Rs. 3,000 in Howrah. The expenditure is Rs. 30,000.

And who is the Vice-Chairman of this organisation? A sitting Congress MLA!

We have the disgraceful episode of the powerloom industry racket where Congressmen had been thieving in a flock in an organised manner. The Minister should read the report and tell the House what he proposes to do with regard to that.

MR. CHAIRMAN : Shri Aga.

SHRI JYOTIRMOY BASU : One more word.

MR. CHAIRMAN : Please resume your seat.

16.58 hrs.

[MR. SPEAKER *in the Chair*]

**श्री अहमद आगा** (बारामूला) : अध्यक्ष महोदय, मैं इस मिनिस्ट्री की मांगों का समर्थन करता हूं क्योंकि मैं समझता हूं कि मिनिस्ट्री ने दुरुस्त अगराज के लिये रुपये की मांग की हैं और दुरुरत तरीके पर उसको खर्च भी करती है।

जरई तरक्की कोई जादू मंत्र से नहीं हो सकती। वह धीरे-धीरे होगी और हो रही है। हमने मुल्क में नहरों का जाल बिछाया, किसानों को ट्रैक्टर दिये। इसके कारण आज हमारा फूड प्रोडक्शन करीब 95 मिलियम टन हो चुका है। हमने वेहतर तकनीकी तरीकों का इस्तेमाल किया, ज्यादा उपज बीज इस्तेकाल करबाये, और इन सब चीजों से लाभ उठाया। हमारा टार्गेट या कि 81 मिलियम एकड़ सैराव हो। उसमें से अव तक 35 मिलियन एकड़ सैराव हो चुका है और मजीद हो रहा है। हयने क्रिमकश अदबियात तकसीम किए ताकि फस्लों का बचाव हो। कांग्रेस सरकार ने हवाई स्प्रे इंट्रोड्यूस किया जो बहुत पापुलर हो गया है। 16.89 लाख एकड़ स्प्रे हो चुका है। अभी तक दो फस्लों के तहत 20 फी सदी आबपाश रकबे का आ चुक़ा है। इससे मालूम होगा कि तरक्की की तरफ हम कदम उठा रहे हैं और इस हद तक आगे जा चुके हैं। इसके लिये यह कहा जा सकता है कि हमारी उतनीं तरक्की तो नहीं हुई है जितनी होनी चाहिये थी, लेकिन तरक्की की जानिब कदस उठाया गया है।

योजनाओं के इब्तदा में जहां हम हम 22,9 करोड़ रु० के जरई कर्जे देते थे, वहां अब 450

करोड़ रु० तकसीम कर रहे हैं। इसके अलावा हमने कोआपरेटिव बैंकों की डिपाजिट इंश्योरेंस स्कीम भी चालू की है ताकि लोगों को आसानी से कर्जा मिलता रहे। हमने ऐग्रीकल्चर क्रेडिट कारपोरेशन भी बनाया ताकि जो लोग कोआपरेटिव से रुपया हासिल न कर सकें वह वहां से हासिल कर लें।

इसी सरकार ने मछली पालन के सिलसिले में बहुत अच्छा काम किया है अच्छी खासी तरक्की इसमें हुई है। डेरीज़ और दूध की पैदावार के सिलसिले में भी अच्छा काम हुआ है। 840 प्लांटमुल्क में हैं जिनको यूनिसेफ से और न्यूजीलैंड से इकदाद मिली है। सायल कंजर्वेशन के सिलसिले में 35.6 लाख एकड़ हमने और महफ़ूज़ कर ली है। लैंड सर्वे हमने 12.9 लाख का किया है। प्री इनवेंसटमेंट सर्वे तकरीबन तमाम शुमाली हिन्दुस्तान में हमने कर लिया है।

17 hrs.

मैं देख रहा हूं कि इस सबके बावजूद जो छोटा किसान है वह कोई फ़ायदा नहीं उठा सका है। यह कहा जाता है कि उसकी क्रेडिट वर्दीनिस सहीं है। उसके पास जायदाद नही है, ज़मींन का वह मालिक नहीं है। मैं जानना चाहता हूं कि इसमें क्या एतराज़ की बात है कि जो उसकी फ्यूचर पैदावार है उसको मद्देनजर रखते हुए उसको क़र्ज न दिया जाए? उससे बेहतर और क्या ज़मानत हो सकती है? मैं उम्मीद करता हूं कि मंत्री महोदय इस पर दुबारा गौर करेंगे और छोटे किसान भी कर्ज से फायदा उठा सकें, इसका इन्तजाम वह करेंगे।

मुझे मालूम है कि बहुत से किसान ऐसे हैं जिनके पास अनइकोनोमिक होल्डिंग्ज़ हैं और अनइकोनोमिक होल्डिंग्ज़ की वजह से वे ज़मीन काश्त नहीं कर पाते हैं। मिनिस्टर साहब अगर स्टेटिसटिक्स को देखें तो उनको मालूम हो जाएगा कि बहुत सी जो फैलोलैंड है, यह वह लैंड है जो कि इन लोगों की है और इसको वे इस वास्ते काश्त में नहीं ला पाते कि उससे कोई लाभ नहीं हो सकता है।

हम समझते हैं कि है शमा फरोजां लेकिन
मोम के जिस्म में धागे का जिगर जलता है।

एक तरफ तो ये लोग हैं कि जो कि ज़मीन से फायदा नहीं उठा पाते हैं, इनकी ज़मीन बेकार पड़ी हुई है और दूसरी तरफ बिरला खेतीबाड़ी की तरफ आ रहे हैं, दूसरे बड़े-बड़े लोग भी खेती की तरफ आ रहे हैं। जो लोग समझते थे कि इंडस्ट्रीज़ में टैक्सेशन ज्यादा है, वे आज इस तरफ आ रहे हैं, वे आज ज़मीन खरीद रहे हैं। मैं चाहता हूं कि लैंड रिफार्म्ज़ को आप लागू करें और एक सीलिंग मुकर्रर करें। उससे जो ज़मीन बचे उसको आप छोटे किसानों में तकसीम करें ताकि वे लोग अपनी होल्डिंग्ज़ को इकोनोमिक होल्डिंग बना सकें। यह बड़ी अजीब बात है कि छोटे किसानों की तरफ तवज्जह कम दी जा रही है।

मैं देखता हूं कि अकसर कश्मीर को आप भूल जाते हैं। क्यों भूल जाते हैं मुझे मालूम नहीं है। इरिगेशन एंड पावर के सिलसिले में मैंने अर्ज़ किया था कि काश्मीर को आप ने बिलकुल फरामोश कर दिया है। पिछले बीस साल में कोई भी मेजर या मीडियम प्रोजेक्ट आपने उसको नहीं दिया है। अब आपका खयाल है कि तवी रावी कम्प्लैक्स को आप पूरा करेंगे। उससे एक लाख बीस हज़ार एकड़ ज़मीन सराब होगी। इसी तरह से वहां एग्रिकलचरल क्रेडिट कारपोरेशन का फायदा नहीं हो रहा है। उसको वहां लागू नहीं किया गया है। सारे हिन्दुस्तान में रेग्युलेटिड मार्किट है

[श्री अहमद आगा]

लेकिन काश्मीर में रेग्युलेटिड मार्किट एक्ट नहीं है।

मछली पालन के सिलसिले में वहां कुछ नहीं हुआ है। वहां डेरी नहीं हैं। 84 आपके प्लांट हैं लेकिन काश्मीर को आप बिलकुल भूल गए हैं। सायल कंजर्वेशन के सिलसिले में कोई खास काम नहीं हुआ है। डेढ़ बरस से मैं मिन्नत करता आ रहा हूँ कि प्री-इनवैंस्टमेंट सर्वे काश्मीर को शामिल किया जाए। मुझे मालूम है कि किश्तवार को आप इसमें शामिल कर रहे हैं। मुझे एक किसान की बात याद आ रही है। वह एक बार रास्ते चल रहा था। चलते-चलते वह थक गया। वह आराम करने लग गया। उसने खुदा से दूआ मांगी कि वह उसके लिए एक घोड़ी भेज दे। थोड़ी देर में एक पटवारी साहब अपनी घोड़ी पर सवार उधर से गुजरे। उसकी घोड़ी के पीछे-पीछे एक बछड़ा दौड़ा चल रहा था। उस पटवारी ने कहा कि तुम तो बड़े हट्टे कट्टे जवान हो। उसने जवाब दिया कि मैं मेहनत करता हूं, तुम्हारी तरह से बैठा नही रहता हूं। इस पर उस पटवारी ने कहा कि इस बछड़े को उठा लो। उस किसान ने कहा कि मांगी थी घोड़ी चढ़ने को और दी उठाने को। किश्तवार में इसका क्या फायदा। वहां वुड वेस्ट इंडस्ट्री नही हो सकती है। वहां बिजली नहीं है। प्री इनवैस्टमेंट सर्वे आप वैली में करवायें वहां पर बिजली भी है और वुड वेस्ट इंडस्ट्री हो सकती है। वहां लोग भी बेरोजगार हैं। बन्दर नचाने वाला अगर आ जाता है तो दस हजार लोगों की भीड़ वहां जमा हो जाती है। इस-लिये कि उनको काम नहीं। तभी तो मुल्क का भला हो सकेगा। मैं कहूंगा कि किश्तवार में प्री इनवैस्टमेंट सर्वे की जरूरत नहीं है। आप वैली में करवायें। काश्मीर में एक जाय-नरी मिल है। 350 आदमी यहां काम करते हैं। जहां लाखों की तादाद में लोग बेरोजगार हों वहां 350 को काम मिले, इससे क्या हो सकता है। इस वास्ते आपको चाहिए कि आप काश्मीर में ऐसे काम करें ताकि लोगों को रोजगार मिल सके।

वहां पर एक वूलर झील है जो बहुत बड़ी झील है। वहां पर लोग मछली पकड़ते हैं। सुबह चार बजे सरदियों में वे मछलियां पकड़ने चले जाते हैं एक कुरता पहन कर। उस वक्त हवा नहीं चलती है। अगर हवा हो तो किश्ती डूब जाती है। उनके लिए आप एक दो मैकेनाइज्ड वोट्स का इन्तजाम करें।

गर्मियों में वे मछलियां पकड़ नहीं सकते हैं क्योंकि तब पानी की सतह ऊपर होती है और मछलियां बहुत नीचे चली जाती हैं। इस वास्ते वे सरदियों में ही पकड़ते हैं। इस तरह से मैं समझता हूं कि काश्मीर की तरफ कम तवज्जह दी जा रही है। मैं आशा करता हूं कि उसकी तरफ ज्यादा तवज्जह दी जाएगी।

एक शेर मैं तक़रीर खत्म करता हूं

हर चारागाह को चारागिरी से गुरेज था,

वर्ना दुख थे बहुत, ला दवा न थे।

नुस्खा मौजूद है, सिर्फ दवाई देने की बात है।

ڈپوزٹ انشورنس اسکیم بھی چالو کی ہے۔ تاکہ لوگوں کو آسانی سے قرضہ ملتا رہے۔ ہم نے ایگریکلچر کریڈٹ کارپوریشن بھی بنایا تاکہ جو لوگ کوآپریٹو سے روپیہ حاصل نہ کر سکیں وہ وہاں سے حاصل کر لیں۔

اس سرکار نے مچھلی پالن کے سلسلے میں بہت کام کیا ہے۔ اچھی خاصی ترقی اس میں ہوئی ہے۔ ڈیریز اور دودھ کی پیداوار کے سلسلے میں اچھا کام ہوا ہے۔ ۸۴ پلانٹ ملک میں ہیں جن کو یونیسیف سے اور نیوزی لینڈ سے امداد ملی ہے۔ سایل کنزرویشن کے سلسلے میں ۳۵۰۶ لاکھ ایکڑ ہم نے اور محفوظ کرلی ہے۔ لینڈ سروے ہم نے ۱۲۰۹ لاکھ کا کیا ہے۔

پری انویسٹمنٹ سروے تقریباً تمام شمالی ہندوستان میں ہم نے کر لیا ہے۔

میں دیکھ رہا ہوں کہ اس سب کے باوجود جو چھوٹا کسان ہے وہ کوئی فائدہ نہیں اٹھا سکا ہے۔ بیان کیا جاتا ہے کہ اس کی کریڈٹ وردی نیس نہیں ہے اس کے پاس جائیداد نہیں ہے۔ زمین کا وہ مالک نہیں ہے میں جاننا چاہتا ہوں کہ اس میں کیا اعتراض کی بات ہے کہ جو اس کی فیوچر پیداوار ہے۔ اس کو مدنظر رکھتے ہوئے اس کو قرض نہ دیا جائے۔ اس سے بہتر اور کیا ضمانت ہو سکتی ہے۔ میں امید کرتا ہوں کہ منتری مہودے اس پر دوبارہ غور کریں گے تاکہ چھوٹے کسان بھی قرض فائدہ اٹھا سکیں۔ اس کا انتظام وہ کریں گے۔

مجھے معلوم ہے کہ بہت سے کسان ایسے ہیں جن کے پاس ان اکونومک ہولڈنگز ہیں اور ان اکونومک ہولڈنگز کی وجہ سے وہ زمین کاشت

[شری احمد آغا (بارامولا)]

ادھیکش مہودے۔ میں اس منسٹری کی مانگوں کا سمرتھن کرتا ہوں کیونکہ میں سمجھتا ہوں کہ اس منسٹری نے درست اغراض کے لئے روپے کی مانگ کی ہے اور درست طریقہ پر اس کو خرچ بھی کرتی ہے

زرعی ترقی کوئی جادو منتر سے نہیں ہو سکتی وہ دھیرے دھیرے ہوگی اور ہو رہی ہے۔ ہم نے ملک میں نہروں کا جال بچھا دیا۔ کسانوں کو ٹریکٹر دئے۔ اس کے کارن آج ہمارا فوڈ پروڈکشن قریب ۹۵ ملین ٹن ہو چکا ہے۔ ہم نے بہتر ٹیکنیکی طریقوں کا استعمال کیا۔ زیادہ اُوپج بیج استعمال کروائے اور ان سب چیزوں سے لابھ اٹھایا۔ ہمارا ٹارگیٹ تھا کہ ۱۸ ملین ایکڑ سیراب ہو۔ اس میں سے اب تک ۳۵ ملین ایکڑ سیراب ہو چکا ہے اور مزید ہو رہا ہے ہم نے کرم کش ادویات تقسیم کئے تاکہ فصلوں کا بچاؤ ہو کانگریس سرکار نے ہوائی اسپرے انٹروڈیوس کیا جو بہت پاپولر ہو گیا ہے۔ ۱۶۰۷۹ ایکڑ اسپرے ہو چکا ہے۔ ابھی تک دو فصلوں کے تحت ۲ فی صدی آبپاشی رقبے آ چکا ہے اس سے معلوم ہوگا کہ ترقی کی طرف ہم قدم اٹھا رہے ہیں اور اس حد تک آگے جا چکے ہیں۔ اس کے لئے یہ کہا جا سکتا ہے کہ ہماری اتنی ترقی تو نہیں ہوئی ہے جتنی ترقی چاہئے تھی۔ لیکن ترقی کی جانب قدم اٹھایا تو گیا ہے۔

یوجناؤں کے ابتدا میں جہاں ہم ۲۲۰۹ کروڑ روپے کے زرعی قرضے دیتے تھے وہاں اب ۲۵۰ کروڑ روپے تقسیم کر رہے ہیں۔ اس کے علاوہ ہم نے کوآپریٹو بنکوں کی

نہیں کر پاتے ہیں۔ منسٹر صاحب اگر اسٹیٹسٹکس کو اگر دیکھیں تو ان کو معلوم ہو جائے گا کہ بہت سی جومنیلو لینڈز ہیں تو بیکار پڑی ہوئی لینڈز ہیں۔ یہ وہ لینڈز ہیں جو کہ ان لوگوں کی ہیں اور اس کو وہ اس واسطے کاشت نہیں لا پاتے ہیں کہ اس سے کوئی لابھ نہیں ہو سکتا ہے

ہم سمجھتے ہیں کہ ہے شمع فروزاں لیکن
موم کے جسم میں دھاگے کا جگر جلتا ہے

ایک طرف تو یہ لوگ ہیں جو کہ زمین سے فائدہ نہیں اٹھا پاتے ہیں۔ ان کی زمین بیکار پڑی ہوئی ہے اور دوسری طرف برلا کھیتی باڑی کی طرف آ رہے ہیں دوسرے بڑے بڑے لوگ بھی کھیتی کی طرف آ رہے ہیں۔ جو لوگ سمجھتے تھے کہ انڈسٹریز میں ٹیکسیشن زیادہ ہے وہ آج اس طرف آ رہے ہیں وہ آج زمین خرید رہے ہیں۔ میں چاہتا ہوں کہ لینڈ ریفارمز کو آپ لاگو کریں اور ایک سیلنگ آپ مقرر کریں۔ اس سے جو زمین بچے اس کو آپ چھوٹے کسانوں میں تقسیم کریں۔ تاکہ وہ لوگ اپنی ہولڈنگز کو ایکونومک ہولڈنگز بنا سکیں۔ یہ بڑی عجیب بات ہے کہ چھوٹے کسانوں کی طرف توجہ کم دی جا رہی ہے۔

میں دیکھتا ہوں اکثر کشمیر کو آپ بھول جاتے ہیں۔ کیوں بھول جاتے ہیں مجھے معلوم نہیں ہے ارگیشن اینڈ پاور کے سلسلے میں میں نے عرض کیا تھا کہ کشمیر کو آپ نے بالکل فراموش کر دیا ہے۔ پچھلے ۲۰ سال میں کوئی بھی میجر یا میڈیم پراجیکٹ آپ نے اس کو نہیں دیا ہے۔ اب آپ کا خیال ہے کہ تُوی وادی کمپلیکس کو آپ پورا کریں گے اس سے ایک لاکھ بیس ہزار ایکڑ زمین سیراب ہو گی اس طرح وہاں ایگریکلچر کریڈٹ کارپوریشن کا فائدہ نہیں ہو رہا ہے۔ اس کو وہاں لاگو نہیں کیا گیا ہے۔ سارے ہندوستان میں ریگولیٹڈ مارکیٹ ہے ۔۔ لیکن کشمیر میں ریگولیٹڈ مارکیٹ ایکٹ نہیں ہے۔

مچھلی پالن کے سلسلے میں وہاں کچھ نہیں ہوا ہے۔ وہاں ڈیری نہیں ہے۔ ۴۸ آپ کے پلانٹ ہیں۔ لیکن کشمیر کو آپ بالکل بھول گئے ہیں۔ سایل کنزرویشن کے سلسلے میں کوئی خاص کام نہیں ہوا ہے۔ ڈیڑھ برس سے میں منت کرتا آ رہا ہوں کہ پری انوسٹمنٹ سروے میں کشمیر کو شامل کیا جاوے۔ مجھے معلوم ہوا ہے کہ کشتوار کو آپ اس میں شامل کر رہے ہیں۔ مجھے کسان کی بات یاد آ رہی ہے۔ وہ ایک بار راستے چل رہا تھا۔ چلتے چلتے وہ تھک گیا۔ وہ آرام کرنے لگا۔ اس نے خدا سے دعا مانگی کہ وہ اس کے لئے ایک گھوڑی بھیج دے۔ تھوڑی دیر میں ایک پٹواری صاحب اپنی گھوڑی پر سوار ادھر سے گزرے ان کی گھوڑی کے پیچھے پیچھے ایک بچھڑا دوڑا چل رہا تھا۔ اس پٹواری نے کہا تم تو بڑے ہٹے کٹے جوان ہو۔ اس نے جواب دیا کہ میں محنت کرتا ہوں۔ تمہاری طرح سے بیٹھا نہیں رہتا ہوں اس پر اس پٹواری نے کہا کہ اس بچھڑے کو اٹھا لو اس کسان نے کہا کہ مانگی تھی گھوڑی چڑھنے کو اور دی اٹھانے کو۔ کشتوار میں اس کا کیا فائدہ۔ وہاں روڈ بیڈ انڈسٹری نہیں ہو سکتی ہے۔ وہاں بجلی نہیں ہے۔ پری انوسٹمنٹ سروے آپ دہلی میں کرائیے وہاں پر بجلی بھی ہے اور روڈ بیڈ انڈسٹری ہو سکتی ہے۔ وہاں لوگ بھی بے روزگار ہیں بندر نچانے والا اگر آ جاتا ہے تو دس ہزار لوگوں کی بھیڑ وہاں جمع ہو جاتی ہے۔ اس لئے کہ ان کو کام نہیں تب ہی تو ملک کا بھلا ہو سکے گا۔ میں کہوں گا کہ کشتوار میں پری انوسٹمنٹ کی ضرورت نہیں ہے

آپ دہلی میں کرائیے۔ کشمیر میں ایک جاتیری مل ہے۔ تین سو پچاس آدمی وہاں کام کرتے ہیں۔ جہاں لاکھوں کی تعداد میں لوگ بیروزگار ہوں وہاں ۳۵۰ کو کام ملے اس سے کیا ہو سکتا ہے۔ اس واسطے آپ کو چاہیئے کہ آپ کشمیر میں ایسے کام کریں۔ تاکہ لوگوں کو روزگار مل سکے۔

وہاں پر ایک وولو جھیل ہے جو بہت بڑی جھیل ہے۔ وہاں پر لوگ مچھلی پکڑتے ہیں صبح چار بجے سردیوں میں مچھلیاں پکڑنے چلے جاتے ہیں۔ ایک کرتا پہن کر۔ اس وقت ہوا نہیں چلتی ہے اگر ہوا ہو تو کشتی ڈوب جاتی ہے۔ ان کے لئے آپ ایک دو میکنائزڈ بوٹس کا انتظام کریں۔ گرمیوں میں وہ مچھلیاں پکڑ نہیں سکتے ہیں۔ کیونکہ تب پانی کی سطح اونچی ہوتی ہے اور مچھلیاں بہت نیچے چلی جاتی ہیں اس واسطے وہ سردیوں میں ہی پکڑتے ہیں اس طرح سے میں سمجھتا ہوں کہ کشمیر کی طرف کم توجہ دی جا رہی ہے۔ میں آشا کرتا ہوں اس طرف زیادہ توجہ دی جائے گی۔

ایک شعر سے میں تقریر ختم کرتا ہوں

ہر چارہ گر کو چارہ گری سے گریز تھا
ورنہ دکھ ہمیں جو دکھ تھے بہت لا دوا نہ تھے

نسخہ موجود ہے صرف دوائی دینے کی بات ہے]

**श्री गुणानन्द ठाकुर** (सहरसा) : अध्यक्ष महोदय, दो दिन से जोर शोर से खाद्य समस्या पर बहस चल रही है। मैंने सुना है। मुझे ताज्जुब हुआ कि अधिकांश वक्ताओं ने जो बुनियादी सवाल हैं उनको नहीं उठाया। केवल खाद, फर्टिलाइजर बीज, पानी इत्यादि की बात ही की है। हिन्दुस्तान गावों में बसता है। यहां साढ़े पांच लाख गांव हैं। देश की 85 परसेंट आबादी कृषि पर निर्भर करती है। खाद्यान्नों के मामले में हम आगे नहीं बढ़ सकेंगे उस वक्त तक जब तक कि खेती में जो जमीन है उस में हम मूल सुधार नहीं लायेंगे। जब तक जमीन का बटवारा नहीं होगा, जमीन में सुधार नहीं होगा, जमीन जो उसको जोतता है उसको नही मिलेगी तव तक वही पुरानी शराब नई बोतलों में भरने वाली बात होगी। उसी कहानी को दोहराया जाएगा। इस देश में पन्द्रह प्रतिशत से अधिक लोगों के पास जमीन नहीं है और अगर है भी तो बहुत कम है, एक दो एकड़ जमीन है।

हमारा सिर लज्जा से झुक जाता है जब हम देखते हैं कि लोगों के पास बसने के लिए घर तक नहीं है, घर बनाने तक के लिए उनके पास जमीन नहीं है। ऐसी अवस्था में कैसे पैदावार बढ़ सकती हैं। कैसे मुल्क की उन्नति होगी, कैसे मुल्क आगे वढ़ेगा। बड़े बड़े पूंजी पति आज गांव की ओर जा रहे हैं, खेती की ओर जा रहे हैं और काले पैसे को सफेद पैसे में परिणत कर रहे हैं। उनकी मांगें बढ रही हैं। उनको ट्रैक्टर चाहियें, अच्छा फर्टिलाइज़र चाहिये। देश का उत्पादन बढ़े इसका मैं स्वागत करता हूं। लेकिन आप देखें कि स्वतंत्र भारत के नागरिकों को आपने भिखमंगा बना दिया है। यह कांग्रेस राज की सफलता हैं। बीस वर्ष हमें आजादी मिले हो गए हैं और बीस वर्ष के आजाद भारत के नागरिक भिखमंगे कहलाते हैं, इससे बढ़कर और बड़ी शर्म की बात क्या हो सकती है। हमारा देश कृषि प्रधान देश है।

मैं समझता हूं कि जब तक जो कानून है उस में परिवर्तन नहीं किया जाएगा, छोटे छोटे किसानों को बढ़ावा नहीं दिया जाएगा, गावों तक विकास की योजनायें नहीं जाएगी तब तक देश की खाद्य समस्या यों ही पड़ी रह जाएगी। कहा जाता है कि देश की पैदावार

[श्री गुणानंद ठाकुर]

बढ़ी है । मैं मानता हूं बढ़ी है । लेकिन जब मानसून अच्छा होता है तो पैदावार बढ़ जाती है और जब मानसून खराब होता है तो पैदावार घट जाती है । कृषि और सिंचाई का इस देश में अन्योन्यात्रय सम्बन्ध हैं । कृषि एक विभाग है और सिंचाई दूसरा विभाग है । हमारे देश का आज पहला काम यह था कि हम एक साल तक शहरों में जहां अराम के लिए बिजली दी जाती है, उसको रोक कर खेती की पैदावार बढ़ाने के लिए गावों में किसान को बिजली देते । दूसरी बात यह है कि आज छोटी छोटी योजनाएं यों ही पड़ी हुई हैं । मैंने कई बार खाद्य मन्त्री लिखा, राज्य के मन्त्रियों को लिखा कि एक छोटी सी योजना को चालू कर दें, सरहास जिला में खरदहा नदी एक है उसकी योजना पूरी कर दें तो लाखों मन अनाज की पैदावार बढ़ सकती है । लेकिन कृषि विभाग एक उपहास का विषय बन कर रह गया है । इस ओर उस ने कोई ध्यान नहीं दिया । देश की खाद्य समस्या को सुलझाने के लिए आज इस बात की जरूरत है कि लैंड टु दि टिलर, इस नारे को कार्यान्वित किया जाना चाहिए । जोतने वालों को जमीन मिलनी चाहिए । तब जाकर एक बुनियादी परिवर्तन होगा कृषि में एक क्रान्ति होगी और तब देश की कृषि ससस्या सुलझेगी और पैदावार भी बढ़गी ।

आज आप देखिए, किसानों की क्या हालत है ? जो खेती करने वाले किसान हैं, वह सबसे अधिक तबाह है; परेशान हैं। गाबों में जो बड़े बड़े जमींदार हैं और मनीलेंडर्स हैं उन लोगों का कर्ज किसानों पर चढ़ा रहता है। जो सरकारी एजेंसीज़ हैं कर्जा देने की उन के जरीए किसानों को लोन नहीं मिल पाता और इतनी परेशानी होती है. मैं एक साधारण किसान का लडका हूं,मुझे व्यक्तिगत अनुभव है कि किस तरह से सौ पचास रुपये के लिए किसानों को आधे से से अधिक रुपया दफ्तरों में दे देना पड़ता है और फिर वह खाली हाथ लौट कर आते हैं । अगर खेती के संवन्ध में इस तरह सरकार का दृष्टिकोण रहा तो आप सोच सकते हैं कि कैसे देश आगे बड़ सकता है । मैं सबसे पिछड़े स्टेट बिहा का रहने बाला हूं बिहार में सैंकड़ें में 95 लोग खेती पर जीबिका चलाते हैं खास करके नार्थ बिहार में । लेकिन आज साधन के अभाव में किसानों की बड़ी ही दयनींय स्थिती हो रही है । आप को आश्चर्य होगा कि जूट की बोवाई का समय हैं लेकिन अभी तक इनका जूट का बीज नहीं पहुँचा है । किसान हाहाकार मचा रहा है । मैं आज के अखबार की खबर बताऊं कि किस तरह वहां हाहाकार मचा हुआ है और बीज अभी तक बहां नहीं पहुंचा है । लास्ट ईयर जूट का उत्पादन हमारे यहां सब से कम हुआ इसलिए कि जूट का वाजिब दाम किसानों को नहीं मिलता क्योंकि सरकार की नीति हमेशा ऐसी रही है मैं शास्त्री जी कीं बात सुन रहा था, जब चुनाव का मौका आता है तो यह बड़ी लम्बी चौड़ी बातें करते हैं, किसानों को बड़े बड़े आश्वासन देते हैं । लेकिन जव चुनाब समाप्त हो जाते हैं तो फिर दृष्टिकोण बदल जाता है, किसानों के बिपरीत काम किए जाते हैं जिसके चलते जूट और गन्ने को लेकर किसान आज प्रेरेशान हैं और तवाह ही रहा है । कोआपरेटिव की भी आज वही हालत है । कोआपरेटिव के ज़रिए जो विकास होना चाहिए था वह नहीं हो पा रहा है । इसलिए आज जरूरत है इस बात की कि सरकार कृषि समस्या कों प्राथमिकता दे । इस पर सरकार को अधिक से अधिक खर्च करना चाहिए । सबसे पहला काम यह किया जाना चाहिए, देश की पेदावार तब बढ़ेगी जब सरकार भूमि सेना का संगठन करे । आज क्या है ? गांवों में हजारों हज़ार एकड़ जमीन पड़ी रहती है, बेकार रहती है, नौजवानों में कोई इंसेटिव

नहीं है; आज बेकारी की जो समस्या बढ़ी हुई है, अगर सरकार भूमि सेना तैयार करे तो बेकारी की समस्या भीं हफ हो सकतो है और पैदावार भी बढ़ सकती है जिसके लिये सुब्रमण्यम कमेटी ने अभी मंजूर किया है, हालांकि हम तो शुरू से चिल्ला रहे हैं कि अगर सरकार भूमि सेना खड़ी करके गांव के लोगों में यह भावना पैदा करे तो मैं समझता हूं आज जो बेकार नौजवान तोड़-फोड़ में लग जाते हैं, उनको संगठित क़रके प्रवाहित किया जाये तो देश का भविष्य बन सकता है और भूमि सेना के जरिए उत्पादन भी बहुत अधिक बढ़ सकता है।

अध्यक्ष महोदय, मैं आपके माध्यम से कहना चाहता हूं कि सबसे बड़ी समस्या आज जो देश के सामने है, खास कर के मेरे जैसे नौजवान को तो भरोसा नहीं हो रहा है कि इस प्रजातांत्रिक तरीके से कोई सुधार हो सकता है? किसी चोर के खिलाफ कोई अभियोग लगाया जाये तों क्या उसकी जांच हो सकती है, उसको सजा मिल सकती है? मुझे तो लगता था कि यह लोक सभा देश की सबसे बड़ी सभा है और इसमें अगर किसी सवाल को उठाया जायेगा तो उसका एक अलग महत्व होगा लेकिन आश्चर्य है कि यहां पर भी किसी समस्या को उठाने के बावजूद भी वही नतीजा होता है जो होना चाहिए। खैर, कांग्रेस पार्टी की तो अपनी परम्परा है कि लोक सभा की मर्यादा को भी खत्म करे और राज्य सभा की मर्यादा को भी। लेकिन मेरे जैसे नौजवान को, इनकी तो निन्दा करने की आदत है। पर एक सवाल हमने उठाया था और कई बार उठाया भारत सेवक समाज का। मैं आपसे बताऊं, भारत सेवक समाज के नाम पर एक बड़ी जमात खड़ी की गई। श्री गुलजारीलाल नन्दा उसके अध्यक्ष बने। बड़े-बड़े साधु महात्माओं को इट्ठा किया गया, जन सहयोग का नया नारा बना। प्लानिंग कमीशन में उस समय कांग्रेस वालों का बड़ा तांता लगा था, पोप पाल से भी पैसा आया था, जन सहयोग के नाम पर काम चलने लगा और आपको जानकर आश्चर्य होगा—एक तो बिहार की सरकार कैसी बनी है में उस सम्बन्ध में क्या कहूं? एक प्रिविलेज मोशन आया था जो वहां के वर्तमान मुख्यमंत्री हैं श्री हरिहर सिंह, उनके खिलाफ कि दो हजार रुपया लेकर उन्होंने दल बदला था, खैर उनकी बात को छोड़िए लेकिन ऐसे-ऐसे लोगों की उसमें साजिस रही है, श्री विनोदानन्द झा जिस समय वहां के मुख्यमंत्री थे, उन्होंने जो पत्र लिखा था उनके पत्र से पढ़ कर मैं सुनाना चाहता हूं और भूतपूर्व राज्य मंत्री श्री तेज-नारायण झा जो संविद सरकार के राज्य मंत्री थे, उन्होंने एक विवरण रखा था, किस तरह से भारत सेवक समाज में लोगों ने गोल माल किया, यह मैं पढ़ देना चाहता हूं। यह मैं बिहार की चर्चा खास तौर से कहना चाहता हूं क्योंकि सारे देश की चर्चा करूं तो उतना समय नहीं है। मैं थोड़ा सा अंश पढ़कर सुनना चाहता हूं। मैंने पब्लिक एकाउन्ट्स कमेटी की रिपोर्ट भी पढ़ कर पहले सुनाई थी।

> "सरकारी धन के बे-रोकटोक खुल्लम-खुल्ला ऐसे दुरुपयोग से सरकार की काफी बदनामी होने लगी। बाध्य होकर नदी घाटी योजना विभाग ने मार्च 1962 में ऐसा निर्णय लिया कि इकाई नायकों को काम नहीं दिया जायगा। उनके बदले भारत सेवक समाज के स्थानीय ज्ञाता को ही काम सौंपा जाय और वे जिससे काम कराना चाहें करावें। नये बोतल में पुराना शराब। इस नई प्रणाली का फल भी वही हुआ था। जो इकाई नायकों के केस में हुआ था। इस मद में भारत सेवक

[श्रीगुणानन्द ठाकुर]

समाज के स्थानीय नेताओं के पास 7,04,052.48 रुपये बाकी हैं और उन से भी कुछ वसूल नहीं हो पाया है।

भारत सेवक समाज के स्थानीय नेताओं ने एक और मजेदार मसाला निकाला था। यह इकाई नायकों को प्रतियेक विपत्र का 90 प्रतिशत ही देते थे और 10 प्रतिशत सामुहिक विकास कार्य एवं संगठनात्मक खर्च के नाम पर हड़प लेते थे। सामुदायिक कार्य के नाम पर दस लाख से ऊपर रुपये जमा हुए और इतना ही रुपया संगठनात्मक कार्य के लिए भी भारत सेवक समाज के नेताओं ने निकाल लिया।"

SHRI JAGJIWAN RAM : Sir, the hon. Member is raising something about the Bharat Sewak Samaj. As the House is aware, so far as the money given as grant or the loan to the Bharat Sewak Samaj from the Central Government or by any Ministry is concerned, the entire matter has been referred to a Commission. What he is reading is something about what happened in the Bihar Legislature. If money has been given by the Bihar Government to Bharat Sewak Samaj the Parliament is not competent to discuss it but the Bihar legislature is competent.

MR. SPEAKER : He is only proving that Bharat Sewak Samaj mishandled the funds.

श्री महाराज सिंह भारती (मेरठ) : वह किस नस्ल का है भारत सेवक समाज, यह बता रहे हैं।

श्री जगजीवन राम : वह तो सब तरह की नस्ल को आप पहचानते हैं।

लेकिन यह बात हम कह रहे थे कि यहां भारत सेवक समाज की बात चल रही है तो उसको कमीशन में दे दिया है। लेकिन अब उत्तर प्रदेश में, बिहार में कहां पर क्या हुआ, इनका व्यक्तिगत किसी से द्वेष है तो हर जगह...

श्री गुणानन्द ठाकुर : व्यक्तिगत द्वेष नहीं है।

श्री जगजीवन राम : वह आगे आ रहा है। व्यक्तिगत ही आने को है।

श्री गुणानन्द ठाकुर : नहीं, यह बिल्कुल गलत बात आप कह रहे हैं।...(व्यवधान)...

SHRI JAGJIWAN RAM : I would request you, Sir, to see that if any allegation is made here against any body who is not present here to protect himself that should not be permitted.

श्री गुणानन्द ठाकुर : अध्यक्ष महोदय, चूंकि जगजीवन बाबू कहते हैं कि यह राज्य का मामला है, मैं यह कहना चाहता हूं कि जब जांच कमीशन बैठा था उस समय बिहार में राष्ट्रपति शासन था और बिहार का बजट केन्द्र से पास हुआ था इसी लोक सभा से इस लिए उस समय का रेफ्रेंस आना चाहिए था। मैं थोड़ा सा पढ़ कर समाप्त करता हूं :

'सामुदायिक उन्नति के कार्य के विषय में यह कहा गया कि योजना आयोग से और रुपये प्राप्त करने हैं और यह कह कर श्री ललित नारायण मिश्र ने 2,10,30,00 और अहटन चौधरी ने 6,33,068.00 रु. निकाल लिए। ऐसा कहा जाता है कि इतने ही रुपये योजना आयोग से भी मैचिन्ग ग्रांट

लिए गए किन्तु अध्यक्ष महोदय, वे रुपये क्या हुए इसका कहीं भी कुछ हिसाब नहीं है। जब ये प्रश्न उठाए गए कि भारत सेवक समाज महालेखापाल, बिहार से इन रुपयों का आडिट करावे तो श्री ललित नारायन मिश्र ने इसका घोर विरोध किया। इस सम्बन्ध में मैं तत्कालीन मुख्य मंत्री श्री विनोदानन्द झा और स्वामी हरिनारायणानन्द एवं श्री ललित नारायण मिश्र के बीच हुए पत्र-व्यवहार की ओर संकेत करना चाहता हूं।

अध्यक्ष महोदय, इस तरह से गड़बड़ मची हुई है, घुटाला चलता है। बाबू जगजीवन राम जी के बारे में मेरे मन में व्यक्तिगत रूप से बड़ा विश्वास था, बाबू जी इस मामले में बड़े निष्ठावान व्यक्ति हैं, लेकिन जब से चीनी के मामले में इन्हों ने 60 : 40 किया हम को बड़ा तज्जुब हुआ। एक गरीब हरि नेता, डा. अम्बेडकर का शिष्य होते हुए, मिल मालिकों के चक्कर पड़ गया .

SHRI JAGJIWAN RAM : Sir, I take serious objection to these remarks. I would not like to be called by the name Harijanneta. I stand here on my own merit.

**श्री गुणानन्द ठाकुर** : वह राष्ट्रीय नेता हैं...

SHRI JAGJIWAN RAM : I take serious objection to this.

**श्री गुणानन्द ठाकुर** : अध्यक्ष महोदय, मैं अपने शब्द वापस लेता हूं। मैं उनको राष्ट्रीय नेता कहता हूं, लेकिन जब से उन्हों ने चीनी में 60 : 40 चलाया है, देश को बड़ा धक्का लगा है। चार रुपये किलो चीनी जब चाहिए, तुरन्त मिल जायगी, लेकिन डेढ़ रुपया किलो वाली चीनी नहीं मिलती। आप सप्लाई इंस्पेक्टर या बी०डी०ओ० के यहां दरख्वास्त देते देते मर जाइए, चीनी नहीं मिलेगी। इस से देश के लोगों में मेरे जैसे नौजवानों की संख्या बढ़ी है।

अध्यक्ष महोदय, देश की खाद्य समस्या केवल यहां पर बहस करने से हल नहीं होगी। यदि यह सरकार चाहती है, बाबू जगजीवन राम चाहते हैं—वह देश के गरीबों के नुमाइंदे हैं—कि देश की खाद्य समस्या हल हो तो देश के कृषि कानूनों में बुनियादी परिवर्तन होना चाहिए। देश के किसानों को ऋण से मुक्त करना चाहिए। आजादी के बाद से लेकर आज तक, 1858 से उठवाइए और 1947 तक देखिए—किसानों की दशा क्या है, आज किसान कर्ज में कितना फसा हुआ है ? मैं प्रार्थना करता हूं कि किसानों को कर्ज से मुक्त कीजिए। एग्रीकल्चर कमीशन बैठा कर किसानों की समस्याओं को सुलझाइए। देश की खाद्य समस्या को सुलझाने के लिए खाद्य का स्टेट ट्रेडिंग होना चाहिए। बिहार में जब संविद की सरकार थी, जब बाबू कपिल देव सिंह वहां के खाद्य मंत्री थे, जब वहां से खाद्य की मांग होती थी तो हमें कहा जाता जा कि हम ने पांच लाख टन भेजा है, लेकिन पौने दो लाख टन ही पहुंचता था, क्योंकि पी. एल. 480 के माध्यम से पोलिटिक्स चलती थी, गैर कांग्रेसी सरकारों को कुचलने की साजिश चलती थी। 20 वर्षों की आजादी के बाद भी आज देश भिकमंगा है। उस को आत्म निर्भर बनाने से लिए, उस को भिकमंगा होने से बचाने के लिए, जरूरी है कि आज गांव गांव में भूमि-सेना खड़ी की जाय। बटाईदारी कानून जो बिहार में पास कर के लाईब्रेरी में रखा हुआ है, उसको धरती पर लाया जाय, मैदान में लाया जाय, किसानों को काफी कृषि ऋण दिया जाय, उनको पैदावार बढ़ाने

[श्री गुणानंद ठाकुर]

के लिए इन्सैन्टिव मिले और भूमिहीनों में जमीन का बटवारा हो, तब ही इस देश की खाद्य समस्या सुलझ सकती है। नहीं तो बजट इसी तरह से आयेगा, पास होगा, पी. एल 480 जिंदाबाद करते रहेंगे और उस हथियार को गैर-कांग्रेसी सरकारों को कुचलने के लिए इस्तेमाल किया जायगा, देश के भिकमंगापन को दूर करने की चिंता इन को नहीं रहेगी।

SHRI CHENGALRAYA NAIDU (Chitoor) : Mr Speaker, Sir, I congratulate the Agriculture Ministry, especially Shri Jagjivan Ram and his assistants, Shri Annasahib Shinde and Shri Gurupadaswamy, for the green revolution they have brought in the country. Though food production is in creasing every year, the growth of population is at a much faster rate. Even though the target of production this year is 85.6 million tonnes, we had to import 5.8 million tonnes of foodgrains from foreign countries. This shows that we are still lagging behind in the matter of food production.

17.25 hrs.

[MR. DEPUTY-SPEAKER *in the chair*]

If really wanted to increase food production, we would have to take some serious steps, give some incentive to farmers and provide some irrigation facilities etc ; otherwise, we would not be competing with the increase in population in the country and we would be importing foodgrains year after year. To avoid this the Government must come forward with some concrete proposals.

In foreign countries they will fix the prices of foodgrains a year before so that the farmer can think which crop to produce which crop to produce which will benefit him and the plan accordingly and produce foodgrains. I our country, even after the foodgrains have come into the market we are not able to fix prices. So far the Goverment has fixed prices for rice and wheat only ; they have not fixed priees for any other commodity. The farmer is kept in the dark if they had fixed the prices, the farmer would have boldly come forward, invested more money and produced more foodgrains. But here the Government has not come forward.

Instead of giving reasonable prices, now the Government is wanting to reduce prices. They were giving some good price all these years. We have produced wheat in large quantities in our country but now the agricultural prices fixation committee--you call it an advisory committee—has recommended to the Government the reduction of price of wheat. This shows that there are no agriculturists or people who know about agriculture in the price fixation committee. If really they are interested in producing more foodgrains in our country, they should wait till 1971 or 1972, till we have achieved self-sufficiency.

If they reduce the prices, what will happen ? Next year the farmers will take to some commercial crop and will not grow wheat and wheat production will be effected.

The argument that they have put forward is a silly argument. They say that the cost of imported wheat is less and so they want to bring down wheat priees to the level of the cost of imported wheat. If they want to fix price according to the cost of imported foodgrains, are they going to give the same price for rise as thay are giving for imported rice? I will ask the Minister whether they are going to do that. Is the Government prepared to do that ? I do not think they will do that. Wherever it is convenient to them they talk about this and wherever it is not convenient to them they do not come forward to do that. This is double standard and this is not good. We cannot have double standards with the farmers. Year after year the farmers in our country are requesting the Government to fix some support price or minimum price for all the foodgrains and oilseeds produced in our country. Except for wheat and rice they have not fixed support prices. I will tell you what is happening in the case of groundnut. Every year when thd farmer gets the produce, prices go down and after the merchant purchases the groundnut prices go up ; the merchant is benefited but not the agriculturist. If they can fix some support price or minimum price for groundnuts, they need not import oil or oilseeds from foreign countries, like soya bean or sunflower oil from Russia or America.

On the one hand we want to be self-sufficient in foodgrains and, on the other hand, we are imprörting oilseeds or oil from other country. This is not good in the interest of our country. If you want to be self-sufficient in oil or in oilseeds, we must produce more and if you want to produce more oilseeds in our country, the Government must come forward to fix the support price or the minimum price for the oilseeds.

I have to say one thing regarding sugarcane. I cannot understand why the Government are not following one policy. They have fixed the minimum of about 100 per tonne. This is not the way to fix the price. In Maharashtra, they get about 13 to 14 per cent recovery ; in Andhra Pradesh, in some areas, we get 11 to 11 5 per cent and, in some other p.aces, we get 8 to 9 per cent recovery. If the sucose content is less, the price has to come down. If the sucrose content is more they must be given more price for the sugarcane. The Government must come forward, at least in the coming year, to fix the price according to the sucrose content. The minimum cane price should Rs. 125 per tonne and the price must go up according to the sucrose content. The Government must come forward do this. Some people who are members of cooperative suggar factories are given sugarcane to factories to manufacture sugar and, in some places, where they are not members they are manufacturing jagger. Last year, the price was Rs. 160 per quintal. This year, the price has gone down to Rs. 60 or Rs. 65 per quintal. There is so much of difference. The price has gone dawn. I do not know why the Government is not thinking of poor agriculturists. They are not able to help them. They are not even thinking of this. The Government have never thought of this to give help to the farmer in any way, to give jaggery for the manufacture of sugar. They can divert jaggery for the manufacture of sugar. At least, they could have done that by giving some incentive to the factories that the excise duty will be reduced if they manufacture sugar from jaggery. They can reduce the excise duty and encourage the sugar factories. If they do that, the price of jaggery will go up.

Then, year, after year the farmers in our country are requesting the Government to introduce crop insurance.

MR. DEPUTY SPEAKER : The hon. Member may try to conclude now.

SHRI CHENGALRAYA NAIDU: I have taken just 5 minutes or so.

MR. DEPUTY SPEAKER : I have to accommodate as many Members as possible I know you are a very vocal Member. I will give you a couple of minutes. There are many others also who want to speak.

SHRI CHENGALRAYA NAIDU : I am an agriculturist. I have not spoken so far on any demand.

MR. DEPUTY SPEAKER : I know you are quite vocal. I will give you a few minutes.

SHRI CHENGALRAYA NAIDU : Regarding crop insurance and cattle insurance, the farmers are requesting the Government to introduce crop insurance and cattle insurance. But they have not even replied to our demands, to our speeches, that we make. They do not even think of them. They are not eoming forward to do anything. Now. Mr. Morarji Desai is coming forward to nationalise general insurance, fire insurance and other insurance, which is already doing well. Why can't the Government come forward to do cattle insurance and crop insurance ? Let Mr. Morarji Desai come forward with a bold step and say, "I am Introducing crop insurance and cattle insurance in the country. I am doing it this year. "Let them do it if they are sincere about it. Why snould they go and take over general insurance which is already doing well ?

SHRI JYOTIRMOY BASU : He is singing a different song along altogether. General insurance must be nationalised.

SHRI CHENGALRAYA NAIDU : That must come second. This must come first. That is my argument.

Regarding agricultural agricultural tax, I am not able to understand their policy.

Our national incom is about Rs. 30,000 crores, out of which about Rs. 14,000 crores

[Shri Chengalrayar Naidu]

are from agriculture and the balance of about Rs. 16,000 crores are from the other sectors, from trade, bussinessmen, factory people and industrialists. Out of the total population of our country, about 80 per cent are agriculturists or agricultural labourers who live in villages and their income is only Rs. 14,000 crores. The balance of 20 per cent of the population live in towns and thier income is about Rs. 16,000 crores. Is it fair to tax 80 per cent of the people who are getting only Rs. 14,000 crores or will it be fair to tax 20 per cent of the population which get Rs. 16,00 crores? I cannot understand the Government's policy. I can say that the Finance Ministry has become out-dated; they are not fit to live in this world; they should have been in the world about 20 or 30 years ago. Both the Finance Minister and the Finance Ministry have become out-dated. They are there only for the rich people and not for the poor people. In order to give tax-holiday to the extent of Rs. 100 crores to the industrialists, in order to give benefit to 20 per cent of the people, he wants to tax 80 per cent of the people and has, therefore, introduced this wealth tax on agriculturists. Is it fair? Mr. Morarji Desai has said that he will rope in the big business people who are having lands. This is not correct. We know how wealth tax is collected. The big business people have purchased lands in the name of their industries. The Income-tax Department collects wealth tax on the share capital of the factory. If the share capital is Rs. 10 lakhs, they collect wealth tax only on those Rs. 10 lakhs. The industry may be having property worth Rs. 1 or 2 crores, but that will not be taxed according to the present calculations. If they are doing this, how can they rope in rich agriculturists? I cannot understand this. I only plead that the poor people of this country should be properly attended to. The 80 per cent of the people who live in rural areas without any amenities should be properly attended to and should be encouraged. In the interest of self-production, they must not be touched. The other 20 per cent of the people who are living with all amenities, with all help from the Finance Ministry, and who are enjoying everything, must be taxed. The tax holiday of Rs. 100 crores should not be given to the industrialists. Government must collect those Rs. 100 crores from them and these Rs. 40 or 45 crores must be left off.

SHRI JYOTIRMOY BASU: Since the hon. Member has raised a very pertinent point that the Finance Minister is unsuitable to remain in Government, what is your reaction to that?

SHRI CHENGALRAYA NAIDU: I said 'outdated'; I said about outdated policies.

**श्री मीठा लाल मीना** (सवाई माधोपुर) : उपाध्यक्ष महोदय, बड़े दुख की बात है कि स्वतन्त्रता के 20, 22 साल के बाद भी हमारी सरकार प्राकृतिक प्रकोप जैसे बाढ़ और सूखे की स्थिति के ऊपर अभी तक किसी भी तरह अपना अधिकार नहीं पा सकी है। इस समय अगर देश को अपनी खाद्य समस्या सुलझानी है तो उसके लिए जैसा कि कुछ मेरे साथियों ने कहा था, किसानों के ऊपर ध्यान दिया जाए। जब तक आप किसानों के ऊपर ध्यान नहीं देगें तब तक खाद्य समस्या हल नहीं होगी।

किसानों के लिए तीन चीजों की मुख्यतया जरूरत होती है। वे हैं खाद, पानी और अच्छे बीज। सरकार अच्छे बीज देती है लेकिन वे समय से नहीं देती। ऊपर से तो अच्छे बीज चले जाते हैं लेकिन किसानों तक पहुंचते-पहुंचते समय निकल जाता है। पानी के बारे में सरकार आज छोटी सिंचाई योजनाओं पर ध्यान नहीं दे रही है। सरकार को चाहिए कि वह छोटी सिंचाई योजनाओं पर भी ध्यान दे और किसानों को ज्यादा से ज्यादा कुए तथा तालाब आदि खोदने में सहायता दे।

उपाध्यक्ष महोदय, मैंने पहले भी निवेदन किया था कि राजस्थान के उत्तरी भाग में अकाल का वीभत्स दृश्य हो रहा है। उसके अलावा जिला सवाई माधोपुर क जयपुर का इलाका भी अकाल से पीड़ित है। वहां के किसान अपने खेतों में नलकूप आदि खुदवाना चाहते है और उन

नलकूपों को खुदवाने के लिए सारे का सारा खर्च वह किसान देने के लिए तैयार है। केवल सरकार वहां पर रिंग मशीन भेज दे। उससे पहले सरकार वहां सफल परीक्षण कर दे तो सारे के सारे किसान नलकूपों के खोदने के खर्च को वर्दाश्त करने के लिए तैयार हैं। मैं खुद तैयार हुं अपने खेत में नलकूप खुदवाने के लिए। पर मैं चाहूंगा कि सरकार पहले सफल परीक्षण तो कर ले। उसे खुद विश्वास नहीं है कि सरकार का परीक्षण वहां सफल हो जाएगा। कुछ दिन पहले सरकार की तरफ से भी सवाई माधोपुर जिले की नादौली तहसील में वहां रिंग मशीन भी गई। डेढ़-दो साल वहां पड़ी रही और कर्मचारियों का भत्ता बना और फिर विना काम किये वापस आ गई। मैं निवेदन करना चाहता हूं कि वहां पर इस तरह की रिंग मशीन भेजी जाये। वहां किसान पैसे वाले भी हैं, वे नलकूप खुदवा लेंगे।

दूसरे, उपाध्यक्ष महोदय, मैं निवेदन करना चाहता हूं कि सवाईमाधोपुर में सिंचाई अफ़सरों ने भ्रष्ट तरीके से पानी नहीं दिया जिससे लाखों मन धान का नुकसान हुआ। हमने केन्द्रीय मिनिस्टरों को भी लिखा और उनसे निवेदन किया पर उन आफ़िसरों के खिलाफ़ आज तक कोई कार्यवाही नहीं हुई। मैं निश्चित रूप से मजबूती के सांथ उनके खिलाफ़ आज भी कहना चाहता हूं कि अगर वे दोषी नहीं है तो मैं दण्ड भोगने के लिए तैयार हूं। लेकिन ऐसे अफसरों के द्वारा पानी न देने की बात की जांच करनी होगी। अगर ऐसे अफ़सरों के खिलाफ़ कार्यवाही नही की जाती तो यह अच्छी बात नहीं है।

उपाध्यक्ष महोदय, आज किसानों को सही और सस्ती खाद नहीं मिलती। खाद के लिए कुछ आदमियों को लाइसेंस दिये गये है और लोग उन्हीं पर निर्भर करते हैं। मेरा निवेदन है कि यदि लाइसेंस प्रणाली को खत्म कर दें तो किसान कहीं से भी खाद ले सकते है। किसान के लिए गोवर की खाद, जिसे देसी खाद कहते है, देने के लिए भी सरकार को कायवाही करनी चाहिए। गांवों में लकड़ी का कोई इंतजाम नहीं। लोग जितना भी गौबर गाय बैलों से मिलता है वह जलाने के काम में लेते है। मेरा सरकार से निवेदन है कि वह किसानों को सस्ती लकड़ी जगंलों आदि से लाकर दें जिससे कि किसान लोग गौबर को न जलायें। इन रासायनिक उर्वरकों के लगातार प्रयोग से खेतों की उत्पादन शक्ति नष्ट हो जाती है। किसान को अगर एक साल भी रासायनिक खाद खेत में डालने के लिए न मिले तो उस खेत में कुछ नहीं पैदा होगा। इस तरह से वह खेती नहीं कर सकता। अतः मैंरा निवेदन है कि खाद वगैरह सस्ती और सही टाइम पर वहां पहुँचाई जाये। इसके अलावा किसानों की आर्थिक स्थिति सुधारने पर जोर दिया जाना चाहिए। बड़े किसानों को ऋण, जमीन, ट्रैक्टर आदि के लिए देते है लेकिन छोटे किसानों को भी ऋण देना चाहिए। किसानों के लिए यह जो लगान होता है यह बिलकुल माफ़ होना चाहिए। राजस्थान सरकार ने पहले यह कहा था कि लगान माफ़ कर रहे हैं, लेकिन हुआ यह कि एक साल बाद ही उस लगान को दुगना कर दिया और सौ रुपये पर 100 रुपए सरचार्ज बढ़ा दिया गया ; जितनी भी खेती है, जो औद्योगिक पैदावार है, उन सव पर राजस्थान में टैक्स लगता। इधर खाद पर और मोटर पंपों आदि पर टैक्स लगा दिया है। इससे किसान हतोत्साहित हो गये हैं और समझने लगे हैं कि सरकार हमारे उपर हावी होना चाहती है। यह जरूर हैं कि किसानों ने उन्नति की है और खेती की काफ़ी उन्नति हुई है। लेकिन सरकार को चाहिए कि किसानों को प्रोत्साहित करें न कि उनको हतोत्साहित करें। मेरा निवेदन है कि वह लगान को समाप्त करें।

[श्री मीठालाल मीना]

आपके पास फूड कारपोरेशन विभाग है, या फूड करप्शन विभाग है । इसको आपको बिलकुल समाप्त कर देना चाहिए । खाद्य निगम ने राजस्थान में जो भ्रष्ट तरीके अपनाये, उसके कई कैसेज आपके पास आये है । इनकी जांच कराइये । अफ़सरों और कर्मचारियों ने मिल-मिलाकर लाखों रुपए खाये हैं । भरतपुर व बांदीकुई के मामले में उन के विरुद्ध जांच भी हो रही है । पर ज्यादा से ज्यादा उनकी पदवृद्धि ही होगी, इसके अलावा उनके खिलाफ़ कोई कार्यवाही नहीं होगी ।

राजस्थान विधानसभा में खाद्य मंत्री ने कहा कि एक सरकारी अन्न भंडार के स्टोर-कीपर से जब अन्न कम होने के बारे में सवाल किया गया तो उस कर्मचारी ने जवाब दिया कि गेहूं कबूतर खा गये हैं । खाद्य निगम के एक अन्न भंडार से 1000 क्विटल से भी अधिक गेहूं और 75 क्विटल मिलो कम पाया गया है । इस का मतलब यह हुआ कि कबूतर 1075 बोरी अनाज खा गए । इस पर आप विश्वास कर लेते हैं । मैं आप को बतलाऊं कि गत साल की रिपोर्ट में यह दिया हुआ है । खाद्य निगम के अध्यक्ष श्री एन पी सेन के अनुसार 1966-67 में मुनाफ़े का 20 प्रतिशन कर्मचारियों को बोनस दिया गया है तथा बाक़ी बचे हुए मुनाफे का भी एक बड़ा भाग कर्मचारियों पर ही खर्च किया गया है । लेकिन मज़े की वात यह है कि एक तरफ़ तो यह खाद्य निगम अंधाधुंध मुनाफा कमाता है फिर भी आखिर में जवाब मिलता है कि नफ़ा नुकसान क्या रहा ? नफ़ा, नुकसान सव बराबर रहा बल्कि यह कहिये कि नुकसान ही रहा । मेरा निवेदन है कि जहां आप खाद्य निगम में हो रहे भ्रष्टाचार और गड़बड़ी आदि को दूर करें वहां साथ ही साथ आप व्यापारियों पर भी विश्वास करें और उनका भी सहयोग लेने का प्रयत्न करें । सारे के सारे व्यापारी बेईमान हैं ऐसा मान कर आप न चलें । हो सकता है कि कुछ व्यापारी बेईमानी करते हों और मैं कहूंगा कि आप ऐसे बेईमान व्यापारियों के खिलाफ कानून के अनुसार कार्यवाही कीजिए लेकिन एकदम से सारे व्यापारी वर्ग को देईमान मानकर प्रोसीड मत करिए । अगर सरकार व्यापारियों को विश्वास में लेगी और उनसे सहयोग करेगी तो व्यानारियों से भी आपको पूरा-पूरा सहयोग मिलेगा । जैसा मैंने कहा एक. आध व्यापारी जो बेईमानी करे उसे आप दंड दीजिए लेकिन सारे ही व्यापारियों को बेईमान मत समझिए वरना इसका व्यापारियों पर अवांछनीय असर पड़ता है और उनका इस तरह का विभाग बन जाता है कि वह सरकार के साथ सहयोग नहीं करते हैं । आज हालत यह है कि इन इन्सपेक्टरों और अफसरों के कारण व्यापारी इतने परेशान हो रहे हैं । खाद्य निगम में जिस तरह से व्यापक रूप में भ्रष्टाचार फैला हुआ है उसे देखते हुए इस खाद्य निगम को बिलकुल समाप्त कर देना चाहिए ।

क्षेत्रीय प्रतिबंध जब तक समाप्त नहीं करेंगे तब तक जनता को पूरे तरीके से सस्ते खाद्य पदार्थ उपलब्ध नहीं होंगे । मन्त्री महोदय द्वारा जो क्षेत्रीय प्रतिवन्ध समाप्त नहीं किये जा रहे हैं वह वड़े अफसरों की स्वार्थपूर्ण साजिश है । वैसे मुझे मालूम है कि स्वयं मंत्री महोदय का जहां तक ताल्लुक है मंत्री महोदय चाहते हैं कि खाद्य क्षेत्र समाप्त हो जांय लेकिन उनके नीचे के सरकारी अफसरान स्वार्थवश वैसा नहीं होने देना चाहते और इसलिए उसके खिलाफ राय देते हैं । मैं चाहता हूं कि मंत्री महोदय उनकी इस राय को न मानें और यह सारे क्षेत्रीय प्रतिबन्ध हटा दें । इससे सरकार को जहां कोई नुकसान नहीं है वहां किसानों को भीं लाभ है क्योंकि उन्हें अपनी पैदावार की उचित कीमत मिलेगी और साथ ही उपभोक्ताओं को भी सस्ता गल्ला उपलब्ध हो सकेगा ।

राजस्थान की चावल मिलों के बारे में मुझे कहना है कि वहां पर गये साल धान की फसल कम होंने के कारण चावल मिलें बन्द हो रही हैं। धानी न मिलने के कारण मिलें बन्द हैं और हजारों मजदूर बेकार हो रहे हैं। लेकिन दूसरी तरफ क्रय विक्रय सहकारी संघ जयपुर 6 राइस मिलें नई लगा रहा है। जिसका कोई औचित्य नहीं है। जब-जब राइस मिलमालिकों ने कहा कि आप इस तरीके से यह मिलें क्यों लगा रहे हैं जब कि पहले ही मिलें नहीं चल रही हैं तो उन्होंने कहा कि हमको सेंटर ने पैसा दिया है हमारे पास पैसा पड़ा है; मिल चलें या न चलें हम को तो लगाना ही है। अब यह क्रय विक्रय सहकारी संघ वही है जोकि राजस्थान में गुड़ कांड के लिए जिम्मेदार था। वह राइस मिल वाले कहते हैं कि आप हमारी ही मिलों को बजाय नई लगाने के ले लीजिए। हमारी बन्द रहती हैं उन्हें ले लिया जाय लेकिन सरकार इसके लिए तयार नहीं है।

इसके अलावा राजस्थान में यह चकबन्दी की समस्या है। चकबन्दी सन 1962 में हुई थी। हमारे किसी कानून की खामी रहने के कारण उसको स्थापित कर दिया गया। सन 52 से लेकर सन 69 तक अर्थात इन सात सालों से किसान बर्बाद हो रहे हैं और करोड़ों रुपया उनका मुकदमेबाजी में खर्च हो रहा है। कोई प्राविधान नहीं निकल पाया है जिसके कारण हजारों किसान बर्बाद हो गये।

राजस्थान में पहाड़ों के पास हजारों एकड़ जमीन बंजर पड़ी हुई है और जिसको कि फौरेस्टर्स कहते हैं वह उनके कब्जे में पड़ी हुई है। वह सारी की सारी जमीन कृषियोग्य है। उसको जल्दी से गवर्नमेंट लेकर किसानों को दे दे तो उस पर बड़ी अच्छी खेती हो सकती है। इसके अलावा राजस्थान नहर के निर्माण के काम को भी जल्द से पूर्ण कराया जाय। उसमें केन्द्र और राज्य सरकार द्वारा दिये हुए धन का दो तिहाई भाग कर्मचारियों के यात्रा भत्ते और मंहगाई भत्ते आदि पर ही खर्च हो जाता है और वह रचनात्मक कार्यों में नहीं लग पाता है। जरूरत इस बात की है कि वह ज्यादा से ज्यादा रचनात्मक कार्यों में लगे।

मैं बस एक, दो बात और कह कर समाप्त कर दूंगा।

आज जितने भी कृषि कालेज देश में खुलते हैं वह शहरों में ही खुलते हैं। मैं चाहता हूं कृषि कालेज गांव में खुलें ताकि उन किसानों के लड़के, गाँव के निवासियों के लड़के उन में ज्यादा से ज्यादा शिक्षा पा सकें, जो गरीबी के कारण अपने लड़कों को शहरों में नहीं पढ़ा सकते। उनके मार्ग में और भी बहुत सी बाधायें आती हैं। इस लिए ज्यादा ज्यादा कालेज गांवों में खोलने का प्रयास किया जाना चाहिए।

यू. पी. सरकार ने खंडसारी और चीनी पर से जो सारे प्रतिबन्ध हटा लिये हैं यह बड़ी अच्छी बात है। इस सरकार को भी इसी ढंग नीति अपनानी चाहिए।

MR. DEPUTY SPEAKER: I will requested Hon. Members to be very brief. I would like to accommodate few more. That will be possible only if you confine to 10 minutes or even less.

**श्री बाल गोविन्द वर्मा** खेरी: उपाध्यक्ष महोदय, इस में कोई दो राय नही हैं और करीब करीब सभी सदस्यों ने कहा है कि भारतवर्ष की उन्नति देहातों की उन्नति पर निर्भर कमती है। भारतवर्ष की अधिकतर आबादी खेती करती है और यदि उनके ऊपर विशेष ध्यान न दिया गया तो देश का कल्याण नहीं हो सकता है। अगर शहरों की तरक्की को देख कर हम भौंचक्का हो जायं और

[श्री बालगोविन्द वर्मा]

देहातों की अवहेलना करें तो इस से काम चलने वाला नहीं है ।

गांवों के जीवन में हमेशा एक साईकिल चला करती है। इस तरह से पांच सालों में एक साल अच्छा होता है, उस के बाद दो साल मध्यम होते हैं :

**श्री हुकम चन्द कछवाय** (उज्जैन) : उपाध्यक्ष महोदय, इतना धाराप्रवाह भाषण हो रहा है और सदन में गणपूर्ति नहीं हैं ।

**उपाध्यक्ष महोदय** : घंटी बजाई जा रही है···अब कोरम हो गया है। माननीय सदस्य अपना भाषण जारी रखें ।

**श्री बाल गोविन्द वर्मा** : उपाध्यक्ष महोदय, मैं कह रहा था कि किसानों के जीवन एक साईकिल चलती है पांच साल की उस में एक साल अच्छा होता हैं, अगले दो साल मध्यम होते हैं और उस के बाद के दो साल खराब होते हैं ।

**19.53 hrs.**

**[श्री गाडिलिंगन गौड़ पीठासीन हुए]**

इस तरह से किसानों की हालत एक साल सम्भलती है तो अगले दो तीन सालों में वह खराब हो जाती है। परिणाम यह हो रहा है कि उसकी स्थिति बजाय बनने के बिगड़ती जा रही है । हां केवल 1968 का एक साल ऐसा हुआ है जो वाकई बहुत अच्छा हुआ है, जिससे किसानों की हालत कुछ सम्भली है। लेकिन एक साल में किसानों की हालत अच्छी हो जाने से अगर आप यह अन्दाजा लगायें कि किसान बहुत अच्छे हो गये हैं इस काबिल हो गये हैं कि टैक्स दे सकते हैं, तो यह कोई अच्छी बात नहीं होगी । यह तो उगते हुए पौधे की भांती पैरों तले मसल देना होगा। इस तपह से हम जो काना करते हैं कि देश में आत्मनिर्भरता आ जाय, वह चीज नहीं हो पायेगी।

फर्टिलाईजर पर टैक्स लगाना बहुत बड़ा अनर्थ है और इस तरह से देश का निर्माण नहीं हो सकता है। वहुत से माननीय सदस्य इस पर काफी कह चुके हैं, इस लिये मैं ज्यादा नहीं कहना चाहता, लेकिन इतना जरूर कहूंगा कि जहां तक एग्रीकल्चर वैल्द टैक्स की बात है. जो किसान बहुत दिनों से अपनी खेती करते चले आ रहे हैं उन यह टैक्स लगाना गलत होगा । जो लोग अपने काले धन को सफेद धन बनाना चाहते हैं, उन पर आप जिस प्रकार से चाहें टैक्स लगायें. उस में मुझे कोई एतराज नहीं होगा।

जहां तक खेती का प्रश्न है, मंहगाई इतनी ज्यादा बढ़ गई है जिस की वजह से अभी तक जो खेती बैलों और दूसरे जानवरों की मदद से हुंआ करती थी अब उस तरह से करना मुश्किल हो गया है। आज बैलों की एक जोड़ी 2,000 या 2,500 रु० से कम में नहीं आती है, जिन से खेती की जा सके इस लिये अगर हम आज एसा सोचें कि खेती बैलों के ज़रिये ही होती रहेगी, तो यह असम्भव बात है क्योंकि आज स्थिति यह है कि अगर देवी प्रकोप के कारण एक जानवर खत्म हो जाता है तो किसान की कमर टूट जाती है ।

आप जानवरों के दम पर खेती करें और उसके बारे में सोचें तो यह गलत कल्पना होगी । किसान ने वैज्ञानिक ढंग से करना शुरू कर दिया है। वस सोचने लग गया है कि उसी पर चल कर देश में आत्मनिर्भरता आ सकती है। वह सोचने लग गया हैं कि

इसके लिये उस को ट्रैक्टर चाहिए । अगर सस्ते दामों पर ट्रैक्टर उस को दिलाने की आप व्यवस्था कर दें तो यह खेती के लिये बहुत अच्छा होगा । जब तक ऐसा नहीं होगा तब यक देश की हालत सुधरने वाली नहीं है ।

हमारे यहां एक अजीब तमाशा है । न मालूम कितने प्रकार के ट्रैक्टर देश में मंगाये गए हैं । चूंकि अनेक प्रकार के ट्रैक्टर हैं इस वास्ते उनके स्पेअर पार्टस मिलना बड़ा मुश्किल हैं । गवर्नमेंट को चाहिये कि एक या दो टाईप्स के ट्रैक्टरों को यहां पर वह प्रोत्साहित करे ताकि आसानी से उन के स्पेअर पार्टस मिल सकें ।

किसानों ने काफी उन्नति करने की कोशिश की है जैसे खास तौर पर मेरा जिला है, लखीमपुर खीरी और पास में पीली भीत है, जहां पर लोगों ने महसूस कर लिया है कि खेती की हमें उन्नति करनी है ताकि देश की हालत ठीक हो । वहां लोगों ने ट्रैक्टर काफी मात्रा में ले लिये हैं । लेकिन उन के स्पेअर पार्टस न मिलने की वजह से उन के ट्रैक्टर बेकार पड़े हुए हैं । पंद्रह, बीस, पच्चीस और चालीस हजार रुपया उन्होंने ट्रैक्टर खरीदने में लगाया है । इतना रुपया लगाने के बावजूद भी अगर उनके ट्रैक्टर इसे तरह से बेकार पड़े रहें तो इस चीज को देख कर दुःख मालूम होता है अगर आप चाहते हैं कि अन्न के मामले में आत्म निर्भर बने तो ऐसे स्थानों पर जहां पर काफी मात्रा में ट्रैक्टर काम में आ रहे हैं, आप को वर्कशाप स्थापित करनी चाहियें और सस्ती कीमत पर उन की रिपेअर का इंतजाम करना चाहिये ।

आप बाहर ट्रैक्टर मंगा रहे हैं, रशियन ट्रैक्टर मंगा रहे हैं, चैकोस्लोवाकियन ट्रैक्टर मंगा रहे हैं । उत्तर प्रदेश में एक एग्रो इंडस्ट्रियल कारपोरेशन की स्थापना पांच छः लाख रुपया लगा कर की गई है । मैं समझता हूं कि यह सारा रुपया वेस्ट किया गया है । इस वास्ते में यह कहता हूं कि दस हजार ट्रैक्टर असैम्बल करने की क्षमता है । लेकिन वहां पर इसके आधे ट्रेक्टर्स असैम्बल करने को दिये जाते है और बाकी आधे के लिये हरयाणा के अन्दर एक वर्कशाप खोली गई है और वहां पर जा कर असैम्बल किया जाता है । हरियाणा में आप दूसरी मेक के ट्रैक्टर असैम्बल कर सकते है। ऐसा न कर के उत्तर प्रदेश से लेकर वहां उनको ले जाना, मैं समझता हूं कि यह बहुत बड़ा अन्याय है । सरकार को इसके ऊपर सोचना चाहिये । जब इतना पैसा और लेबर वहां लगी हुई है तो उसको यह सारा काम न दे कर दूसरों में बांटना, उसको स्टार्व करना है यह कहां की बुद्धिमत्ता है ।

रशियन ट्रैक्टर जो आ रहे हैं, असैम्बल हो कर ही आ रहे हैं । इनको जहां भेजना हो वहां पोर्ट से सीधा भेजा जा सकता है । हो यह रहा है कि पंजाब सरकार द्वारा इनको सारे देश में वितरण किया जा रहा है । बजाय इसके कि बम्बई से इनको जहां भेजना हो डायरेक्ट भेज दिया जाय ताकि कम कास्ट लगे, खर्चा कम लगे, इनको पहले तंजाब भेजा जाता है और पंजाब से फिर सारे देश में इधर उधर भेजा जाता है । यह कौनसी अक्लमंदी की बात है, यह मैं आप से जानना चाहता हूं । इस पर भी आप को विचार करना चाहिये ।

काश्तकारों की आर मदद करें न कि उन हिम्मत आप तोड़ें । हमको चाहिये कि उनको ईलैक्ट्रिसिटी दें, पावर दें इन पर सबसिडी दें, फर्टिलाइजर उसको सस्ते दामों पर दें, बीज सस्ते दामों पर दें और रहरी पानी सस्ते दामों पर दें । लेकिन ऐसा न कर के

[ श्री बाल गोविन्द वर्मा ]

हम देख रहे हैं कि हर चीज के दाम बढ़ाये जा रहे हैं। पम्पिंग सैट्स पर आप ड्यूटी लगा रहे हैं। उनको बिजली मिल नहीं रही है। इस ओर आप का ध्यान जाना चाहिए। वास्तव में आप कृषि की उन्नति चाहते हैं तो कृषि मंत्रालय के पास ही इरिगेशन और पावर मिनिस्ट्री भी होनी चाहिये। पावर और इरिगेशन को इससे अलग रख कर हम वह सफलता प्राप्त नहीं कप सकते हैं, जिसकी हम कल्पना करते हैं। इरिगेशन और पावर अगर एक ही मंत्री के पास हों और उसके पास जिस के पास एग्रिकल्चर है तो वह फौरन इन के बारे में निर्णय ले सकता है। उसके बजाय अब होता यह है कि दूसरे मिनिस्टर के पास जाना होता है जोकि इंडिपेंडेंट है और वह इन कामों की जो विशेषता है उसको समझ नहीं पाता है और इसका नतीज यह होता है कि उतना काम नहीं हो पाता जितना होना चाहिए। इस ओर भी आप का ध्यान जाना चाहिए।

सराजवादी समाज की रचना की बहुत चर्चा होतीं है। गरीबी को दूर करके हम सब को बराबर लाना चाहते हैं। लेकिन गरीबी जो है वह बढ़ती ही जा रही है। में यह नहीं कहना चाहता हूं कि हमारे यहां गवर्नमेंट ने कुछ नहीं किया। बहुत कुछ किया है। लेकिन जैसे उनकी हालत सुधरती है वैसे मंहगाई भी बढ़ती जाती है और इस कारण से जो उनकी उन्नति हुई है वह मंहगाई के कारण खत्म हो गई है। तो ऐसी हालत में अगर हम किसान को इंसेन्टिव और रेमुनरेटिव प्राइस नही देते तो हमारे देश का कल्याण नहीं होगा। यह कोई नई बात मैं नहीं कह रहा हूं। पहले जापान में और अमरीका में भी यही काम किया गया है जब वहां पर खाद्य समस्या की परेशानी थी और हमारे यहां भी उसी से कल्याण होगा। बाहर से हम हमेंशा अनाज मंगाते रहें और उस से देश को खिलाते रहें उस से देश का कल्याण नहीं होने वाला है।

18 Hrs.

इस बारे में हमें आज जरूरत इस बात की है कि हम देखें कि हमारे यहां कृषि विकास और कल्टीवेशन कितना बढ़ रहा है और मैं गवर्नमेंट से रिकमेंड करूंगा कि जिस प्रकार हर एक चीज के लिए कमीशन आप नियुक्त करते हैं, इसके लिए भी एक नया कमीशन नियुक्त करना चाहिए जो काश्तकारों की हालत को असेस करे और देखें कि उनकी काश्त पर कितना खर्चा बैठता है, उसको निकाल कर कितना उनको मार्जन बचता है : तभी जाकर कोई एक सही निश्चय पर आ सकते हैं।

इसके बाद में एक बात और कहना चाहता हूं। हमारे यहां गन्ने की समस्या बहुत तगड़ी है। गन्ने के दाम उचित नहीं मिलते हैं। सरकार के हिसाब से तो दाम ज्यादा दिला रहे हैं, लेकिन मैं आपको यह विश्वास दिलाता हूं कि काश्तकार का खर्चा इतना बढ़ गया है कि उसका खर्चा निकलना मुश्किल हो रहा है और फिर यही नहीं है कि इनके कहने से जितना दाम यह कहें उतना दाम वह दे दें। यह 40 और 60 का जो बंटवारा हुआ है अब उचित नहीं है। इसलिए इसके ऊपर विचार करना पड़ेगा क्योंकि काश्तकार की हालत अच्छी नहीं है। हमारे यहां पिछली बार गन्ने का दाम अच्छे मिले। तो लोगों ने काफी गन्ना बोया। लेकिन इस साल आज अप्रैल का महीना चल रहा है और मेरे क्षेत्र का केवल 35 प्रतिशत गन्ना अभी सप्लाई हुआ है। हम कहते थे कि 2 करोड़ 30 लाख मन गन्ना है, मिल वाले कहते थे कि नहीं 1 करोड़ 60 लाख मन गन्ना है और अब जा कर गन्ना इधर उधर भेज रहे हैं जबकि बहुत पहले ही

इसे डाइवर्ट करना चाहिए था। मैं नहीं समझया हूं 'कि जून जुलाई से पहले वह गन्ना हमारा खत्म होगा।

एक बात और कह कर मैं बैठ जाऊंगा। कोआपरेटिव के ऊपर से जनता का विश्वास कम होता जा रहा है। बावजूद इसके कि कोआपरेटिव से जनता का कल्याण हो सकता है लेकिन उस पर से विश्वास जनता का दिन ब दिन कम होता जा रहा है और लोगों को यह विश्वास होने लग गया है कि सरकार ने कोआपेरेटिव इसलिए चलाया है कि उनके भाई भतीजे और दोस्त उससे फायदा उठाएं और उसके बाद चले जांय और यह लोग उस बात को पुष्ट कर देते हैं। किस प्रकार से काम हो रहा है उसकी एक एग्जाम्पल मैं दे रहा हूं। न्यू देलही कोआपरेटिव बैंक यहां पर दिल्ली में है। उसके अन्दर लोगों ने करीब 3 लाख का गोलमाल किया है। मैंने कई दफा सरकार और कृषि मन्त्रालय से, सहकारिता मंत्रालय से यह रिक्वेस्ट की, बाबू जगजीवनराम जी से कहा कि आप कम से कम इसकी आडिट तो करवा दीजिए। बाबूजी ने पहले तो कह दिया कि ट्रांसफर्ड सबजेक्ट है, मैं क्या कर सकता हूं। इसके बाद मैंने फिर कहा कि यह यूनियन टैरीटरी है, आपकी जिम्मेदारी है, आप इसको देखिए और कम से कम आडिट तो करवा दीजिए फिर चाहे जो कुछ करिए, लेकिन अभी तक आडिट नहीं हुआ है।

एक मिदट और चाहूंगा। केवल एक मिनट...

MR. CHAIRMAN: The hon. Member must sit down. Nothing will go on record now. Mr. Krishna.

SHRI S. M. KRISHNA (Madhya): Mr. Chairman, there has been, as usual, a mad rush to congratulate the Minister on the green revolution that he has unleashed. Sir, I am afraid that the tall talk of a green revolution in this country is based on an unsound premise. I would also submit that the assertions are a little premature. In the back-drop of the tax proposals that have been placed before the House by the Finance Minister of the country, it boils down to the point that a development-oriented agricultural policy is yet to be evolved in this country. So long as the country is not self-sufficient in food, it does not behove of this honourable House and any Member of this House to congratulate the Minister. I, for one, refuse to congratulate the Minister so long as he presides over a Ministry which looks at foreign countries to satisfy our hunger.

In the short time at my disposal, I would like to concentration on only the Commissioning of new sugar factories in the country and the policy Government are evolving thereto. In 1968-69, about 1·03 lakh tonnes additional capacity was to be installed, which would make for a total of 36 lakh tonne capacity. Once before, the Food Minister made a policy statement to the effect that hereafter applications for starting factories in the various States would be given preference if they came from the co-operative sector. I hope—and it is a fond hepe—that the Government of India continue to stick to the same policy, which under the given circumstances is a sound policy. I would not like the farmers to be put at the mercy of the middlemen and the mill magnates.

When a policy was evolved, it was in keeping with the Industrial Policy Resolution that this House adopted. What was that policy? That policy was first, to check monopolistic trends in our body-economic, and second, to discourage the concentration of economic power in a few hands.

Today, what is happening? I am appalled at the state of affairs. I will just quote one example with which I am directly connected. I reliably understand that the Government of Mysore have in the last few days made a series of recommendations to Central Government pleading that fresh licences to start sugar factories be granted to private entrepreneurs. This, in my humble opinion, is a retrograde step in conflict with the

(Shri S.M. Krishna)

Industrial Policy Resolution adopted by this House and also the policy statement made by the hon. Minister of Food and Agriculture.

There is one particular case in my own constituency of Mandya. We had made an application to start yet another Sugar factory in the co-operative sector. Now I learn on authority that there has been a conspiracy between a set of industrialists who have migrated from Madras, particularly from Coimbatore, who own personal allegiance to a former Food Minister of this country. They have so manoeuvred with the Government of Mysore that this particular co-operative society which had made the application for the issue of a licence to start a sugar factory has withdrawn its application, and now they have made an application that they may be given the licence to start the sugar factory in the private sector. I submit this does not fit in well with what we have been looking for.

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : So far we have not got that information.

I do not know wherefrom he has got that Information.

SHRI S. M. KRISHNA : I got this from the chief promoter of this co-operative society who had made the original application for the grant of a licence to start the sugar factory in the co-operative sector, in which I happen to be one of the promoters. In my absence, they have passed a resolution to the effect that they are not going to press their applications because they have not been able to find the needed resources to put up the factory and the Central Government have not given them any facilities to raise the resources.

SHRI M. S. GURUPADASWAMY : That is a different question. The co-operative society can raise its own resources. I am asking wherefrom he got the information that this co-operative society has yielded place to a private person, as I have no information about it.

MR. CHAIRMAN : If the hon. Member has any information he may pass it on to the hon. Minister.

SHRI S. M. KRISHNA : I am passing on this information and I shall be the happiest if my information is wrong ; I should like to err on this point. I have got very authentic information that the Government of Mysore have recommended that a private party be given a licence to start a sugar factory in Mandya district. I submit that this is contrary to the pronouncements of the Food Minister on earlier occasions. At this rate I am afraid there may not be many co-operative institutions coming forward to set up sugar factories. Basically the co-operative sector institutions would look upon the Central Government for financial arrangements and if the Central Government let them down they would not be able to go into the market to find the necessary resources to set up a sugar factory. They would certainly need Rs. 2-3 crores. This is the only point I wanted to make and I am sure the hon. Ministers who are present here would give this subject the urgent attention it deserves.

SHRI SHIVAJIRAO S. DESHMUKH (Parbhani) : The hon. Member who spoke just before me is more likely to be correct because our experience of licensing of sugar factories and the very administration of sugar control and decontrol and sugar policy shows that those policies are guided more by money bags and "sugar-coated" civil servants than others ; they are amendable to moneyed persons rather than to the poor cultivators who sell their ornaments and other means of livelihood in order to raise the capital to form a co-operative sugar factory. Whenever there is a co-operative sugar factory with a request for licence, the constitunalists among our civil servants say : we connot make any distinction between a co-operative and a private individual as under our Constitution all are equal before law and we have to administer law equally. A few miles from the place where a co-operative factory is to be located if a private individual wants to put up a factory and comes with a request, the civil servant immediately say : there is already a licence issued in the same area ; a second licence cannot be issued. I think the Minister of

State for Agriculture who is a pragmatic politician and of agricultural stock has been unable win single handed the war with army of civil servants who claim to be votaries of constitutional law. They forget that under article 14 even our courts uphold that among equals the law shall be equal and equally administered. So, there is no absolute equality, that is, equality in absolute terms, in any part of the world. The Ministry should be hold enough to say that all sugar factories should raise their own capital and organise themselves into co-operative factories for processing sugar so that the cultivators may benefit. They cannot expect the poor and small holders or force them to come to New Delhi on their knees and pray for a scrap of paper called the industrial licence. They yield to monopolies and moneyed persons who often find it easy to walk away with a licence. Our senior Minister of Food and Agriculture is a well-known champion of the down-trodden people and whenever we have any progressive ideas and policies at least in Maharashtra, Gujarat and other southern States we find there is identity of views between him and the progressive politicians of that area. But whenever we, the cultivators, organised ourselves and requested for a licence, he is not able to help us. Is it not a strange irony of fate or fact that in a country where we are toying with the ideas of control and decontrol because of scarcity and the consumers are forced to buy sugar at Rs. 4 a killo when we could have given them better sugar at less than Rs. 2 a killo and where mere paper licensing or even installed capacity does not yield results, our civil servants go on with indefinite calculations of targets which are never reached? For the fourth plan which was supposed to have expired by now, they fixed a target of 4½ million tonnes of sugar. Still, they have kept the same target of 4½ million tonnes for the real fourth plan which has actually started just now. With an installed capacity of 3½ million tonnes, it is corner sense that the target should be upgraded and there should be liberal licensing of sugar factories.

I earnestly plead with the Minister of State and the senior Minister to pick up courage on behalf of the poor cultivators, poor farmers and poor landlords of those areas where they have specialised in cultivation of sugarcane with more sugar content, with the best sugar content, if I may say so in all humility, compared to anywhere in the world. If they care for national interest and consumers' interest, if they are for particular areas being developed where particular crops can be best grown, let them come forward come forward and say that anywhere in India, those cultivators who want to have a co-operative sugar factory will not be made to lose their self-confidence and self-respect for a scrap of paper called industrial licence. Let they say boldly that that they will be liberal, that they will not deny a scrap of paper called licence to those who are raising their own money and who do not come to New Delhi begging for money. I am told that sugar plant manufacturing capacity in this country is hardly utilised to the tune of 20 per cent and 80 per cent of it is idle. I am also told that only 25 per cent of the sugar manufacturing capacity is being utilised now. What is the idea in having a target of 4½ million or 3½ million tonnes and starting a couple of factories here and there in such a situations?

Sir, in parliamentary parlance, I am supposed to declare my personal interest before advancing any proposal. I happen to be one of the promoters of co-operative sugar factory in my area. It is my personal interest and it is also the interest of my constituents whose interest I am supposed to voice here. We have applied for a licence for a sugar factory exactly at the time of the commencement of the State of Moharashtra, in 1956. We have waited for 12 years. Our minister comes from the land of Janak and Janaki and we have undergone *Vanvas* for more than 12 years. Let us hope the Minister would be in a position to assure the poor cultivators of the backward area of Marathwada that they would not be made to wait too long—they have already waited long—for an industrial licence.

**श्री शिंकरे** (पंजिम) · सभापति महोदय, मैं गोआ से आता हूं। गोआ के बारे में हमारे प्रधान मंत्री श्रीमती इन्दिरा गांधी ने जो कहा है वह आपको शायद मालूम ही होगा। उन्होंने कहा है कि गोआ भारत का एक सुन्दर टुकड़ा है। इनके पिता स्वर्गीय श्री जवाहरलाल नेहरू ने भी कहा था कि गोआ के लोग अजीब हैं।

[श्री शिंकरे]

चूंकि हम गोआ के लोग संघ प्रदेश के देने का राज्य मिलने के बाद भी महाराष्ट्र में विलोनीकरण चाहते थे, और अभी भी चाहते हैं। मेरे जैसे आदमी को देखने के बाद आप भी शायद कहेंगे कि गोआ के लोग अजीब हैं, लेकिन बात यह है कि गोआ के लोंग अजीब तो नहीं हैं हम लोग भावना प्रधान हैं लेकिन भावना विवश नहीं होते हैं। अलबत्ता गोआ के लोग प्रैक्टिकल हैं। गोआ के लोग साहित्य और कला के प्रेमी हैं लेकिन वह व्यवहार-दक्ष भी होते हैं। वह राष्ट्रीय भी होते हैं। जब सलाहकार समिति में पांचवें इस्पात के कारखाने की चर्चा चली तब सालेम, नैवेली और हौस्पट के बारे में बहुत से लोग क्लेम करते थे कि वह इस्पात का कारखाना वहां दे दें! मिनिस्टर महोदय ने मुझ से पूछा कि क्या आप गोआ के क्लेम के बारे में कुछ नहीं कह सकते हैं? मेंने कहा कि इस पर राष्ट्र कल्याण की दृष्टि से विचार किया जाय। गोआ की खनिज सम्पदा को राष्ट्र के कल्याण के लिए रखा जाय। फौरन एक्सचेन्ज के लिए जो गोआ की खनिज सम्पदायें हैं उनका उपयीग किया जाय।

आप जानते हैं कि गोआ में कम से कम 125 इंच वर्षा होती है और जब इतनी वर्षा वहां होती है तो शायद आपको मालूम होगा कि वहां की कृषि बहुत समृद्ध होगी और कृषि उद्योग जो वहां का है वह बढ़ा सकते हैं। इसीलिए मैं यहां हमेशा कहता हूं कि गोंआ के लिए ज्यादा उद्योग धन्धे दिए जायं जिससे एग्रो-इण्डस्ट्रीज़ वहां पर स्थापित हों। गोआ के लोगों ने एक शुगर कारख़ाने की मांग की है और मैं आज उसकी यहां पर पुनः मांग दुहराना चाहता हूं। शायद इस पर हमारे मंत्री जी यह कहना चाहें कि वहां आवश्यक उतना गन्ना पैदा नहीं होता है। मैं कहूंगा कि पोर्चगीज ज़माने में जबकि वहां कस्टम का मामला था तब भी गोआ में एक चीनी का कारखाना था वह चल नहीं सका था क्योंकि ड्यूटी पे करके वहां की चीनी यहां भारत में आ नहीं सकती थी और आने के बाद यहां के शुगर कारखानों से कम्पीटीशन नहीं कर सकती थी। लेकिन इससे यह सिद्ध हो जाता है कि गोआ में गन्ने का काफ़ी अधिक व अच्छा उत्पादन होता है और उनके लिए शुगर के कारखाने की आवश्यकता है। लेकिन हम तो देखते हैं कि गोआ जैसे प्रदेश के लिए जो हमेशा मांग करता है कि हमें एग्रो इण्डस्ट्रीज़ दे दो, जब वहां के लोग शुगर के कारखाने की मांग करते हैं तो उनके लिए लाइसेन्स नहीं मिलता है। इसलिए मैं मंत्री जी से कहूंगा कि शुगर के कारखाने के बारे में गोआ की जो मांग है वह सुनी जाय।

इसके अलावा मुझे यह कहना है कि जब शुगर कारखाने की बात आती है तो हमारी सरकार केवल शुगर के ही प्रश्न को अपने ध्यान में रखती है लेकिन मेरे ख़याल में केवल शुगर का ही मामला ध्यान में नहीं है क्योंकि क्यूबा, जावा या फिलिपाइन्स में शुगर को बाई प्रोडक्ट माना जाता है। मोलेसैस का प्रयोग डिस्टिलरीज आदि में होता है जोकि शुगर का बाई प्रोडक्ट है। इसी तरह से बगासेज जैसा रा मैटीरियल न्यूजप्रिंट के लिए होता है। हमारा दृष्टिकोण यही होता है कि जो बाई प्रोडक्ट्स होते हैं उनके लिए हम ज्यादा कीमत देते हैं, ज्यादा उन्हें महत्व देते हैं। और जो प्रमुख प्रोडक्ट्स हैं उनके लिए कम देते हैं। मेरा कहना है कि गोआ से जो शुगर कारखाने की मांग आती है और अलग-अलग प्रदेशों से जो शुगर कारखाने की मांग आती है वह मानी जाय। न केवल चीनी की दृष्टि से लेकिन

अल्कोहल, न्यूजप्रिंट, शराब, बगैरह का भीं उत्पादन करने की दृष्टि से ।

गोग्रा भारतीय संघ में एक ऐसा राज्य है जिस के कि बारे में कहा जाता है कि वह एक सुन्दर ग्रौर अजीब प्रदेश है लेकिन भारतीय संघराज्य में ऐसा एक प्रदेश है कि जो सचमुच सुन्दर है, व वहां के लोग भी अजीब हैं । वह अण्डमान ग्रौर निकोबार द्वीप समूह क्योंकि वहां पर हमने एक ऐसी कोआपरेटिब सोसाइटी देखी है, बह कार निकोबार में है । जब मैं बहां गया तो मैंने उस कोग्रापरेटिव सोसाइट को देखा जिसका कि क्रारोबार एक दम अजीव है । वहां की नारियल और सुपारी का क्रय-विक्रय उस कोआपरेटिव सोसाइटी के मार्फत होता है । वहां पर सुपारी की प्राइस साढ़े 3 रुपये किलो होती है । वह कोग्रापरेटिव सोसाइटी सुपारी को साढ़े 3 रुपये किलो के भाव से खरीद करती है और वह कलकत्ते के बाजार में 11 रुपये किलो के हिसाब से बेंचती है । अगर वहां का मामला इस तरह से चलता रहता है और कोआपरेटिव सोसायटी इस तरह से चलती रहती हैं तो कैसे देश की प्रोग्रेस हो सकती है ?

मैं जानता हूं कि इस प्रदेश में किस तरह से कोपरेटिव सोसायटी चलती है । वहां पर जो कोआपरेटिव सोसायटी है उस की वजह से जो क्रय विक्रय होता है आर्कनट का उस का खरीदने वाला एक मोनोपोलिस्ट है । उस का नाम है आकूजी जाधवती । वह उस को खरीदता है साढ़े 3 रु० किलोग्राम के हिसाब से और बेजता है 11 रु० किलोग्राम के हिसांब से कलकत्ते के बाजार में । इस तरह से अगर ग्राप चाहें कि आर्कनट का प्रोडक्शन बढ़ जाये तो वह कैसे हो सकता है । मैं चाहता हूं कि वहां जो कोग्रापरेटिव चलती है उस के बारे में एन्क्वायरी हो और उस के बाद कोई डिसीजन लिया जाय जिस में किस इस तरह की कोआपरेटिव देश में न चले ।

**श्री मुद्रिका सिंह** (औरंगाबाद) : सभापति महोदय, यह सर्वमान्य है कि भारतबर्ष का मेरुदण्ड खेती है और ज्यों-ज्यों खेती में विकास होगा, उतनी ही देश की आर्थिक स्थिति सुधरेगी । इस को केन्द्रीय सरकार की आर्थिक सभीक्षा ने भी ग्रपनी प्रस्तावना में स्वीकार किया है । लेकिन हमें दु:ख है कि एक तरफ कृषि मंत्रालय हरी क्रान्ति करने के लिए ग्रथक परिश्रम कर रहा है. उस के वैज्ञानिक भी इस में लगे हुए है ग्रौर बहुत दूर तक हरी क्रान्ति हो भी पाई है, लेकिन दूसरी ओर जब हम यह देखते हैं कि इस हरी क्रान्ति को सफल बनाने के लिए किसानों को जो ज्याद से ज्यादा प्रेरणा मिलनी चाहिये, उस के लिये जो बजट बनाया गया है उस में बहुत वड़ा कर का बोझ फर्टिलाइजर पर, पम्प पर, डीजल ग्रायल पर, लगा कर किसानों की प्रेरणा को ससाप्त करने की कोशिश की जा रही है ।

ऐसी बात नहीं है कि हरी क्रान्ति जो थोड़ी बहुत हुई है उस से सारे देश के किसानों की हालत सुधर गई है, मैं मानता हूं कि मुट्ठी भर प्रगतिशील किसानों को, खासकर जो बीज पैदा करते हैं, कुछ आर्थिक लाभ जरूर हुआ है, लेकिन सारे किसान समाज को इस तथा-कथित हरी क्रान्ति से कोई बहुत लाभ हो गया है—इतना लाभ कि उन पर कर का बोझ लादने की जरूरत हो—यह बिल्कुल गलत धारणा है, निराधार बात है । ऐसी बात भी नहीं है कि खेती पहले से ही काफी कर का बोझ वहन नहीं कर रही है । उन्हें मालगुजारी देनी पड़ती है । उन्नत बीज जो आज पैदा किया जा रहा है, वह 4-5 रु० किलोग्राम लेते हैं । रसायनिक खाद के लिये जब अमरीका में एक किलोग्राम के लिये 1·5 किलो पैंडी देना पड़ता है या जापान में एक किलोग्राम खाद के लिये 1·2 किलोग्राम पैडी देना पड़ता है, तब इस देश में एक किलोग्राम खाद लिये साढ़े 5

किलो चावल हमें खर्च करना पड़ता है।

इसी तरह बिजली को आप देखिये इंडस्ट्रियलिस्ट्स से प्रति यूनिट 3-4 पैसे लिये जाते हैं तो हम किसानों से 16-18 और कहीं-कहीं 20 पैसे प्रति यूनिट लिया जाता है। बिहार में सर्विसिंग चार्जेज 3 रु० फुट है। इस के अलावा वेटरमेंट लेवी है, सिंचाई का रेट है, एलेक्ट्रिसिटी है। इस के अलावा इनडाइरेक्ट टैक्सेज हैं जैसे सेल्स टैक्स है दूसरे टैक्सेज हैं, इन का बोझ भी किसान पर पड़ रहा है।

सब मिलाकर आप देखेंगे तो आपको पता चलेगा कि जहां तीन चार सौ रुपया प्रति एकड़ खर्चा पड़ता था वहां क्रांति के बाद डेढ़ हजार और दो हजार प्रति एकड़ किसान को खर्च करना पड़ रहा है। मालूम नही अर्थ विभाग में कैसे कैसे आला दिमाग के लोग हैं कि उनको मालूम हो रहा है कि किसान के घर में सोना बरस रहा है और उस पर कर लगाये जाने चाहिएं। पम्प्स पर ड्यूटी बीस परसेंट लगा दी गई है। रासायनिक खाद पर दस परसेंट ड्यूटी बढ़ा दी गई है। दुनिया में इतना दाम किसी किसान को खाद के लिए नहीं देना पड़ता है जितना हमारे यहां देना पड़ता है। आप मिलान करेंगे तो आपको पता चलेगा कि अमरीका का गेहूं सस्ता पड़ता है। वहां पर एक किलो खाद देने के लिए यूरिया या नाइट्रोजनस, सिर्फ 1.5 किलो गल्ला, चाहे चावल हो या गेहूं हो, खर्च करना पड़ता है। जबकि हमारे यहां साढ़ पांच किलो पड़ता है। जब यह इतना पहले से ही कीमती है तो फिर और बोझ उस पर लाद दिया जाय यह कहां का न्याय है। समयाभाव के कारण मैं और अधिक इस बारे में नहीं कहना चाहता हूं और कुछ दूसरी जरूरी बातों की ओर आपका ध्यान दिलाना चाहता हूं।

देश के कई भागों में एग्रिकलचरल यूनिवर्सिटीज हैं लेकिन दुख की बात है कि बिहार में कोई एग्रिकलचरल यूनिवर्सिटी नहीं है। लुधियाना में है, हरियाणा में है, उत्तर प्रदेश में है. उड़ीसा में है: हर प्रान्त में है लेकिन बिहार में एक भी नहीं है। बरसों से मैं इसकी मांग करता आ रहा हूं। डा० राजेन्द्र प्रसाद इस देश के सर्व प्रथम राष्ट्रपति थे लेकिन उनके नाम पर कोई भी चीज वहां नहीं है। वह भी एक किसान थे। उनके नाम पर वहां एक एग्रिकलचरल यूनिवर्सिटी बनाई जा सकती है लेकिन नहीं बनाई जा रही है। मैं आशा करता हूं कि इस ओर सरकार ध्यान देंगी।

क्रापइंश्योरेंस आज तक नहीं हो पाई है; आप जानते हैं कि हमारे देश की खेती गैम्बल इन रेन है। मोटर को इनश्योरेंस आप करते हैं, मोटर बाइक की करते हैं, मकान और दुकान की करते हैं, लेकिन जो पैदा करता है उसकी खेती की इनश्योरेंस की कोई व्यवस्था नहीं है, कैटल जिनकी सहायता से खेती की जाती है, उनकी इनश्योरेंश की कोई व्यवस्था नहीं है। इसके लिए जब कहा जाता है तो किसी के कान पर जूं तक नहीं रेंघती हैं। टैक्स लगाने के लिए ये बड़े उतावले रहते हैं। उसके लिए आप किसी प्रकार की कोई सरटेंटी की व्यवस्था तो करें, कहीं तो ऐसी व्यवस्था करें कि किसान निश्चिन्त होकर बैठ सके। उसकी क्राप की आप इनश्योरेंश करें, उसके कैटल को आप इनश्योरेंश करें, उसको आप इंसेटिव दें ताकि वह अधिक पैदा कर सके। तभी तो हरी क्रांति सफल हो सकती है।

करोड़ों रुपया विदेशों से पाउडर्ड मिल्क मँगाने में खर्च किया जाता है। निरंतर इसकी कोशिश की जाती है कि विदेशों से हमें दूध पाउडर मिले। क्यों नहीं जो देश का पशु धन है, जो कैटल हैं, उनको उन्नत करने की

कोशिश की जाती। वैज्ञानिकों की मदद से सुन्दर चरागाहें बनाई जा सकती हैं यदि हम कोशिश करें तो हम अधिक दूध प्राप्त करने में सफल हो सकते हैं। हमारा देश तो मवेशियों का देश है गौओं का देश रहा है, गो प्रधान देश रहा है फिर भी हम पाउडर मिल्क मंगाने पर फौरन एक्सचेंज खर्च करें और ऐसा करने के लिए फौरन एक्सचेंज निकालने का सवाल उठे, यह हमारे देश के लिए शर्म की बात है। आपको चाहिए कि आप अपने देश के पशु धन को विकसित करें ताकि करोड़ों रुपया जो फारेन एक्सचेंज का हमको दूध पाउडर मंगाने पर खर्च करना पड़ता है वह बच सके।

आप देखें कि हरी क्रान्ति के लिए जितने एग्रीकलचरल इनपुटस की आवश्यकता है उन सबके दाम बहुत ज्यादा हैं और उनमें से बहुत सी चीजें तो यहां उपलब्ध भी नहीं हैं। आप जानते ही हैं कि रासायनिक खाद हमारे देश में एक चौथाई पैदा होती है और 75 परसेंट हमको वितेशों से लानी पड़ती है। हम खाद तक के लिए फैक्ट्री रहीं बना सके हैं। समारा देश कृषि प्रधान देश है इस वास्ते कृषि से एलाइड जितनी इंडस्ट्रीज है उनको हमको प्राथमिकता देनी चाहिए थी, उन पर हमें पहले जोर देना चाहिए था। हमें चाहिए था कि ट्रैक्टर फार्मेशन करके हमें फौरन एक्सचेंज क्रियेट करते, उससे हम फौरन एक्सचेंज कमाते पर हमने दूसरी तरह की बड़ी-बड़ी इंडस्ट्रीज को डिवोलेप किया। बुनियादी गलती हम करते आ रहे हैं।

आज ट्रैक्टर्स की मांग है, छोटे ट्रैक्टरर्स की। रशियन ट्रैक्टर यहां बजार में है लेकिन उस के स्पेयर पार्टस नहीं मिलते। बड़ी बड़ी इंडस्ट्रीज आप लगाएंगे, उसके लिए छूट देंगे, प्राइवेट सेक्टर में हो या पब्लिक सेक्टर में हो, लेकिन क्या हरी क्रान्ति का स्वप्न देखने वाले इस विभाग को इतनी मोटी बात नहीं मालूम कि हम यहां स्माल ट्रैक्टर्स, छोटे ट्रैक्टर्स के कारखाने खोलें और बड़े पैमाने पर ट्रैक्टर्स बनाएं। हमें पम्प की कमी है, एलेक्ट्रिक गुडस की कमी है। हम डीप बोरिंग कर के जो को ट्यूबवेल्स बना रहे हैं उस के लिए हमारे पास पम्प नहीं है। 20 फुट नीचे से पानी निकालने के लिए हमारे पस पम्प नहीं। जहां 20 फुट से नीचे गए विदेशों की ओर टकटकी लगाये बैठे हैं। हर ईश्यू में फारेन एक्चेंज का सवाल आता है। जिन इंडस्ट्रीज को डैवलप करना चाहिए जिससे सही माने में हरी क्रान्ति हो, उधर न जाने क्यों ध्यान नहीं जाता। ध्यान भी जाय तो फाइनेंस मिस्टिर का ब्रेक लगेगा। उन के सोचने के अपने कुछ ढंग हैं। मैं उन ढंगों पर अभी नहीं जाना चाहता। लेकिन मैं मानता हूं कि यह जो कृषि के मन्त्री हैं जगजीवन बाबू या इन के सहयोगी यह बड़े दाद के पात्र हैं, धन्यवाद के पात्र हैं, इन के वैज्ञानिक इस धन्यवाद के पात्र हैं, कि आज बड़े पैसाने पर वैज्ञानिक अनुसंधान कर के इस देश में कृषि के अन्दर वे क्रान्ति लाना चाहते हैं। लेकिन वही हाल है, वन स्टेप फारवर्ड, टू स्टेप बैकबर्ड। एक ओर सब्सिडी देकर लोगों को रासायनिक खाद्य इस्तमोल करनेके लिए प्रोत्साहित किए, सब्सिडी देकर ट्यूबवैल के लिये प्रोत्साहित किए और दूसरी ओर ठीक अकाल के बाद, बहुत बड़े सुखाड़ के बाद बहुत बड़े पैमाने पर टैक्स लगा रहे हैं फर्टिलाइजर पर ओर पम्पिग सेट्स पर—एकदम आगे चले,दो कदम पीछे खिचे—इसी में यह देश चौपट हुआ है। इसी में यह खेती चौपट हुई है। मैं समझता हूं कृषि मंत्रालय को इस बात के लिए अंगद की तरह पैर रोपना चाहिए कि कोई भी काम अगर सैक्रेटरिएट में बैठे हुए नासमझों की राय से अर्थ मंत्री अपने बजट में कृषि पर कर जोड़ भी दें तो कृषि

[श्री मुद्रिका सिंह]

मंत्रालय को अंगद की तरह पैर रोप कर कहना चाहिए कि इस देश में ग्रीन रेवोल्यूशन, हरी क्रान्ति की जरूरत है और हरी क्रान्ति के रास्ते में जो भी रोड़ा अटकाएगा हम उसको बर्दाश्त नही करेंगे। देश को सेल्फ-सपोर्टिंग बनाना है, तो किसानों को ज्यादा पैदा करने के लिये प्रेरणा देना होगा।

SHRI JYOTIRMOY BASU: Everybody is demanding removal of the Finance Minister. I hope, it is going on record.

MR. CHAIRMAN: Everything is recorded.

SHRI Y.A. PRASAD (Machilipatnam): The importance of agriculture to the Indian economy has been amply demonstrated in the past four years. The Annual Report of the Ministry of Food and Agriculture for 1968-69 makes an encouraging reading. The various measures taken to raise agricultural production are described in detail. They engender confidence in the future of this country. They show that a new dynamism is emerging in Indian agriculture and that appropriate steps are being taken to sustain, streng then and spread it all over the country.

I wish to make a few specific suggestions for speeding up agricultural progress. The first is that more attention must be given to such cash crops as cotton, jute, oilseeds and sugarcane. India's population is already estimated to have reached 529 million and it is rising at an annual rate of 13 million net. This vast and expending population has to be clothed and fed. Again, as production of foodgrains increases and farmers' incomes rise, the demand for clothing and other consumer goods as well as fats and sugar will increase. To meet this growth in demand, their production will have to be stepped up. This will be possible only if we grow more of cash crops also. Today there is too much dependence on other countries for the supply of cotton, jute and fats. This must and can be minimised to a great extent by stepping up the production of these crops in the country. Every effort must be made to see that the green revolution spreads to cash crops also.

The storage. movement and marketing of crops are lso equally important and expansion of these facilities must keep pace with the increase in agricultural production. Th efforts of the publie sector to build godowns and warehouses are commendable, but this sector alone cannot perform the entire task. It is better to encourage the private sector also to construct storage facilities, and sufficient institutional credit must be extended for the construction of silos in rural areas. If adequate and modern storage accommodation is established it will be possible for commercial banks to extend more credit to agriculture. It will also be possible to provide general insurance cover to stocks of agricultural commodities, implements and inputs. There seems to be little realisation of the value and importance of extending general insurance facilities to rural areas.

Another facility which agriculture needs is crop and cattle insurance. It is quite a few years now since the Congress Party pledged itself to provide crop insurance to our farmers. But previous little has been done to redeem that pledge. I would like to suggest here that the Life Insurance Corporation and the Oriental Insurance Company, both being Government institutions, can very well take up the responsibility of crop insurance and give the general insurance to the private sector. Otherwise, in our country, when we need more competition, it is better that the Government start a new venture, that is, to go into crop insurance with their two organisations.

It is gratifying to find that the scheduled commercial banks are making earnest attempts to provide finance for agriculture in a manner that will lead to more production. It was only recently they were told to take up this function in a big way. Besides, they have not had the experience of, nor the organisation for, farm financing in any worth-while measure. Having regard to these limitations, it is a matter for appreciation that both collectively and individually the commercial banks have started playing a significant role in financing agricultural development. The target of Rs. 40 crores of agricultural finance fixed by the National Credit Council has been hit.

The commercial banks certainly be able to do more for agiculture, if storage, insu-

rance, roads, transport and communication facilities in rural areas are provided and expanded in adequate measure. In any case, without these facilities Indian agriculture cannot be modernised.

The proposed wealth tax on agricultural property, even with the qualification made by the Deputy Prime Minister, namely, that it will not apply to traditional agriculturists, is not a well-thought-out measure. Its enforcement will involve serious administrative problem and provide a fresh source of corruption.

I wonder whether this tax is worth all that trouble. It will, I am afraid, impede industrialisation of rural areas, for the agriculturists who invest a part of their savings in local industries will come within the mischief of wealth tax. Today, there are several agriculturists who are in a position to establish small industries in rural areas by going in partnership with engineering graduates many of whom are unemployed now. The proposed wealth tax will deter them from doing so and compel them to remain only as agriculturists. Why should they be penalised thus for being industrious and enterprising? If the object of wealth tax on agriculture is to prevent tax evasion by those who are having large non-agricultural incomes, must genuine agriculturists who wish to diversify the employment of their savings by going in for industrial investments be subjected to an annual penal tax? To do so would be a most retrograde step. The Finance Minister has promised to exclude genuine agriculturists from this new tax. I hope the definition of 'genuine agriculturists' will be such as to include all those who are primarily agriculturists but have non-agricultural incomes in the form of dividends and interest flowing from their investments in other spheres.

The Government should also create confidence among the farmers that it is taking active steps to step up the supply of fertilisers and other inputs. Mere verbal assurances will not do. There must be convincing evidence of energetic steps for creating the necessary capacity in the country. Viewed thus, the delay in sanctioning the new fertiliser projects such as the one worked out in great detail by the Tatas undermines the confidence of the people. It is to be hoped that the Government will be quick in making up its mind on such projects.

**श्री यमुना साव मंडल** (समस्तीपुर) सभापति जी, वास्तव में यह बड़े गौरव की बात है कि ग्रीन रेवोल्यूशन ने विश्व में हमारी प्रतिष्ठा को बढ़ाया है। इस सम्बन्ध में वास्तव में हमें उन वैज्ञानिकों को दाद देनी है जिन्होंने विश्व के सामने एक नया रिकार्ड रखा है और यह दिखलाया है कि मिरैकिल सीड्स क्या कर सकते हैं। लेकिन अभी इनका प्रयोग केवल 30 प्रतिशत जमीन पर भी नहीं हो रहा है, 70 प्रतिशत जमीन पर अभी इसका प्रयोग एक दम नहीं होता है। मैं चाहूंगा कि इस प्रयोग को उस जमीन पर, उन गरीब किसानों तक भी पहुंचाया जाये, ऐसी व्यवस्था अवश्य की जानी चाहिए।

एक नयी चीज जो भारतीय कृषि के इतिहास में अभी मिली है वह है न्यूक्लिर रिसर्च लेवोरेटरी। इसमें लिखा है:

It is the first research project of importance in our country which involves close collaboration between four major research institutions—the Bhabha Atomic Research Centre, the Indian Veterinary Research Institute, the National Dairy Research Institute and the Indian Agricultural Research Institute.

आई०ए०आर०आई० और आई०सी०ए० आर०, इन संस्थाओं ने हमारे देश में क्रांति लाने में बहुत काफी मदद की है लेकिन उसमें एक बहुत बड़ा पार्ट अदा करता है मैन, यानी किसान वह किसान जो काफी सम्पन्न है। काफी सम्पन्न किसान ही इससे फायदा उठा सकते हैं। ये जो आपके दोनों बड़े मन्दिर हैं, जहां पर लोग कृषि के उत्थान को देखने के लिए जाते हैं, कृषि की नवीनतम चीजों को देखने के लिए जाते हैं, उनका एक जाल हमारे देश भर में बिछाया जाना चाहिए। बिहार

[श्री यमुना प्रसाद मण्डल]

के पूसा क्षेत्र से ही उठाकर इसको यहां पर लाया गया है। मेरा निवेदन है कि पूसा, बिहार में एक सर्वांगीण अनुसंधानशाला खोली जाना चाहिए। इसको खोलने की सारी परिस्थितियां वहां पर मौजूद होते हैं। बिहार सरकार वहां पर एक छोटा सा शुगर रिसर्च इंस्टीट्यूट चला रही है। इसलिये मेरा कहना है कि वहां पर इसकी बड़ी जरूरत है। अभी कुछ महीने पीछे बाबू जगजीवन राम जी वहां (ढोली) गए थे, वहां पर ढ़ोली और पूसा में 1200 एकड़ से अधिक उर्वर भूमि जो बिहार सरकार की है, वह उपलब्ध है। मकान वगैरह भी वहां पर अच्छी हालत में मौजूद हैं। सब-स्टेशन के लिए सारी आवश्यकतायें वहां पर मौजूद हैं। दूसरी बात यह है कि अगर आप उसको आगे बढ़ाना चाहेंगे तो जसा मुद्रिक बाबू ने कहा, वहां पर पूसा और ढ़ोयी के बीच में प्र० राजेन्द्र एग्रीकल्चर यूनिवर्सिटी के लिए भी साधन मौगूद है। जितने भी क्राइटेरिया हैं वे सारे वहां पर मौजूद हैं। इसलिए मेरा आप से निवेदन है कि राजेन्द्र बाबू के नाम पर वहां पर एक कृषि विश्वविद्यालय होना चाहिए। एग्रीकल्चर यूनिवर्सिटी से बिहार की गरीबी को दूर करने का बहुत कुछ उपाय किया जा सकना है। कृषि विज्ञानिकों के प्रति आज सरा देश आभारी है। लेकिन साथ ही साथ यह भी जरूरी है कि गरीब लोगों तक भी आप ऊन चीजों को पहुंचायें। इसके लिए लैंड रिफार्म्स की बड़ी आवश्यकता है। अगर भूमि के सुधार नहीं किये जायेंगे, बटाईदारी इसी तरह से जारी रही तो फिर उन्नति नहीं नहीं हो पायेगी। मैंने 1968-69 की रिपोर्ट में पढ़ रहा था, भूमि सुधार के बारे में उसमें लिखा है कि इसकी अत्यन्त आवश्यकता है।

और इस में शीघ्रता की जायगी। अगर 'बाबू जी' के नेतृत्व में छोटे-छोटे लोगों को, पट्टेदारों को, बटाईदारों को, हक नहीं मिला तो यह संघर्ष क्या रूप लेगा भगवान जाने। इसलिये में कहना चाहता हूं कि बहुत बुरा दिन आ सकता है अगर यह प्रौब्लम हल नहीं होगी।

मैं एक ऐसे क्षेत्र से आता हूं जहां कोसी बहती है और गंगा का क्षेत्र है। गंगा और कोसी के क्षेत्रों में पशुओं का विकास हो सकता है। आई०ए०डी०पी० के साथ-साथ आप ने आई०सी०डी० इन्टेन्सिव कैटिल डैवलपमेंट— शुरू किया है। वहां क्रीमरी भी बरौनी में खोली गयी। लेकिन वह कागज़ पर है। उत्तरी बिहार के दरभंगा जिले में, जहां आधे करोड़ से अधिक लोग रहते हैं, एक डेरी खोली गयी मधेपुर नाम के स्थान पर। लेकिन पांच, सात साल से उस में जंग लग रहा है चूंकि समय समाप्त हो गया इसलिये मैं अपना भाषण समाप्त करता हूं। धन्यवाद।

**श्री विश्वनाथ पाण्डे** (सलेमपुर) : श्रीमान् यह मंत्रालय बहुत महत्वपूर्ण है। आज देश और सदन के सामने एक बहुत बड़ा प्रश्न है कि कृषि प्रधान देश होते हुए भी क्या आत्म निर्भर हो सकता है? मैं तो ऐसा समझता हूं कि अगर यह देश बाबू जगजीवन राम जी के नेतृत्यव में खाद्यान्न में आत्म निर्भर नही हो सका तो कभी नहीं हो सकता है क्योंकि जितने मंत्री पहले हुए उन्होंने कोशिश की कि आत्म निर्भरता हो। उन्होंने कहा कि गमले में अनाज पैदा करो, मुर्गी पालों, सूअर पालो, मांस खाओ, फल खाओ, सबज़ी खाओ। सब कुछ कहा लेकिन कुछ नहीं हुआ। इस का कारण यह है कि कृषि प्रधान देश होते हुए भी कृषि के उत्थान के लिये जिन चार चीजों की जरूरत होती है—सिंचाई, जुताई, बीज और पानी— इन का जब तक समुचित प्रबन्ध नहीं होगा तब तक कुछ नहीं हो सकता है।

देश में कृषि 32 करोड़ एकड़ भूमि में होती

है। जन संख्या बढ़ रही है। एक आदमी के ऊपर एक एकड़ से कम ज़मीन पड़ती है। और सिंचाई के साधन भी 20, 25 फ़ीसदी तक ही दे पाये हैं। जब तक सिंचाई पूरी नहीं देंगे तब तक खेती में आत्म निर्भर नहीं हो सकते। सब काम छोड़ कर खेती के ऊपर ध्यान देना चाहिये। पानी के साधन दें, फ़र्टिलाइज़र किसानों को दें, ऊत्तम बीज दें और किसानों को प्रोत्साहित करें तथा आवश्यक सामान दें जिस से वह आगे बढ़ें।

इस संदर्भ में मैं कहना चाहता हूं कि ऊत्तर प्रदेश विशाल प्रदेश है। जन संख्या में प्रथम है और क्षेत्रफल में चौथा नम्बर है। लेकिन सिंचाई और खेती के साधनों में सब से पिछड़ा हुआ है। अभी भी लाखों आदमी हैं जो भूजा सतुआ, रक्ष, आम की गुठली, महुआ, और कटहल की गुठली पर अपना जीवन निर्वाह करते हैं। पूर्वान्चिल के चार जिले हैं जिन में बलिया, देवरिया, जौनपुर और आज़मगढ़ में काफी आबादी है। पटेल आयोग ने सिफारिश की कि सिंचाई के सम्बन्ध में, कृषि के उत्थान के लिये यह काम किया जाय। प्रान्तीय सरकार के मान का नहीं है कि उस आयोग की सिफारिशों को कार्यान्वित करे। इसलिये मैं चाहूंगा कि केन्दीय सरकार उस की मदद करे। पटेल आयोग ने जो सिपारिशें की उत्तर प्रदेश के पूर्वान्चल में कृषिउत्पादन के लिये उन को सरकार लागू करे।

यह बड़े अफ़सोस की बात है कि वलिया जिले में विल्थरा रोड के पुरव तरफ़ और सिकदन्रपूर के पश्चिम तरफ़ 20 वर्ष के बाद भी एक सरकारी ट्यूब वैल नहीं लगा है। और वलिया तथा देवरिया जिले या तो बाढ़ से या अनावृष्टि से पीड़ित रहते हैं। इसलिये जरूरी हैं कि सूखे से बचने के लिये पानी का इंतजाम किया जाय। कूए पम्पिंग सैट और ट्यूब बैल दिये जायें और बाढ़ नियंत्रण के लिये काम किया जाय जिससे देवरिया और बलिया जिले बच सकें।

यह आवश्यक हैं कि पूर्वान्चल में वलिया जिले में एक कृषि विश्वविद्यालय हो और देवरिया में पशू चिकित्सा से संवंधित एक विश्वविद्यालय खोला जाय जिससे वहां के लड़के पशू सम्वन्धी औषधियों को सीखे।

इस समय उत्तर प्रदेश के कुछ जिले हैं, वाराणसी, इलाहावाद, मिर्जापुर जो भयंकर सूखे से पिड़ित हैं और वहा पर पानी तक नहीं हैं, भोजन नहीं हैं, यहां तक कि पशूओं के चारे का अभाव हैं। प्रान्तीय सरकार कुछ नहीं कर सकती हैं, केन्द्र समुचित नहायता प्रदान करें;

मैं कुछ सुझाव देना चाहता हूं जिनके दूवारा उन्नति हो सकती हैं। एक तो खाद्यान का जोन सिस्टम हैं यह समाप्त कर दिया जाय। खाद्य निगम व्यापार की स्थापना की जाय। राष्ट्रीय स्तर पर कृषि उत्पादन की योजना बनायी जाय और उस पर युद्ध स्तर पर कार्य आरम्भ करें। एक समय निश्चित किया जाय जिस के बाद बाहर से अन्न नहीं मंगायेगें। प्रत्येक खेत को पानी दिया जाय प्रत्येक घर को बिजली दें, मुनाफ़ाखोरी को रोकें, संचयजोरी को रोकें, अलाभकर जोतों का लगान माफ़ करें, करोड़ों खेतीहर मजदूरों की रक्षा की जाय किटाणु नाशक औषधियों का प्रयोग करें। फसलों का बींमा करें, पशुओं का बीमा करें, पशुओं की चिकित्सा की समुचित व्यवस्था करें, पशुओं को बढ़ावें और गोवध को बंद करें। गोबर की खाद का उपयोग किया जाय और

[श्री यमुना प्रसाद मण्डल]

उस को भी समुचित व्यवस्था करें।

[श्री यमुना प्रसाद मण्डल]

गन्ने की कीमत के बारे में केवल एक शब्द कह कर मैं अपना भाषण समाप्त करूंगा : गन्ने की कीमत जगजीवन बाबू ने 2 रुपये 75 पैसे प्रति मन रक्खी है जबकि आज सूखी लकड़ी 8 रुपये मन बिक रही है। जब किसान गन्ने का उत्पादन बड़ी मेहनत से और खून पसीना एक करके करता है। जाड़े में और बरसात में वह कठिन श्रम करके गन्ने की खेती करता है। उत्तरप्रदेश और बिहार में बहुत से किसानों का काफी रुपया मिल मालिकों के यहां जो बक़ाया पड़ा हुआ है उसे यह दिला दें।

SHRI BHAJIBHAI PARMAR (Dohad HAD) : I rise to support the Demads for Grants of the Ministry of Food Agriculture, Community Development and Co-operation.

I would first like to draw the attention of the Minister to the estimates of the production of foodgrains during 1966-67, 1667-68 and 1968-69 in the State of Gujarat which are 21 9, 32·8 and 19·0 lakh tones respectively. Looking to the production of foodgrains in the State of Gujarat and estimating the requirement of foodgrains on the basis of 16 oz. of cereals and 3 oz. of pulses for human consumption for the adult population (88 per cent) of the State and 10 per cent of the normal production for requirement of seeds and wastage. the estimate is 46.2 lakh tonnes, comprising 39.2 lakh tonnes of cereals (36.6 lakh tonnes for consumption plus 2.6 lakh tonnes for seeds) and 7 lakh tonnes of pulses (6.8 lakh tonnes for consumption plus 0.2 lakh tonnes for seeds). Thus the total deficit of the State of Gujarat will be to the extent of 27.2 lakh tonnes of foodgrains.

The allotment made by the Government of India during the year 1967-68 (Nov. to Oct.) and 1968-69 (Nov. to Dec.) and supplies made against it are 5.02, 993 tonnes and 63,400 tonnes and 4,08,539 tonnes and 57,458 tonnes respectively. Thus the supplies made available to the State are much less than what the State normally used to import. These reduced supplies place the State in the very precarious position more so, when due to scarcity conditions in two-thirds of the villages of the State, the demand for cheap grains has much increased. During the current year, there have been some arrivals of khariff coarse grains from other States, but the price levels were much above those of those of milo supplied by the Centre to the States. I therefore request the hon. Minister to enhance the allotment to the State and to make larger supplies to cheap coarse grains to meet the demand from scarcity and backward adivasi areas. I further request and suggest the allotment of at least 50,000 tonnes of milo against the demand of 1·5 lakh tonnes of foodgrains every month as due to scarity conditions in two-thirds of the villages of the State, the demand for cheap grains has much increased.

If the extence of zonal restrictions is to be justifid, the Government of India should make available to the State sufficient quantity for distribution at the same rate as is available to other States like Punjab, Haryana and Delhi which are mixed-cereal consuming areas. In order to enables the State of Gujarat to a slightly liberal quantum of rice to the consumers, at least 20,000 tonnes of rice per month should be allotted to the State.

Now I want to say a few words about daily farming societies for the uplift of the rural people and for providing for a subsidiary means of livelihood particularly for the backward class people. Cows of good breed should be supplied to Adivasi and Harijan agriculturists at half the cost through societies. In order to improve the breed of cows, artificial insemination centres should be opened in at least taluka centres and good types of breed bulls should be supplied to every village panchayat where there are large numbers of cows.

The co-operative credit societies in the villages should be supplied with tractors

which they can cive on hire to agriculturists. Every such society should also be supplied with mobile oil, engine pumping sets in order to give facilities to small farmers having wells for drawing out water from them, as they cannot afford to purchase such sets of pumps for irrigating their land.

The youth of the economically backward communities shonld be given free training in the operation of tractors. More agriculture-bias schools and demonstration centres should be opened in each taluka, looking to the needs of the agriculturists who should be trained in the use of improved seeds, chemical fertilisers and protection of crops by use of insecticides.

**19 hrs.**

It is noticed that people experience difficulties in the treatment of their cattle in rural areas. Veterinary centres for treating cattle are to be opened after taking into account the number of cattle as people lose their precious cows and buffaloes and bullocks at the time of epidemic diseases for want of proper medicines. Lastly, I suggest that every panchayat should be supplied with first aid medicines for treating the cattle.

The landless persons belonging to Scheduled Castes and Scheduled Tribes should be granted land so that they can stand on their own legs. It is noticed that the Harijans are sometimes afraid to take lands for agricultural purposes in rural areas due to the high handedness of caste Hindus. The gram sevaks and sevikas who are working in rural areas must take deep interest in their uplift and try to create such atmosphere so that people of different sects can meet and get together for solution of their day to day problems.

Before concluding I should like to offer my best wishes to Babu Jagjivan Ram and his three colleagues for success in their efforts to solve the food problem of the country.

**19.02 hrs.**

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, April 11, 1969/Chaitra 21, 1891 (Saka)*